LOK SABHA DEBATES

(Eleventh Session)



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LOK SABHA SECRETARIAT NEW DELHI

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11198

LOK SABHA

Tuesday, April 27, 1965/Vaisakha 7, 1887 (Saka)

The Lok Sabha mat at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Accidents in Capital

+

Shri Yashpal Singh: Shri S. M. Banerjee: Shri Rameshwar Tantia: Shri Hukam Chand Kachhavaiya:

*1**032**,

Shri Hukam Chand
Kachhavaiya:
Shri Onkar Lal Berwa:
Shri P. C. Borooah:
Shri P. H. Bheel:
Shri Ram Harkh Yadav:
Shri Murli Manohar:

Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that fatal and other road accidents are on the increase in the Capital;
 - (b) if so, the reasons therefor; and
- (c) the steps Government propose to take in this regard?

The Minister of Civil Aviation (Shri Kanungo): (a) to (c). A statement giving the information required is laid on the Table of the Sabha. [Placed in Library, see No. LT-4285/65].

श्री यशपाल सिंहः क्या सरकार ने कभी इस बात पर गौर किया है कि स्लो स्पीड से गाड़ियां चलाने से बृद्धि कुंठित हो जाती है ग्रौर जापान में सब से ज्यादा तेज गाड़ियां चलती हैं लेकिन फिर भी वहां सब से कम एक्सीडेंट होते हैं, इस वास्ते स्लो स्पीड के ऊपर चैक किया जाए। हाई स्पीड के ऊपर शांति के दिनों में ही चैक लगता है भौर भाज कल तो युद्ध के दिन हैं, इस बास्ते लोगों के दिमाग ठीक हों भौर एक्सीडेंट न हों, इस बास्ते स्लो स्पीड के ऊपर चैक लगाने पर सरकार ने क्या गौर किया है ?

श्री कानूनगो: जो लोग ट्रेफिक के मामलों को समझते हैं, जो इंजीनियर्ज हैं या ट्रेफिक एक्सपर्टस हैं, वे सोच रहें हैं कि क्या करना है।

ध्रध्यक्ष म्रोबय: यहां तो बैल गाड़ियों ने भी चलना है, खोता गाड़ियों ने भी चलना है, ग्रीर हाथ गाड़ियां भी चलती हैं।

श्री यशपाल सिंह: क्या सरकार ने इस बात पर भी गौर किया है कि मुरम्मत होते होते स.ल साल भर लग जाता है श्रीर इस कारण से भी बहुत से एक्सीडेंट होते हैं। सरदार प्रताप सिंह कैरों की हत्या का कारण भी यह रिपेयरिंग था। श्रगर इस काम में ज्यादा दिन न लगें श्रीर पंद्रह बीस दिन में या एक महीने में मुरम्मत हो जाया करे तो इन एक्सीडेंटस को रोका जा सकता है।

श्री कानूनगोः यह भी एक पहलू है कि रास्ते चौड़े बनने चाहियें। लेकिन उसके लिए पैसे भी चाहियें।

Shri Rameshwar Tantia: May I know how many accidents were recorded in 1964, how many of them were fatal and how they compare with 1963?

Shri Kanungo: The total number of fatal accidents was 267 and in 1963 it was 245.

श्री हुकम चन्व कछवाय: यहां श्राये दिन एक्सीडेंट होते रहते हैं श्रीर ये समाचार हम श्राए दिन श्रखबारों में पढ़ते रहते हैं। मैं जानना चाहता हूं कि इनको रोकने के लिए क्या सरकार ने कोई कठोर कदम या कोई ऐसी युक्ति निकालने की कोशिश की है कि ये तमाम एक्सीडेंट न हों?

स्रध्यक्ष महोदयः जो स्टेटमेंट दी गई है उस में सब युक्तियां दी गई हैं। उन के स्रलावा कोई ग्रीर सर्जंशन ग्राप कर सकते हों तो करें।

श्री हुकम चन्द कछवायः सरकार सुझाव मांगे तो हम देने को तैयार हैं।

श्रम्यक्ष महोदयः उन्होंने सब कुछ स्टेट-मेंट में लिख दिया है, श्रापने उसको पढ़ा नहीं है शायद ।

Shri P. C. Borooah: In view of the increasing number of road accidents, may I know whether the Government has under contemplation the question of appointing a commission to enquire into the matter?

Shri Kanungo: Yes; a conference of engineers, traffic experts and traffic police is meeting some time this month.

श्री राम हरस यादव : वया दिल्ली शहर में कोई मखसूस जगहें हैं जहां पर श्राम तौर से एक्सीडेंट हुन्ना करते हैं ? श्रगर हैं तो उन जगहों को खतरों से बचाने के लिए गवर्नमेंट कौन सी तरकी बें निकाल रही है ?

श्री कानूनगोः स्टेटमेंट में लिख दिया है।

श्री सरजू पाण्डेय : स्टेटमेंट में यह बात लिखी हुई है कि दिल्ली में बहुत ज्यादा साइकल चलायी जाती हैं, यह भी एक एक्सी-•ट होने का कारण है। ग्रीर कुछ ठेला गाड़ियां भ्रौर बैल गाड़ियां भी है । वया सरकार इन के ऊपर प्रतिबन्ध लगाने की कुछ बात सोच रही है?

श्री कानूनगो : साइकल वालों के लिए ग्रलग रास्ते बनाने की कोशिश की जाती है ।

श्री भागवत झा श्राजाव: यहां के विदेशी दूतावासों को डिप्लोमैटिक इम्युनिटी मिली हुई है। क्या सरकार को मालूम है कि यहां पर अधिकांश एक्सीडेंट, काफी बड़ी संख्या में एक्सीडेंट, विदेशी राजदूतावासों की गाड़ियों के कारण ही होते हैं? यदि हां तो क्या उनके सम्बन्ध में कोई भी कार्रवाई की जाती है या नहीं की जाती है? जहां तक विदेशों का सम्बन्ध है वहां पर उनको यह इम्थुनिटी तो प्राप्त है लेकिन वहां पर कड़ी कार्रवाई की जाती है। मैं जानना चाहता हूं कि यहां पर क्यों उनको इस तरह से छोड़ दिया जाता है श्रीर कड़ी कार्रवाई नहीं की जाती है?

श्री कानूनगो : डिप्लोमैटिक मिशंज की गाड़ियों के जो एक्सीडेंट होते हैं उस पर कार्रवाई के तौर पर उनको चेतावनी दी जाती है, उनको ड्राइवर तालीम वाले रखने को कहा जाता है श्रीर इस तरह की दूसरी बातें की जाती हैं।

Shri C. K. Bhattacharyya: Has the Government considered any measure to check the cycles of Delhi which mostly go without light at night, without bell and perhaps without brakes too?

Shri Kanungo: Yes, Sir, the traffic police of Delhi has been strengthened; there is a Flying Squad in the traffic department and periodically they do check the cycles.

Co-operative Societies

Will the Minister of Community Development and Co-operation be pleased to state:

- (a) whether it is a fact that the Agricultural Production Board has suggested that a few pilot projects may be organised in a few selected districts in two or three States wherein some of the better organised Cooperatives might provide extension and service facilities along with the supply of agricultural requisites and the credit therefor; and
- (b) if so, the main outlines of the scheme, if any, finalised in this behalf?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):
(a) Yes, Sir.

- (b) A draft scheme has been forwarded to the State Governments of Gujarat, Madras, Maharashtra, Mysore and Punjab for their comments.
- श्री द्वा० ना० तिवारी : ड्राफ्ट स्कीम जो भेजी गई है उस में मुख्य मुख्य कौन सी बातें हैं श्रीर कब तक राज्य सरकारों को कहा गया है कि वे श्रपने जवाब इत्यादि भेज दें ?

Shri B. S. Murthy: We do not know as to when the State Governments will be able to send us their replies. The scheme has been forwarded to them on the 23rd of last month and we are expecting their replies. An important feature of the scheme is that the co-operatives will provide extension technical staff so that they will be able to co-ordinate and supervise the distribution and effective utilisation of production requisites.

श्री द्वा० ना० तिवारी : जो पायलट प्राजैक्ट्रस कायम किये जायेंगे वे कहां करां कायम किये जायेंगे श्रीर उनके लिए श्राधिक व्यवस्था कितनी होगी ? कुल कितनी श्राधिक व्यवस्था करने की जरूरत पड़ेगी, क्या इसका तखमीना लगाया गया है ? Shri B. S. Murthy: The scheme contemplates for five States to be taken up, in each State two or three districts and in each district two well functioning marketing societies or well organised large-scale service societies. When the technical staff is provided, it is contemplated that the State Government will be able to give assistance to the extent of cent per cent in the first year, 66-2|3 per cent in the second year and 33-1|3 per cent in the third year.

Shri Subodh Hansda: The hon. Deputy Minister just now stated that the draft outline of the scheme has been sent to four or five States. I would like to know what is the reason why it has not been sent to the other States for their comments?

Shri B. S. Murthy: It is done on a pilot basis. We are now trying to experiment this scheme.

Shri S. C. Samanta: May I know in which respect this pilot project is different from the other projects that have been taken up by this Ministry?

Shri B. S. Murthy: This is a new scheme. No scheme like this has been taken up as far as co-operatives are concerned.

Shri Shivananjappa: May I know whether any attempt has been made to start lift irrigation societies in any one of the States?

Shri B. S. Murthy: No, Sir; this scheme is intended for the fuller and better utilisation of production requisites. Therefore, we are now bringing in marketing societies into the field with technical assistance.

श्री जगवेब सिह सिद्धांती : प्राय: यह देखने में ग्राता है कि किसान लोग ट्रेक्टर्ज की बड़ी मांग करते हैं ग्रीर ट्रेक्टर बुक करने वाली जो कम्पनियां हैं वे उनकी मांगों को बुक नहीं करती हैं। मैं जानना चाहता ह कि क्या इन सहकारी समितियों के द्वारा सरकार

ऐसा कोई यत्न करेगी जिससे किसान को ट्रेक्टर ग्रादि जो खेती के उपकरण हैं, वे सुविधा से दिये जा सकें ?

Shri B. S. Murthy: This scheme does not include tractors.

श्री युद्ध शिर सिंह : वर्तमान समय में जो विभिन्न विकास खंड देश में कार्य कर रहे हैं उनके श्रतिरिक्त को ग्रोप्रेटिव सोसाइटीज, कृषि विभाग ग्रौर ग्रन्य सम्बन्धित विभाग जो हैं वे भी पैदावार को बढ़ाने की ग्रपने ग्रपने ढंग से सफलता-पूर्वक या ग्रसफलतापूर्वक कार्य कर रहे हैं। मैं स्पष्ट उत्तर चाहना हूं कि ये जो पायलट स्कीम है जो कि विकास खंड के ग्रन्दर या देश के किसी भी हिस्से के ग्रन्दर चलाई जायेगी इसके ग्रन्तगंत वर्तमान में जो काम चालू हैं उनके ग्रतिरिक्त ग्रौर कौन सी ठोस योजना है या ठोस काम किये जाने हैं जोकि इस वक्त चालू नहीं हैं ग्रौर जिन के चालू होने से लाभ होगा ?

The Minister of Community Development and Co-operation S. K. Dey): Sir, apparently there is some misunderstanding on whole question. As the question itself implies, this particular programme has been initiated according to a decision taken in the Agricultural Production Board. The idea is that instead of the government agency, which heretofore has responsible for promoting and propagating the utilisation of fertilisers and other production requisites, co-operative societies will begin to try this as an experiment to see, whether increasingly co-operative societies may not take over this initiative from the Government agencies.

Shri Yudhvir Singh: It is merely an experiment.

श्री सिहासन सिंह : क्या सरकार को यह मालूम है कि जो उपकरण काश्तकारों को सोसायटी या ब्लाक के जरिये से दिये जाते हैं उन पर सब्सिडी दी जाती हैं। लेकिन उसे प्राप्त करने के लिये जरूरी है कि वह उन्हीं दूकानों भ्रौर उन्हीं व्यापारियों से सामान खरीदें जिन को ग्राप के ब्लाक या सहकार समितियां मान्यता देती हैं। इस का परिणाम यह होता है कि उन वस्नुभ्रों की कीमत इ्योढ़ी भ्रौर दुगुनी हो जाती है बाजार के भाव से। ऐसी स्थिति में क्या सरकार सोच रही है कि जो भ्राप से सहायता लेना चाहे उसे स्वतन्त्रता हो कि वह कहीं से भी वह उपकरण प्राप्त करे भीर उस का बिल ग्राप के सामने उपस्थित कर के सब्सिडी प्राप्त कर सके।

Shri S. K. Dey: The idea of cooperative societies distributing production requisites for agriculture is that these requisites will be supplied to the agriculturists at economic prices, perhaps at prices lower than what obtain in the open market. If there is a deviation from this, certainly we will think of measures to see that the cultivators are not put to any handicap by the co-operative societies not rendering the services which they are expected to render.

भी भागवत झा झाजाद : चूंकि सरकार को विदेशी ज्ञान पर बराबर नाज रहा है और बराबर वह सीखना चाहती है तो क्या भ्राप की किसी टीम ने विदेशों की विशेषकर यूगोस्ला-विया की कोम्रापरेटिब्ज पर विचार किया जहां पर कि जमीन का स्वामित्व व्यक्तिगत किसानों के पास रहते हुए भी वहां कोम्रापरेटिब्ज ने इन दिनों काफी फायदा उठाया है। क्या इस पर भ्राप ने कभी भी विचार किया है?

Shri S. K. Dey: We are trying to benefit from the experience of cooperative societies in all the co-operatively advanced countries of the world, including Czechoslovakia.

Shri Bishwanath Roy: May I know why under this scheme some agricultural co-operative societies have been ignored which were organised during the First Plan but which were not successful owing to reasons beyond their control?

Shri S. K. Dey: Nothing is ignored. Any society which is potentially viable is assisted. So the question of ignoring does not arise.

Supply of Fertilizers

*1034. Shri Kapur Singh:
Shri P. K. Deo:
Shrimati Savitri Nigam:
Shri R. G. Dubey:
Shri P. K. Ghosh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that against the target of 7:50 lakh tons of fertilizer consumption only 1.70 lakh tons was made available to U.P. in 1964; and
- (b) if so, the target for 1965 and the steps Government propose to take to ensure that a better supply is made available to the States during the current year to enable better farm production?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). A statement is laid on the Table of the Sabha.

Statement

Statement referred to in reply to parts (a) and (b) of Starred Question No. 1034 by Shri P. K. Deo and others to be answered in the Lok Sabha on the 27th April, 1965, regarding Supply of Fertilizers.

The target of consumption of fertilisers in Uttar Pradesh during 1964-65 was as under:

Nitrogenous fertilisers. 5,00,000 tonnes in terms of ammonium sulphate.

Phosphatic fertilisers . 1,20,000 tonnes in terms of superphosphate.

Having regard to large carry-over stocks amounting to 3,31,000 tonnes in terms of ammonium Sulphate with the State Government on 1-4-1964, the

following allotments of nitrogenous fertilisers were made:

Ammonium Sulphate

Nitrate . . . 15,354 tonnes.

Calcium Ammonium

Nitrate . . 1,10,899 tonnes.

Total in terms of Nitro-

gen . . . 48,000 tonnes or

in terms of Sulphate of

Ammonia . . 2,33,000 tonnes

Phosphatic fertilisers are not distributed through the Central Fertiliser Pool. State Governments purchase their requirements from manufacturers direct.

The target of consumption for 1965-66 in respect of nitrogenous fertilisers and phosphatic fertilisers are as under:

Nitrogenous fertilisers 6,00,000 tonnes in terms of ammonium sulphate

Phosphatic fertilisers . 1,11,440 tonnes in terms of superphosphate

Availability of nitrogenous fertilisers during 1965-66 is expected to be better than in 1964-65. Accordingly it is expected that the total supply of nitrogenous fertilisers to Uttar Pradesh will improve in 1965-66.

As regards phosphatic fertilisers, the State Government have estimated their demand for 1965-66 at 50,000 tonnes of superphosphate which is likely to be met.

Shri Kapur Singh: I would like to know what were the targets and as against them what were the supplies of fertilizer, in so far as Punjab is concerned? It is not mentioned in the statement, though the question covers all States.

The Minister of Food and Agriculture (Shri C. Subramaniam): This question is only with reference to Uttar Pradesh. I am sorry, I do not have the figures for Punjab. If the Member is interested in it, I will supply it.

Shri Kapur Singh: Sir, if you will see the statement, supplies made available to the States are mentioned there.

Mr. Speaker: I have noted that.

Shri Kapur Singh: My supplementary arises out of that.

Mr. Speaker: The Minister says that he has not got the information. Now, he might put his second question

Shri Kapur Singh: I have no second question.

श्री यशपाल सिंह : उत्तर प्रदेश के साथ जो अन्याय किया गया है वह कैसे दूर होगा । सन् 1965 में यह कमी पूरी की जायेगी या फर्टिलाइजर की वजह से जो गेहूं कम पैदा हुआ है वह गेहूं दिया जायेगा । यह डिस्पैरिटी कैसे दूर होगी?

Shri C. Subramaniam: This is with reference to fertilizers.

Mr. Speaker: He says that less quantity has been supplied to U.P.

Shri C. Subramaniam: I have given the information about target and consumption.

श्री यशपाल सिंह: जो यू० पी० की मांग थी उस के मुताबिक नहीं किया गया।

ग्रध्यक्ष महोदय : वह पीछे रह गये । उन्होंने खर्च नहीं किया ।

Dr. Ranen Sen: Is it a fact that most of the States in India are suffering due to shortage of fertilizers? If so, what positive steps have been taken to remedy the situation immediately?

Shri C. Subramaniam: I agree that there is a shortage of fertilizers and we are unable to meet the entire demand. In spite of the fact that we would be stepping up the availability from 480,000 tons to 650,000 tons during this year, I am afraid we will be meeting only 60 to 65 per cent of the demand.

Shri Ranga: Even less.

Shri C. Subramaniam: Yes, it may be even less. But the difficulty is that the indigenous production has not come up to expectations. This year we are embarking on a programme of producing 300,000 tons of nitrogen.

Shri Sham Lal Saraf: May I know whether any consideration has been given to the oft-repeated request or grievance of the cultivators that the prices at which fertilizers are being supplied to the farmers, are uneconomic and are higher than the prices prevailing in other countries of the world?

Shri C. Subramaniam: Today it is not a question of high prices. Even at this price we are not able to meet the entire demand. When the supply increases, we will have to bring down the prices. We are considering that question.

श्री बृजिबहारी मेहरोत्रा : क्या मंत्री जी को यह मालूम है कि यू० पी० में फर्टिलाइजर उपयोग कम होने का कारण यह है कि वहां सिंचाई की मुविधायें कम हैं। क्या सिंचाई की मुविधायें बढ़ाने के लिये सरकार विचार कर रही है ?

ब्रध्यक्ष महोदयः सिंचाई की सुविधायें देने के लिये दूसरा सवाल ब्राना चाहिये।

Shri Bibhuti Mishra: May I know the principles on which fertilizers are allotted to the various States? Is it a fact that some of the States are more favourably disposed towards the Ministry of Food and Agriculture and, therefore, they get much more fertilizers?

Shri C. Subramaniam: We have taken into account the consumption pattern. As a matter of fact, the statement shows that during the previous year, 1963, they had a carryover of nearly 233,000 tons of ammonium sulphate. Then, we have to take into account the consumption pattern of various States. Because, certain States consume much more than other States, because they are already fertilizer-conscious.

Shri P. Venkatasubbaiah: May I know whether the Government give any incentive to particular States by giving them more of fertilizers if their agricultural production is higher as compared to other States?

Shri C. Subramaniam: We have to take all that into consideration. Particularly in the present context, where we are unable to meet the entire demand, we have to take into account the question as to which of the States are producing better results.

Shri M. L. Jadhav: May I know what efforts are being made to supply fertilizers before the sowing season?

Shri C. Subramaniam: We have now laid down a programme for the kharif season. While making allocations to the States, we will bear this in mind.

Shri Sivamurthi Swamy: May I know whether any complaint has been received that the fertilizer is not supplied to the farmer straightway by the Government but it passes through the State marketing society, the district marketing society the tehsil and village societies, all of them taking 10 per cent profit, resulting in the price of fertilizer going up by about 40 per cent? In order to remove this difficulty, has any attempt been made to reduce the agencies so that the fertilizer can be supplied to the farmer by the State at cheaper rates?

Shri C. Subramaniam: Yes, Sir. This is under the consideration of a Committee which I hope would submit its report within the next few months. All these matters will be taken into consideration by this Committee.

Shri Ranga: Has it come to the notice of the Minister that an ex-Minister, who happens to be the President of the Pradesh Congress Committee in Andhra Pradesh has complained publicly, and it was published in the papers also, that some of the so-called fertilizers supplied by the co-operative stores, when opened, were found to contain up to 50 per cent of salt and only the rest were fertilizers?

Shri C. Subramaniam: I have not seen this report. Since the hon. Member has brought it to my notice, I shall certainly look into it.

Co-operative Societies in States

Shri P. R. Chakraverti:
Shri Rameshwar Tantia:
*1035 { Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Sidheshwar Prasad:

Will the Minister of Community

Development and Co-operation be

pleased to state:

- (a) whether Government have advised the State Governments to speed up the programme to liquidate weak and moribund co-operative societies with a view to rationalising the co-operative agricultural credit structure at the primary level;
- (b) whether a survey has been made to find out the percentage of dormant societies in various States; and
- (c) whether directions have been issued to States intimating the Centre's decision to agree to give financial help to viable and active societies?

The Parliamentary Secretary to the Minister of Community Development and Co-operation (Shri Shinde): (a) to (c). A statement is laid on the Table of the House.

Statement

In the light of decisions taken by the Conference of Ministers of Cooperation held in June, 1964, State Governments have been advised to carry out a survey to identify viable and potentially viable societies. The rest of the societies are either to be liquidated if they are dormant amalgamated if they are weak.

The progress in the survey was reviewed at the time of the Annual Plan discussions in December, 1964. It was noted that some State Governments had already started the survey while in some States the survey was to be undertaken after the necessary staff were appointed. According to the latest information available surveys have been almost completed in six States and are in progress in the other States. The total 1 amber of dormant societies to be liquidated will be known as soon as the surveys are completed.

Government is considering a proposal for revising the scale of assistance to be given to potentially viable service cooperatives to meet their deficit in employing full time paid secretaries for a limited period of three to four years till they can stand on their own legs.

Shri P. R. Chakraverti: As a result of the survey so far made in the States, what prominent factors have been brought to the fore, accounting for this state of affairs, so far as cooperative societies are concerned, and what steps have been taken to remedy the defect?

As has been men-Shri Shinde: tioned in the statement, the survey is being undertaken. It has not so far been completed. But the preliminary report indicates that in a number of States the number of dormant societies is quite large. The number is specially large in some of the eastern and northern Indian States.

Shri P. R. Chakraverti: In view of the statement made by the Minister of Labour assuring workers all over India that essential goods, specially food supply, would be made available to them through co-operative stores, what specific measures are being taken by the Co-operative Department to make financial available to them?

Shri Shinde: In certain rural areas where the marketing or village service societies are supplying consumer goods they are giving some financial assistance.

Shri Subodh Hansda: The Minister did not reply to the question as to what are the factors for the dormant condition of these societies and he said that only preliminary reports were available. Here in the statement it is stated that in six States the survey has been completed. I would like to know whether the present system of assistance to these cooperative societies is also responsible for this dormant condition.

Shri Shinde: Mainly the local structure and leadership is responsible for a dormant society. As far as financial assistance is concerned, the pattern is the same all over the country. If, suppose, in certain areas the same pattern has helped the societies to become viable and efficient societies. there is no reason why the same pattern should not be helpful in other regions. So, the reasons lie mainly, according to the present understanding of the co-operative movement and co-operative leadership, in the weak leadership at the local level.

Shri S. C. Samanta: May I know whether the weak and moribund cooperative societies that are going to he liquidated in future were given financial assistance again and in order to enliven them?

Shri Shinde: Some of the societies were given financial assistance; but row a review is being taken and a proposal is under consideration to stop financial assistance to nonviable and dormant societies.

श्री विश्वनाथ पाण्डेय: मंत्री महोदय ने जो वक्तव्य सभा पटल पर रखा है उसके भाग (2) में लिखा है कि हाल की उपलब्ध जानकारी के ग्रनुसार हिन्दुस्तान के 6 राज्यों में सर्वेक्षण कार्य पूरा हो गया है ग्रीर दूसरे राज्यों में चल रहा है। मैं जानना चाहता हूं कि जिन राज्यों में यह कार्य पूरा हो गया है उनकी क्या प्रतिक्रिया है, ग्रीर किन किन राज्यों में चत्र रहा है, ग्रीर उसकी रिपोर्ट कब तक ग्रा जायेगी ?

Shri Shinde: In fact, the survey is not complete in all respects; but preliminary surveys have been completed and the States are Maharashtra, Orissa, Punjub, Kerala, Rajasthan and Uttar Pradesh. But in some States even the surveys are preliminary only.

Shri Shree Narayan Das: The Mirdha Committee is also going into this matter. May I know whether they have suggested the number of moribund and inactive societies; if so, whether they have suggested any steps?

Shri Shinde: The Mirdha Committee is still having deliberations on the subject-matters which have been referred to it. They have not yet submitted their report. Moreover, the terms of reference of the Mirdha Committee are not as has been suggested by the hon. Member.

Shri Gauri Shankar Kakkar: In the light of the preliminary report already submitted, what is the actual amount of the working capital and of the share capital in the case of such societies?

Shri Shinde: That will have to be calculated.

श्री सरजू पाण्डेय : मंत्री जी ने श्रपने स्टेटमेंट में बताया है कि जो बहुत सारी सोसाइटियां ठीक से काम नहीं करेंगी उनको समाप्त किया जायेगा श्रीर बड़ी सोसाइटियों में मिला दिया जायेगा, इसके लिए सर्वेक्षण हो रहा है । मैं जानना चाहता हूं कि क्या इस बात का भी पता चला है कि ये सोसाइटियां क्यों काम नहीं कर रहीं, श्रीर क्वा सरकार की यह जानकारी है कि राजनीतिक दलों के हस्तक्षेप के कारण ये डिफेक्ट हो रही हैं ? यदि हां, तो सरकार इसके लिए क्या कर रहीं है ?

Shri Shinde: As I have already submitted, one of the main contributary factors is local leadership, There are other reasons also; for example, if the local societies are too small, they essentially become non-viable.

Shri Man Sinh P. Patel: In view of the complex activities of our local co-operative societies such as agricultural credit, service activities and also rationing items etc., what is the exact idea of the Government to have a combination of all these complex activities in one co-operative society?

Shri Shinde: In fact, the pattern of service societies is exactly as has been suggested by the hon. Member.

Diversion of Wheat Ships

*1037. Shri P. R. Chakraverti: Shri Chandak:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether in February, 1965 Government had requested the Pakistan Government to divert shipment of American Wheat imported by Pakistan under PL 480 to Indian ports;
- (b) the quantum of wheat delivered to India in compliance with the request;

- (c) whether the Government of India have accepted the obligation of returning wheat to Pakistan as soon as the food situation eased in India: and
- (d) what are the specific terms of agreement for this supply of imported wheat to India by Pakistan?

The Deputy Minister in the Ministry of Food and Agriculture D. R. Chavan): (a) Yes, Sir.

- (b) 37.117 tons.
- (c) The Government of India agreed at the suggestion of Pakistan Government to replace the wheat by the end of April, 1965.
- (d) The main terms of the Agreement are briefly as under:-
- The cost of replacement would be paid by India from funds authorised bv U.S. Government under PL 480 in favour of India.
- (ii) Incidental charges etc. relating to the diverted wheat would be borne by Pakistan Government and similar charges in respect of replacement cargo would be met by the Government of India.
 - (iii) The freight for the diverted vessel has been borne by the Government of India and the freight for replacement cargo will be met by the Government of Pakistan. The excess freight, if any, payable by the Government of Pakistan will be reimbursed by the Government of India.

Shri P. R. Chakraverti: May I know whether on earlier occasions India had also supplied food crops to Pakistan; if so whether this gesture is a recompense of the earlier goodwill movement on behalf of India?

The Minister of Food and Agriculture (Shri C. Subramaniam): I am not aware whether we supplied to Pakistan; but we did supply to some other countries.

- Shri P. R. Chakraverti: May I know whether Government has been left with any option to pay back not in terms of food crops but terms of some other commodities Pakistan?
- Shri C. Subramaniam: No. Sir: this was PL 480 wheat going to Pakistan and we got it diverted because there was a crisis here. Therefore. the same PL 480 wheat will be supplied to them in return.
- Shri D. C. Sharma: From the statement read out by the hon. Minister it appears that it was a normal business transaction under specific definite rules. But is the Government aware of the fact that the Pakistan Government made it to be a humanitarian deed to help the starving millions of India; if so, what is the reaction of the Government this kind of propaganda which carried on in Pakistan through the radio and the press?

Shri C. Subramaniam: This is not a regular business transaction. The wheat ship which was going to Pakistan was diverted to India. To that extent we have to concede that Pakistan has been considerate, particularly to me, to the difficulties which we are confronted with. I do not think we should shirk from accepting that.

श्री श्रोंकार लाल बेरवा : मैं यह जानना चाहता हं कि जो यह गेहं भेजा गया है वह श्रमरीका के कहने से भेजा गया या हम ने स्वयं मांग की थी उन से ?

Shri C. Subramaniam: We the request and the diversion was made with the concurrence of America by Pakistan.

ादी तथा प्रामोद्योग प्रायोग के कर्मचारियों के बेतन कम

्रश्री मधु लिमये : *1038. < श्री बागड़ी : श्री किशन पटनायक :

क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को खादी भ्रायोग के कर्मचारियों के वेतनक्रमों की जांच करने के लिए नियुक्त की गई समिति का प्रतिवेदन मिल गरा है;
- (ख) यदि हां, तो क्या समिति ने इस बारे में कोई सुझाव दिया है कि वेतन ग्रायोग की सिफारिशों किस तारीख से लागू की जायें; ग्रीर
- (ग) यदि इस सुझाव को मान लिया जाये तो सरकार को बकाया के रूप में कर्म-चारियों को कुल कितना अतिरिक्त धन देना पड़ेगा ?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) The Report of the Committee has been received by the Khadi and Village Industries Commission and is under its examination.

- (b) The Committee had recommended revision of the pay scales with effect from the 1st July, 1959.
- (c) About Rs. 12 lakhs may have to be paid by the Commission.

श्री मधु लिमये : ग्रध्यक्ष महोदय, इसके बारे में 23 मार्च को मेरा एक प्रश्न था जिसका लिखित उत्तर मुझ को मिला था, श्रीर उस में मुझ को बताया गया था कि चूंकि खादी ग्राभोद्योग श्रायोग स्वायत्त संस्था है, पे कमीशन की जो सिफारिशें हैं वे सीधी नहीं लागू की जा सकती हैं, श्रीर साथ साथ यह भी बताया गया था कि जो 1963 से लागू करने का फैंसला हुशा है वह खादी ग्रामोद्योग श्रायोग श्रीर सरकार ने मिल कर किया है। श्रव मेरा प्रश्न यह है कि एक श्रीर तो सरकार कहती है कि स्वायत्त संस्था है, लेकिन उनकी श्रीर से जो सिफारिशें की जाती हैं उनके ऊपर श्रमल नहीं करते हैं, श्रीर बाद में कहते हैं कि खादी ग्रामोद्योग श्रायोग ने श्रीर सरकार ने मिल कर

किया है। मेरा प्रश्न यह है कि उनकी जो उपसमिति थी उस ने 1959 से इन सिफारिशों को लागू करने का फैसला किया था, तो सरकार ने तुरत उस के ऊपर भ्रमल क्यों नहीं किया, भ्रौर हम को सत्य से एक करोड़ मील दूर जवाब क्यों दिया गया ?

Shri Jaganatha Rao: There is no inconsistency at all. As regards the reply to a written Question on 23rd March, it related to the implementation of the Second Pay Commission's recommendations. The answer that this Khadi Commission is bound as such to implement the recommendations of the Second Commission which apply only to the Central Government employees. But this question relates to the Revision Committee appointed by the Khadi and Village Industries Commission. The recommendations of this Committee have been examined and it was decided to apply the recommendations from 1st July, 1963.

श्री मधु लिमये : इ.ध्यक्ष महोदय, मेरा प्रश्न यह था कि क्या यह फैसला खादी ग्रामोद्योग या सरकार ने मिल कर किया है या केवल सरकार ने किया है क्योंकि खादी ग्रामोद्योग ने यह सुझाव दिया था श्रीर उनकी कमेटी ने भी दिया था कि सन् 1959 से इन सिफारिशों को लागू किया जाय श्रीर कर्मचारियों का जो बकाया है वह उन को दिया जाय श्रव यह साहब झाकर हम से कहते हैं कि उस कमेटी का सुझाव तो था लेकिन उसको मानने के लिए सरकार तयार नहीं है। एक श्रोर उस को स्वायत्त संस्था कहते हैं फिर उस के सुझावों को क्यों नहीं मानते हैं।

Shri Jaganatha Rao: This Pay Revision Committee recommended revision of pay-scales from 1st July, 1959. The Chairman of the Commission had discussions with the Finance Minister. It was pointed out to him that the revision of pay-scales from 1st July, 1959 would put a great financial burden on the Commission.

Therefore, it was decided that this recommendation should be applied from 1st July, 1963, and it was decided tn give some ex-gratia lumpsum payment from 1-7-59.

भी किशन पटनायक : मेरा प्रश्न यह है कि इन को लम्पसम के रूप में क्यों दिया गया ? ग्रगर ठीक ढंग से हिसाब बतलाया गया होता तो वह 12 लाख नहीं बल्कि 20 लाख होना चाहिए था ।

Shri Jaganatha Rao: As I said, it was the question of the capacity to bear the additional financial burden. Therefore, it was decided that something has to be done and that a lump-sum payment on ex-gratia basis will be made to them.

Damage to Standing Crops

Shri Lakhmu Bhawani:
Shri Krishnapal Singh:
Shri Yashpal Singh:
Shri Kapur Singh:
Shri Rapur Singh:
Shri Sidheshwar Prasad:
Shri Sidheshwar Prasad:
Shri Vishwa Nath Pandey:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Bagri:
Shri Raghunath Singh:
Shri Yudhvir Singh:
Shri Onkar Lal Berwa:
Shri Jagdev Singh Siddhanti:
Shri Sarjoo Pandey:

Shri Shree Narayan Das:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that due to rains and hailstorms in February, March and early April, 1965 much damage has been caused to the standing crops; and
- (b) if so, the estimate of such damage in various States?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Reports received so far indicate that some damage has

been caused to the standing crops in the States of Punjab, Uttar Pradesh, Bihar, Maharashtra, Andhra Pradesh, Delhi, Tripura and Madhya Pradesh.

(b) No quantitative estimates of the damage caused are available at present. Some idea of the damage will become available when the final estimates of production of rabi crops become available sometime in June, 1965.

Shri Shree Narayan Das: May 1 know whether in any of these States arrangements have been made to give compensation to the cultivators in case of natural calamities like these?

The Minister of Food and Agriculture (Shri C. Subramaniam):
No compensation; but I am told revenue remission is being given by the State Governments.

Shri Shree Narayan Das: May I know whether the Central Government has been considering to help such of the States that will provide for crop insurance?

Shri C. Subramaniam: The crop insurance system is under consideration. As I have already said once before, we intend to introduce a pilot scheme in Punjab.

Shri Raghunath Singh: May I know, taking the overall picture of India, what is the prospect of the wheat crop this year on account of these natural calamities? Will there be a surplus as compared to last year?

Shri C. Subramaniam: Last year the production was roundabout 9.7 million tonnes. This year, it is expected to be roundabout 11.5 million tonnes.

श्री बूटा सिंह: राज्य सरकारों श्रीर केन्द्रीय सरकार के मंत्रियों की श्राज एक खास ग्रादत पड़ गयी है कि हर एक बात के ऊपर ध्यान देते हैं। ग्रभी पंजाब में जो श्रोले पड़े श्रीर उसके परिणामस्वरूप सारी की सारी गेहं की फसल तबाह हो गयी उस पर वहां के मंत्री महोदय ने कहा है कि कोई ख़ास नुकसान नहीं हुन्ना तो मैं जानना चाहता हूं कि उन के पास वह कौनसा भ्राला है जिसके कि द्वारा मिनिस्टर साहब ऐसा भ्रंदाजा लगा लेते हैं कि कोई खास नकसान नहीं हम्रा है ?

प्रध्यक्ष महोदय : ग्रव इस सवाल का जवाब यह कैसे बतता सकते हैं ? यह तो बहां के मिनिस्टर को पता होगा ।

ी बूटा सिंहः मैं यह जानना चाहता हं कि ग्रंदाज़ा उन्होंने कैसे लगा लिया ?

प्रध्यक्ष महोदय: यह तो पंजाब वाले मिनिस्टर ने कहा है कि हमारा ज्यादा नुकसान नहीं हुग्रा, ग्रब इस के लिए उन्होंने क्या ग्राला इस्तेमाल किया था इसका जवाब यहां के मंत्री महोदय कैसे दे सकते हैं? केन्द्रीय सरकार के पास कोई ऐसी ग्रलहदा से मशीनरी तो है नहीं जिससे कि वह ग्रंदाजा कर सकें। उन के पास तो उसी स्टेट की मिनिस्टरी सूचना भेजती है जिसको कि उन्होंने यहां पर बतला दिया है।

श्री जगवेब सिंह सिद्धांती: यह जो स्टेट मिनिस्टरी है वह ग्राप को इस प्रकार की गलत रिपोर्ट देती है जिसके कि ग्राधार पर बड़ा भारी नुकसान भी हो चुका है तो उस नुकसान की भरपाई करने के लिए केन्द्रीय सरकार क्या सहायता देगी ग्रीर यदि सहायता नहीं देना चाहती तो कम से कम जो किसानों के घरों से ग्राजकल गेहूं ग्रा रहा है उस का भाव कम होने से तो उनको बचाइये।

प्रध्यक्ष महोदयः यह तो एक मुझाव है। श्री बूटा सिंहः केन्द्रीय सरकार उन को क्या सहायता दे रही है ?

भ्रष्यक्ष महोदय: मंत्री महोदय ने जवाब दे दिया है ।

Shri Bhagwat Jha Azad: The hon. Minister referred to the revenue remission. Is the hon. Minister aware that in such cases the remission of revenue means only the postponement of the realisation of the revenue which means that the farmer is not in a position to get back his loss. May

I know whether the Government have suggested to State Governments that in case of such natural calamities, the land revenue should be written off and that it should not be realised next year?

Shri C. Subramaniam: I can speak about what happens in Madras. It is not as if it is postponed. It depends upon the intensity of the damage. If there is a huge damage, then the whole revenue is written off. I suppose that should be the practice in other States also.

श्री यशपाल सिंह: जिन जगहों पर इतने ग्रोले पड़े कि एक श्रनाज का दाना नहीं बचा ग्रौर सरकार ने सब स्थानों पर जाने से इंकार कर दिया, गवर्नमेंट के ग्रफसरान ने कहा कि ग्रगर एक हजार जगह ग्रोले पड़ें तो हम एक हजार जगह तो नहीं जा सकते हैं तो मेरा सवाल है कि उन्हें सरकार इमदाद क्या देगी?

Shri C. Subramaniam: This is the responsibility of the State Government and I do not think I will be able to answer this.

श्री युद्धवीर सिंह : मैं सरहार से इस प्रश्न के बारे में जुरा स्पष्टीकरण चाहंगा। एक भ्रोर तो सरकार ने यह कहा है कि कुछ न्कसान हम्रा है, कुछ स्टेटों के अन्दर श्रोले पड़े हैं दूसरी श्रोर सरकार यह कहती है कि अभी तक उस नकसान को हमने म्रांका नहीं लेकिन तीसरे ही सांस में सरकार यह कह गयी कि बाद में जब फसल ग्रा जायेगी, सारी फसल कट जायेगी उस वक्त सारे नुकसान की श्रांकेंगे, मैं यह जानना चाहताहं कि वह ऐसा कौनसा तरीका श्रपनायेगी? जब एक दफा श्राप ने श्रनुमान लगाया कि इतनी फसल देश में रबी की होगी श्रीर बीच में श्रोलाविष्ट के कारण यह श्राप नकसान हो गया तो जब सारी फसल ग्राप के सामने ग्राजायेगी, सारी की सारी मार्केट में ग्रा जायेगी ग्रीर विस नों के घरों में चली जायेगी तो उस समय यह नुवसान वा अंदाजा लगाने का कीनसा तरीका होगा?

Shri C. Subramaniam: It is the Revenue authorities of the State Governments who make the assessment.

श्री युद्धवीर सिंहः यह क्या उत्तर हुन्ना। ग्रगर यही था तो फिर यह क्वैश्चन ऐडमिट क्यों हन्ना?

श्रष्यक्ष महोदयः सिवाय स्टेट से रिपोर्ट मांगने के सेंटर के पास श्रीर कौन तरीका हो सकता है ?

श्री युढवीर सिंह : मेरे कहने का मतलब यह है कि जो नुकसान हो गया है उस की आप रिपोर्ट मंगा नहीं सके हैं तो अब यह नुकसान जानने के लिये कीनसा और तरीक़ अपनायेंगे ?

मध्यक्ष महोवय : दूसरी रिपोर्ट उन से मंगवायेंगे । हम बखुद तो म्रन्दाजा लगा नहीं सकते हैं । स्टेट को ही इस बारे में रिपोर्ट भेजने के लिए लिख सकते हैं ।

Shri Kapur Singh: After the crops are gathered, you cannot call for any report and you cannot ascertain what has happened. That is the point my hon, friend is making.

Mr. Speaker: They must have made the assessment of the crops earlier and when the crops are gathered, they can find what is the actual yield, and what is the deficit, if there is any.

श्री हुकम चन्द कछश्राय : ग्रध्यक्ष महोदय, पंजाब प्रदेश के तो मंत्री जी कहते हैं कि फसल को कोई नुकसान नहीं हुग्रा ।

श्री सरजू पांडेयः सभी मंत्री महो— दय ने बतलाया था कि कुछ प्रदेशों में स्रोले ग्रौर वर्षा से फसल को ज्यादा नुकसान हुग्रा है लेकिन उन्हें होने वाले नुकसान की मात्रा ठीक मालूम नहीं है तो मैं जानना चाहता हूं कि जो इलाक़े डेफिसिट हैं ग्रौर इस वर्षा के कारण वहां ग्रौर भी कम पैदा हुग्ना है तो ऐसे राज्यों के लिए ग्रौर ऐसे इलाकों के लिए गहूं का कोटा भी बढ़ाने का सरकार विचार कर रही है या नहीं ? Shri C. Subramaniam: We cannot immediately improve production there. It would be only during the next year. But to the extent it is damaged, we will try to give more imported wheat in those areas.

Shri P. Venkatasubbalah: Apart from the remission of land revenue, may I know whether the Centre is giving the States the financial assistance to assist the farmers by way of taccavi loans and other things to pursue their agricultural operations because they do not have the wherewithal on account of these rains and hailstorms?

Shri C. Subramaniam: If the request is made by the State Government, it will be considered.

डा॰ राम मनोहर लोहिया: मंत्री महोदय ने बताया है कि जून तक इन को पूरा हाल मिलेगा थ्रौर यह देखते हुए कि पिछले साल अगस्त में इन्हीं के श्रांकड़ों, अर्थात सरकार के श्रांकड़ों के श्रनुसार कम से कम 30,000 मौतें श्रकाल से हुई तो वह क्या इंतजाम कर रहे हैं कि इस साल अगस्त में लोगों को श्रनाज ठीक तरह से मिल जाय ?

Shri C. Subramaniam: I do not know where from the hon. Member has got the information that 30,000 people died during August 1964.... (Interruption) I do not know. I do not agree that such statistics have been published and my information is that nobody died of starvation during August, 1964.

हा० राम मनोहर लोहिया : अध्यक्ष महोदय, मैं इस को अपने भाषण में कह चुका हूं और सरकारी आंकड़ों से साबित कर चुका हूं । इस में साफ़ लिखा हुआ है कि अगस्त, 1963 में मौतें हुई थीं 12.8 के हिसाब से और अगस्त, 1964 में मौतें हुई थीं 12.7 के हिसाब से । और ये 250 नगरपालि— काओं के आंकड़ें हैं । यह मैं पिछले भाषण

में कह चुका हूं। आप श्रवसर कह देते हैं कि आप कह दिया करो, लेकिन मंत्री महोदय कुछ सुनते नहीं हैं, पढ़ते नहीं हैं। ये उनके अपने ग्रांकडें हैं।

ग्रध्यक्ष महोदयः ग्राप इस का हवाला देकर मुझे लिखें।

डा॰ राम मनोहर सोहिया: ग्राप के पास लिखा हुन्ना रखा है। मैं पहले ही अपने भाषण में कह चुका है।

स्रध्यक्ष महोदय : मिनिस्टर साहब ने जवाब श्राज दिया है । श्राप मुझे यह लिख कर दें कि पहले श्राप ने क्या कहा है श्रीर सर— कार के श्रांकड़ें क्या हैं ।

डा॰ राम मनोहर लोहिया: तब तक यह बात खत्म हो जायेगी ग्रीर इसी तरह मंत्री बचते रहेंगे ।

Shri Kapur Singh: I am also a peasant. I also would like to put a question.....

Mr. Speaker: Yes, he might put his question.

Shri Kapur Singh: May I know whether apart from the process of land remissions, which is already in operation in the Punjab, Government are prepared to consider the desirability of making compensatory grants in suitable cases?

Shri C. Subramaniam: It is for the State Government. If they make any proposal, we shall consider it.

ी विश्वनाथ पांडेय : मंत्री महोदय ने कहा है कि राज्यों से फ़सलों की हानि के आंकड़े अभी तक नहीं आये हैं । मैं यह जानना चाहता हूं कि क्या केन्द्रीय सरकार ने प्रान्तीय सरकारों से यह पुछा है कि कितने एकड़ की फ़सल का नुकसान हुआ है और गेहूं, जी, मटर, चना आदि किम किम किरः की फ़सल का नुकसान हुआ है । 457 (Ai) LSD—2. Shri C. Subramaniam: As regards the areas affected by the hailstorm, we have received the information from some States. As regards the extent of the damage caused because of the hailstorm, that could be estimated only when the harvest takes place.

श्री रामेश्बरानम्ब : अध्यक्ष महोदय, मेरा एक व्ययस्था का प्रश्न हैं। प्रभी मंत्री महोदय कह रहे हैं कि कटाई के पीछे फ़सल की हानि का पता लगेगा। श्राप भी एक ऐसे स्थान से चुनकर श्राये हैं, जहां कृषि—कार्य काफी होता है, श्रीर श्राप पंजाब के जमींदारों की स्थित से भली—भांति परि—चित हैं। मंत्री महोदय किस तरह कटाई के बाद श्रोले से होने वाले नुकसान का पता लगा सकेंगे? श्राप स्वयं श्रनुभव करें कि क्या यह सही उत्तर है।

श्रध्यक्ष महोदय : मृझे जराश्रत का इतना इल्म नहीं है । मैं इस बारे में श्रपनी लाइल्मी का इजहार करता हं।

श्री रामेश्वरानम्ब : जब फ़सल निष्ट हो गई है, जब फसल उठ गई है तो कटाई के बाद नुकसान का पता कैसे लगाया जा सकेगा?

ग्रध्यक्ष महोदयः ग्रगर माननीय सदस्य मेरा इम्तहान लेने लगें, तो मैं पास नहीं हो सकता ।

Grain Storage System

*1040. | Shri Vishwa Nath Pandey: | Shri Shree Narayan Das: | Shri Kanakasabai: | Shri Tula Ram:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have appointed a study team including some Swedish experts to examine the system of storage and distribution of foodgrains in the country;
- (b) if so, the composition of the Committee; and

(c) when the Committee is likely to submit its report?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

- (b) The team will comprise of three Indian Experts and three Swedish experts. The Indian members of the Team are:
 - Shri K. D. N. Singh—Deputy Director General (Food).
 - Dr. S. V. Pingale—Director of Storage & Inspection.
 - Shri O. Muthachen—Additional Chief Engineer, CPWD.

The Swedish Experts in the team are:

- Mr. Tore Olibjer—(Storage Expert).
- Mr. Agne Niber—(Storage Expert).
- Mr. Oller Landenmark—(Agronomist).
- (c) The Study Team is likely to submit its report by the end of December 1965.
- ी विश्वनाथ पाण्डेय: मैं यह जानना चाहता हूं कि यह जो ग्रध्ययन दल नियुक्त किया गया है, इसने हिन्दुस्तान में किन किन स्थानों का निरीक्षण किया है।

ी बा॰ रा॰ चहाण : ग्रभी तो यह निरीक्षण करेगा ।

- ी विश्वनाथ पाण्डेय : मैं यह जा-नना चाहता हूं कि जब संसार में ग्रमरीका ग्रौर ग्राष्ट्रेलिया में ग्रनाज—संग्रह नीति सब से ग्रच्छी है, तो फिर इन देशों के एक्सपर्ट क्यों नहीं युलाए गए ग्रौर स्वीडिण एक्सपर्ट को क्यों बुलाया गया ।
- Shri D. R. Chavan: That was because the Swedish Government expressed a desire to help India in building up the storage facilities, and they were ready to extend the help to us.

Shri Shree Narayan Das: May I know whether during the period that has elapsed any other expert committee was appointed for this purpose, and if so, whether the suggestions made by that committee have been implemented?

Shri D. R. Chavan: As far as my knowledge goes, no other committee had been set up.

Shri Ranga: There was one committee which had submitted its report. Government are supposed to be a continuing institution. It is not as if a new government comes in as soon as a new Minister takes over charge.

The Minister of Food and Agriculture (Shri C. Subramaniam):
There were reports with regard to the building up of storage facilities, but no particular project has been worked out. This committee is for the purpose of locating the places and for having a detailed project report to be taken up for implementation.

- Shri P. R. Patel: We are seeking the advice of experts even for storage and distribution. May I know whether we are lacking in experience or wanting in that knowledge in this country?
- Shri C. Subramaniam: This is in regard to the building up of a new type of storage in the form of silos. We have not so far built, to my knowledge, any silos within India, and, therefore, the new technique will have to be obtained.

Shri Raghunath Singh: May I know whether these experts have got any knowledge of the tropical conditions, whether they have worked anywhere in tropical conditions in the world, and whether they have got any experience of such conditions?

Shri C. Subramaniam: This is with reference to the building up of silos, and the building is the same whether it be in the tropical conditions or non-tropical conditions. The only thing here is that later on, for the purpose

of preserving the grain, we have to adopt other methods like the use of chemical insecticides etc., and that will have to be studied separately.

श्री रामेश्वरानन्द : ग्रध्यक्ष महोदय, हमारे देश में जो भी काम किया जाता है, उस के लिए विदेशियों को बुलाया जाता है, चाहे वह सेना हो, खाद्य हो या कोई काम हो । मैं यह जानना चाहता हं कि क्या इस शासन से पहले यहां के लोग ग्रनाज को जमा करना नहीं जानते थे ग्रौर क्या उन विशेषज्ञों से यह पृष्ठा गया है कि वे शनाज को किम तरह ठीक हंग मे रखा करने थे ग्रौर क्या इस बारे में उनसे सलाह ली गई है ।

Mr. Speaker: The first part of the question has been answered already. The second part of the question might be answered.

Shri C. Subramaniam: As I have already stated, this is for the purpose of a new method of storage in silos in bulk. We have not done that on a large scale here. No doubt, villages do have storage in small bulk, but not any big storages on a large bulk scale.

Shri P. Venkatasubbaiah: May I know whether this committee will also go into the question of the duplication of the storage activities undertaken by the various agencies like the Co-operative Department, the National Co-operative Development Corporation and the Warehousing Corporation, and if so, what the recommendations would be in this regard?

Shri C. Subramaniam: This committee is going into the question of the building up of silos in port areas where we import grains so that these could be stored in bulk because they are received in bulk there through tankers now. It is for that purpose that this committee has been set up. They would not go into the question of the internal storage system.

Shri Himmatsinhji: There was a proposal to have a silo at the Kandla port. May I know whether that also would come under this scheme?

Shri C. Subramaniam: It comes under the scheme. As a matter of fact, they have already visited Kandla, and they are making a report about it.

श्री श्रींकार साल बेरवा : क्या ग्रनाज को रखने के लिए प्लास्टिक के भेजार बनाने का बिचार है ?

Shri C. Subramaniam: It is not on a large scale like this. We do have plastic storage also, and I saw one of the pilot projects in this regard, and I found that that was also very promising.

ी हुक स चन्द कछ्वाय : मैं यह जानना चाहता हूं कि यह कार्य कव तक प्रारम्भ हो जायेगा—इस में कितना समय लगेगा ग्रीर इससे कब तक पूरी तरह से लाभ मिल पायेगा ।

Shri C. Subramaniam: The report will be submitted by the end of December, 1965. Soon after that, we shall start implementation.

Shri A. N. Vidyalankar: May I know how much savings in terms of cost are expected from this type of storage?

Shri C. Subramaniam: It is estimated generally that if the storage is not done properly, we lose about 3 to 4 per cent. That would be the saving if it is properly done.

Shri Bhagwat Jha Azad: The hon. Minister has stated that the Swedish experts have been associated on the express wish of the Swedish Government to help India. May I know the financial agreement, if any, between our Government and the Swedish Government in regard to this particular project?

Shri C. Subramaniam: As far

the foreign exchange portion of it is

concerned, it would be given as a loan

by the Swedish Government.

Shri C. Subramaniam: That would be considered after the report is submitted.

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Shri Bishwanath Roy: In view of the standing decision of the Government regarding storage, may I know why there has been so much delay in implementation of that decision?

Shri C. Subramaniam: I do not know to which delay the hon. Member is referring. We have just now appointed this team for the purpose of studying the question of storage at the port points. As soon as the report is available, we shall take it up for implementation. As regards internal storage, we are already going through the programme of putting up storage facilities.

Shrimati Yashoda Reddy: What are the present methods of storage Government are adopting, and what is the quantum of damage, for want of good storage, with which we are faced in the country?

Shri C. Subramaniam: We have just now flat storage whereby we store them in gunny bags. That would mean additional expenditure also for gunny bags and then removing them. Instead of that, bulk storage is easy and it is also easy to control the conditions.

श्री बूटा सिंह : डिप्टी मिनिस्टर साहब ने अपने जवाब में बताया है कि म्बीडिश गवर्नमेट अपने एक्सपटर्स भेजेगी जोकि इस स्टोरेज के मसले का अध्ययन करेंगे भ्रौर सुझाव देंगे । उन्होंने साथ ही यह भी कहा है कि स्वीडिश गवर्नमेंट ने इमदाद देने का भी वादा किया है । मैं जानना चाहता हं कि राथ देने के ग्रतिरिक्त ग्रीर कौन सी ऐसी इमदाद है जिस की हम आशा कर सकते हैं स्वीडिश गवनंमेंट से इस काम को सिरे चढ़ाने के िनग्र ।

ी सरज पा॰डेंग : जब भी कोई ऐसा सवाल ग्राता है तो मंत्रिमंडल की ग्रोर से कुछ कमेटियां बना दी जाती हैं भीर उन को टी० ए० भीर डी० ए० दिया जाता है। मैं जानना चाहता हं कि सरकार को ग्रनाज जमा करने में ग्रीर उस को बांटन में कौनसी ऐसी खास दिक्कतें हैं जिन का पता लगाने के लिए इस कमेटी की एप्याइंट करना जरूरी समझती है. कौनसी ऐसी कठिनाइयां ग्राई हैं जिन का पता लगाने के लिए यह कमेटी बनाई गई है।

Shri C. Subramaniam: Now wheat is received in tankers in bulk. It will have to be unloaded and stored at the ports. What is happening now is that we have to unload them, immediately bag them and immediately despatch them from the port, which we are finding difficult. That is why we are now trying to store them in bulk at the port points and despatch them from there in a leisurely manner.

Mr. Speaker: Question No. 1041.

श्री रामेश्वर टांटिया : ग्रगर र्जाचन समझें तो 1045 सवाल को भी इस के साथ लेलें।

Mr. Speaker: That is a different question.

Report on Farm Prices

Shri P. Venkatasubbaiah:
Shri P. C. Borooah: •1041. ₹ Shri Ravindra Varma: Shri K C. Pant: Shri M. R. Krishna:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the American experts' team which came to New Delhi six months ago to advise Government on farm prices, has submitted its report;

- (b) if so, their main recommendations; and
 - (c) Government's reaction thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). No such experts as visualised in the Question have visited India. A few experts including those from the Commodity Credit Corporation of U.S.A., however, came to India during August to November, 1964 under the auspices of U.S.A.I.D. and they gave some advice to the Government of India on certain aspects of the Food Corporation and its functions. These experts did not submit any report.

Shri P. Venkatasubbaiah: Have Government taken full advantage of the visit of this mission to enter into detailed discussions with them so as to fix floor prices for agricultural commodities? What is the experience of the team in America in fixing such prices?

The Minister of Food and Agriculture (Shri C. Subramaniam): As stated in the main answer, these people looked into the organisation of the Food Corporation and its functioning. As regards floor prices for our own commodities, we have appointed the Agricultural Prices Commission which will go into the same.

- Shri P. Venkatasubbalah: In the course of discussions with them, have Government gained any impression as to the experience of these people in fixing prices of various agricultural commodities, as is done by the Agricultural Prices Commission? Do farmers' representatives sit on the Commission? What is their experience in other countries in this regard?
- Shri C. Subramaniam: In the Agricultural Prices Commission, purely technical experts participate. But they have to be assisted in evaluating the production costs by practical farmers. For that, we have formed a

practical agriculturists panel who would advise the Prices Commission in flxing prices.

Shri P. R. Patel: The hon. Deputy Minister said that some advice was given by those persons who came in August from America. First, what was their advice regarding guaranteeing remunerative prices to the agriculturists if more production is to be had? Second, as in America. where co-operation of farmers' organisations is taken in fixing prices, so also in this country co-operation of farmers' organisations ought to be enlisted. Third, full credit required by farmers should be given to them in this country. Was such advice given by these experts?

Shri C. Subramaniam: These are all obvious things without which production cannot increase. That is what we are trying to organise and implement now.

Shri D. C. Sharma: In America, agriculture is subsidised; so are prices. May I know if Government is going to follow the American pattern of subsidising agriculture and subsidising farmers in respect of agricultural prices?

Shri C. Subramaniam: What is happening in America cannot be repeated here. There only 7 per cent of the population are engaged in agriculture. Therefore, the subsidy is contributed by 93 per cent. Here the majority of the people are engaged in agriculture. Who would subsidise whom?

Shri K. N. Tiwary: Did the experts study the cost of production in this country? If so, what was their opinion about it?

Shri C. Subramaniam: They have not gone into the cost of production. It is the Agricultural Prices Commission \mathbf{w}_{c} have appointed which will do that.

डा॰ राम मनोहर लोहिया : ज्या सरकार के ।पास खेतीहर दामों ग्रीर उद्योगी दामों के श्रनुपान बांधने की भी कोई सिफ।रिण ग्राई है ग्रीर,श्रगर श्राई है तो उस पर उस ने क्या किया है ?

Shri C. Subramaniam: Yes, one of the terms of reference of the Agricultural Prices Commission is to fix prices taking into account industrial prices; parity should be kept between the two.

डा० राम मनोहर लोहिया : समझ में नहीं श्राया क्या कह गये हैं । उद्योगी दामों की लूट बन्द करने वाली वात होगी न ?

श्रध्यक्ष महोवय : उन्होंने यही कहा है कि टर्म्स श्राफ रेफ़ोंस में एक यह भी है कि इंडस्ट्रियल प्राइसिस को देख कर के एफ़्रिकलचरल प्राइसिस जो हैं, उन को नियत किया जाय ।

डा० राम मनोहर लोहिया : मतलव नदी हुई ?

Shri Alvares: In making their recommendations regarding remunerative prices, may I know whether the Agricultural Prices Commission will take into consideration all the inputs in respect of labour, capital etc.?

Shri C. Subramaniam: Yes, Sir.

ी यशनाल सिंह : इस दल ने ऐसी कोई सिफ़ारिश की है कि साल भर में जो गल्ने की कीमतें बढ़ जाती हैं उस में किसान का भी कोई हिस्सा होना चाहिये ! जिस तरह से इंडस्ट्रियल कीमयों बढ़ने के बाद उस का हिस्सा मिलता है उसी तरह सरकार जब ग्राधी कीमनों पर किसान से खरीद कर लेती है श्रीर बह चांगुनी कीमतों पर जा कर विकता है, तो इस में क्या कोई

ऐसी व्यवस्था भी की जायगी कि प्रोड्यूसर को उस का हिस्सा मिले ? ऐसी कोई सिफा-रिश आई है क्या ?

Shri C. Subramaniam: This team has not made any recommendation with regard to that.

Shri Ranga: May I take it that it is Government's policy to try and achieve as soon as possible parity between agricultural prices and industrial prices?

Shri C. Subramaniam: That is the basic policy of Government.

रबीकी कसल

*1042. श्री युद्धवीर सिंह : श्री जगदेव सिंह सिद्धांती : श्री वी० चं० शर्मा :

क्या **लाद्य तथा कृषि** मंत्री **यह बताने** की कृपा करेंगे कि :

- (क) क्या 15 अप्रैल, 1965 तक रबी की फसल का उचित मूल्यांकत सरकार ने कर लिया है;
- (ख) कितना अनाज पैदा होने का अनुमान है ; स्रोर
- (ग) खाद्य समस्या को हल करने में इस से कितनी मदद मिलेगी ?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). No Sir. An accurate evaluation of the rabi crop is possible only on the basis of actual crop cutting on randomly selected fields, the results of which have not yet become available from the States. On present indications, however, production of principal Rabi foodgrains during 1964-65 is expected to be 15 per cent higher than last year. The higher production of foodgrains during the current year has helped to ease the food situation.

श्री यद्ववीर सिंह : प्राय: हर वर्ष यह होता है कि भ्रगर बारिश अधिक हो जाती है या बाद ग्रा जाती है श्रीर फसल खराब हो जाती है तो इस को प्रकृति का प्रकोप दिखलाकर छटकारा पा लिया जाता है ग्रीर फसल ग्रच्छी हो जाती है तो सरकार ने खाद के जरिये से या ऋण के जरिय से या अन्य साधनों से किसान की मदद की है, उस का ऋडिट ले लिया जाता है : श्रापके पास पूरे का पूरा जब फसल का ब्यौरा ग्रा जायगा तो क्या उस को ग्राप इस सदन की पटल पर रखेंगे ? इस बार अगर पंद्रह प्रतिशत ज्यादा उपन हई है ग्रांग फसल ग्रच्छी हुई है तो वह क्या इस कारण ने हुई है कि स्राप की तरफ से किसानों को महायता मिली थी या खाली राम भरोसे ही सब कुछ ही गया है ?

The Minister of Food and Agriculture (Shri C. Subramaniam):
The reverse was true. Whenever production goes down, the Government is blamed; whenever production goes up. It is due to Nature. Therefore, the Government never gets any credit whenever there is increased production.

WRITTEN ANSWERS TO QUESTIONS

Acreage under Jute Cultivation

*1036. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Rama Chandra
Mallick:

Will the Minister of Food and Agriculture be pleased to state:

 (a) the total acreage brought under jute cultivation in Orissa during 1964-65;

- (b) the production of jute in Orissa during the same period:
- (c) whether there is any decline in production in comparison to the preceding year; and
 - (d) if so, the reasons therefor?

The Minister of Food and Agriculture (Shri C. Subramaniam):
(a) 0.55 lakh hectares.

- (b) 4.15 lakh bales (provisional).
- (c) The production during 1964-65 declined to 4:15 lakh bales in comparison to the production of 4:71 lakh bales during 1963-64.
- (d) The decrease in production during 1964-65 is attributed generally to deficient rains during the growing period of the crop.

Agricultural Prices Commission

Shri Rameshwar Tantia:
Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
*1045. \{ Shri Kishen Pattnayak:
Shri D. J. Naik:
Shri P. R. Patel:
Shri Chhotubhai Patel:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have received the report on grain prices by the Agricultural Prices Commission which was appointed recently:
- (b) if so, the main features thereof; and
- (c) if not, when it is likely to be received?

The Minister of Food and Agriculture (Shri C. Subramaniam):

(a) No. Sir.

- (b) Does not arise.
- (c) No date has been fixed for it.

Unloading of Foodgrains

Written Answers

*1046. Shri P. R. Chakraverti: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether an agreement has been reached in principle on ending the contract system of unloading foodgrains at Madras Port;
- (b) whether decision has been taken to departmentalise the unloading of food ships as in Bombay:
- (c) the extent to which the workers receiving lower rates than in Bombay will be benefited by the new arrangements; and
- (d) whether there is any provision to hire additional workers, if needed, in the terms of settlement?

The Minister of Food and Agriculture (Shri C. Subramaniam):

(a) Yes. For the present, however, the contract system is being ended only in respect of the shore operations connected with the unloading of ships viz., (1) filling and stiching of bags on the wharf and (2) loading of wagons/trucks.

- (b) Yes, but only to the extent stated above.
- (c) The earnings of labour together with benefits enjoyed by labour are expected to increase considerably as compared with their earnings and benefits prior to departmentalisation.
 - (d) Yes, Sir.

Co-operative Rice Mills

Shri Shree Narayan Das:
Shri Rameshwar Tantia:
*1047. Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) the progress made so far in the direction of setting up of co-operative modern rice mills in the Co-operative

Sector in the country and the training of Indian technicians for running them; and

(b) the total amount so far sanctioned by the National Co-operative Development Corporation as loan to these co-operative rice mills?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) The machinery in respect of all the five modern rice mills to be set up in the co-operative sector has already arrived from abroad and the construction of buildings in respect of three units is in progress. Construction of buildings for the remaining two units is expected to start shortly. As regards training of Indian technicians, the Ministry of Food and Agriculture (Department of Food) are working out a scheme in consultation with Ford Foundation and Central Food and Technological Research Institute, Mysore.

(b) the total sum of Rs. 103.25 lakhs (Rs. 86:50 lakhs as loan and Rs. 16:75 lakhs as subsidy) has been provided by the National Co-operative Development Corporation by way of loans and subsidies to the concerned State Governments to assist the co-operatives for setting up these mills.

Milk Colony in Delhi

*1048. Shri Yashpal Singh:
Shri Kapur Singh:
Shri Onkar Lal Berwa:
Shri Hukam Chand Kachhavaiya:
Shri Y. D. Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is intended to establish a milk colony in Delhi on the pattern of Aarey Colony, Bombay, to ensure the regular supply of milk to Delhi Milk Scheme; and
- (b) if so, the measures being taken to establish the colony at an early date?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) No, Sir.

(b) Does not arise.

परिसीमन प्रायोग

*1049. श्री युवकीर सिंहः क्या विश्वि मंत्री यह बताने की कृपा करेंगे कि :

- (क) परिसीमन ग्रायोग ग्रथना कार्य कब पूरा करेगा ; ग्रीर
- (ख) श्रव तक किन राज्यों में कान पूरा हो चुका है ?

विधि तथा सामाजिक सुरक्षा मंत्री (ी ग्र० कु० सेन) :(क) ऐसी संभावना है कि परिसीमन श्रायोग ग्रपना काम 1965 के ग्रन्त तक पूरा कर लेगा।

(ख) परिसीमन भ्रायोग ने केरल भ्रौर मध्यप्रदेश राज्यों में तथा गोवा, दमन भ्रौर दीव भ्रौर पांडिचेरी संघ राज्यक्षेत्रों में संसदीय भ्रौर सभा निर्वाचन क्षेत्रों का परि-सीमन पूरा कर लिया है।

्यर कारपोरेशन का विलय

*1050. श्री मध् लिमये : क्या स्रतीतक उडुवन मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या सरकार इण्डियन एयरलाइन्स कारपोरेशन तथा एयर इण्डिया को मिलाने का विचार कर रही है; ग्रीर
- (ख) यदि हां, तो कब तथा इसमें क्या लाभ होगा?

स्रतैनिक उड्डयन मंत्री (श्री कानूनगो): (क) और (ख) प्राक्कलन कमेटी ने एयर-इंडिया सम्बन्धी अपनी 41 वीं रिपोर्ट में भी सिफारिश की थी कि सरकार को एक कामन कारपोरेशन के प्रश्न पर विचार करना चाहिये । सरकार ने तब स्थिति की जांच की और इस परिणाम पर पहुंची कि कमेटी द्वारा प्रस्तुत विचार पर, एयर इंडिया द्वारा 5 यू० एस० कार्माशयल बैंकों से अपनी बोइंग प्रायोजना की वित्तीय व्यवस्था करने के लिए कर्जा लेने के कारण 1965 के अन्त तक विचार नहीं किया जा सकता । कारपोरेशन ने फिर और अधिक बोइंग की लागत की वित्तीय व्यवस्था करने के लिए अतिरिक्त कर्जा ले लिया जिसकी अदायगी नवम्बर, 1970 तक पूरी हो जायेगी ।

Air India-Aeroflot Air Agreement *1051. Shri P. C. Borooah: Shri Indrajit Gupta:

Will the Minister of Civil Aviation be pleased to state:

- (a) whether an air agreement between the Air India and the Soviet Airline, Aeroflot has been recently signed; and
- (b) if so, the main terms of the agreement?

The Minister of Civil Aviation (Shri Kanungo): (a) No, Sir. inter-Governmental Agreement between India and Union of Soviet Socialist Republics relating to Services was signed on June 2, 1958. The Agreement provides for periodic review and accordingly, discussions between the representatives of Aeroflot and Air India were held in Moscow on 12th and 13th April, 1965 in which the Airlines agreed to recommend to the respective Government authorities to introduce a few changes in the Air Services Agreement to meet certain requirements of the two airlines.

(b) Does not arise.

Land Reforms

*1052. Shri Shree Narayan Das: Will the Minister of Food and Agriculture be pleased to refer to the 11243

reply given to Starred Question No. 287 on the 1st December, 1964 and state:

- (a) whether the State Governments have taken any action on the report of the Technical Committee appointed by Government in pursuance of the decision of the Land Reforms Implementation Committee of the National Development Council regarding lying down norms of efficient cultivation and management and the measures necessary for their enforcement; and
- (b) if so, the names of those States and the precise nature of the steps taken?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b) The Governments of Andhra Pradesh, Bihar and Madras were requested to try out the suggestions of the committee in a few selected Intensive Agriculture District Programme or Intensive Cultivation Programme areas with a view to gaining experience. The State Governments have expressed difficulties in giving effect to the suggestions.

Welfare of Tribal and Backward Classes

2622. Shri Vidya Charan Shuklar Shri Uikey:
Shri R. S. Pandey:

Will the Minister of Social Secu-

- (a) whether Government have introduced any agency to keep a watch on the utilisation of the grants given for the use of the welfare of tribal and backward classes; and
 - (b) if so, the details thereof?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). A special officer of the rank of Joint Secretary, viz., that Director of Backward Classes (Welfare) has been appointed in the Department of

Social Security. He is responsible for maintaining a close liaison with the State Governments in watching the progress of the schemes. In addition, there is the organisation of the Commissioner for Scheduled Castes and Scheduled Tribes with regional Assistant Commissioners in all the States. The question of setting up a further agency to ensure proper implementation of the schemes for the welfare of Backward Classes is under consideration.

Tribal Students in Madhya Pradesh

2623. Dr. Chandrabhan Singh: Shri Vidya Charan Shukla: Shri Uikey: Shri R. S. Pandey:

Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that certain tribal students were struck off from the rolls of the educational institutions due to non-payment of fees in Madhya Pradesh; and
- (b) whether this was due to pending award of scholarships from the Centre?

The Deputy Minister in the Department of Social Security (Shri Chandrasekhar): (a) No. There has been no such case amongst the trible students studying in post-matric classes.

(b) Does not arise.

Post-Matric Scholarships

Shri Vidya Charan Shukla: Shri Uikey: Shri R. S. Pandey:

Will the Minister of Social Security be pleased to state:

(a) the number of central scholarships given to the Tribal students for post-matric studies in Madhya Pradesh during 1962-63, 1963-64 and 1964-65; and (b) the number of applications against which the above scholarships were given?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar):

	 1962-63	1963-64	1964-65
(a)	521	687	943
(b)	580	737	995

Dowry Prohibition Act, 1961

2625. Shri M. P. Swamy: Will the Minister of Law be pleased to state:

- (a) the number of cases prosecuted so far under the Dowry Prohibition Act, 1961, State-wise since the date of application of the Act; and
- (b) the nature of punishments awarded in these cases?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a) and (b). The administration of the Dowry Prohibition Act, 1961 rests with the State Governments and with the Union Territory Administrations and they are not required to supply to the Central Government any statistics in relation to prosecutions etc. As such, the requisite information is not readily available with the Central Government. It is being collected from the State Governments and the Union Territory Administrations and will be placed on the Table of the House in due course.

Bangalore-Delhi Flight

2626. Shri Ram Harkh Yadav: Will the Minister of Civil Aviation be pleased to state:

- (a) whether it is a fact that large swarms of mosquitoes envelop the planes from Bangalore to Delhi thereby disturbing the passengers and endangering their health; and
- (b) if so, the steps taken by Government to render relief to the passengers and the measure of success, if any, achieved so far?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). Swarms of mosquitoes do get blown toward dusk from places away from Bangalore airport. The passenger lounges, etc. are regularly with flit. The mosquitoes are believed to be not material. Mosquito nuisance does exist at certain airports where low lying areas or open drains in the vicinity of airports encourage breeding of mosquitoes. Standing instructions have been issued to all Controllers of Aerodromes and Aerodrome Officers to ensure that all points for mosquitoes are detected and treated with insecticides. are also required to take all possible steps in collaboration with port health staff to eradicate quito nuisance at the airports. The Indian Airlines have a practice of fumigating the aircraft at regular intervals and οf them with flit before departure. This is not completely effective in areas where the mosquito menace is excessive.

Intensive Agriculture Programme in Madhya Pradesh

2627. Shri Lakhmu Bhawani: Will the Minister of Food and Agriculture be pleased to state:

- (a) the names of the districts in Madhya Pradesh where intensive agricultural programme has been taken up; and
- (b) the main facilities being provided to agriculturists under this programme?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Intensive Agricultural Area Programmes have been taken up in the following districts of Madhya Pradesh:—

Predominantry Rice growing	Wheat growing		
(1) Bilaspur .	Tikamgarh		
(2) Durg			
(3) Balaghat .			

- (b) Special assistance, indicated below, is being rendered to the cultivators under the Intensive Agricultural Areas Programme to supplement the facilities normally available to them:—
 - I. Intensive technical guidance and assistance, is being provided to the cultivators through strengthened staff, both at district and block levels, to educate and assist them in the adoption of the package of improved practices.
 - II. To improve the mobility of the staff so that they can visit maximum number of farmers in the area, the transport facilities available in the district have been supplemented by addition of one more jeep. Similarly a truck has been made available to each Intensive Agricultural District to facilitate movement production of supplies.
 - III. Under the special Development Programmes of Agriculture (Crash Programme) tional funds were sanctioned to the State Government during 1964-65 for construction of a large net-work of godowns in the Intensive Agricultural Area. Similar assistance is also being provided during 1965-66. construction of these godowns will enable stocking of seeds. fertilizers, implements, pesticides, etc. within easy reach of the farmers.
 - IV. There is a programme to layout, during each crop season,
 a large number of demonstrations, mainly of a composite type, on cultivator's
 fields. These demonstrations
 are intended to show the
 cumulative effects on yields
 as a result of the adoption of
 the "package of practices".

Besides the special assistance, outlined above, normal assistance from the Government through loans and subsidies admissible for improved seeds, fertilizers, improved agricultural implements, plant protection, etc. continues to be made available in the Intensive Agricultural Areas.

- (i) A premium of Rs. 2/- per maund is paid on improved seeds of foodgrains and pulses.
- (ii) 25% subsidy on phosphatic fertilizer is available to the cultivators.
- (iii) 25% subsidy is given on sale of pesticides, dusters, sprayers, etc. Besides, 100% loan for power-operated machines and plant protection equipment is also admissible.
- (iv) The cost of improved agricultural implements purchased by the cultivators is subsidised to the extent of 25%.

Availability of Sugar

2628. Shri Lakhmu Bhawani: Will the Minister of Food and Agriculture be pleased to state:

- (a) the total annual requirement of sugar in Madhya Pradesh during 1964-65; and
- (b) the steps taken to ensure a smooth supply of sugar in Madhya Pradesh during 1965-66?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) 1.44 lakh tonnes.

(b) The supply of sugar to Madhya Pradesh and other States during 1965-66 will be regulated after taking into consideration the availability of sugar and their requirements.

Development of Horticulture

2629. Shri Lakhmu Bhawani: Will the Minister of Food and Agriculture be pleased to state:

- (a) the money allocated to Madhya Pradesh as loan and grant for the development of horticulture during 1964-65:
- (b) the amount utilised the Government of Madhya Pradesh during the same period; and
- (c) the amount proposed to be given to Madhya Pradesh for the same purpose during 1965-66?

The Deputy Minister in the Minis-(Shri try of Food and Agriculture Shahnawaz Khan): The required information is given below:-

			(Rs. in la	akhs)
		Loan	Grant	Total
(a)		7.20	4.97	12 · 17
(b)		2 · 27*	2.06*	4*33*
(c)		8.68	4.40	13.08
	*Upto	December,	1964.	

उत्तर प्रवेश में डेरी फार्म

2630. श्री सरज पाण्डेय : क्या साच तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) तीसरी योजना काल में उत्तर प्रदेश को डेरी फार्म बनाने के लिए अब तक कुल कितनी राणि दी गई है;
- (ख) क्या पूरी राणि का उपयोग हो गया है: स्रीर
- (ग) यदि हां, तो उक्त डेरी फार्म किन किन स्थानों पर खोले गये हैं तथा उन को कितनी राणि दी गई है?

साध तथा कृषि मंत्रालय में उपमंत्री (भी शाहनवाज सां) : नद्वीं ।

(ख) भीर (ग). प्रक्त ही होते ।

Soil Research Centres

- 2631. Shri Sidheshwar Prasad: Will the Minister of Food and Agriculture be pleased to state:
- (a) the names and places of the soil research centres run by Centre throughout the country:
- (b) the steps taken to familiarize farmers with the findings of the research and associate them with functioning of the centres: and
- (c) the number of the centres, State-wise, proposed to be started during the Third Five Year Plan and the Centres set up till the 31st March. 1965?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The following institutions run by the Centre are carrying out research in Soil Conservation:--

- (i) Central Arid Zone Research Institute, Jodhpur.
- (ii) Soil Conservation Research Demonstration and Training Centres at:-Dehra Dun. Agra Kotah Vasad Belary Ootacamund Ibrahimpatan Chandigarh Chatra (Nepal territory).
- (b) Since the research in all the Centres is problem-oriented, the officers engaged in research contact the farmers of the surrounding villages and farmers are also encouraged to

approach the officers with their problems. In each Centre, "Farmers' Day" is celebrated when farmers are invited and given information improved techniques. Information on improved techniques is also disseminated to the farmers through the Block Development Officers and District Agricultural Officers. Documentary films on the new techniques are also shown to them.

(c) It was proposed to set up one Centre each in Orissa, Andhra Pradesh and Assam. So far one Centre at Ibrahimpatan in Andhra Pradesh has been set up.

दिल्ली चिड्याघर

2632. श्री सिद्धेश्वर प्रसाद : क्या साछ तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या दिल्ली के चिड़ियाघर को बाढ़ तथा वर्षा के पानी से सुरक्षित रखने के लिए जो व्यवस्था की जा रही थी वह पूरी हो गई है;
- (खा) यदि हां, तो उस पर कितना व्यय हुआ ; ऋौर
- (ग) यदि नहीं, तो बिलम्ब के क्या कारण हैं?

साझ तथा हाथ मंत्रालय में उप-मंत्री (की शाहनबाज सा): (क) जी हां। यद्यपि यमुना के पानी को चिड़ियाघर में दाख़िल होने ने रोकने के लिए एक बान्ध तैयार करने ग्रीर झील की खुदाई करने का कार्य पूरा हो चुका है फिर भी नीचान वाले क्षेत्रों को पूरा करने का कार्य जारी है ग्रीर श्राणा है कि यह कार्य ग्राणामी मानसन से पहले समाप्त हो जायेगा।

(ख्रा) 6.38 लाख रुपये के स्वीकृत व्यय में से लगभग 5.00 लाख रुपये खर्च हो चुके हैं। (ग) प्रश्न ही नहीं होता।

विदेश भेजे गये किसान

2633 श्री सिद्धेश्वर प्रसाद : बया साध तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) पिछले तीन वर्षों में किन किन देशों में किसानों को भेजा गया तथा किस किस तारीख को ;
- (ख) उनकी राज्यवार संख्या क्या है ;
- (ग) इस ग्रविध में ग्रव तथा किन किन देशों से कृषक प्रतिनिधिमण्डल भारत ग्राये; ग्रीर
- (घ) उन्होंने भारत के किन किन क्षेत्रों को देखा?

साद्य तथा कृषि मंत्रासय में उपमंत्री (श्री शाहनवाज लां) : (क) 9 मई, 1965 को संयुक्त राज्य श्रमरीका में।

- (ख) स्रासाम, बिहार, दिल्ली, गुजरात, केरल, मध्य प्रदेश, मद्रास, महाराष्ट्र, मैसूर श्रीत उधिसा प्रदेशिक में से एक एक।
- (ग) संयुक्त राज्य भ्रमरीका; कृपक सितम्बर, 1964 में भारत श्राये।
- (घ) कृषकों ने पाष्डेचेरी, भणिपुर, त्रिपुरा, ग्रंडेमान तथा निकीबार, लंकादीव मिनिकोय तथा श्रमिन्दीव द्वीप समूहों, नागालैंड तथा गोवा, दमन-दीव को छोड़ कर भारत के समस्त भागों का भ्रमण किया ।

उपरोक्त जानकारी इन्टरनेशनल फार्म यूथ एक्सचेंज प्रोग्नाम के विषय में है, जिसे भारत सरकार के सहयोग से संयुक्त राज्य ग्रमरीका के नेशनल 4-एच० क्लब फाउण्डेशन ने शुरू किया था। इसके अन्तर्गत कृषकों तथा युवा कृषकों का भारत तथा संयुक्त राज्य अमरीका, जापान तथा इजरायल के बीच होने वाला वह भादान-प्रदान शामिल नहीं है जिसकी कि भारत कृषक समाज तथा भारत युवा कृषक समाज ने व्यवस्था की है।

महाराष्ट्र में भ्राविवासी खण्ड

2634. श्री वे शि पाटिल : क्या सामाजिक सुर । मंत्री यह बताने की कृपा करेंगे कि :

- (क) महाराष्ट्र में इस समय कितने ग्रादिवासी खण्ड हैं:
- (ख) 1965-66 में ऐसे कितने खंड खोलने का विचार है और वे कहां कहां खोले जायेंगे : और
- (ग) महाराष्ट्र के यवतमाल ग्रौर ग्रकोला जिलों में कमशः कितने कितने ग्रादिवासी खण्ड खोलने का विचार है ?

सामाजिक सुर । विभाग में उप-मंत्री (श्रीम रे चन्द्रशेखर) : (क) 40 श्रादिम जाति विकास खण्ड श्रीर चार विशेष बहु-मुखी श्रादिम जाति विकास खण्ड ।

(ख) दस । वे जहां जहां खोले जायेंगे, उन का ब्योरा नीचे दिया गया है:--

कम 1965-66 में जिला जहां संख्या चालू किये जाने खोला गया वाले भ्रादिम विकास खण्ड का नाम

1	2		3	
1 2 3		(म्राशगड़)	याना थाना नासिक	;

1	2	3
4	महासबाड़	धृलिया
5	श्रार्थी	धुलिया
6	नावापुर	धुलिया
7	राजूर	ब्रहमदनग र
8	कुरखेदा	चंदा
9	धनोरा	चंदा
10	भ स्रागढ़	चंदा

(ग) यवतमाल जिले में एक ग्रौर अकोलाजिले में कोई नहीं।

महाराष्ट्र के उर्वरकों का संभरण

2653. भी बे० ज्ञि० पाटिल : तया लाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) महाराष्ट्र सरकार ने 1963— 64 ग्रीर 1964—65 में कितनी कितनी मात्रा में एमोनियम सल्फेट, डबल साल्ट, यूरिया ग्रीर कैल्सियम एमोनियम नाइट्रेट की मांग की थी ;
- (ख) केन्द्रीय उर्वरक पूल से इन उर्वरकों की मांग को कहां तक पूरा किया गया ; श्रौर
- (ग) यदि मांग की पूर्ति में कोई कमी रही तो उसके क्या कारण थे ?

ाद्य ता कृषि मंत्रालय में उप-मंत्री (ी शाहनवाज सां) : (क) से (ग) पूछी हुई जानकारी का एक विवरण सभा के पटल पर रख दिया गया है।

विवरण

				(ग्रांक	ड़े टोन्स में)
उर्वरक की किस्म	महाराष्ट्र सरकार द्वारा मांगी गई मास्रा		उर्वेरक पूल गई म	कमी के लिए कारण, यदि कोई हो	
	1963-64	1964-65	196 3 -64	1964-65	é.
 सल्फेट ग्राफ श्रमोनिया	179,992	214,000	116,451	113,000	श्रमोनियम सल्फेट की सीमित उपलब्धि के कारण कुल मांग पूरी नहीं की जा सकी।
यूरिया	2 0,000	22, 010	41,003	42,950	ग्रमोनिया सल्फेट
कैल्शियम अमोनियम नाईट्रेट अमोनियम सल्फेट नाईट्रेट	5,000 20,000	5,000 22,521	23,047 8,627	10,100	तथा भ्रमोनियम सल्फेट नाईट्रेट की कम सप्लाई की पूर्ति के लिए मांग से भी भ्रधिक की भ्रलाटमेंन्ट की गई । इस उवंरक को भ्रायात नहीं किया जाता और
ःनाईट्रोफास- फेट	15,000	28,500	15,000	28,500	सिन्दरी फैक्टरी ढारा सीमित मात्रा में ही इसका उत्पादन होता है। श्रतः श्रलाटमेंट क हुई ।
ब्रमोनियम फास्फेट				1,200	 भ्रमानिया सल्फट की कम सप्लाई की पूर्ति के लिये भ्रलाटमेंट की गई ।

महाराष्ट में पैकेज प्रोग्राम

ी बे॰ शि॰ पाटिल : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि .

- (क) क्या केन्द्रीय सरकार ने 1965-66 में महाराष्ट्र में कोई भी पैकेज प्रोग्राम चाल करने की अनमति दे दी है ;
- (ख) क्या महाराष्ट्र को 1965-68 में पंकेज प्रोग्राम के लिए कोई भ्रनुदान या ऋष्ण देने का विचार है; ग्रीर
- (ग) यदि हां, तो उसकी कुल राशि क्या है ?

ाद्य तथा कृषि मंत्रालय में उप-मंत्री (श्री शाहनवाज सां) : (क) महाराष्ट् के भंद्रा जिले में सघन कृषि जिला कार्यक्रम (पैकेज प्रोग्राम) पहले से ही चालु है। कार्यक्रम 1963-64 में शुरू किया गया था श्रीर 1965-66 के दौरान भी जारी रहेगा । इसके अतिरिक्त धान तथा अन्य महत्वपूर्ण फसलों के उत्पादन को बढाने के लिए वहत बम्बई तथा भंद्रा के सिवाय महाराष्ट्र के सभी जिलों में सघन कृषि क्षेत्र कार्यक्रम भी णरू कर दिया गया है। यह कार्यक्रम भी 1965-66 के दौरान जारी रहेगा। पँकेज प्रोग्राम शरू करने का श्रन्य कोई प्रस्ताव नहीं है।

(ख) ग्रीर (ग). 1965-66 के दौरान सघन कृषि जिला कार्यक्रम तथा सघन कृषि क्षेत्र कार्यक्रम के लिए राज्य सरकार की अनुदानों के रूप में जो केन्द्रीय सहायता दी जानी है वह राशि अनुमानतः 30 लाख रुपये के लगभग है। इसमें वे ऋण ग्रत्पकालीन तथा भ्रन्य जो राज्य सरकार तथा सहकारी समितियों द्वारा उपलब्ध किये जाने हैं शामिल नहीं हैं।

26 37 थी बे कि पाटिस : नया सामाजिक सरा मंत्री यह बताने की कृपा

विदर्भ में प्राविकामी विकासी

करेंगे कि

(क) क्या महाराष्ट्र में विदर्भ के भ्रनस्चित क्षेत्रों में रहने वाले भ्रादिवासी विद्यार्थियों को भ्रादिवासी विद्यार्थी के रूप में मैटिक उपरान्त छातवत्ति न मिल कर पिछडे वर्ग के विद्यार्थी के रूप में छातवत्ति मिलती है: श्रीर

(ख) यदि हां, तो उसके क्या कारण

सामाजिक सुरक्षा विभाग में उप-मंत्री (निती चन्द्रशेखर) : (क) ग्रीर (ख) . महाराष्ट्र के विदर्भ क्षेत्र में रहने वाले ग्रादिवासी विद्यार्थियों को मैटिक उपरान्त छात्रवत्तियां देने में अनुस्चित क्षेत्र और ग्रनसुचित क्षेत्र के बीच भेद भाव नहीं बर्ता जाता है।

फिर भी प्रभी तक विदर्भ के प्रनसुचित क्षेत्रों से बाहिर रहने वाले भ्रादिवासियों को ग्रादिम जातियां घोषित नहीं किया गया है। इसी लिये विदर्भ के अनमुचित क्षेत्रों से बाहिर रहने वाले श्रादिवासियों को मैदिक उपरान्त छात्रवत्तियां देने के लिए ग्रन्य पिछडे वर्ग समझा जाता है।

विदर्भ के ब्राविवासियों का कस्याण

2638. श्री बे॰ शि॰ पाटिल : न्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र में विदर्भ के **ब्रादिवासियों के क**ल्याण के लिए देवर श्रायोग ने कोई खास सिफारिशें की हैं; ग्रार

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ं (ख) यदि हां, तो उन पर क्या कार्यवाही की गई है ?

सामाजिक सुरक्षा विभाग में उप-मंत्री (श्रीमी चन्द्रशेखर) : (क) नहीं ।

(ख) प्रश्न नहीं उठता।

Auction of Foodgrains

2639. Shri Ram Harkh Yadav:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government propose to sell by public auction a large quantity of cereals and other agricultural products of the Indian Agricultural Research Institute, New Delhi;
- (b) if so, the details of the cereals agricultural products to be sold; and
- (c) the reasons therefor specially when there is an acute shortage of foodstuffs in the country?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes.

(b) The following articles are proposed to be sold. (The quantities shown are approximate):—

(i) Wheat mixture and broken grains	700
•	700
	, 50
(ii) Barley mixture and broken	
seeds	40
(iii) Bajra mixed	5
(iv) Jowar mixed	5
(v) Seed Cotton	16
(vi) Wheat Bhusa	1000
(vii) Gram Bhusa	20
(viii) Jowar and Maize Stalks	
(Karbi)	400
(ix) Tobacco leaves and stalks	12

(c) Most of the cereals and agricultural produce of the Indian Agricultural Research Institute is sold out for seed purposes. The excess of stocks, not fit for use as seed, such

as sievings, mixture etc. are sold by public auction. The surplus farm produce has to be sold as the limited storage space available is required for storage of experimental material. The grain thus sold also goes to meet the food shortage.

Collection of Levy on Paddy

- 2640. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:
- (a) the manner in which paddy levy collection is progressing in Kerala:
- (b) whether any reluctance or resistance is found in the matter of levy collections among the land owners:
 - (c) if so, the reasons therefor; and
- (d) the measures Government propose to take in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The collection of paddy by levy in Kerala is progresing well in certain districts of the State while in other districts the progress is not satisfactory.

- (b) and (c). There is some reluctance from the ryots in some districts of the State who hold the view that price is not adequate.
- (d) Government is trying to convince the ryots that the price is not inadequate and persuade them to deliver the levy.

Quilon Minor Port

- 2641. Shri A. K. Gopalan: Will the Minister of Transport be pleased to state:
- (a) when the construction work of the Minor Port of Quilon was taken up;
- (b) the amount allotted for the purpose; and
- (c) when the work will be completed?

The Minister of Transport (Shri Rai Bahadur): (a) to (c). There is no provision in the Third Five Year Plan for the development of Port. Quilon However, a provision of Rs. lakhs has been made in the Third Plan for the development of the Neendakara as an intermediate Port which is about 6 miles north of Quilon. The Government of Kerala has incurred an expenditure of Rs. 12.85 lakhs upto the 30th September, 1964 on the Neendakara Port Project.

Tuticorin Port

2642. Shri A. K. Gopalan: Will the Minister of Transport be pleased to state:

- (a) when the construction work of the Tuticorin Port as an all-weather major port will be taken up;
- (b) the amount allotted for this purpose; and
- (c) when the work will be completed?

The Minister of Transport (Shri Raj Bahadur): (a) The work on the construction of an all-weather major port at Tuticorin has already been up. Most of the preliminary like roads, railway access, office and residential buildings have either been completed or are in a fairly advanced stage of progress. The north breakwater has been completed upto 250 metres The work on the south breakwater down to 3 metres will start shortly. The contracts for major harbour works are expected to be finalised by Decembe, 1965.

- (b) The Third Five Year Plan includes a provision of Rs. 5 crores for the development of the Tuticorin Harbour. An expenditure of about Rs. 3 crores has been incurred upto 31-3-1965. A provision of Rs. 2 crores has been made in the Budget Estimates for 1965-66.
- (c) The Harbour is expected to be completed by 1969.

Scarcity Conditions in Keral

- 2643. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether scarcity conditions still prevail in Kerala;
- (b) whether the market prices of rice are going up in Kerala inspite of informal rationing and inspite of harvest season:
- (c) the quantum of rice and wheat supplied per head per day in Kerala on fair price;
- (d) whether Government propose to introduce statutory rationing in Kerala;and
- (e) if not, the measures Government propose to take to improve grain supply at reasonable price?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No. Sir.

- (b) There is a slight upward trend in open market price of rice. Prices of rice in open market generally register an upward trend with the commencement of the lean period.
- (c) The quantum of ration from fair price shops is 160 grams of rice and 160 grams of wheat per adult per day.
- (d) The matter is under consideration of the Kerala Government.
- (e) Foodgrains are being supplied by Government at a reasonable rate against ration cards.

Election Symbol

Shri R. G. Dubey:
Shrimati Savitri Nigam:
Shri Daji:
Shri Warior:

Will the Minister of Law be pleased to state:

(a) whether the Election Commissioner had received any complaint from Shri S. A. Dange, Chairman of

the Communist Party of India, protesting against the reservation of election symbol "Hammer and Sickle with a Star" to the left Communist Party of India: and

(b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Yes, Sir.

(b) After careful consideration, the Election Commission informed Shri Dange its inability to cancel or modify its decision to allot the election symbol, "Hammer and Sickle with a Star", to the Communist Party of India (Marxist).

सामुदायिक विकास खंड

्श्री म० ला० द्विवेदी : 2646. र्श्मी स० चं० सामन्त : श्री यशपाल सिंह:

क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में (राज्यवार) कितने उपरान्त-ग्रवस्था—2 विकास खंड ऐसे हैं जिनमें विकास का काम पूरा हो चका है;
- (खं) ऐसे खंडों में ग्रब विकास के क्या कार्य हो रहे हैं ग्रीर उन्हें पिछले वर्षों की ग्रपेक्षा ग्रव कितने प्रतिशत धनराशि केन्द्र सरकार द्वारा दो जाती है;
- (ग) ऐसे विकास खंडों में से कितने खंड ऐसे हैं जिनमें वांछनीय परिणाम श्रमी तक प्राप्त नहीं हो सके हैं ; ग्रीर
- (घ) उपयुक्त भाग (ग) में जिन विकास खंडों का जिक है क्या उनमें सघन विकास कार्य पुनः चालू करने की सरकार की कोई योजना है; यदि हां, तो उसका ब्योरा क्यों है ग्रीर वह कब से चालू होगी?

सामुदायिक विकास ग्रीर सहकार मंत्रालय में उपंमंत्री (ी ब सु क् मूर्ति): (क) सें (घ). उपरान्त-ग्रवस्था-2 खंडों की संख्या की राज्यवार स्थिति नीचे दी गंई है:--

1.	श्रान्ध्र प्रदेश	73
2.	ग्रसम	27
3.	बि हार	37
4.	गुजरात	28
5.	जम्मूतथा काश्मीर	2
6.	केरल	18
7.	मध्य प्रदेश	59
8.	मद्रास	62
9.	महाराष्ट्र	52
10.	मैं सू र	$29\frac{1}{2}$
11.	उड़ीसा	23
12.	पंजाब	41
13.	राजस्थान	38
14.	उत्तर प्रदेश	63
15.	पश्चिमी बंगाल	30
16.	ना गालैण्ड	3
17.	दिल्ली	3
18.	हिमाचल प्रदेश	7
19.	मनीपुर	1
20.	त्रिपु रा	2
21.	नेफा	2

 $600\frac{1}{2}$

चूंकि सामुदायिक विकास स्कीमैटिक बजट केवल ग्रवस्था—1 तथा ग्रवस्था—2 खंडों के लिए ही होता है, ग्रतः मंत्रालय द्वारा उपरान्त ग्रवस्था—2 खंडों के लिए कोई केन्द्रीय सहायता नहीं दी जाती है। तथापि राज्य सरकारों से निवैदन किया गया है कि वे समस्त धनराश खंड एजेन्सी के माध्यम से सुलभ करें ग्रीर खंड स्तर पर कार्यान्वित की जा सकने यें। स्य विभिन्न विभागों

की योजनाम्रों को भी उसी के माध्यम से चलायें ताकि उपरांत भ्रयस्था-2 खंडों में विकास की जो गति लाई जा चुकी है उसे बनाया रखा जा सके।

कार्यक्रम मूल्यांकन संगठन उपरांत ग्रवस्था-2 खंडों में विकास के प्रभाव का ब्यापक सर्वेक्षण कर रहा है।

Jute and Lac Research Centres

2647.

Shri Subodh Hansda:

Shri Daljit Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government propose to shift two Regional Research Centres of Eastern India, one of jute and other of lac, to some other places from West Bengal;
 - (b) if so, the reasons therefor; and
- (c) how Government propose to provide employment to the existing staff of these Centres?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Indian Lac Research Institute is at present situated at Namkum (Ranchi) in Bihar State. The Jute Agricultural Research Institute and the Technological Research Laboratories (Jute) are, however, stationed at Barrackpore and Tollygung (West Bengal). There is no proposal to shift these Institutions from their existing places.

(b) and (c). Do not arise.

Tea Gardens

Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri B. K. Das:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the fertilizer quota allotted to tea gardens during thelast five years was sufficient and was duly utilised:
- (b) whether there was any change in the distribution agency:
- (c) whether it is a fact that some selected agencies could not lift their quotas;
- (d) if so, how these quotas were distributed later; and
- (e) whether any agencies were invited to take the responsibility?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Fertiliser quotas are allotted by this Ministry in favour of distributors for tea gardens in the North East India. In the case of tea gardens in South India allocation of fertilisers is made favour of the United Planter's Association of South India who sub-allot it amongst the approved distributors. The fertiliser quotas allotted to distributors in the North East India as well as to United Planter's Association of South India during the last five years were adequate to meet the requirements of tea gardens. quantities lifted by the distributors of North East India and the approved distributors of U.P.A.S. were duly utilised to meet the requirements of the tea gardens.

- (b) Yes, the total number of distributors in the North East India was reduced from 29 to 22.
 - (c) Yes.
- (d) The quotas which were not lifted by the distributors of North East India within the prescribed time limit were treated as lapsed. During 1964-65 a quantity of 1733 tonnes which was not lifted by some distributors was re-allotted to others.
 - (e) No.

उत्तरी बिहार में विमान सेवा

2649. \begin{cases} श्री विभूति मिश्रः : श्री क० ना० तिवारी :

क्या **ग्रसैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि उत्तरी बिहार में, विशेषतया तिरहुत क्षेत्र (डिबीजन) में विमान परिवहन की सुविधायें नहीं हैं ;
- (ख) क्या मुजफ्फरपुर की वर्तमान ग्रवतरण-पट्टी (लैंडिंग स्ट्रिप) का विकास करने या उत्तरी बिहार में किसी अन्य स्थान पर या उत्तरी बिहार में चम्पारन जिले में मोतीहारी नामक स्थान पर एक नये हवाई श्रड्डे के निर्माण करने का प्रस्ताव विचाराधीन है; ग्रीर
- (ग) यदि हां, तो उसकी मुख्य मुख्य बातें क्या हैं ?

ग्रसैनिक उड्डयन मंत्री (ी कानूनगो): (क) रक्सौल ग्रौर मुजफ्फरपुर में सिविल हवाई ग्रड्डे हैं।

(ख) ग्रौर (ग). मुजभ्फरपुर हवाई ग्रह्हें का विकास पहले ही किया जा चुका है। इसमें ग्राल वैंदर धावनपथ, एप्रन ग्रौर टैक्सी मार्ग हैं। जोगबानी में दूसरे हवाई ग्रह्हें का निर्माण किया जा रहा है।

Shipbuilding Material

2650. Shri Bibhuti Mishra: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that the Netherlands Government offered to give to India ship-building materials on easy and cheap rates; and
- (b) if so, whether this matter has been processed by the Government of India?

The Minister of Transport (Shri Raj Bahadur): (a) No. Sir.

(b) Does not arise.

Production of Khadi

2651. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that the production of Khadi has considerably gone down;
 - (b) if so, the extent thereof; and
- (c) the steps taken by Government to increase the production during the current year?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) and (b). No, Sir. There was a marginal decline of about 3 per cent in production in 1963-64 which was 72.50 million square meters as compared to 74.65 million square meters in 1962-63.

- (c) The steps taken to increase the production are:
 - (i) Introduction of "free weaving scheme" with its emphasis on local and regional self-sufficiency;
 - (ii) Renovation and reactivisation of idle Ambar Charkhas; and
 - (iii) Incentive to spinners by increasing rate of spinning wages.

Panel of Agricultural Scientists

Shri Kapur Singh:
Shri P. K. Ghosh:
Shri P. K. Deo:
Shri Koya:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Panel of Agricultural Scientists which met recently have suggested the creattion of a co-ordinating body for exchanging views between the research workers in the field of agriculture with their counterparts in other States; and

(b) if so, the steps taken to achieve the same?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No.

(b) Does not arise.

Sugar Quota of States

2653. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government propose to reduce sugar quotas of various States: and
 - (b) if so, the reasons therefore?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No. Sir.

(b) Does not arise.

I.C.A.R.

2654. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the money collected by the Indian Council of Agricultural Research during 1964-65 by way of Agriculture cess;
- (b) the money spent out of this on the staff at the headquarters; and
- (c) the money spent on research and other schemes?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). A statement giving the information required is attached.

Statement

Receipts			Expenditure	
1964-65		Rs.	1964-65	Rs.
(i) Receipts from Agricultural Produce Cess		70,78,400	(i) Expenditure on Administrative staff at the Headquarters	9,60,750
(ii) Other Income.		18,88,100	(ii) Expenditure on Research & other schemes including technical staff	61,55,000
Total .		89,66,500	TOTAL	71,15,750

Urban Cooperative Banks

2655. Shri P. R. Chakraverti: Will the Minister of Community Development and Cooperation be pleased to state:

- (a) whether the Reserve Bank has agreed to give more assistance to urban Cooperative Banks to enable them to extend more credit to small traders and industrialists;
- (b) whether steps have been taken by the urban Cooperative Banks to develop necessary competence to study the economic and technical feasibilities of small industries;
- (c) whether the Reserve Bank has agree to guarantee a part of the losses, which these Banks might incur in the financing of small industries and if so, the conditions therefor; and

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(d) the extent to which the co-operative Banks tapping urban resource have helped the transfer of funds to rural areas for financing current and capital investment in the countryside?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Although in the Reserve Bank of India Act there is a provision for financing the production or marketing activities of cottage and small scale industries, the Reserve Bank has so far approved only the cotton handloom industry for this purpose. Under its statute, the Bank cannot finance the Urban Cooperative Banks directly but only through a State Cooperative Bank or a scheduled bank.

- (b) Information is not available.
- (c) The Reserve Bank of India has agreed to guarantee a part of the losses which urban cooperative banks may incur in financing small scale industries, provided a specified credit institution such as a state Cooperative Bank or the State Bank of India participates in such financing to the extent of 25 per cent.
- (d) Operations of the cooperative banks are oriented largely towards financing the primary cooperative institutions dealing mainly with agriculturists. The magnitude of their lendings to the primary agricultural cooperative societies and the primary marketing societies has been quite appreciable.

Handicraft Emporia in Orissa

Shri Ramachandra Ulaka:
2656. Shri Dhuleshwar Meena;
Shri Rama Chandra
Mallick:

Will the Minister of Social Security be pleased to state:

(a) the total amount received out of the sale of handicrafts through Central Government Handicraft Emporia in Orissa during 1963-64 and 1964-65; and

(b) the expenditure incurred for the running of these Emporia during the same period?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) There is no Central Government Handicrafts Emporium in Orissa.

(b) Does not arise.

Legal Aid to S.C. and S.T.

2657. Shri Rama Chandra Mallick: Will the Minister of Social Security be pleased to state:

- (a) whether any amount was sanctioned to the Government of Orissa during the last five years to give legal aid to the Scheduled Castes and Scheduled Tribes in the State; and
 - (b) if so, how much?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) Rs. 10,000 for Scheduled Castes and Rs. 17,000 for Scheduled Tribes.

Hindi Translation of Bills

2658. Shri Yashpal Singh: Will the Minister of Law be pleased to state when it will be possible for Government to supply simultaneously Hindi translation of all the Bills brought forward for consideration by Parliament?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): The Ministry of Law is at present supplying simultaneously Hindi translation of all the substantive Bills brought forward for consideration by Parliament. It will be possible to supply Hindi translation of the amending Bills also when Hindi versions of the Principal Acts become, available. This is likely to take some time.

Raw Materials for Craftsmen

2659. Shri Yashpal Singh: Will the Minister of Social Security be pleased to state:

- (a) whether a proposal is under consideration whereby a steady flow of raw materials and credit would be made available to craftsmen; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) There is no such proposal under consideration. However, under schemes already in force, the craftsmen are getting loans and raw materials which are in short supply e.g. imported raw silk, ivory, dyes, chemicals and metal alloys etc.

(b) Does not arise.

Sugar Factories in Backward Areas

2660. Shri P. C. Borooah: Shri D. J. Naik: Shri Yashpal Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government are considering a scheme to provide facilities to some industrialists for setting up sugar factories in some backward areas in the country; and
- (b) if so, the details of the schemes; and the amount allocated in this behalf for 1965-66?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) Does not arise.

Agricultural Production in Orissa

2661. \int Shri Dhuleshwar Meena:
\text{Shri Ramachandra Ulaka:}

Will the Minister of Food and Agriculture be pleased to state:

 (a) the progress of agricultural programme under the Third Five Year
 Plan about the food production in
 Orissa; and (b) the names of districts which attained targets of food production together with the estimated and actual increase in agricultural food output?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Third Five Year Plan envisages an increase in production of Food-grains in Orissa from the base level (1960-61) of 40 lakh tons to 56.15 lakh tons in 1965-66. The production of Foodgrains Crops in Orissa in 1961-62, 1962-63, 1963-64 and 1964-65 (anticipated) was 39.48, 39.86, 47.09 and 50.08 lakh tons respectively.

(b) A statement showing districtwise targets and achievements during 1961-62, 1962-63, 1963-64 and 1964-65 in Orissa is laid on the Table of the House. [Placed in library, see No. LT-4286/65.] The above information is based on the information received from the Government of Orissa.

Supply of Bajra to Gujarat State

Shri C. M. Kedaria:
Shri Man Singh P. Patel:
Shri P. H. Bheel:
Shrimati Johraben Chavda:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the Government of Punjab have supplied 5,000 tonnes of Bajra to Gujarat State:
- (b) if so, when the supplies were made;
- (c) the rate at which Bajra was purchased by the Punjab Government; and
- (d) the rate, it was sold to the Government of Gujarat?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) During the period from last week of January, 1965 to the second: week of February, 1965.

- (c) The Punjab Government purchased Bajra at prices ranging from Rs. 56.45 to Rs. 56.75 per quintal.
- (d) Bajra was supplied to the Government of Gujarat at the cost price plus the cost of gunny bags, sales tax and establishment charges of the Punjab Government.

Transport and Communications in Hilly Areas

2663. Shri P. R. Chakraverti: Will the Minister of Transport be pleased to state:

- (a) whether the Committee on the Development of Small Towns for Hills and Border Areas has recommended the development of transport and communications in these areas in a big way on a priority basis:
- (b) if so, the steps taken to implement the recommendations, especially in Tripura and Manipur;
- (c) what are the possibilities of constructing a new highway linking Imphal with Silchar?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Yes, Sir. The Committee on the Development of Small Towns in Hills and Border Areas was set up by the Ministry of Health and the report submitted by the Committee has been forwarded by that Ministry to all State Governments Administrations of Union Territories, including Tripura and Manipur, for taking necessary action to implement the various recommendations made in the report. Further action rests with the State Governments/Administrations of Union Territories concerned.

(c) There is already an existing motorable road from Silchar to Jirighat on the Assam/Manipur border. From Jirighat to Imphal a new road is being constructed. It is 151 miles long, out of which, a stretch of 9 miles at the Imphal end already exists. Of the remaining 142 miles, the earthwork & rock cutting for road formation of about 100 miles has been com-

pleted. Work on the remaining length is in progress.

Food Corporation of India

2664. Shri P. R. Chakraverti: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether there is any proposal to bring pulses within the scope of the operations of the Food Corporation of India; and
- (b) whether Government have considered the demand for price support for pulses in consideration of the 'crash' in price Northern India?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Not for the present.

(b) The State Government have been authorised to announce support prices for gram within the range of Rs. 40 to Rs. 40.50 per quintal. No proposal is at present under consideration of price support for pulses.

लाद्य तथा कृ मंत्रालय के ग्रन्तर्गत कार्यालय

श्री प्रकाशवीर शास्त्री : श्री प० ला० बारुपाल : श्री किशन पटनायक : श्री रामेश्वरानन्द : श्री मधु लिमये : श्री उटिया :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

- (क) 1 जनवरी, 1964 के बाद उनके मंत्रालय के ग्रन्तर्गत कौन-कौन से नथे कार्यालय तथा निगम खोले गये हैं :
- (ख) इन में से किस-किस का नाम हिन्दी में या भारतीय रखा गया है ; धौर

(ग) जिन का नाम हिन्दी में या भारतीय नहीं रखा गया है उसके क्या कारण हैं ?

साध तथा कृषि मंत्रालय में उप-मंत्री (श्री शाहनवाज लां): (क) पहली जनवरी 1964 से निस्नलिखित 8 कार्यालय/निगम स्थापित हए हैं :--

- (1) पशुग्रों पर प्रयोगों के नियंत्रण तथा पर्यवेक्षण के लिए समिति ।
- (2) कृषि मूल्य ग्रायोग, नई दिल्ली।
- (3) ईस्टर्न रीजनल स्टेशन ग्राफ नेशनल डेरी रिसर्च इन्स्टीट्यूट, कलकत्ता ।
- (4) रीजनल शूगरकेन ब्रीडिंग स्टेशन, लखनऊ ।
- (5) रीजनल शूगरकेन ब्रीडिंग स्टेशन, मोतीहारी, बिहार ।
- (6) स्कीम फार हाइब्रिडीजेशन ग्राफ यू एस एण्ड इंडियन क्लोन्ज पलघाट (केरल) ।
- (7) संयुक्त निदेशक (खाद्य), महताव रोड, कटक ।
- (8) फुड कारपोरेशन स्राफ इंडिया।
- (ख) उपरोक्त 1, 2 ग्रीर 7 में लिखित कार्यालयों के भारतीय नाम रखे गये हैं।
- (ग) कम संख्या 3-6 में लिखित कार्यालय राष्ट्रीय डेरी अनुसंधान संस्थान, करनाल और शूगरकेन बीडिंग इंस्टीट्यूट कोईम्बेट्र के भाग हैं जो कि 1-1-1964 से बहुत पहले ही स्थापित हो चुके थे। एक रूपता की दृष्टि से इन दोनों संस्थानों के प्रधीनस्थ कार्यालयों के नाम वैसे ही अन्य कार्यालयों के नाम वैसे ही अन्य कार्यालयों के नाम वैसे ही अन्य कार्यालयों के नाम में भी हिन्दी पर्याय प्रयोग में लाये जा रहे हैं। जहां तक फूड कारपोरेशन आफ इंडिया का सम्बन्ध है, उसके अखिल भारतीय स्वरूप और अहिन्दी भाषी प्रदेशों में उसकी गतिविधियों को दृष्टि में रखते हुए उसका नाम अंग्रेजी और हिन्दी दोनों

भाषाओं में रखा जाना जरूरी है। इसको हिन्दी नाम देने के प्रश्न पर विचार हो रहा है।

National Highways

2666. Shri Dharmalingam: Will the Minister of Transport be pleased to state:

- (a) the total mileage of National Highways, which have been developed during the Third Plan period so far:
- (b) the total mileage thereof developed in the Madras State; and
- (c) the reasons for not making a lequate progress in the development of National Highways in the Madras State?

The Minister of Transport (Shri Raj Bahadur): (a) 2540 miles have been developed so far.

- (b) 210 miles.
- (c) There has been adequate progress in the Madras State?

Procurement of Rice

2667. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government procured any rice inside Kerala State during the last harvesting season; and
- (b) if so, the quantity thereof and the price paid therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). About 18,000 tonnes of paddy was procured during the last harvesting season at Rs. 43:71 per quintal and about 27,000 tonnes so far during the current crop season at Rs. 41 per quintal for coarse varieties and Rs. 42.25 per quintal for medium quality.

Levy on Sale of Rice

2668. Shri Warior: Shri Vasudevan Nair:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have started imposing any surcharge or extra-levy on the rice distributed through ration shops in Kerala; and
- (b) if so, the amount charged and the expected total earnings on this account per month?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). The Government of Kerala has imposed a surcharge at wholesale stage on rice and wheat sold through ration shops at Re. 1 per quintal. The earning on this account is expected to be about Rs. 9 lakhs per months.

Price of Mustard Seeds

- 2669. Shri Lakhmu Bhawani: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether Government have fixed the price of mustard seeds for purchasing it from the farmers:
- (b) if so, the details of the price and the quantity of mustard seeds so far procured by Government; and
- (c) whether there has been any change in the price of mustard oil due to Government policy?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No. Sir.

(b) and (c). Do not arise.

Roads in Tribal Blocks

2670. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

(a) whether any study has been

made into the working of tribal blocks:

- (b) if so, whether it has been selt that one of the basic pre-conditions for starting such blocks is to have already prepared and constructed at least jeepable roads connecting the block headquarters; and
- (c) if so, the steps taken in this respect?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) The Committee on Special Multipurpose Tribal Blocks made a detailed study into the working of the Special Multipurpose Tribal Blocks started in the Second Plan. The Scheduled Areas and Scheduled Tribes Commission also examined the working of those Blocks and the Tribal Development Blocks started in the Third Plan.

(b) and (c). Construction of jeepable roads connecting the block headquarters is not a pre-condition for starting a Tribal Development Block. Instructions have, however, becn issued to the State Governments to ensure that the block headquarters are properly connected with the district or tehsil headquarters before opening a Tribal Development Block. A provision of Rs. 2 lakhs in Stage I and Rs. 1 lakh in Stage II has been made for 'Communications' from out of the additional outlay of Rs. 10 Jakhs in Stage I and Rs. 5 lakhs in Stage II allotted for a Tribal Development Block by the Department of Social Security.

Tribal Blocks

2671. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that the supervision and execution of various schemes in the hilly tribal blocks is very much hampered and delayed due to extreme lack of jeepable road connections of its interior area with the block headquarters;

- (b) whether one of the reasons for poor and less expenditure of allotted funds in tribal blocks is the generally unsympathetic and indifferent attitude of field staff and office staff towards the tribal people:
- (c) whether it is a fact that in the States like Bihar and Orissa, there are sufficient persons belonging to Scheduled Tribes who can be employed as field staff; and
- (d) whether there are no training facilities for field and office staff of the tribal blocks on the lines of B.D.O's reorientation training, if so, the steps taken in this direction?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) A provision of Rs. 2.00 lakhs in the T.D. Block budget and Rs. 1.34 lakh in C.D. Block budget has been made for communication schemes in a T.D. Block. amount is not sufficient to construct a net work of jeepable roads for connecting all the interior areas in a T.D. Block with Block Headquarters particularly in hilly areas. The general comphasis is on connecting each of the villages with the village level Circle Headquarters with foot paths and cart roads and the Village Level Circle Headquarters with block Headquarters with cart or jeepable roads. ensures supervision and execution of schemes in the hilly tribal blocks to .a reasonable extent.

- (b) The workers in the Tribal Development Blocks are given orientation training in tribal life and culture with a view to create sympathetic outlook in them towards the tribals. It is difficult to generalise in a statement that less expenditure of allotted tunds in tribal blocks is due to unsympathetic and indifferent attitude of field staff.
- (c) The State Government/Union Territory Administrations have instructions to give preference to suit-

- ably qualified tribals to man the posts of field staff in the tribal areas.
- (d) The Block Development Officers and the Extension Officers in T.D. Blocks receive their orientation training at the Tribal Orientation and Study Centres run by the Ministry of Community Development and Cooperation at Ranchi, Jabalpur, Udaipur and Bhubaneshwar. For the other staff training arrangements are available in the Tribal research and Training institutes run by some of the State Governments themselves with Central assistance. The States/ Territory Administrations which do not have this arrangement, send their staff to the neighbouring or nearest States. The Orientation Training in tribal life and culture is in addition to the normal training in Community Development.

Tribal Development Blocks

2672. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that there is a wide variance of emphasis and importance attached to education and positive schemes for economic wellbeing in the total expenditure incurred out of the funds allotted for tribal development blocks from State to State, as shown in the expenditure figures in the Annual Report of the Ministry for 1964-65; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). In the annual report for 1984-65 of the Department of Social Security, no break up of the expenditure incurred on tribal development blocks between education and economic uplift schemes has been given.

However, in the programme of tribal development blocks, economic

development schemes are accorded higher priority than the education schemes.

Tribal Development Blocks

2673. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

- (a) whether any assessment or study has been carried out with regard to the economic impact, if any, on tribal people as a result of the opening and working of tribal development blocks, since the statement made on the subject in the Mid-term Reappraisal Report of the Third Five Year Plan;
- (b) the economic basis of the fixation of the financial targets in the Fourth Plan for tribal blocks; and
 - (c) the broad features thereof?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) No specific assessment or study of the economic impact of the programme of tribal development blocks on the tribal people has been carried out since the publication of Mid-term appraisal report of the Third Plan, Periodical surveys of the blocks are, however, being carried out by the Planning Commission, the State Governments the office of the Commissioner Scheduled Castes and Scheduled The Director of Backward Classes Welfare in the Department of Social Security is also entrusted with the work of making a detailed study of the working of the tribal development blocks.

(b) and (c). No rigid schematic budget has been provided for the funds allocated by the Department of Social Security for a T.D. Block. The broad pattern adopted for the purpose is however as follows:

(Rs. in lakhs)

Head of expenditure	Provision		
	during T.D. Støtge I	During T.D. Stage II	
Purchase of vehicles & Project office personnel Economic Deve-	2.00	1.00	
lopment	4.80	2 · 40	
 Communications Social Services 	2·00 1·20	0.60	
TOTAL	10.00	5.00	

It will be clear from the above table that of the balance of Rs. 8 lakhs in stage I and Rs. 4 lakhs in stage II left after providing for Vehicles and Project Office Personnel, the percentage distribution between the remaining schemes is as follows:

Economic Development	60%
Communications .	25%
Social Services	15%

The same pattern is likely to be followed in the 4th Plan.

Training of Tourist Personnel

2674. Shri Shree Narayan Das: Will the Minister of Transport be pleased to state:

- (a) the extent to which India has been able to take and give advantage of the fellowships awarded by the U.N. agencies and those under the Colombo Plan for the training of tourist personnel;
- (b) whether any assessment has been made as to the availability of fully qualified and informed staff in all departments of the Government likely to come in contact with the foreign tourists; and
 - (c) if so, the result thereof?

The Minister of Transport (Shri Raj Bahadur): (a) So far two officers of the Department of Tourism have taken advantage of U.N. Fellowships.

Since 1962, the Department of Tourism has organized three Training Courses under the Colombo Plan for training of tourist officials from ECAFE countries. Twenty-six officials attended these courses.

(b) and (c). A preliminary assessment in this regard was made by the Adhoc Committee on Torism in 1963 in respect of the Customs and Immigration staff who come in contact with foreign tourists. The Department of Tourism have been running courses for the training of tourist officials of the Government of India. State Governments and Travel Trade. Ministry of Food & Agriculture have opened Training Institutes in Hotel Management and Catering which are intended to meet the needs of the trained personnel in hotels and allied sections of the industry.

Agro-Industrial Corporation in Punjab

2675. Shri R. S. Pandey: Shri L. N. Bhanja Deo:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Government of Punjab have made a request to the Union Government to increase the Centre's contribution to the proposed Agro-Industrial Corporation being set up in Punjab; and
- (b) if so, the decision taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes. The Punjab Government has asked for contribution of 50 per cent of the capital investment, against 25 per cent offered by the Government of India.

(b) The State Government has been advised that this request would be considered on receipt of the detailed scheme, which is still awaited.

होरों के लिये चारा

2676. श्री सिद्धेश्वर प्रसाद : क्या ज्ञाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार का ध्यान इस बात की स्रोर दिलाया गया है कि हमारे देश में चरागाह धीरे धीरे समाप्त होते जा रहे हैं;
- (ख) क्या इस बात की स्रोर भी सरकार का ध्यान दिलाया गया है कि चारे के स्रभाव के कारण पशुस्रों की नस्ल स्राम तौर पर घटिया होती जा रही है ; स्रीर
- (ग) यदि उपर्युक्त (क) ग्रीर (ख) के उत्तर स्वीकारात्मक हैं तो पशुग्रों को पर्याप्त चारा देने के लिये क्या व्यवस्था की जा रही है ?

ाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज लां): (क) ग्रीर (ख). यह सामान्यतया विदित है कि कुछ क्षेत्रों में ग्रत्यधिक चराई के कारण चराई की क्वालिटी में गिरावट ग्रा गई है ग्रीर पौष्टिकता की कमी पशुग्रों की नस्ल को घटिया बनाने के कारणों में से एक है, ग्रतः यह कहना बिल्कुल सत्य नहीं है कि चरागाह समान्त होते जा रहे हैं ग्रीर पशुग्रों की नसल घटिया होती जा रही है ।

- (ग) भारत सरकार श्रीर राज्य सरकारों ने दाने-चारे के उत्पादन को बढ़ाने श्रीर चराई के क्षेत्रों के सुधार के लिए विभिन्न उपाय किये हैं। महत्वपूर्ण उपायों में से कुछ नीचे दिये गये हैं:---
 - (1) तीसरी पंचवर्षीय योजना के श्रन्तर्गत विभिन्न राज्यों में दाना-चारा के संमाधनों के विकास के लिए एक योजना शुरू की गई है।
 - (2) फाडर बैंक्स की स्थापना के लिए केन्द्र द्वारा ग्रायोजित एक योजना स्वीकृत हो चुकी है।

इस योजना के अन्तर्गत महाराष्ट्र के धुलिया में एक फाडर बैंक स्थापित कर दिया गया है और आंध्र प्रदेश तथा बिहार में एक-एक फाडर बैंक की स्थापना सम्बन्धी

- (3) कई राज्यों में घास तथा चारे की श्रिधिक उपज वाली किसम को विक-सित करने के लिए भारतीय कृषि अनुसंधान परिषद् ने एक चारा अनुसंधान योजना की स्वीकृति दे दी है।
- (4) भारत सरकार ने नवम्बर, 1962 में झांसी में इंडियन ग्रास- लैंड तथा चारा ग्रनुसंधान संस्थान की स्थापना की है। पूरे तौर से स्थापित हो जाने पर यह संस्थान श्रास स्थल तथा चारा विकास के सभी पहलुग्रों पर ग्रनुसंधान संबंधी जानकारी एकतित करेगी, देश में इस विषय पर ग्रनुसंधान का समन्वय करेगी ग्रीर ग्रनुसंधान तथा विस्तार के लिए कर्मचारियों को प्रशिक्षित भी करेगी।
- (5) दाना-चारा विकास सम्बन्धी समस्याग्रों की ग्रोर पर्याप्त घ्यान देने की दृष्टि से कई राज्यों ने स्टेट फ़ाइर एण्ड ग्रेजिंग कमेटी स्थापित की हैं जिनमें सरकारी तथा गैर-सरकारी सदस्य शामिल हैं। देश में दाना-चारा संसाधनों के विकास सम्बन्धी कार्य का पुनर्निरीक्षण करने के लिए खाद्य ग्रीर कृषि मंत्रालय में एक स्थायी समिति की भी स्थापना की गई है।

Fruit Powder Manufacturing Plant

Shri Narandra Singh
2677.
Mahida:
Shri Baswant:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether a co-operative processing plant in Jalgaon (Maharashtra State) will pioneer the manufacture of certain fruit powders;
- (b) whether the plant will process banana, mango and papaya into powder; and
- (c) if so, whether the trial productions have been found satisfactory and the produce is to be exported to the international markets as well?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The Jalgaon District Cooperative Marketing Society has set up a factory at Jalgaon for manufacture of Banana Powder mainty.

- (b) Yes, the Society has carried out trials for the manufacture of Banana, Mango & Papaya powder.
- (c) The Society has sent samples for analysis to Laboratories in India and also to Denmark, to ascertain the quality of the trial products, but results are not yet available. The fruit powders to be manufactured by the Society are intended to be exported to International markets as well.

सुद्धर पालन

26 7 8. श्री बसवन्तः क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) सूग्रर पालन योजना कितने राज्यों में लागु की गई है;
- (ख) क्या सूत्रप्ररों का उत्पादन बढ़ाने के लिये किसी खास योजना पर विचार किया जा रहा है ; ग्रीर
- (ग) यदि हां, तो उसका विवरण क्या है ?

साध तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज सां): (क) से (ग). दूसरी श्रीर तीसरी पंचवर्षीय योजनाश्रों तथा हाल ही में भारत सरकार द्वारा चलाये गये विशेष विकास कार्यकृष के ग्रन्तगंत सूग्रर पालन विकास योजना को गुजरात, जम्मू तथा काश्मीर, नागालैंड, नेफा, ग्रन्डेमान तथा लकादीव के सिवाय समस्त राज्यों/संघ क्षेत्रों में शुरू किया गया है।

उत्तर प्रदेश, पश्चिम बंगाल तथा महाराष्ट्र में तीन प्रादेशिक सूग्रर प्रजनन केन्द्र स्थापित किये गये हैं, एक ग्रीर केन्द्र ग्रांध्र प्रदेश में स्थापित किया जा रहा है। राजकीय सूग्रर प्रजनन यूनिट्स/सूग्रर पालन विकास खंडों में वितरण के लिये प्रत्येक केन्द्र से वर्ष में लगभग 1000 ग्राभजनक सूग्ररों की उत्पत्ति की सम्भावना है। समस्त केन्द्रों के साथ सम्भवत: सूग्रर मांस की फैक्टरियां सम्बद्ध होंगी। बिहार, केरल तथा राजस्थान में ऐसे केन्द्रों की स्थापना हाल ही में भारत सरकार द्वारा ग्रनुमोदित की गई है।

मुश्रर पालन विकास योजना की दूसरी कमावस्था के श्रन्तगंत 24 सुश्रर प्रजनन यूनिट्म जिनमें प्रत्येक के साथ नींव स्टाक के रूप में विदेशी नसल की 30 सुश्ररिनयां और 6 मुश्रर होंगे समस्त देश में स्थापित कर दिये गये हैं। इन यूनिट्म में उत्पादित श्रच्छी किस्म का स्टाक उन सूश्रर पालन विकास खण्डों में बांट दिया जाता है जिनमें से 82 स्थापित किये जा चुके हैं। मद्रास तथा उत्तर प्रदेश में 10 सूश्रर पालन विकास खण्डों की स्थापना भी हाल हीं में श्रनुमोदित की जा चुकी हैं।

गन्ने का मृत्य

2679. श्री श्रोंकार लाल वेरवा : क्या **एवं तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

457 (Ai) LSD-4.

- (क) क्या यह सच है कि सरकार ने 1965-66 के लिये गन्ने का मूल्य निश्चित कर लिया है : ग्रीर
- (ख) यदि हां, तो निश्चित किये गये मूल्य की कब तक घोषणा कर दी जायेगी?

काच तथा कृषि मंत्रालय में उपमंत्री (श्री दा० रा० चह्नाण): (क) जी सभी नहीं।

(ख) 1965-66 की फसल में शर्करा कारखानों द्वारा देय गन्ने का न्यूनतम मूल्य उस फसल के श्रारम्भ होने से पहले घोषित किया जायगा ।

Transportation of Foodgrains

Shri Hukam Chand
Kachhavaiya:
Shri Kishen Pattnayak:
Shri S. M. Banerjee:
Shri Naval Prabhakar:
Shri S. N. Chaturvedi:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government sustained some losses due to mishandling in the transportation of foodgrains at the ports of Bombay, Kandla and Visakhapatnam and the Central Storage Depots noted below during 1961, 1962 and 1963 on account of miscalculations of the tenders and execution of the work orders:

Delhi; Hardoa Ganj; Meerut; Kanpur; Allahabad; Agra; Shahjahanpur. Hyderabad; Hapur; Bareily; Lucknow; Barabanki; Masauda; Etawah; Rajpura; Ajmer; Bikaner; Nagpur and Bombay.

- (b) whether any inquiry has been ordered into the matter;
 - (c) if so, the outcome thereof; and
- (d) the action taken or proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No. Sir.

The contracts for handling and transport of foodgrains are awarded. as a general rule, to the lowest tendderer on the basis of an open tender enquiry. In the past the tenderers were required to quote rates for each item of work and some tenderers quoted low rates for some items of work and high for others. Comparative cost to Government of the rates quoted by each tenderer used to be worked out on the basis of the pattern of work as anticipated at the time of inviting the tenders. During the period of the contract sometimes the pattern of work changed due to one reason or the other. That vitiated in certain cases the original calculations of costs made at the time of awarding the contract. To avoid this difficulty a new system has been introduced under which scheduled rates for each service are provided in the tender form and the tenderers are required to quote one percentage above or below the scheduled rates at which they would be prepared to work or at par. This has removed the possibility of the calculations in 1egard to comparative cost getting vitiated with the change of anticipated pattern of work.

(b) to (d). Do not arise.

Calcutta-Assam Rivers Steam Navigation Company

2681. Shri P. C. Borocah: Shri Onkar Lal Berwa:

Will the Minister of Transport be pleased to state:

(a) whether a meeting of the representatives of Government of India and Pakistan with the representatives of the management and crew of the Calcutta-Assam Rivers Steam Navigation Company was held in Calcutta on the 8th and 9th April to discuss financial questions affecting workers serving in the steamer services; and

(b) if so, the specific matters discussed and decisions arrived at?

The Minister of Transport (Shri Raj Bahadur): (a) Yes.

- (b) The following demands of the Pakistani crew were discussed:
 - I. 50 per cent of the wages of all Pakistani employees plus gratuity, Provident Fund, Compensation shall be paid in Pakistan; and
 - II. All posts now held by Pakistani Nationals shall be retained by Pakistanis until such time there is a vacancy due to death, retirement, resignation, dismissal in which case alone the post or posts can be filled up by a non-Pakistani.

The following decisions were arrived at:-

1. (i) Wages:

- (A) It was agreed that since bulk of the Pakistani employees now in the employment of the Company could remit, under existing regulations, Rs. 50 p.m. to their families without any special permission from the Reserve Bank of India and since this substantially met the requirements of the vast majority of personnel no general special dispensation was immediately necessary in this behalf.
- (B) In the case of fleet personnel whose wages, inclusive of allowances, were Rs. 150 and above per month, remittance at the rate of Rs. 50 per month for the maintenance of their families in Pakistan was considered inadequate. It was, therefore, recommended, that such employees receiving wages, inclusive of allowances, at the rate of Rs. 150 or more per month might be allowed to

remit, within the framework of the exchange control regulations, 50 per cent of their wages subject to the maximum of Rs. 250 p.m. instead of the present rate of Rs. 50 p.m.

(C) The position with regard to fleet personnel getting below Rs. 150 p.m. was left open for discussion later.

(ii) Retirement Benefits:-

(A) Payment of Provident Fund accumulation and gratuity:

The Committee recommended that the amounts held in Pakistan (Rs. 2,08,858.81) and in India (Rs. 1,14,665.04) account of Provident Fund accumulation and gratuity of the employees might be permitted to be repatriated, and outstanding claims settled on both sides and that excess of the credit to the Indian account in Pakistan over the Pakistan acin India Rs. 94,200 might be settled on a matching basis on lines similar to those set out in (b) below. The amounts are subject to verification from the company's accounts in the two countries.

(B) Payment of Retirement dues in the future:

It was agreed that the problem of the Company's employees could only be settled on the principle of reciprocity. It was, therefore, felt that the retirement dues of the cmployees of the Company might be permitted to be repatriated to Pakistan provided the Providant Fund and other retirement dues of the Indian Nationals who served in non-Government establishments and had retired from Pakistan in the past might also be allowed to be repatriated on a matching basis.

2. Retention of Pakistani Nationals: -

It was agreed that this should be left open for discussion at a meeting to be held at an early date between the two Governments represented at the appropriate level.

चाबल बनाने पर प्रतिबन्ध

$\frac{1}{2682}$ श्री रणंजय सिंह :

क्या **लाद्य तथा कृषि** मंत्री यह बताने की कृपा करेगे कि :

- ्क) देश में चावल की कमी को दूर करने और उसके उत्पादन में वृद्धि करने के उद्देश्य से ग्रामीण क्षेत्रों में यांत्रिक तरीकों से चावल बनाने पर प्रतिबन्ध हटाने के लिये क्या कोई योजना सरकार के विचाराधीन है ; ग्रीर
- (ख) यदि हां, तो प्रतिबन्ध कब तक इटा दिया जायेगा ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (ी दा॰ रा॰ खह्वाण): (क) यांत्रिक तरीकों से चावल बनाने पर वैसे ही कोई प्रतिबन्ध नहीं है ।

(ख) प्रश्न ही नहीं उठता ।

Food Reserves

2683. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Government of Australia have been asked to help India in building buffer reserve of food; and
- (b) if so, the reaction of that Government thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Informal talks were held with the Australian authorities for the supply of wheat under some special arrangements for building up buffer stocks.

(b) It is not possible at this stage to indicate the reaction of the Australian Government as the matter is still under their consideration.

Forcelanding of Bihar Flying Club Plane

2684. Shri Tula Ram:
Shri Vishwa Nath
Pandey:

Will the Minister of Civil Aviation be pleased to state:

- (a) whether it is a fact that a Tiger Moth belonging to the Patna Flying Club forcelanded on the sands of the Ganga opposite the Sadaquat Ashram, Patna on the 11th April, 1965 and some occupants were injured;
- (b) if so, the causes of the accident; and
- (c) the total loss incurred on this account?

The Minister of Civil Aviation (Shri Kanungo): (a) A Tiger Moth aircraft owned by the Government of India and operated by the Bihar Flying Club, Patna made a forced landing on the north bank of the Ganges, approximately 8 miles north of Patna aerodrome, on the 11th April, 1965. The aircraft crashed during a training flight and both the occupants of the aircraft, an Instructor and a student pilot, received minor injuries.

- (b) The accident is under investigation.
- (c) The aircraft was extensively damaged and may be a total loss.

Bakeries as gift from Australia

2685. J Shri Tula Ram: Shri Vishwa Nath Pandey:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that Government of Australia are making a gift of six automatic bakeries to India under the Colombo Plan:
- (b) if so, when and the total cost of such automatic bakeries; and
- (c) the places in India where such bakeries will be established?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes.

- (b) The six automatic bakeries are valued at 250,000 Australian pounds and are expected to be supplied soon.
- (c) The six bakeries are proposed to be located at Calcutta, Madras, Bombay, Delhi, Ahmedabad and Ernakulam.

Cow-Dung used as Fuel

Shri R. Barua:
Shri Koya:
Shri Rameshwar Tantia:
Shri Y. P. Mandal:
Shri Narendra Singh
Mahida:
Shri Buta Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether any estimate has been made of cow-dung going as fuel in the rural sector; and
- (b) if so, the steps taken to supply alternative cheap fuel so that cowdung may be diverted to be used as manure?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes. According to a study made by the National

Council of Applied Economic Research, the total wet cow-dung produced in the country is estimated at 1335 million tonnes which is equivalent to 267 million tonnes of dry dung. The Council has estimated that 52.2 million tonnes (about 20 per cent of the total out-turn) of the dry material is consumed as fuel.

- (b) The State Governments/Union Territories have been requested by the Central Government to take the following steps to supply alternative cheap fuels:—
 - (i) Installation of cow-dung gas plants which serve both the fuel and manurial needs of the farmer;
 - (ii) Raising of quick-growing tree plantations and developing forests on common lands, waste lands and field boundaries in the villages. In addition the State Governments have been advised to encourage increased use of soft coke as fuel by pursuing a liberal policy regarding setting up of soft coke depots and dumps.

Radar Aid at Santa Cruz Airport

2687. Shri D. C. Sharma: Will the Minister of Civil Aviation be pleased to state:

- (a) whether a better radar aid is being installed at Bombay's Santa Cruz airport; and
- (b) if so, the special features thereof?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). Yes, Sir. A Precision Approach Radar (PAR) is under installation at Santa Cruz Airport. Along with the existing Airport Surveillance Radar (ASR), it will provide a complete Ground Controlled Approach (GCA) System. The Precision Approach Radar (PAR) will enable guidance to

be given to pilots to come down on a pre-determined glide path to a point over the end of the runway from where they can land visually. It gives the air traffic controllers precise data on the range of the aircraft, its azimuth and elevation from 10 nautical miles down to touch-down point on the runway. With this information, the air traffic controllers can guide the landing of an aircraft by giving "right-left" and "up-down" corrections to pilots by radio communications.

स्वीडन से बुग्धशाला संबंधी उपकरण की सरीव

2688. श्री तुला राम : ใ विद्वताय पाण्डेय :

क्या **लाख तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने स्वीडन से दुग्धशाला सम्बन्धी उपकरण खरीदने के लिये श्रिधिकारियों का एक दल स्वीडन भेजा है : श्रीर
- (ख) यदि हां, तो उस दल में कौन कौन से श्रधिकारी हैं ?

साद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज सां) : (क) जी, हां।

- (ख) (1) डा० के० के० ईया, डेरी विकास सलाहकार
 - (2) श्री वी० ए० मेहता, हालैंड में राज्य व्यापार निगम के प्रतिनिधि

तथा

(3) श्री डी॰ एन॰ चौधरी, संयुक्त वित्तीय सलाहकार, राज्य व्यापार निगम

Warehouses in Madras

2689. Shri Dharmalingam: Will the Minister of Food and Agriculture be pleased to state:

- (a) the number and capacity of the Central Warehouses at present in the Madras State:
- (b) whether there is any proposal to increase them; and
- (c) if so, when the work will be taken up?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) At present there are four central warehouses with a total capacity of 10.578 tons.

- (b) Yes, Sir. An increase in capacity of 2,23,690 tons is proposed.
- (c) The work has already been taken up.

Social Welfare in Madras

2690. Shri Dharmalingam: Will the Minister of Social Security be pleased to state:

- (a) the amount of Central assistance given to the Government of Madras during 1963-64 and 1964-65 for the social welfare extension projects, social and moral hygiene and aftercare programme; and
- (b) the actual amount spent in this regard?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) and (b). The requisite information is given below:—

	Amount sanctioned	Amount Spent
	Rs.	Rs.
(1) Welfare Extension Projects:		
1963-64 .	*Nil	Nil
1964-65 .	•Nil	Nil

(ii) Social and Moral
Mygicne and Aftercare Programme
1963-64 . 22,000.00

Information is being collected and will be placed on the table of the House in due course

1964-65 . **Nil Nil

*The Madras Government is not implementing the scheme.

**The Central Assistance could not be released as the Government of Madras did not furnish actual expenditure during 1963-64 and estimated expenditure during 1964-65.

Rural Works Programme

2691. Shri Shree Narayan Das: Will the Minister of Community Development and Cooperation be pleased to state:

- (a) the important features of the scheme of rural works programme, which is going to be undertaken during the current year.
- (b) the areas covered by this scheme; and
- (c) the allotment of funds made to the various States for the purpose?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

(a) and (b). During the current year, the programme will not be extended to new blocks. The emphasis is on consolidation and intensification. The State Governments will also be asked to take up a few selected blocks where the programme is in operation to study the scope for intensive work and to establish norms for future planning.

(c) A statement showing the allocations proposed to be made to States for the current year is laid on the Table of the House. [Placed in Library. See No. LT-4287/65].

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED HEAVY COCENTRATION OF CHINESE TROOPS NEAR BARAHOTI

श्री हुकम चन्द कछवाय (देवास):
मैं ग्रविलम्बनीय लोक महत्व के निम्नलिखित
विषय की ग्रोर प्रतिरक्षा मंत्री का ध्यान
दिलाता हूं ग्रीर प्रार्थना करता हूं कि वह इस
बारे में एक वक्तव्य दें:

"बाराहोती के निकट चीनी सेना के भारी जमाव के समाचार ।"

The Minister of Defence (Shri Y. B. Chavan): Mr. Speaker, Sir. the House is aware that Chinese troops are concentrated along our northern borders. I mentioned some time ago that 13 to 16 Chinese Divisions with ancillary units and other troops were so deployed. Their strength is and has bene for some time greater than the troops deployed by them for their aggression in October-November, 1962. The House will not, I am sure, expect me to reveal the exact deployment of Chinese troops at each point. I can, however, assure the House that the reported concentration of five Chinese Divisions opposite Barahoti is greatly exaggerated. We have received report either, that the Chinese have constructed an airstrip near Barahoti. It is known, however, that they have built a number of modern airfields, improved others and constructed emergency landing strips in various other areas of Tibet.

It is not true that Chinese or Pakistani agents are working in the Bara-

hoti area leading to panic among the local population. Nor is it true that large numbers of people have already fled from this area. Barahoti is a small pasture-ground of one and a half square miles which is not inhabited, but even as regards the population of the surrounding areas, there is no panic and this part of the report is entirely incorrect.

श्री हुकम खन्य कछवाय: मैं जानना चाहता हूं कि क्या सरकार सदन को यह जानकारी देने की कृपा करेगी कि भारत की उत्तरी सीमा पर, जिस में बाराहोती भी शामिल है, जो बीनी सेनाग्रों का जमाव हुग्रा है उसकी संख्या कितनी है, ग्रीर क्या उस सेनाग्रों के जमाव का कच्छ में पाकिस्तान द्वारा जो ग्राक्रमण हो रहा है उस से भी कुछ सम्बन्ध है। साथ ही क्या यह जानकारी सरकार को विलम्ब से मिली है ग्रीर जनता को भी काफी विलम्ब से यह जानकारी दी गई है।

Shri Y. B. Chavan: I think I have mentioned some of these points here about the news of the concentration of troops to the extent which has been mentioned in the report.

Mr. Speaker: The only thing that remains to be answered is whether there is any connection between this concentration and the attack made by the Pakistani troops in Kutch.

Shri Y. B. Chavan: Generally I would say that the concentration of Chinese troops is there for some time now. What is happening on the other Pakistan border certainly will have to be read together. It is a question of drawing our own inferences and making an assessment of the situation. And we are making an assessment of it from time to time.

श्री हुकम चन्द कछ्वाय: ग्रध्यक्ष महो-दय, मैं ने दूसरा प्रश्न भी पूछा था कि क्या हमारी सरकार को विलम्ब से जानकारी मिली है सेनामों के जमाव, की, ग्रीर हमारी

[श्री हुकम चन्द कछवाय]

सरकार ने काफी देर से जनता को उसे बत-लाया है। यदि हां, तो इस का क्या कारण है? हमारे काम में कोई ब्रुटि है या क्या कारण है जिससे यह जानकारी हमको देर से मिली है?

श्री यशवन्तराव चह्नाण : इस में कहीं देरी नहीं हुई है।

Shrimati Renuka Barkataki (Barpeta): May I know whether the heavy concentration of Chinese divisions in this Barahoti region presages another effort by the Chinese to alter the line of actual control to their advantage by quick military movement in this region, availing themselves of the advantage and the cover offered by Pakistan through their diversionary activities and, if so, whether the Government is taking steps to forestall and meet such a move on this sector?

Shri Y. B. Chavan: As I said, it is not only the particular concentration at Barahoti but the concentration of Chinese troops all along the border, and we have certainly taken note of this fact for some time now.

श्री बागड़ी (हिसार): चीन के सवाल को लेकर के भारत की जनता उठी थी। किसी मुल्क की जनता के लिये ग्रपने मुल्क की हिफाजत करने के लिये उस के मन का उत्साह बड़ा जरूरी है, ग्रांर वह तभी हो सकता है जब कि जनता के सामने सरकार की नीति साफ तौर से ग्राये, जैसे कि चीन के खिलाफ हमारे ताल्लुक दुश्मनी के हैं। जब एक तरफ चीन के दूतावास का . . .

ग्रध्यक्ष महोदयः श्रब श्राप सवाल कब करेंगे ?

श्री **बागड़ीः** मैं जरा भूमिका से बतलाना चाहता हूं। ग्रम्यक महोदय: इतनी लम्बी नहीं होनी चाहिये।

श्री बागड़ी: मैं कोई खतरे की बात नहीं कह रहा हूं, मैं कानून के खिलाफ नहीं बोल रहा हूं। मैं प्रपनी बात बोल रहा हूं इस वास्ते कि मंत्री महोदय समझ सकें ग्रौर जवाब दे सकें।

श्रध्यक्ष महोदय : वह बतला देंगे ग्राप सवाल करें । (Interruptions)

बा॰ राम मनोहर लोहिया: (फर्रुखाबाद) ग्रध्यक्ष महोदय, जब श्रंग्रेजी में होता है तो सब काम ठीक रहता है। यह क्या बात है?

श्री बागड़ी: मैं जरा समझा दूं, नहीं तो अगर मोटी बात कहूंगा तो उस का जवाब दिया जायेगा कि कानूनी तौर पर नहीं आई है। अब कानून की भाषा में बोल रहा हूं।

जिस तरह से हिन्दुस्तान की जनता समझती है कि चीन की सरकार हमारी दुश्मन है, लेकिन चाऊ एन लाई ग्राजादी के साथ हिन्दुस्तान की हवा में परवाज करे, या ग्रगर नेपाल में कोई भोज हो तो उस के साथ हमारे ोग खाना खायें, या ग्रगर कहीं दुनिया के किसी मुल्क के ऊपर कोई लड़ाई हो जिसकी ीन मदद करे तो हम उस का पक्ष लें..

Shri Raghunath Singh (Varanasi): Is it a short speech or a question, Sir?

श्री बागड़ी: मैं जानना चाहता हूं कि यह सरकार जो उस की दुविधा वाली नीति है उस को छोड़कर जैसा सब जनता चाहती है वैसी साफ नीति खुद बनाने के लिये तैयार है या नहीं, चीन के कटु सम्बन्धों के बारे में जो हमारी नीति है जो उसे साफ करने को तैयार है या नहीं . . .

स्राप्यस महोदय: मंत्री महोदय की समझ में कुछ स्राया ?

श्री यशवन्तराव चहु। ण : जी, नहीं ।

भी बागड़ी: ग्रध्यक्ष महोदय, तभी तो यह देश डूब रहा है। ग्राप की समझ में कुछ नहीं ग्राता।

श्रम्यक महोदय : इस बात पर नहीं । ग्राप ने जो इतना लम्बा भाषण दिया उस की वजह से इस के समझ में ग्राने में तकलीफ होती है । ग्रगर ग्राप सीधा सवाल करते तो बिल्कुल समझ में ग्रा जाता । बोली तो हम समझ रहे हैं, लेकिन ग्राप ने ग्रपनी बात को इतना लम्बा किया ग्रीर दूसरी चीजें ले ग्राये जैसे कि चाऊ एन लाई जब ऊपर उड़ता है तो हम उसे इजाजत देते हैं, जब भोज होता है वगैरह वगैरह । इस के मुताल्लिक बिल्कुल सप्लि-मेन्टरी नहीं ग्रा सकर्ता, बागड़ी साहब। ग्राप माना भी तो करें । ग्रपनी जिंदू पर ही क्यों चलते हैं ?

भी बागड़ी: ग्रध्यक्ष महोदय, तो क्या मेरेसवाल का जबाब नहीं ग्रायेगा ?

श्रायक महोदय : नहीं, साहब ।

श्री सागड़ी: मैं ने यह सवाल किया था कि क्या . . .

श्रध्यक्ष महोदय : श्रगर श्राप नीति बदलना चाहते हैं तो किसी श्रीर तरीके से कीजिये।

> श्री बागड़ी : पूछने तो दीजिये। स्रध्यक्ष महोबय : स्रार्डर, स्रार्डर।

श्री बागड़ी: कालिंग ग्रटेंशन का जवाब क्या सप्लिमेन्टरी होता है ? |

प्रध्यक्ष महोदय : जी, हां । श्री किशन पटनायक । भी बागड़ी: तो फिर क्या सवाल किया जाये, ग्रगर नीति के बारे में हो?

स्रश्यक्ष महोदय: यह नहीं बतला सकता मैं। मैंने श्री किशन पटनायक को बुलाया है स्रगर वह सवाल करना चाहते हैं।

श्री **बागड़ी**: ग्रध्यक्ष महोदय, देश की बात को तो सामने ग्राने दें।

श्री किञ्चन पटनायक (सम्बलपुर) ग्रध्यक्ष महोदय, चूंकि कच्छ या उरवसीग्रं, जहां कहीं दूश्मनों का हमला होता है ग्रीर जमीन चली जाती है तो सरकार कहने लगती है कि हम तैयार नहीं थे भ्रौर सरप्राईज ग्रटैक था. इसलिये मैं जानना चाहता हं कि क्या सरकार यह मान कर चलेगी कि जो हमारी सारी उत्तरी पूर्वी, उत्तरी और उत्तरी पश्चिमी सीमायें हैं, गुजरात, राजस्थान, लहाख. काश्मीर, बाराहोती, सिविकम, उरवसीश्रं श्रोर श्रसम, उन सारी सीमाश्रों पर किसी भी हिस्से में श्राक्रमण हो सकता है दश्मनों का, या सरकार यह मान कर चलेगी कि हर तरह से तैयारी रहेगी । कभी भी श्रगर दश्मनों का कामयाब हमला होगा तो हमारे रक्षा मंत्री इस के लिये जिम्मेदार रहेंगे।

भी यशवन्तराव चह्नाण : पूरे हिन्दुस्तान की सरहदों की जिम्मारी गवर्नमेंट पर है भीर रक्षा मंत्री ने ली है। (Interruptions).

डा० राम मनोहर लोहिया : बहुत जिम्मे-दारी निभाई है स्राप ने ।

श्री बृजराज सिंह (बरेली): मैं उत्तर प्रदेश का रहने वाला हूं ग्रीर बदिकस्मती से बरेली का जहां से बाराहोती डेढ़ सौ या पौने दो सौ मील की दूरी पर है । बरेली में ...

श्री रधुनाय सिंहः बरेली में पागलखाना भी है। श्री **यूजराज सिंह:** लेकिन यह सवाल पागलों का नहीं है ।

बरेली एरिया श्राफिस है श्रौर बारा-होती से दो सो मील के श्रन्दर है। वहां पर श्राप ने बहुत वड़ा एश्ररोड्रोम बनाया है जिसे श्राप किरोस्ट इन एशिया कह कर गर्व करते हैं। वहां से बाराहोती को कनेक्ट करने के लिए जितनी भी सड़कें हैं वह बड़ी कमजोर हैं। वीक कल्बर्ट्स उन में हैं। मेरा सवाल यह है कि क्या सुरक्षा मंत्री जो बाकी की लिंक रोड्स हैं, जो बड़े छोटे छोटे बीस बीस श्रौर पच्चीस पच्चीस मील के टुकड़े हैं उन को सुरक्षा के नाम पर बनाने के बारे में सोच रहे हैं।

Shri Y. B. Chavan: The Border Roads Organisation takes the responsibility for what we call strategic roads. All the necessary strategic roads are being undertaken for construction. He has mentioned some particular road he has in mind. I have assured him that I will certainly get it examined.

श्री बृजराज सिंह: भेरे दिमाग में जो बात है वह श्राप के दिमाग में श्रायी है या नहीं, यह बता दें।

Shri Y. B. Chavan: He has assured me to write about this particular road. I will get it examined.

Shri Brij Raj Singh: I have written it already.

श्री विश्वनाथ पाण्डेय (सलेमपुर) :
माननीय प्रतिरक्षा मंत्री महोदय ने ग्रभी
बताया है कि उत्तर प्रदेश के उत्तरी हिस्से
में, बाड़ाहोती के समीप, चीनी सैनिकों का
काफी जमाव हुआ है श्रीर वहां के स्थानों
के लोगों के अन्दर श्रातंक फैल गया है। मैं
यह जानना चाहता हूं कि वहां की जो सुरक्षा
व्यवस्था उत्तर प्रदेश की सरकार के हाथ में है
क्या केन्द्र उस सुरक्षा के भार को श्रपने
हाथ में लेगा? श्रीर चीती जमाव की वजह

से उत्तर प्रदेश सरकार जो बद्रीनाथ के यात्रियों को वहां जाने से मना करती है, उसके बारे में सरकार की क्या प्रतिक्रिया है?

Shri Y. B. Chavan: I have denied the fact that there is any panic in that area. The entire question is based on that. Certainly the operational responsibility in that part will be done.

Shri D. C. Sharma (Gurdaspur): Our borders with China are alive; our borders with Pakistan are alive. Evidently there is collusion between the two countries. If these two countries stage some kind of a simultaneous attack on our country, will our country be prepared to face it?

Shri Y. B. Chavan: Of course. (Interruptions).

Mr. Speaker: If members remain silent, they would be able to follow the proceedings.

Shri Ranga (Chittoor): He answers in such a nonchalant manner and says "of course". That is why members are surprised.

Shri Hari Vishnu Kamath (Hoshangabad): Is it a fact that the border situation in Barahoti and elsewhere is aggravated by the treacherous activities of some pro-China communists in that area and also by the presence inside the Congress Party and the Government of certain pro-China elements, as evidenced by the speech of the minister of Rajasthan only the other day and if so, what steps are being taken to curb the anti-national activities of such elements inside the Congress Party and outside?

Some hon. Members: Question.

Shri Y. B. Chavan: I must deny this charge of there being any pro-Chinese element either in the government or in the Congress Party. But certainly we are watching with very great care about any anti-national activity to

be found in this area. I am speaking particularly about this area, because we are very much aware of it. We have not found any such anti-national activity in this particular area.

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): He has apologised to the Assembly there. (Interruptions).

Mr. Speaker: How can the proceedings go on if members talk freely in this manner?

Shri Hari Vishnu Kamath: You have to call him to order for butting in like this.

Mr. Speaker: Whenever I ask, I ask every member of this House and not anyone in particular. I have not mentioned any name.

Shri Hari Vishnu Kamath: But you asked us looking in this direction; you did not look in that direction. (Interruptions). Their guilty conscience pricks them because I asked that question.

श्री हुकम चन्द कछवाय: यहां क्या हल्ला मचाते हैं?

श्री बागड़ी: मैं श्रीर स्वामी जी नहीं बोले ग्रीर चाहे कोई बोले।

श्रम्यक महोवय: मुझे कोई कदम उठाना पड़ेगा श्रीर हाउस से इस बात के लिये सहमति लेनी पड़ेगी । श्रगर यही होता रहा तो दो ही तरीके हो सकते हैं । एक तो यह है कि मैं रिपोर्टर से कहूं कि जब कोई बिना इजाजत बोलने लगे तो उसको रिकार्ड न किया जाय । इस में कंट्रोल रखना होगा । दिन ब दिन हमारे हाउस की शोहरत गिर रही है, उसके लिए मैं श्रीर श्राप सब जिम्मेवार हैं । न श्रकेले मैं जिम्मेवारी ले सकता हूं । जब तक सारे मेम्बर साहिबान को श्रापरेट न करें, मैं कंट्रोल नहीं कर सकता । श्रगर एक-एक श्रादमी बारी-बारी से बोले, तो मैं हर एक को श्रापरच-

निटी देने को तैयार हूं ताकि फी एक्सप्रेशन हो सके। मगर श्रगर जिस वक्त कोई चाहे श्रावाज दे, श्रीर सवाल पूछे श्रीर श्रापस में गुफ्तगू चले श्रीर वहस शुरू हो जाए, तो इस तरह हाउस में काम नहीं हो सकता । यह तो मारकेट प्लेस की बात होगी ।

भी हरि विष्णु कांमत : यह तो मंत्री जी ने शुरू किया, श्राप उनको ताकीद कीजिए।

Shri Nath Pai (Rajapur): It was the hon, minister who started it.

Mr. Speaker: Is this the manner in which proceedings should be conducted?

Shri Nath Pai: We are only trying to rectify the record.

श्री **कागड़ी:** श्रध्यक्ष महोदय, मैं चुप बैठा हं।

प्रध्यक्ष महोवय: श्राप चुप बैठे हैं, तो उस के लिये मैं श्रापको एक सर्टिफिकेट लिख कर देता हूं। जो बोल रहे हैं, इस वक्त मैं उन से कह रहा हूं, श्राप बोलते हैं तो श्राप से कहता हूं। श्रापको तो मैंने कुछ नहीं कहा। मुझे सब तरफ से इस तरह के बरताय की उम्मीद नहीं हैं। हर एक श्रादमी को श्रपने पर कंट्रोल रखना चाहिए। हमारा वाहर मजाक बन रहा है। श्रखवारों में भी यह बात श्रा रही है कि हाउस का स्तर गिर रहा है।

भी मधु लिमये (मुंगेर) : यह सरकार की वजहसेहोरहा है ।

श्री हरि विष्णु कामतः विरोधी दल इस के लिये थोडे ही जिम्मेवार है।

ग्रध्यक्ष महोदय: सब जिम्मेवार हैं।

डा॰ राम मनोहर लोहिया : मैं भ्रापकी इजाजत से कुछ भ्रजें कर देना चाहता हूं। एक व्यवस्था का प्रमन है भ्रापकी व्यवस्था पर। श्रम्यक महोदय : मैंने श्रपील ी थी वह खत्म हुई । मैं बहस नहीं करता । डाक्टर साहब बैठ जाएं ।

डा॰ राम मनोहर लोहिया: मैं बहस नहीं कर रहा । भ्रापको सलाह दे रहा हूं। (Interruptions). ग्राप चिल्लाना शुरू करोगे ो मैं भी चिल्लाने में किसी से पीछे नहीं रहूंगा ।

स्रध्यक्ष महोदय: मैं ग्रापको इजाजत नहीं दे रहा हूं।

डा॰ राम मनोहर लोहिया: मैं ग्रर्ज कर रहा हूं कि भ्राप दमन ौर शमन में फर्क करना सीखिये।

Shri P. Venkatasubbaiah (Adoni): The Prime Minister and the Defence Minister had given the heartening assurance that we are in a position to repel both Chinese and Pakistani attacks militarily. May I know whether government has taken to the diplomatic channel also to impress upon the Colombo Powers the undesirability of China concentrating troops in the Barahoti area?

Shri Y. B. Chavan: There is no question of talking with the Colombo Powers about this particular matter.

Shri S. M. Banerjee (Kanpur): The minister stated that there is concentration of Chinese forces on all the borders. Is it a fact that recently the Chinese forces have concentrated to a large extent near about the Chumbi Valley, which is one of the sensitive places where the Chinese are likely to attack? If so, what steps are being taken by the minister to repulse any attack which comes from the Chumbi Valley?

Shri Y. B. Chavan: Naturally Chumbi Valley area is considered to be a sensitive area. I have myself made the statement during the debate on my ministry's demands. I can assure the House that we have taken

all the necessary steps to defend our borders in that sector.

भी मोंकार लाल बेरवा (कोटा): छोटी बाड़ाहोती मौर बड़ी बाड़ाहोती हमारे हैं भीर उन को ग्राप ने विवादग्रस्त मान कर चीनियों को सौप रखा है। क्या उन से उनको हटाने के बारे में भी तैयारी कर रहे हैं? यह कितनी बड़ी सीमा है जिस पर चीनियों का जमाव है?

Shri Y. B. Chavan: I have already said that the concentration certainly is to a certain extent beyond Barahoti, on their side of Barahoti.

श्री युद्धवीर सिंह (महेन्द्रगढ़) : जैसा कि सभी सरकार ने बतलाया कि हमारी उत्तरी सीमा पर चीनी फौज का जमाव प्रधिक मात्रा में बढ़ रहा है तो मैं यह जानना चाहूंगा कि क्या जब से यानी पिछले तीन, चार महीनों में पाकिस्तान श्रीर चीन की आपस में सांठगांठ शुरू हुई है उसके बाद से सरकार ने अपने ढंग से क्या इस बात को अनुभव किया है कि हमारी उत्तरी सीमा पर भी जब से यह पाकिस्तान द्वारा अन्य सीमाओं पर श्राक्रमण शुरू हुए हैं उत्तरी सीमा पर भी चीनी फौजों का जमाव श्रधिक वढ़ गया है तो क्या यह जमाव ही वहां पर श्रधिक बढ़ा है या उनके द्वारा युद्ध उत्तेजक प्रदर्शन भी किये जा रहे हैं।

Shri Y. B. Chavan: Certainly, we are watching with care all the activities that are going on the other side. I do not think I should be giving more information on this point.

Shri Narendra Singh Mahida (Anand): The Defence Minister stated that various airstrips have been constructed by the Chinese on their side. I have read reports that some helicopters of the Chinese are flying over our territory to obseve our troop movements. May I know whether we

have instructed our troops to shoot down those helicopters when they enter our territory?

Shri Y. B. Chavan: I think those standing orders are there.

श्री मधु लिमये: श्रध्यक्ष महोदय, मेरा इस पर एक व्यवस्था का प्रश्न हैं। को ईपन्द्रह या बीस दिन पहले इस विषय पर इन्हीं शब्दों में मैंने एक ध्यानाकर्षण प्रस्ताव का नोटिस दिया था जिसको कि श्रापने श्रस्वीकार कर दिया था। श्राज मुझे खुशी है कि उसको श्रापने माना लेकिन चूंकि वर्तमान नोटिस के साथ मेरा नाम नहीं है, मैं जानना चाहता हूं कि क्या मैं भी इस बारे में सवाल पूछ सकता हूं?

श्राप क्षेत्र महोदय: जी, नहीं। एक श्रकेले श्राप ही नहीं बल्कि तीन, चार श्रीर लोगों ने भी इसके लिये मुझ से कहा है। सरदार कपूर सिंह ने भी मुझ श्राज लिखा है। उस दिन मधु लिमये साहब, सरदार कपूर सिंह के श्रलावा, दो तीन मेम्बर साहब श्रीर भी थे। श्री प्रकाणवीर णास्त्री का नाम भी था। उसमें

"Reported establishment of new Chinese check post near Barahot'i."....

श्री मधु लिमये: चीनी सैनिकों के जमाय का जो सवाल पैदा हुम्रा है उससे पैदा हुई घबराहट का जिक्र किया गया है स्रीर इसलिए उससे सम्बन्धित है।

ग्रध्यक्ष महोदय : जब यह नोटिस मेरे पास ग्राया था

"Reported establishment of new Chinese check post near Barahoti."

ेतो मैंने गवर्नमेंट से इस बारे में दरियाफ्त किया और उन्होंने जवाव दिया कि हमारे पास कोई ऐसी इत्तिला नहीं है और कोई ेसो चैकपोस्ट इस्टैब्लिश नहीं हुई तो उस पर मैंने उसे उस दिन नामंजूर किया था।
यह दो अप्रैल की बात है। यह नये कंसट्रेशन
की बाबत एक नया सवाल आया है:---

"Reported fresh posts set up by China in the Barahoti Section of Uttar Pradesh border and news about the feeling of insecurity caused by that among the rural people of that area."

ग्रब इस नये सवाल में वह पिछला सवाल कैसे शामिल कर सकते हैं? उसको तो मैंने 2 ग्रप्रैल को नामंजूर कर दिया था। वह तो एक ग्रलहदा सबजेक्ट था जिसकी बाबत मैंने गवर्नमेंट से पूछा था ग्रीर उन्होंने कहा था कि हमारे पास कोई ऐसी चैंकपोस्ट इस्टैंब्ल्श होने की सूचना नहीं है। इसलिए वह ग्रापकी तो बिल्कुल ग्रलहदा बात थी। मौजूदा सवाल में ग्रापका नाम शामिल नहीं किया जा सकता है न ही मैंने सरदार कपूर सिंह ग्रीर श्री प्रकाश वीर शास्त्री का नाम शामिल किया है।

डा॰ राम मनोहर लोहिया : जो ज्यादा खबरदार रहते हैं उनको तो प्रापको पहले सुनना चाहिए था ।

Shri Kapur Singh (Ludhiana): Sir. may I make a submission about what the Government reported to you? On the 30th March or somewhere about that, this point was raised in the Legislative Assembly at Lucknow and the State Government made a statement there on the floor of the House that a check post has established and that consternation has been caused in the minds of the border people, but that this matter cannot be raised on the floor of the State Assembly because it concerns Parliament and the Government of India. But the Government of India has reported to you that there is no such check post established by time. Why is this kind of thing happening?

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Mr. Speaker: That is a different thing. I shall find out. If that statement is not a correct one, I can take it up. First of all, I was telling the House why I disallowed the other notices. The facts given in those notices were quite distinct from this. Therefore, I had disallowed them. Whether those facts that were given were completely wrong is quite different thing.

श्री मध लिमये : श्रध्यक्ष महोदय, मेरी एक बात जरा सन ली जाय।

म्रध्यक्ष महोदय: नहीं, उनके नोटिस से वह ग्रलग बात है।

भी मध लिमये: उसी से सम्बद्ध है। कई बार गंझ को यह अनभव हमा है कि ध्यानाकर्षण प्रस्ताव भ्रादि हम लोग देते हैं लेकिन उनको स्वीकार नहीं किया जाता है। इस का मैं एक उदाहरण देता हं। चीन के ग्रध्यक्ष ने सिविकम को जो सीधा संदेश भेजा था उसके बारे में मैंने एक ध्यानाकर्षण प्रस्ताव का नोटिस दिया था जोकि ग्रस्कीकार कर दिया था । लेकिन ग्राज उसी के बारे में विदेश मंत्रालय की श्रोर से एक बयान भ्राया है। भ्रगर ग्रापने तभी उस को स्वीकार कर लिया होता तो सारी चीज तभी सामने ग्रा सकती थी। इस तरीके की कई घटनाएं विदेश नीति ग्रीर सूरक्षा नीति को लेकर हो रही हैं लेकिन ग्राप हमारे सुझावों को मानते नहीं हैं।

म्रध्यक्ष महोदय: ग्रव इस सदन में कौलिंग ग्रटैशन को क्वैश्चंस से भी कुछ ज्यादा ग्रासान बना दिया गया है। वर्वेश्चन में भी एक लिमिट है कि उसके तीन क्वैश्चंस ग्रा सकते हैं बाक़ी मिला कर जो रूल्स हैं उसमें पांच से ज्यादा नहीं श्रा सकते हैं यह हमने मंजर किया हुआ है लेकिन यहां एक, एक मेम्बर के 10, 10 कौलिंग ग्रटैशन नोटिस मेरे सामने पूबह पेश हो जाते हैं. .

श्री मध लिमये : घटनाएं ही मधिक होती हैं। हम क्या करें?

प्रध्यक्ष महोदय: मझे भी बतलाइये कि मैं भी क्या करूं? कम से कम मेम्बर जो एक हो उसके मन में तो यकीन होना चाहिए कि चंकि एक दिन में एक ही नोटिस ग्रा सकता है, एक से ज्यादा नहीं लिया जा सकता है इसलिए मैं इस तरह के नोटिस देते वक्त एक ही नोटिस पर जोर दंकि इसको लिया जाना मेरे लिए सबसे ज्यादा जरूरी है। ग्रगर मानगीय सदस्य चाहते हैं कि इस पर ग्रौर ज्यादा ध्यान दिया जाय तो कम से कम एक पार्टी ज्यादा से ज्यादा एक ही नोटिस भोजे . . .

श्री मध् लिमये: यह तो घटनात्रों पर निर्भर करेगा ।

Shri Surendranath Dwivedy (Kendrapara): When situations arise it is very difficult for the party to limit the number.

Mr. Speaker: If it is difficult, then I get 40, 50 and 60 calling attention notices.

डा॰ राम मनोहर लोहिया: ऐसा कर सकते हैं कि एक दल की तरफ़ से ज्यादा से ज्यादा भ्राप कह दीजिये कि दो या तीन नोटिस ले लिये जांय । एक खतरा यह भी रहता है कि बाकी सब खहम हो जायं तो एक दल के लोग हैं उनकी तरफ से तीन से ज्यादा न हों उस पर मैं ग्राप का ध्यान दिलाऊं कि कुछ लोग ज्यादा खबरदार होते हैं, खबरों पर ज्यादा ध्यान देते हैं भीर पहले से भ्रापको उस पर बहस कराने के लिए नोटिस देते हैं लेकिन उस वक्त वह सरकार को मान्य नहीं होते हैं बाद में सरकार मानती है । हम लोग 20-22 दिन पहले से ग्राप को इस बात से त्रागाह कर रहे थे लेकिन सरकार नहीं मान रही थी

प्रध्यक्ष महोदयः वह बिल्कुल अलहदा चीज है ।

डा॰ राम मनोहर लोहिया: बाराहोती छोटी ग्रीर बड़ी सरकार की लापरवाही से चीनियों के हाथ में चली गई। बद्रीनाथ का वह रास्ता है। बद्रीनाथ बिल्कुल पास है। ग्रब यह चीज सरकार के सामने न ग्राये तो ग्राख़िर में क्या होता है कि वह सब विवादग्रस्त क्षेत्र बन जाता है। 11 साल से मामला चल रहा है। यह चीज ग्राप के सामने लाने की हमने कोशिश की थी। सिर्फ इसलिए कि हम 20 दिन पहले थे हम को सज़ा दी जाय यह ठीक बात नहीं है बल्क हमारी तरफ तो ग्रापको सबसे पहले ध्यान देना चाहिए।

श्र**ध्यक्ष महोदयः** वह मैंने पढ़ कर सुना दिया कि वह बिल्कुल ग्रलहदा सबजैक्ट या ।

श्री मधु लिमये: ग्रभी सुरक्षा मंत्री ने बतलाया कि बाराहोती को ले कर घबराहट...

ग्रध्यक्ष महोदय: उन्होंने कहा कि कोई षवराहट नहीं है।

श्री स्रोंकार लाल बरवा : मेरा भी एक कौलिंग भ्रटेंशन नोटिस था कि .

श्रध्यक्ष महोदय: श्रव मैं एक, एक कौंलिंग ग्रटशन नोटिस को नहीं ले सकता हूं।

श्री गुलकान (भटिंडा) : ग्रध्यक्ष महोदय, मैंने दस, बारह दस्तख़तों के साथ कौलिंग ग्रटेंगन नोटिस दिया था जिसमें कि यह कहा गया था कि सरकार ने सिक्खों के साथ जो वायदे किये थे उनको पूरा नहीं किया है, मसलन् रीजनल फारमूला ग्रौर पंजाबी जबान का मसला । इसके ग्रलावा लुधियाना में

स्रम्यक्ष महोदयः यह एक, एक कौलिंग स्रटेशन नोटिस में किस तरह लेसकता हं?

भी गुलशन: सिक्ख धर्म ख़तरे में पड़ गया है।

श्रम्यक्ष महोदय: मैंने श्रापको इत्तिला देदी है ग्रव ग्राप बैठ जांय।

श्री गुलकान: वहां लुधियाना में गुरू ग्रंथ साहब का पाठ खंडित हुग्रा ग्रीर दुराहा मंडी में गुरू ग्रंथ साहब की भीड़ को साड़ दिया

श्रष्यक्ष महोवय: मेरे मना करने के बावजूद श्रापका बोलते जाना मुनासिव नहीं है।

भी गुलशन: मैं बैठ जाऊंगा लेकिन मुझे कुछ कहने का मौका तो दिया जाय।

प्रध्यक्ष महोदय: कुछ नहीं कहने दूंगा।

श्री गुलशन: श्रगर बोलने नहीं दिया जायगा तो मैं चला जाऊंगा लेकिन श्राप ही सोचिये कि श्रगर मैं कह कर न जाऊं तो श्रापको कैसे पता चलेगा श्रौर हाउस को कैसे पता चलेगा कि सिक्खों के साथ कैसी बेइंसाफ़ी हो रही है ?

Mr. Speaker: Order, order.

Shri Ranga: He may be allowed tohave his say.

Mr. Speaker: If I allow everybody to raise his Calling Attention Notice here after I have disallowed them, how can I work here, and what amount of time would be spent on them here?

Shri Ranga: Sometimes the difficulty arises in this way. When some hon. Member wants to make some representation, you misunderstand it and you presume that he is making some disturbance with the result there is trouble.

Mr. Speaker: How can a representation be made here by raising that question?

श्री गुलशन: ग्रध्यक्ष महोदय, लुधियाना में गुरू ग्रंथ साहब की बे-ग्रदबी हुई है। सिक्खों के केस कत्ल किये गए हैं। इस प्रकार धर्म ख़तरे में पड़ गया है। ग्रगर ग्राप मुझे इस के बारे में बात नहीं करने देते, तो मैं चला जाता हं।

(Shri Gulshan left the House at this stage).

श्री रामेश्वरानन्द (करनाल) : **

मध्यक्ष महोदय: जो कुछ कहा जा रहा है, वह रिकार्ड पर नहीं जायेगा श्रीर नहीं श्रेस वाले उस को लिखेंगे।

श्री बूटा सिंह (मोगा): **

ग्रभ्यक्ष महोदयः यह रिकार्ड पर नहीं जायेगा ।

भी बूटा सिंह: ग्रगर ग्राप मुझे कुछ कहने की इजाजत नहीं देते हैं, तो मैं बाहर चला जाता हुं।

(Shri Buta Singh left the House at this stage).

भी रामेश्वरानन्द: **

ग्रध्यक्ष महोदय: यह रिकार्ड पर नहीं जायेगा ।

Shri Jaipal Singh (Ranchi West): Sir, I hope I have not misunderstood you. You said that you would limit the Calling Attention Notices to. . .

श्री झोंकार लाल बेरवा : माननीय सदस्य अंग्रेजी में बोल रहे हैं, इसलिए इन को बोलने दिया जाता है, जब कि हिन्दी बोलने वालों को बैठने के लिए कहा जाता है। **भ्रध्यक्ष महोदय:** क्या माननीय सदस्य कालिंग एटैन्शन नोटिस के बारे में कुछ कहना चाहते हैं ?

श्री जयपास सिंह: जी, हां ; उसके सम्बन्ध में मुझे कुछ कहना है।

प्रध्यक्ष महोदयः नहीं, इस वक्त न उठाइये ।

डा॰ राम मनोहर लोहियाः श्री जयपाल सिंह हिन्दी में बोल रहे हैं, उन को बोलने दीजिए ।

श्री जयपाल सिंह : श्रध्यक्ष महोदय, श्राप कह चुके हैं कि हर एक दल की श्रोर से एक प्रश्न किया जाये। You have said that the Calling Attention Notice should be limited to one from each party. I submit to you that I would not submit to this. I would request you not to do this. It would amount to curbing the right of every Member.

Mr. Speaker: I have not done it.

श्री रामेक्बरानन्द : ग्रध्यक्ष महोदय, मेरा एक निवेदन है, उसको ग्राप मुन लें।

प्रध्यक्ष महोदय: जब कभी मैं एक्शन लेता हूं, तो ऐतराज किया जाता है। लेकिन मैं देखता हूं कि मैं कई मेम्बर साहबान को बार-बार मना करता हूं और वे फिर भी बार-बार उठते रहते हैं। स्वामी जी को मैंने कई बार कहा है। अगर वह फिर उठेंगे, तो मुझे एक्शन लेना पड़ेगा। अब वह ख़ामोशी से बैठ जायें।

श्री रामेश्वरानन्द : मैं ब्राप के व्यवहार के प्रति विरोध में सदन-त्याग करता हूं।

(Shri Rameshwaranand then left the House).

^{**}Not recorded.

32:32 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION AND DELHI MOTOR
VEHICLES RULES; REPORT ETC. OF
SHIPPING DEVELOPMENT COMMITTEE;
AND ANNUAL REPORT OF HINDUSTAN
SHIPPARD LTD.

The Minister of Civil Aviation (Shri Kanungo): On behalf of Shri Raj Bahadur I beg to lay on the Table a copy each of the following papers:—

- (i) Notification No. F.12(95)/62-PR(T) published in Delhi Gazette dated the 28th January, 1965, making certain amount to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, see No. LT-4280/65].
- (ii) Report and the Certified Accounts of the Shipping Development Fund Committee for the year 1962-63, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-4281/65].
- (iii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-4282/65].

PROVIDENT FUNDS (AMENDMENT)

SCHEMES ETC.

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): On behalf of Shri Jaganatha Rao, I beg to lay on the Table—

 a copy each of the following Notifications under sub-section Pakistani attack on Kutch border

- (2) of section 7 of the Employees' Provident Funds Act, 1952:—
- (i) The Employees' Provident Funds (Third Amendment) Scheme, 1965, published in Notification No. GSR 351, dated the 6th March, 1965.
- (ii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1965, published in Notification No. GSR 401, dated the 13th March, 1965.
- (iii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1965, published in Notification No. GSR 475, dated the 27th March, 1965. [Placed in Library, see No. LT14283/65].
- (2) a copy of Notification No. GSR 402, dated the 13th March, 1965, under subsection (2) of section 4 of the Employees' Provident Funds Act, 1952, adding the bread industry to Schedule I to the said Act. [Placed in Library, see No. LT-4284/65].

12.33 hrs.

RE: DISCUSSION ON SITUATION ARISING OUT OF ATTACKS BY PAKISTAN ON KUTCH BORDER

Mr. Speaker: I have to inform the House that the following motion, of which notice has been received from the Prime Minister, has been admitted by me and will be taken up for discussion tomorrow, the 28th April, 1965:

"That the situation arising out of the repeated and continuing attacks by the armed forces of Pakistan on the Kutch border be taken into consideration."

I have read it out so that hon. Members might be able to send in amendments, if they so desire.

श्री बागड़ी (हिसार) : मेरा एक व्यवस्था का प्रश्न है।

457 (Ai) LS.-5

श्री प्रकाशवीर शास्त्री (बिजनौर) : इस मोशन को कच्छ बोर्डर तक ही क्यों सीमित रह्या जाये ? ग्रासाम ग्रोर पूर्वी पाकिस्तान की सीमा की स्थिति को भी इस में लिया जाये।

मध्यक्ष महोदय : प्राइम मिनिस्टर साहब की तरफ़ से यह मोशन श्राया है। अगर माननीय सदस्य चाहे, तो वे इस बारे में भ्रपने एमेंडमेंटस भेज सकते हैं।

एक माननीय सबस्य : टाइम ?

घण्यक महोदय: बिजिनेस एडवाइजरी कमेटी आज मीट कर के टाइम के बारे में फैसला करेगी।

श्री बागड़ी: मैं निवेदन करना चाहता हं कि ग्राप ने इस बहस के लिए कल का दिन रखा है, लेकिन कल तो माननीय सदस्य इस सदन के दो जरूरी चुनावों में व्यस्त होंगे।

प्रध्यक्ष महोदय: उस से कोई फर्क नहीं पड़ता है।

12.35 hrs.

ESTIMATES COMMITTEE

SEVENTY-THIRD REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-third Report of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture)-Central Arid Zone Research Institute, Jodhpur.

12.34½ hrs.

GOVERNMENT COMMITTEE ON ASSURANCES

MINUTES

Shri Siddananjappa (Hassan): Sir, I beg to lay on the Table the Minutes of the Eleventh Sitting of the Committee on Government Assurances held during the current session.

12:35 hrs.

DEMANDS FOR GRANTS -- contd. MINISTRY OF HOME AFFAIRS-contd.

Assurances

Mr. Speaker: The House will now resume further discussion and voting on the Demands for Grants relating to the Ministry of Home Affairs. The entire time allotted has been taken. We sat till about 8.15 P.M. yesterday and I allowed opportunity to almost every member who was present to speak, excepting perhaps one or two-Members.

Shri Maurya rose-

Mr. Speaker: Shri Maurya ought to have been present here vesterday. But he was not. I sat here and I allowed opportunity to every Member of the Opposition who was present.

Shri Maurya (Aligarh): I sat till 7 O'Clock and then left the House.

Mr. Speaker: When the House is sitting, he should wait. He cannot choose his own time. It is not proprer for him to go away before the House adjourns and then the next day to come here and say that he must be given an opportunity because he went away at 7 O'Clock the previous day. So far as the time that we have got by sitting late yesterday is concerned, I have considered it as extra time. Now, I can accommodate one or two Members, for 6 or 7 minutes each.

श्री मौर्य: ग्रध्यक्ष महोदय, ग्राज देश के सामने जितनी समस्यायें हैं, उनका · एक विशेष कारण रहा है श्रौर उस कारण को मैं थोड़ी देर बाद लंगा। भ्रष्टाचार के बारे में इस सदन में बहुत कुछ चर्चा हुई है में ग्रपने दल की श्रोर से केवल इतना ही कहना चाहता हं कि पहले भ्रष्टाचार के बारे में चर्चा भी नहीं हुआ करती थी। लेकिन

^{*}Moved with the recommendation of the President.

हम सब जानते हैं कि किसी ग़लती को महसूस करना उस को दूर करने का पहला कदम हुआ करता है। मैं गृह-मंत्री जी को इस बात के लिए धन्यवाद देता हूं कि उन्होंने इस कमी को महसूस किया और वह इस कमी को दूर करने के लिए भी बहुत कुछ कदम उठा रहें हैं।

भ्रष्टाचार को दूर करने के सम्बन्ध में गृह मंत्री जी ने जो शुभ-कार्य प्रारम्भ किया है, उसके लिए मैं उन को धन्यवाद देता हं। जब जब इस देश में कोई शभ-कार्य किये गये, तब तब ऐसे लोग बीच में रोडे बन कर भाए, जो कि उन शुम-कार्यों को नहीं चाहते थे। तथागत भगवान बद्ध ने इस देश में सस्य का प्रसार किया, लेकिन तब भी देश में बहुत से लोगों ने उन के मार्ग में रोड़े भटकाये। ग्रादरीय नन्दा जी से मेरी प्रार्थना है कि वह इन ोटी छोटी रुकावटों से न घबरायें। भ्रष्टाचार को मिटाने के लिए और सत्य का प्रसार करने के लिए उन्होंने जो कदम उठाया है, वह उस को जारी रखें भ्रीर शक्ति के साथ श्रागे बढ़ते चले जायें। ोबित समाज का समर्थन ौर सहान्भृति उन के साथ है।

लेकिन इस बारे में मैं यह निवेदन करना चाहता हूं कि जो बीमारी सैकड़ों सालों से चली ग्रा रही है, वह कोई दो चार साल में ख़त्म नहीं होने वाली है। वह ग्रपने को किमट न करें, नहीं तो वे लोग, जो भ्रष्टाचार फैलाते हैं ग्रीर उन की नीति के विरुद्ध हैं, इस से नाजायज फ़ायदा उठायगें ग्रीर समय ग्राने पर कहेंगे कि ग्रब दो साल पूरे हो गए, चूंकि वह ग्रपने उद्देश्य में सफल नहीं हुए, इस लिए वह इस्तीफ़ा दे दें। मेरी उन से प्रार्थना है कि वह इस सच्चे कार्य को ग्रागे बढ़ाते हुए चले जायें।

जहां तक भ्रष्टाचार का सवाल है ग्रगर मैं भूल नहीं करता हूं भ्रौर गलत बात नहीं कहता हूं तो यह बात सत्य है कि कांग्रेस

दल में भ्रष्टाचार है, सरकारी नौकरों में भ्रष्टाचार है, विजिनेस जो करते हैं वे भी भ्रष्टाचारी हैं, बहुत कुछ भ्रष्टाचारी लोग वहां भी हैं, और यह भी सत्य है कि कांग्रेस दल में भ्रष्टाचारियों की तादाद ज्यादा है। लेकिन इस के साथ साथ यह बात भी सच है कि विरोधी दल जो हैं. विरोधी दलों के जो लोग हैं, वेभी दूध के धुले हुए नहीं हैं। फ्राष्टा-चारी विरोधी दलों में भी हैं। स्वयं मैं बहत से ऐसे लोगों को, विरोधी दलों के लोगों को जानता हं जो बहत से खराब काम रोजाना के जीवन में करते हैं, भ्रष्टाचार करते हैं। भ्रष्टाचार हमारे दैनिक जीवन में भ्रा गया है, हमारे नैतिक जीवन का वह एक भंग बन गया है, भ्रष्टाचार राष्ट्र के चरित्र में घुस गया है, भ्रष्टाचार हमारे खुन में उतर भ्राया है भ्रीर इस भ्रष्टाचार को कोई भी दल विशेष दूर नहीं कर सकता है तमाम दलों के लोगों को, तमाम वर्गों के लोगों को, चाहे वे सरकारी कर्मचारी हों या विजिनेस मैंन हों, सभी को मिल करके इसको दर करने के लिए कदम उठाने हैं। जब तक सब मिल कर कदम नहीं उठायेंगे, भ्रव्टाचार का भ्रन्त नहीं हो सकेगा।

जिस समय पश्चिमी बंगाल में साम्प्र-दायिक दंगे हुए थे उस समय मैं डी॰ ग्राई॰ भ्रार० के अन्तर्गत जेल में बन्द था। काश उस समय मैं यहां होता श्रीर नन्दा जी को जो शुभ कार्य उन्होंने पश्चिमी बंगाल में किये, उनके लिए उनकी सराहना कर सकता, उनको सराह सकता । वहां पर जब साम्प्रदायिक दंगों की श्राग लग गई थी उस ग्राग को बुझाने का काम श्री नन्दा ने शक्ति के साथ किया, वह उस ग्राग में कूद पड़े ग्रीर बहुत ही सराहनीय कार्य उन्होंने किया श्रौर उस काम का श्रेय उनको मिल जाना ही चाहिये। यदि कोई इस शुभ काम का श्रेय नहीं देता है तो मैं समझता हूं कि मानव में शभ काम करने की प्रेरणा नहीं रह जाएगी विरोधी दलों को भी चाहिये कि श्रच्छे काम

[श्रीमौर्य]

की वे प्रशंसा करें ग्रीर ग्रगर नहीं करते हैं, उसकी सराहना नहीं करते हैं, तो कम से कम मैं तो उनका इस बात में साथ नहीं दे सकता हुं।

आज राष्ट्र टूट रहा है, राष्ट्रीय एकता खारे में हैं। मैं आपको बाबा साहिब अम्बेदकर ने 17 दिसम्बर, 1946 को जो कुछ कंस्टिट्युएंट असम्बलो में कहा था, पढ़ कर सुनाना चाहता है। उन्होंने कहा था:

"So far as I am personally concerned, I do not like the idea of grouping. I like a strong united Centre, much stronger than the Centre we had created under the Government of India Act of 1935. But, Sir, these opinions, these wishes have no bearing on the situation at all. We have travelled a long road. The Congress Party, for reasons best known to itself, consented, if I may use that expression, to the dismantling of a strong Centre which had been created in this country as a result of 150 years of administration, and which, I must say, was to me a matter of great admiration and respect and refuge."

श्राज इस देश के सामने तरह तरह की समस्यायें खड़ी हो रही हैं। श्राज भाषा का प्रश्न हमारे सामने हैं। कल तक रिश्नार्गेन्ताइजेशन ग्राफ स्टेट्स का प्रश्न हमारे सामने था। बहुत से ऐसे प्रान्त हैं जो भ्रष्टाचार करते हैं। इस सब का कारण एक ही है। तमाम छोटी छोटी समस्यायें जब उभरती हैं। तो बाद में एक दिन वे एक बहुत बड़ा रूप ले कर हमारे सामने श्रा कर खड़ा हो जाती हैं। केन्द्र शक्तिशाली नहीं है। हमने शक्ति का वितरण करके, डिसैंट्रलाइजेशन ग्राफ पावर करके देश की एकता को बहुत बड़ा ग्राघात पहुंचाया है, देश की एकता पर कुठाराघात किया है। जो शब्द मैं कह रहा हूं हो सकता

है ये किसी दिन बाद में दौहराये जायें। माज तो यह देश का सीभाग्य है कि एक ही दल की सरकार केन्द्र में ख्रीर तमाम प्रान्तों में एक को छोड़ कर जहां पर राष्ट्रपति का शासन है, कायम है। लेकिन कल ऐसा नहीं होगा। इस देश में बहत सी भाषायें हैं. बहुत से प्रान्त हैं, इस देश की बहुतसी समस्यायें हैं, इस देश में बहुत से मजहब हैं, इस देश में बहुत सो राजनातिक पार्टियां भी हैं। भविष्य में पंद्रह बीस के बाद यदि यह लोक शाही जीवित रही ग्रौर उस वक्त कांग्रेस दल तो शायद ही जिन्दा रहे, तो हो सकता है कि कोई भी एक दल ग्रपनी सरकार केन्द्र में ग्रीर प्रान्तों में न बना पाये श्रीर उसको दूसरी पार्टियों का सहयोग लेना पड़े। उस समय देश की एकता बहत बड़े खतरे में पड जाएगी। इसलिये ग्राज हो इस बात की बहत भारी ग्राव-श्यकता है कि ज्यादा से ज्यादा शक्ति लगा कर देश की एकता को काथम रखने के लिए केन्द्रीय सरकार को हम ग्रधिक से ग्रधिक शक्तिशाली बना दें। भाज हमारा ध्यान सैंड्ल एज्केशनल सर्विस की म्रोर जा रहा है, भ्राज हमारा ध्यान दुसरी तरहकी सर्विसिस की ग्रोः जारहा है। काण इस तरह की चीजों की तरफ हमारा ध्यान बहुत पहले चला गया होता श्रीर अपनी गलनियों का हम बहुत पहले एहसास हो गया होता ।

जो िपोर्ट ग्राई है उसमें शैड्यूल्डकास्ट ग्रादि के ग्राई० ए० एस० ग्रीर ग्राई० पी० एस० के ग्रांकड़े दिये गये हैं, गिनती गिनाई गई है। गृह मंत्री जी तथा उनके सभी सहयोगी इस बात को मानते हैं कि तीन, साढ़े तीन या चार प्रतिशत से ग्रधिक ग्राई० ए० एस० में शैडयूल्ड कास्ट के लोग नहीं हैं। मैं उन से प्रायंना करता हूं कि इस कलंक को भी जो संरक्षण के नाम पर जो छूग्राछूत के नाम पर जो ग्रसमानता के नाम पर लगा हुगा है बह धो डालें भीर यह जो रिश्वत दी जाती है. इसको शीश्रातिशोध समाप्त कर दें। इसके लिए मेरी उनसे प्रार्थना है कि एक विशेष रूप से रिकटमेंट अंडयल्ड कास्ट के लोगों की केन्द्रीय सरकार में की जाए ताकि ज्यादा से ज्यादा परसेंटेज में उनको लिया जा सके भ्रीर यह भ्रभिशाप जो देश को खाये जा रहा है, यह ज्यादा दिनों तक न चल पाये ।

मेरा एक सझाव यह भी है कि यनियन पढ़िलक सर्विस कमिशन में नौ सदस्य होने चाहि हैं। ग्रभी वहां सात हैं। उनको इस शुभ ग्रवसर से भी लाभ उठाना चाहिये। ग्रादरणीय नन्दा जी तथा उनके साथी सर्वहारा समाज का कल्याणकारी रूप ले कर ग्राये हैं ग्रीर मेरी उनसे प्रार्थना है कि एक लंडयुल्ड कास्ट से ग्रीर एक गैडयुल्ड ट्राइब्ज से सदस्य शीघ्रातिशीघ कियशन में लें ताकि श्रष्ठत कहे जाने वाले लोग जो उम्मीदवार वहां बन कर जाते हैं. उनके साथ भी कुछ इंसाफ हो सके।

जहां तक डी० ग्राई० ग्रार० का सम्बन्ध है, मैं नहीं कहता हूं कि इसकी मावश्यकता नहीं है । इसको गह मंत्रालय ज्यादा जानता होगा कि इसकी मावश्यकता है या नहीं है। इसका फंदा किसी के में जितना ज्यादा सोच समझ कर डाला जाए उतना ही ज्यादा भ्रच्छा होगा । यह फंदा कहीं कहीं पर बेकसर इंसानों के गले में भी डाल दिया जाता है। यह फंदा मेरे गले में भी डाल दिया गया था। जब किसी राजनीतिक कार्यकर्ता के गले में यह फंदा डाल दिया जाता है तो मझे ऐसा महसुस होता है कि यह कांग्रेस की रक्षा के लिए डाला जा रहा है। इससे लोकशाही का हित नहीं होता है। मेरी नन्दा जी से प्रार्थना है कि जब कभी भी ऐसा कोई कदम उठायें तो सोच लें कि कहीं वे लैपिटस्ट फोसिस जो हैं, सर्वहारा लोग हैं, जो समाजवाद के हामी हैं, जो देश में समाजवाद लाना चाहते हैं, उनके गले में तो नहीं डाला जा रहा है श्रीर कहीं राजा महाराजाश्रों के साथ मिल करके,

उनकी धावाज के साथ धावाज मिला करके गलत बात तो नहीं की जा रही है ? एक ही समय पर बहुत से दूश्मनों को न्योता दे देना कोई ज्यादा दूरदिशता या राजनीतिज्ञता की बात नहीं होगी। इस बात की तरफ ज्यादा से ज्यादा ध्यान दिये जाने की म्राव-श्यकता है।

एक गैंडयल्ड कास्ट के ग्रफसर ने जो म्राई० ए० एस० का था इस्तीफा दे दिया था। इस नौकरी से, डिप्टी कलैक्टर की नौकरी से एक चमार बिरादरी का लडका इस्तीफा दे यह बहुत बड़े संयट का ही सूचक है। यह बहत बड़े भ्रफसोस भ्रीर ताज्जब की बात है। भाई० ए० एस० के एक ग्रफसर श्री बलवन्त सिंह ने जो शैडयल्ड कास्ट के थे इस्तीफा दिया ग्रीर उस में उन्होंने लिखा :

"I beg to state that the Indian Administrative Service which I joined in 1959, has not come upto my expectations. Consequently, I have not been able to adjust myself to it."

क्या कारण है कि म्राई० ए० एस० होने के बाद भी इस ग्रादमी के साथ छन्नाछत बरती गई ? भाज भी देश में छम्राछत होती है। जहां भ्रष्टाचार के खिलाफ उन्होंने इतने कड़े कदम उठाये हैं वहां छुम्राछत के खिलाफ भी श्री नन्दा उतनी मजबूती से ही कदम उठायें, यह मेरी उनसे प्रार्थना है। जहां उन्होंने भ्रष्टाचार के खिलाफ इतने कहे कदम उठाये हैं वहां मैं उनको पुणै विश्वास दिलाता हं कि हम उनके साथ है, इस महान यज्ञ में हम हमेशा उनका साथ देंगे भीर वह कुछ दानवों के कारण डरें नहीं ग्रीर इस यज्ञ को वह पूरा करें। इस भ्रष्टाचार को जो कि देश की श्राजादी को खाने के लिए बैठा हुआ है, एक शैतान के रूप में बैठा हुआ है, समाप्त किया ही जाना चाहिये। जो भी इसको समाप्त करने के लिये कदम नन्दा जी तथा गृह मंत्रालय ने उठाये हैं मैं उनको भ्रपती तथा भ्रपने दल की श्रोर से विश्वास दिलाता हं कि हम इस में उनके साथ हैं।

Shri Ansar Harvani (Bisauli): Mr. Speaker, Sir, I take this opportunity of congratulating the hon. Home Minister for his fight against two of the greatest evils of this country, corruption and communalism. This House and this country know it very well how sincerely, how consistently and now persistently our Home Minister is fighting corruption. It was during his regime that in Punjab the Commission was appointed and drastic step was taken there that the late Chief Minister of Punjab had to go. It was during his regime that he made inquiries in the so-called Orissa affairs. Though many Members here may not be satisfied with the method and the way in which that inquiry was made, but everybody was satisfied with the result of that inquiry that two strong men of Orissa had to go. We know very well that he is very sincere about it.

The other day on the Table of this Kamath Shri and Shri Surendranath Dwivedy placed the CBI Report. I am not prepared to go into -and I do not think it necessary to go into-whether it was authentic or it was not authentic, but the fact remains that action was taken on the CBI Report. But, at the same time, I would like to point out that when cases of corruption at the highest level come, it should not be possible for the CBI to make inquiries about them. Therefore I will suggest to the hon. Home Minister to set up an independent and a very high level organisation-on what pattern it may be is for the Home Ministry and the Cabinet to work out-to make inquiries about corruption at the highest level.

I take this opportunity of congratulating the hon. Home Minister for his fight against communalism. Unfortunately, India was divided and today we have 2,500 miles of border between India and Pakistan. It is not possible to guard it; it is not possible to have many posts. I am sure that if the hon. Home Minister comes with

the demand that the biggest contingent of the patrols should be posted on the border, this House will not grudge The fact remains that Pakistan in spite of 17 years freedom, has failed to achieve nationhood. It is not possible for a country to exist, separated by 1300 miles as a nation. What is common between West Pakistan and East Pakistan? If religion could have been the only binding force, probably West Pakistan would have been friendly to Afghanistan because they have common religion. The language is different; the culture is different; the geography is different; the terrain is different-everything is different. The only thing which sustains unity of Pakistan is the hatred of India and fear of India. I am sure that this point would be taken in view by the hon, Home Minister.

Sir. while the minorities in Pakistan are being crushed, our Prime Minister here is looking after the minorities. I am sure that the ideal of secular democracy that was evolved by the late Prime Minister. Shri Jawaharlal Nehru, will be sustained in this country and no opportunity will given to the people to say that have deviated from the principle of secular democracy that was sponsored in this country by one of the greatest sons of this country, Shri Jawaharlal Nehru. I am sure that will be Today, in India, kept in tact. Vice-President of the Indian is a very eminent Muslim. In the Cabinet, we have two great Muslim scholars. There is absolutely no discrimination in this country against minorities and for that Government deserves the credit. I hope these traditions which have been evolved for the last 17 years will be continued.

Sir, I have very little time at my disposal and, therefore, I would only touch one more point. Recently, there was a language riot in the south, All of us hang our heads down in shame for what happened in Madras. That is not only sufficient. We should know

it very well that the moment the Constituent Assembly adopted Hindi as our official language, Hindi became our official language. Then those protagonists of Hindi should have more patient. The language cannot be imposed overnight on the people. Let me say that for the last 17 years. instead of making Hindi richer and richer, they have made Hindi poorer and poorer. Instead of assimilating all the words that should have been assimilated in that language. they have been drifting away from course. Take, for instance my own home State. There is no Engineer today-he is Abhinta: there is no hospital today-it is Chikatsalia; there is no Judge in my State-he is Niadhish and in my State there is no District Magistrate today—he is Ziladhish, So.

that way Hindi cannot progress.

Sir, before I conclude, I want draw the attention of the hon. Prime Minister to the recent representation signed by 104 non. Members of this House as well as the other House requesting the Prime Minister to look into the case of a language, a language which is spoken in Delhi, which is spoken in Patna, which is spoken in Lucknow, which is spoken in Hyderabad, which is spoken in the biggest regions of the country, and that is the Urdu language. Step-motherly treatment has been given for the last 17 years to it. That has been to the hangover of the movement for partition of this country. Urdu is not the language of the Muslims; Urdu is not the language of a single community. Urdu is the common heritage of Hindus and Muslims. This stepmotherly treatment which is given to Urdu should go. In Urdu-speaking areas. Hindi should be the official language but Urdu should be an associate language along with Hindi.

With these words, I thank you, Sir, for giving me an opportunity to speak on these Demands.

Mr. Speaker: Shri Himmatsinhji,

Shri Virbhadra Singh (Mahasu): Sir, not a single Member from the Union Territories has been called.

Shri Hari Vishnu Kamath (Hoshan-gabad): When will the Minister be called?

Mr. Speaker: Just after 10 minutes.

Shri Himmatsinhji (Kutch): Mr. Speaker Sir, before I say anything else today, I would first like to pay my homage to those brave men of ours from the C.R.P., the S.R.P. and our Army who laid down their lives for the defence of our country on the border that Pakistan recently attacked.

Sir, today the attention of the whole country and particularly the people of Kutch is on the border situation. I am very glad to say that there might be a certain amount of anxiety in other parts of India over this border but the morale of the people in Kutch and those who are living in Khaura which is the nearest place to the border where these incidents are taking place is I am very proud to say very high. that they are not panicky and they have stood behind the Army and they are prepared to do everything possible to help the Government to face this situation.

It was about 8 months or a little more, that I warned the Gujarat Government that looking at the situation all over our borders, having regard to the activities of Pakistan and China, particularly, vis-a-vis Kashmir, we should be careful on the Sind-Kutch border. I had written to the Home Minister of Gujarat that he should be careful about this border, keep an eye on that and post a patrol at that place. I also had a talk with the Home Miniswhen I met ter him about the same time-I think, it was in September-and my only concern was that we should be wide-awake and with that intention I had drawn their attention to that, Unfortunately, we have been caught napping. It was in January, as our Foreign Minister said for the first time-25th January-that this was noticed. We

[Shri Himatsinhji]

do not know whether our patrols had been there before that. It is, if I may say so, an incident in miniature akin to the situation in the Aksai Chin on the Tibet border. It is always our Governments policy to play down these neidents. I do not know whyperhaps, we are a big country-we feel awkward in talking up strong stand against our neighbours. when it comes to the defence of our country the integrity of our soils, we should have no inhabitions in telling our neighbours, whether it is Pakistan of China or anybody else, that we shall not tolerate it. After this incident came to light in the Gujarat Assembly where the Home Minister at that saving that first refused not true, there was was Calling Attention Notice here and our Minister for Foreign Affairs came out Then, the attack with the statement took place on our police post and the Minister made a statement. Home He said that no talks will take place between us and Pakistan untill the firing is stopped. Later on, the Prime Minister made some statement on the same subject in which he said that no condition will be laid for talks with Pakistan. If we go on talking in this way in this House and outside inconsistently, it only strengthens the hands of the enemy. We should have a firm policy. I would like the Government to come out with a firm statement of policy now that Pakistan has said that we should withdraw from our own area. Recently, that demand has been rejected by the Home Minister, when the Prime Minister was out and now let the Prime Minister make clear-cut statement on this issue and stick to it. The Home Ministry and the other Ministries should that even their officials stick to official policy. Whenever they any press handouts, they should stick to that policy.

13 hrs.

It is after nine years that this border which was quite has again flared up. It was in 1956 that the Chaad Bet incident took place. At that time, Kutch

was a Part C state. Since then, this corner of the little north-western country has undergone a change which to my mind has done no good either to Kutch itself or to the country as a whole, because all the things that should have been done after the Chaad Bet incident could not be done since we had gone into the bilingual Bombay. I must say that the then Chief Minister of bilingual Bombay and our present Defence Minister went to that area as soon as Kutch was merged with Bombay. But later on, he was too busy with the agitations that went on for the splitting up of the bilingual State. Later on, when went with Gujarat the Government or rather the Ministers work too busy fighting amongst themselves. Then this change took place recently in the But what I am trying to Ministry. say just now is this, that because of this change and because of the fact that Guiarat is economically a very backward State, it cannot look to all the needs of defence. For instance, after the Chaad Bet incident, we should have had our border roads right from Bhuj up to Khaura. But even today, that is not complete. There is a dam in between, and I had talked about that on some other occasion. Across that river, we have not yet been able to build the bridge, leave alone a road running parallel tothe border. Today, we are told because of the difficulty of terrain, it is not so easy for us to do all that we like to do. I agree, I know that terrain much better than many Members of this House. But that is no excuse, because we have been caught napping.

Kutch has also been a problem-child. It was because of weighty considerations, geographical, administrative and also from the defence point of view, that Kutch was made a Part C State along with the other Part C States of India which are still in existence today. It is for the Home Ministry to keep an eye on the border areas. It is for them to make a survey, whether it is Kutch or Assam or

West Bengal and to see that no problems exist and people have no griev-Recently, in Mekliganj those areas on the border of West Bengal the people have been suffering hardships. They are not even sure of their nationality. It is high time that the Home Minister looks into this. the people have any grievances there in those areas, they should be redre-River change their course and ssed due to this, the people have to undergo a lot of hardships. I know that this is the responsibility of the West Bengal Government. But since these are border areas, I would like to emphasise that the Home Minister should see to it that no grievances as far as possible exist and that the people are happy.

A number of hon. Members talked about corruption and all that. The Home Minister started off very well with rooting out corruption. Perhaps, he was genuine about it. But the events that have followed have either frustrated his plan or he is too weak to carry out all those things. cently, the Rajasthan MLAs and MPs have presented a memorandum to the Prime Minister aganist the alleged corrupt practices of the Chief Minister there. Let us hope that the hon. Minister rises to the occasion and makes a proper inquiry.

Then I would like to talk about the anti-national activities that are taking place. Before I say there is one more thing that I would like to say and that is that in the border areas, whether it be in Kutch or elsewhere, political parties, whether it is the Congress, the Swatantra Party or any other, should not be allowed to rouse communal feelings for political purposes. I do not want to go into the details, because I do not have the time. But I hope that the Home Minister through his Ministry and through the CBI or whatever other agency is at his command, would make some enquiries in these border areas and find out whether any parties are exploiting communal feelings for political purposes and for strengthening their parties.

In connection with the anti-national activities of certain parties, the Home Minister has arrested the Left Communists. I think it is most unfortunate that he has taken this half-hearted measure. If they were responsible for sabotage or any activities piejudicial to the defence of this country, he should even have banned the Left Communist Party Why did he allow them to stand for elections? has created a wrong impression. they were carrying on anti-national activities, he should have banned the party instead of letting them stand for elections.

Mr. Speaker: Now, the hon. Home Minister.

श्री यशपाल सिंह (कैराना) : क्या हम लोगों से कल जो वायदा किया था वह पूरा करेंगे ।

ग्रध्यक्ष महोदयः थिसी ग्री^भ्में ग्र[ु]पको वक्त दे देंगे।

The Minister of Home Affairs (Shri Nanda): I am very grateful for criticism as well as the measure of appreciation, and I should say rather generous measure of appreciation, which the work of this Ministry has received in the course of discussions. Certain deficiencies have been stressed. It is clear enough that much more needs to be done in seveobvious ral directions, but it is also from what has been brought out in the speeches of several Members and from the material that has been circulated by the Ministry that gratifying advance has been made in several vital sectors of the responsibilities of this Ministry.

The Demands of this Ministry are of a modest size in terms of outlay. The outcome of the activities of this Ministry cannot be expressed in the language of projects and production and the like. But it is none the less true that the Home Ministry provides the vital part of the political and social infra-structure without which the orderly march of the economic and social life of the nation would not be possible. The administrative frame-

[Shri Nanda]

work, the machinery of law and order. the apparatus of security—these are some of the important pillars of this structure. National interest demands that all the parts of this system should remain in good trim and function in a high state of efficiency. The system has to serve and fulfil some well-defined aims and purposes.

We are asked here: what is it that the Ministry has before it as its broad aim? Naturally, our Constitution sets for us the direction as well as the goal. Parliament lays down the policies. It sanctions the means, the instruments, for the advancement those objectives. What the Constitution has laid down creates certain obligations for the Government and the people, and the system for which the Home Ministry bears the primary responsibility has to be so designed as to operate in such a manner that it can help fulfil those obligations. This is the broad test the Ministry has to fulfil.

It has also to be remembered that we are not living in static conditions. We are living in days of change. There is hardly a sphere of life which is not undergoing this experience of change and which is not in a state of flux. Often this transformation proceeds quietly and imperceptibly, but at some points it flashes. The play of the forces of democracy and the impact of developmental activities have greatly accelerated tempo of change. New social forces are being released which have their consequences in the political sphere. This changing scene and the growing strains and stresses are reflected in the sphere of the Home Ministry at various points.

Before I proceed to say anything about law and order, administration, vigilance and other topics raised in the course of the discussion, I turn to a subject which is uppermost in the minds of all of us, wherever one sits, to whatever party one belongs. This is the military conflict which has been imposed by Pakistan on this country. I feel grateful to Members about the

touching manner in which many the friends opposite took up the challenge of this grave situation which has been created by Pakistani aggression. The Members who spoke have declared one after the other that there was no difference of any kind Tney said that we should all join hands and stand together in facing and fighting this unprovoked offensive which has been mounted by Pakistan. We have to stand by the Army and the security forces of India which bear the brunt of this aggression. Let our fighting forces have this assurance from that they are always in our thoughts. that our hearts are with them, and while they are doing their part in the field, we are doing curs, wherever we are.

It is not a question of just uttering a few words. This assurance has certain implications in regard to the attitude and the courses of action we adopt. Government-I am speaking for Government first-has to make it felt and seen that it needs the help and cooperation of all the political parties, in fact of everyone in this country. Government at every level has to give evidence of the fact that it is functioning in a state of serious emergency. Every person connected with Government has to give of his best by rendering the most efficient service in support of the men who are bearing all the risks for the sake of the security of the motherland. This spirit of efficiency and honest service must permeate the whole organisation of the state so that all the jobs of the nation are done with smoothness and speed, and the goodwill and cooperation of the people are enlisted abundant measure. That is very much needed now, in these days more so now than at any other time.

We are quite sure that we can sustain and raise the morale of the fighting forces. But this will depend, to a very large extent, on the climate and the conditions which we create in the country. Strifes and dissensions, whether in the ranks of the Congress or any section of the community, must cease. In all our mutual dealings, the

national interest will be the only focus and frame of reference. This will provide the unifying factor. The Indian nation is being tested. We cannot say how long this ordeal is going to last. We must control our emotions and keep steady through every phase this period of trial.

We have of course, to overcome the threat to our borders, from whatever quarter it comes Our nation will stand its ground and succeed in countering it. In that process, this nation will be renovated, and in the re-making of it, we shall acquire new strength new muturity, and all this travail that we have to go through will then be forgotten. We shall acquire a new sense of confidence and power so that we can carry out our peaceful pursuits in thhe country without being harassed by such threats in future.

Meanwhile, a certain price has to be paid for this. Everyone will have to do his best, to do his duty by putting in the hardest work without having to be warned or admonished. There will be no interruption of production, transport or communication anywhere By common consent, there will be no bandhs, no stoppages of any kind; no disorders will be permitted. The enemies of the nation inside the country will be dealt with ruthlessly, no matter in what garb they appear. No mercy will be shown to those who communal disturbances or foment create conditions of lawlessness.

I do not mean that all problems will We shall have to disbe frozen. cover methods and techniques of solving such problems which agitate the minds of so many people. member some of the problems which have been mentioned in the course of this discussion, but we have to discover those techniques by which those problems can be solved by some kind of means, of impartial inquiry; and if the verdict goes agaist any party, it shall not take the law into its own hands. I say this in relation to all the problems, whether they concern language or religion or community or any border matter—any problem whatever. Then in those conditions, our

nation's prestige and strength will grow manyfold. There should be no condemnation of any class or community. If among the Hindus, there is anyone who by his extremism is likely to create communal tension, he is unpatriotic and a threat to the internal security of the country. If he is who harbours pro-Muslim any Pakistani bias. he should looked upon as а Muslims have an equal place in our They are country like anyone else not being called upon to satisfy any special test of loyalty. But if there are among them elements who are not above suspicion, then let this be told clearly that they cannot function freely in this country.

Let me repeat here what I said at the time of the communal riots in Calcutta. I said then that to protect the life of a single Muslim, the whole might of the state in going to be employed.

Now ask the Muslim community the whole might ofthe that Muslim community be used. employed. against а single lim whose and utterances way make him suspect. It is a matter of regret to me that Ι to make myself responsible for throwing into prison a fairly large number of citizens of this coun-I do feel intensely what India means to us, not just the physical soil, but we cherish the institutions and the traditions of an old country, and the democratic ways of life which we developing. There are can be freedom any for individual is out or group which destory the fundamental doms of this country. I know that detentions are not a permanent answer to this problem which the pro-Chinese Communists have brought into fore in the open. The fight for democracy and socialism has to be fought in the political and social field. I know that we may not become a prosperous nation immediately. But we can very soon transform ourselves into a society after the heart of Mahatma Gandhi, a society in which the

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ideals of social justice and welfare will be translated into practical realities for the life of the most insignificant individual aind family in this country. And then let the world come and see here how we resolve the conflict, this continuing conflict, between individualism and collectivism, between capitalism and communism, between social justice and freedom and progress.

The developments on the border which are in everybody's mind now transcend in importance everything else, all other things, which we have in our mind. We have important questions and issues, all of us, but they pule into insignificance before this challenge to the manhood and womanhood of this nation. The situation in which we find ourselves today will claim every iota of our physical, intellectual and emotional energy. We shall not allow ourselves to be distracted. from this supreme task by any smaller issues. We have to be prepared to make sacrifices and there is no limitation to those sacrifices so that India may live, the whole of India may live, independent, and in the way it wants to pursue, the way that it wants to live. We have to proceed on the basis of the widest integration of every element in the country, That is the supreme need now, and there should be to the maximum satisfaction to every section. every interest, of course, as long as it does not come into conflict with the total good.

The question was raised about my visit to Calcutta. At this juncture of life of the nation, we need the widest unity and the utmost solidarity, not on the terms of any section of the community but it has to be on the terms of the nation The situation that on understood has to be and that is background, Let those who attempt background. to make the difficulty of the nation their own opportunity, let them know that this tendency will be dealt with more strongly, whether it is the blackmarketing, or it is hoarding or profiteering or any other anti-social activity.

Shri Hari Vishnu Kamath: You have not done it so far

Shri Nanda: There was a complaint by the hon, Member, Shri Kamath, that thousands of people have been put into jail....

Shri Hari Vishnu Kamath: I did not say it

An hon. Member: Shri Harish Chandra Mathu.

Shri Hari Vi hnu Kamath: Yes, Shri Mathur; your own party colleague.

श्री बल**ड़ी**(हिसाप) :दो दो सें∵वाले राजे हैं।

Shri Nanda: It was a complaint in the sense that so many smaller people were affected The Defence of India Rules are meant for purposes which I have just now mentioned. I agree with the hon. Member that they should not be put into use or employed against insignificant small fry. It will be our endeavour. in the use and exercise of these and other punitive powers, to enlist the co-operation of the best elements in the business community also, through the various organisations of trade and industry. During this period of the emergency, we have to rely more on the co-operative effort of the community than on the exercise of these powers. I hope there would be talk of terminating the proclamation of the emergency till the situation becomes normal and we are free from any active threat to the integrity of the nation.

The question has been raised about the detenus, the facilities, etc. I do not want to go into the details here as to how long they are going to be there. I must inform hon Members that it was on an assessment of each individual case....

An hon. Member: No.

Shri Nanda: I may say that it may be that some error may have occurred here and there; that has to be avoided. We have to make sure that it is because of our clear appreciation of the activities which we may call

pro-Chinese, disloyal activities, subversive activities, one way or another, that we have to resort to this kind of action. If for any person, any detenue on his part, it can be said that there was a mistake made, that he actually is not pro-Chinese and he is a loyal citizen of the country, I personally am prepared to look into each such case and satisfy myself that no wrong has been done.

श्रीव गड़ी: राजस्थान के एक वज∴ने कहा है ि चीन का हमला हो। नहीं हुश्रः।

Shri Nanda: I have received a letter from the Chief Minister of Rajasthan in which he explained how that minister was saying something. He had not completed what he was saying; may be, if he had been allowed to complete his sentence, it might not have appeared in that form. (Interrupption.)

Shri Hari Vishnu Kamath. Let us have it. What did ne say exactly? Let us know.

Shri Nanda: I have asked for the record; I believe I have got it.

Shri Hari Vishnu Kamath: Is it a secret document? You may read it out here. Let us know what exactly he said.

Sh'i Nanda: The hon, Member is so obsessed...

Shri Hari Vishnu Kamath: No, no. You are obsessed.

Shri Nanda:that he has no other job than trying to get secrets from here or there.

Shri Hari Vishnu Kamath: You are timid or afraid.

Mr. Speaker: Order, order.

Shri Nanda: This is now a new, organised activity.

Shri Hari Vishnu Kamath: You are responsible for it. How about your own responsibility? (Interruption).

Shri Nanda: Right or wrong, it becomes a habit with the hon Member.

(Interruption). I now come to the question of law and order. The stresses and strains to which I referred. are reflected more in this sphere of law and order. Several hon. Members have expressed their sense of apprehension about the law and order situation. Although it is a State subject the Government of India are naturally interested in ensuring tranquillity in the country as a whole, in observing the trends in the matter of crime and coordinating measures for dealing with There is also the need to maintain a broad uniformity in the police organisation and methods. The Government of India have pursued measures for reorienting the outlook of the police and for introducing advanced techniques of investigation. Provision has been made for training in modern techniques. The Central Goernment has also taken steps to strengthen the armed police both at the Centre and in the States, to be in a position to render adequate assistance wherever it is required Several State Governments have appointed Po-Commission and committees. It was urged here by un hon. Member that we should set up a Central Police Commission for the whole counis practicable try Whether it have no doubt not. I thorough enmy mind that a very quiry into the recent experience in the light of the changed conditions in the country is really due. The Ministry has itself undertaken some study of the reports of the various Police Commissions, but some thing much more is required, something which is a deeper study and a more purposeful study of this experience.

The Central Bureau of Investigation has been strengthened for the purpose of not only the investigation of crimes but particularly those of corruption, profiteering and violations of the Central Acts, but also for the collection of intelligence relating to certain types of crime.

One of the important problems of the police in the States is want of sufficient number of houses for them. I

[Shri Nanda]

have seen the places in which they live. That is our serious problem not only for one section of the people, but generally for the country. The police have to do arduous duties. The Government of India have tried to do something in this matter and are continuing the loan assistance. Nearly Rs. 25 crores have been given by us so far. Rs. 3 crores were given last year.

There are two major aspects of the la- and order problem. One is ordinary crime and the action police has to take from time to time in this connection and the other is mass agitation which arises periodically here and there. These agitations may be related to political matters, economic conditions, communal fanaticism, etc. During the last few years, another phenomenon has been noticed, namely, student unrest and indiscipline. Very recently there has been a most deplorable occurrence in Aligarh. An upward trend in crime generally is being observed in many countries factors which are responsible for this are increase in population, accelerated urbanisation and industrialisation. The incidence of crime has increased on account of these things. In our country, in recent years, there has been a sustained drive for correct recording of crimes. This is bound to be reflected in the figures of crime for sometime more

On the basis of my own observations and experience of what is happening around us. I have come to the conclusion that a major source our trouble in this sphere-whether in the matter of ordinary crime or mass disturbances which occur from time to time-is the existence of the goonda elements and organised gangs of criminals and anti-social elements. They have come into play whenever there They command is any opportunity. They have got trained resources. people for doing dark deeds. A strategy has to be evolved for dealing with them, because this is a menace to the security of our citizens.

Shri Hari Vishnu Kamath: How do they get resources?

Shri Nanda: They feed on the infirmities of some people—those who are addicted to drinking; those who gamble and do certain secret things.

As regards communal disturbances, equal treatment and full guarantee for the protection of minorities is a fundamental article of faith enshrined in our Constitution. As the House is aware, last year we passed through a very difficult and agonising phase because of the communal disturbances in the wake of eruption of communal frenzy in East Pakistan. The current year, I am glad to say, has been free from communal tension.

Following the decision of the Chief Ministers' Conference, we amended some sections of the Indian Penal Code to make promotion of feelings of enmity and hatred between different religious, racial or language groups, castes or communities a specific offence and to provide deterrent punishment for injuring any religion or class. We are considering steps to make the provisions of the law more deterrent.

In recent years, there has been too much evidence of mass indiscipline on the part of students. In a few States, it has manifested itself in a more acute form than in others. There are two distinct types of causes which have been in operation-those which arise out of matters concerning the problems and difficulties of the students themselves and the others which are unrelated to their own affairs and largely of a political nature. Theremay be legitimate grievances of stu-For that adequate channels of dents. redress have to be provided, for which the responsibility has to be exclusively of the authorities of educational institutions. Exploitation of students for political ends must be eschewed.

Regarding the question of national security. I have fully received the impact of the feelings expressed by hon. Members as to how great is our responsibility in this matter. Therefore I need not say in detail what is being done. Well-organised units—staff with trained personnel exist in all the-

States looking after the aspect of espionage and the results obtained by them have been quite satisfactory. For several years, the local Pak officials were directly involved and they were sent back in several cases. The latest important case is that of a spy ring which was unearthed some time back.

It may be mentioned that detection in the majority of cases took place before much damage could be done because of extreme vigilance resulting in timely detection. Appropriate measures were taken to detect and break the rings.

We are fully alert and keeping close watch on the undesirable activities of the pro-Chinese elements in India. We are keeping the closest watch on what is occurring in this country which may hold some kind of threat for us. Measures are being taken and have been taken to gear up the organisation in the States to cover the subversive activities of such persons. As a result of these measures, it has been possible to check the infiltration of enemy agents.

The question of infiltration Pakistani nationals came up in discussion. My colleague, Shri Hathi, gave some information about need not say much more about except that I realise that several hon. members have a keen sense of disquiet and apprehension about Measures taken so far-I am speaking particularly about Assam and pura, where this problem has been more acute-have proved useful and have yielded good results. The indications are that the infiltration is not now on any large scale. The question of infiltration has an important security aspect. This is being kept in view. To ensure at the same time that no Indian citizen is harassed or sent out of India, full opportunity to represent their cases before Tribunals is provided.

श्री बागड़ी: मतबाजी गवर्नमेंट वहां बनी हुई है। ग्रापके जो हमदर्द हैं उनसे भी वह जबरन टैक्स लेती है। Shri Nanda: I believe he is referring to the truce. That is another problem. There are various occasions in Parliament to deal with that. I come to the Kashmir question.

श्री प्रकाशवीर शास्त्री (बिजनीर) : 370 धारा को निकालने में क्या दिक्कत है ?

Shri Nanda: The provisions contained in article 370 of the Constitution were inserted in the Constitution with the consent of the representatives of the Jammu and Kashmir Constituent Assembly, I recall because otherwise misunderstandings will occur. The State of Jammu and Kashmir is fully integrated with the Union of India, to the same extent as any other State. This has to be repeated, because sometimes questions are raised expressing doubts. As I took pains to explain, article 370 provides a convenient procedure by which additional entries in the legislative list in the provisions of Constitution can be extended Jammu and Kashmir without legislation. This is a very great advantage. The same thing which will take enormous time of this House can be done very quickly.

Shri Hari Vishnu Kamath: So many laws have not been extended to Jammu and Kashmir. Even the IPC does not apply to that State. (Interruptions).

Shri Sham Lal Saraf (Jammu and Kashmir): Only the shadow remains; the substance has already come.

Shri Nanda: I will not take the time of the House by reading out the long list of new entries which have been applied to that State.

श्री प्रकाशवीर शास्त्री : इस मरी हुई धारा को रखने से फायदा क्या है ?

झध्यक्त महोदय: मंत्री महोदय यह समझा रहे हैं कि इस से इंटग्रेशन में कोई रुकावट नहीं पड़ती है।

भी हुकम चन्द कछवाय (देवास) : जब हिन्दुस्तान की जनता नहीं चाहती है तब इसको क्यों रखा जा रहा है ?

Shri Nanda: Take another the immediate case of a Bill to amend the constitution, to change the designution of Prime Minister of Kashmir as Chief Minister and also provision for the appointment of Governor by the President of India that had recen'tly been adopted by the Jammu and Kashmir legislature. This rectifles an anomaly in the constitutional arrangement relating to Jammu and Kashmir and brings about uniformity with all other States in this respect. This will bring about integration not only in terms of the constitution, but integration in social political terms is going ahead, and this will be a major factor in the solution of the major problems which are facing us.

I now come to two major important matters which figured in these discussions. that is, administration integrity and the question of administration.

Shri Hari Vishnu Kamath: Honesty, efficiency,

Shri Nanda: I shall take up administration first. This engrossed the minds of a number of hon. Members who spoke. The role of the administration as a key factor in the progress of the country and in the solution of the various problems which we are encountering, is wellunderstood. The changes which came in the wake of the achievement of independence have created administrative apparatus of the country wholly new tasks and obligations. In the past, in terms of the purposes for which the administration was intended to serve and the loads which it had to carry. both were very much more limited. Beginning with the constitution of India which set for the nation new goals and social objectives, and down now to this year, when we are preparing our fourth plan, the magnitude and complexity of the problems and the tasks involved been increasing year after year. There has, therefore, to be a wide ranging movement of administrative reforms so that the administrative machinery proves equal to the challenges which are being faced. There are kinds of questions which arise dealing with the problems of reform and reorganisation of the administration. Given the present framework and basic structure. great a deal still remains to be done to make the machinery of administration an efficient and sensitive instrument for carrying out the assigned tasks. This is one question and the other bigger question is, whether this apparatus does not call for a radical change-a kind of re-designing-to keep with the political. economic social transformation that is in progress and is sought to be achieved.

I will take the first. We have had the benefit of reports of numerous committees containing a plethora of general recommendations and counsels. But, it appears that there was something missing in the approach or the methods of follow-up, so that most of these good precepts have to be repeated and reiterated again and again and no strong impact is being felt in terms of the results which are being secured. These results have to be judged chiefly from the standpoint of the satisfaction of the people and the acceleration of the pace economic progress.

A major step which has been taken now in a new direction is the setting up of a Department of Administrative Reforms in March, 1964. This is the first time that the tackling major administrative problems has systematic been put on a basi**s** through the setting up of a special organisation. The department began with the study of the various

commendations of committees on administration, which dealt with subject in the past. These recommendations and these reports have their utility. But it was soon discovered that what was needed more a down-to-earth painstaking study of an analytical type throwing light on the processes of administration and the essential changes in concrete terms which are indicated. The kind of study involved going into selected segments of administration, and it requires a great deal labour as well as patience.

The new department has embarked upon this kind of work, i.e., a systematic process of analytical studies. Progress on these lines depends upon the availability of trained personnel, and this is a very important factor. And, for this sort of trained personnel, there is a very acute shortage and that is a limiting factor which is not always realised. In respect of administrative reform this is a limiting factor in the progress of the reform.

One of the major tasks of the new department is therefore to organise training courses that will turn personnel to man study teams, etc.. not only at the Centre, but also the States. Two such courses being run now, one for middle-grade officers expected to organise and run programmes of administrative forms, and the other to train operatives at the lower level to function as research analysts. For both the courses there has been encouraging response not only from the Ministries here but also from the States. series of such courses planned for the next year and the turn-out of trained personnel in large numbers by process is expected to make a significant impact on the new for reform in the administration.

13.48 hrs.

[Mr. Deputy-Speaker in the Chair]

Another preliminary task that has to be attended to is the selection of 547 (Ai) LS-6.

problem areas to be tackled in the first instalment of studies. The broad picture is that there are a few overall problems which affect the working of all Government organisations. Examples of this kind of problems are the need for improvements in personnel administration, the need for reviewing financial administration in all its aspects, the staffing pattern of Ministries and Departments and so on.

In the category of overall problems, for instance, a beginning has been made in the realm of personnel administration by taking up an intensive study of the management of all-India Service cadres in five sample States. This study is expected to pave the way.....

Dr. M. S. Aney (Nagpur): Are the reports of these studies available to Members outside the Congress party?

Shri Nanda: Congress party has nothing to do with it; this is done by Government, and whatever comes out of these studies will be available to the hon. Members and report has already been laid on the Table of the House.

In the realm of personnel administration, this study is expected pave the way for a wider range studies in personnel administration. In regard to staffing patterns, intensive studies are afoot in the Ministry of Works and Housing with the focus on the relationship between the Ministry and its attached offices. New delegations are being worked out. and the attempt is to remove, as far as possible, all duplicate handling of cases as between attached offices and a ministry. Where functions can be attached totally delegated to the offices, this is being done, and in respect of other work as far as possible resort will be had to the single file system. In the realm of administration a beginning has been made in studying procedures sanctioning schemes in a few depart[Shri Nanda] ments. A wider range of study is now being planned.

There are other problems a local character, concerning only particular area of administration a particular ministry. In this category fall tasks like looking into the working of single departments. Mention has been made already in Parliament of four study teams headed by Members of Parliament. I need not mention all those four departments. Two of these have submitted their first stage report and a third report is about to be mitted. In the coming year we have already decided to set up three new study teams to go compositely the working of three other departments, namely, Customs, Textile Commissioner's and Iron and Steel Controller's.

There is, further, the problems of State administration, the local administration, in which the Central Government is, of course, vitally interested. In the category of the problems which refer to the State Governments, necessarily we have to move through a process of persuasion. There is the machinery of the zonal councils. There was some cut motion about zonal councils, but there no mention about that in the discussion, but I must say, from my experience of the zonal councils....

Dr. M. S. Aney: The cut motion was in my name.

Shri Nanda: But the hon. Member had an important agency of the administration in mind. Each zonal council had a meeting in the course of the last year. They have been utilised for discussing problems of administration, in addition the other problems, and it is gratifying to note that many of the States have taken up enthusiastically this question of administrative reform. Some of them have already commissions for this purpose, others have reviewed their organisations.

I also have to mention about district administration. This was brought up in the course of the discussion. Of course, we do not directly deal with them, but for the purpose of the average citizen the health of the district administration is a very vital matter and steps in this area are bound to be highly rewarding. We have started moving in this direction.

What all this amounts to is that numerous studies have been launched and more will be undertaken in the coming year, and as and when the come. as and reports are completed. these thev commendations will certainly quickly as implemented as possible T say this from the experience of one of the reports. Hon. Members know that in the case one of these studies the team, was headed by the hon. Member, Mathur, and it took no time at all for the Government to publish port and to take decisions to implement the recommendations.

Sir, the entire progress of administrative reform is being kept now under a continuous watch by a Secretariat Committee. The Government have recently decided to constitute a Cabinet Committee on Administration so that the initiative in this direction may be further stepped up.

In the Santhanam Committee's Report there were two things. One was the aspect of vigilance and the other was the question of some kind of an enquiry into the exercise of the official discretion and the intention was that there should be a commission which will deal with both. I made the plea that in the conditions of this country this will be rather too wide, too large and too vast a responsibility for any single agency to shoulder. Therefore, while we deal with question of vigilance in one way, we leave the other to be tackled in another way by another agency. Very recently a decision has been taken to set up a machinery for the purpose of redress of grievances. There has been some machinery already, to some extent, but this is being streamlined. Many of the ministries now got what they call complaint-cum-information reception centres where complaints are received and registered. Senior officers are in charge of looking after those complaints and at suitable levels they are being dealt with.

Then, Sir, in the Home Ministry, we have now decided to have officer for the purpose of co-ordinating all this activity. and I believe that this measure which is of experimental character at the moment will fill the gap which is being felt now by many people. There are de-There is lack of responsibility. People are at a loss to know what is happening to the things which go to the Government in the shape of complaints and grievances. This system that is now being introduced will enable one to be assured that things are being attended to and that, there is delay, somebody is looking into it so that delays may not occur. Any special feature which may noticed, which might point to some kind of a reform of the administrative process, will also be taken in hand, because those complaints can become rather symptoms of something that is wrong somewhere in the system administration.

Sir, administration means service, means people, means men, and now a fair number of women, in our services, and when we talk of administration, when we talk of eradication of corruption, when we talk also of administrative reform, who is going to do all that? It is the services. Therefore, when we talk about them we have to be careful, that if we use the language of condemnation, of light of belittling them or making their contribution, then we are doing no good to ourselves and to country. After all, even if you want the reform to be done, who is going

to be the instrument of that reform? Where is that personnel? Therefore, I would plead with the House that while we may specifically bring anything which is wrong with system and ask for or insist on improvement of the administration, we cannot make a wholesale charge that the services are vested interests, that our services are not at all adaptable.....

Shri Hari Vishnu Kamath: Nobody levelled a wholesale charge like that.

Shri Nanda: Shri Kamath may not have done that. Then, Sir, there was a comparison made to the disadvantage of the new young men who are coming into the Indian Administrative Service as if the young men today are inferior to the best of our young men in the earlier years. It is not so. We get very high quality material. and I believe in the course of years they will shape into very good cers. They are going to bear load of the many things which decide here. It is they who are going to carry them out.

Shri Hari Vishnu Kamath: Do not give 'them a blanket certificate.

Shri Nanda: I know it to my cost, that it is not possible to give blanket certificate. A lot of improvement and reform is due. I say, now that this question has arisen, which I might take up when we are discussing the next subject of vigilance, that the one mistake I committed in tackling this problem was that I thought that, being the Home Minister and having the power and authority, a good programme just work out on its own steam, in its own way. Then, I may say here that I have realised that without the cooperation of the services at all levels that cannot be done. It may be that the whole programme is for the purpose of reducing, diminishing, eradiservices cating corruption in the there also, it themselves. But, they, the best men in the services,

[Shri Nanda]

who do the work and only their leadership will help us.

14 hrs.

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I will now deal with the problem of corruption, to which reference was made by many hon. Members. I need not recount in detail all the measures that have been taken by Government in pursuance of the objective of promoting integrity in administration. The framework of reference for this purpose is the report of the Committee on Prevention of Corruption, headed by Shri Santhanam, consisting of some eminent Members of Parliament as members. The anti-corruption activity is not just a posture that if you do good or right you will go to heaven otherwise not. It is closely bound up with the realisation of our economic and goals and the welfare of the people. It is not that somebody has some money, or some theft has been committed or some money has been relieved from one pocket by somebody. In a developing country, sources are to be raised by the community for the purpose of development. For the sake of raising the standard of living of the people, the community has to bear sacrifices and stresses. If these resources are eaten up by anti-social elements administration, or in business, or in other spheres then the prospect establishing a welfare society, or relieving the hardships of the people and bringing about greater equality in the country recedes to the background, resulting in discontent among the people and the faith of the people in the existing social order diminish. Now, while stepping up the outlay in the economy of the country, this expanding economy, because of the operations of controls and restrictions of various types, the opportunities for malpractices greatly increased. Hence the importance of taking urgent and immediate steps, rather every possible step, to reduce to the minimum corruption. these opportunities for

This has to be done at every level. It has to be a multi-pronged attack. The most important element in approach is that all the time we have to prepare the social climate. social climate for the growth of this tendency of countering corruption was discussed in the Report of Santhanam Committee. In fact, Committee has laid great importance on this subject of generating proper atmosphere, for which special responsibility rests on those in high places in positions of authority and power. We should take prompt and adequate action in this matter.

of Home Affairs

Shri Hari Vishnu Kamath: You have not mentioned the Orissa case.

Shri Nanda: I shall deal with the Orissa case. This is one part of the work. There is a parallel approach, to increase the sensitivity of the people generally towards anti-social behaviour, taking bribes etc.: should come from the people themselves.

Since Orissa has been mentioned, hon. Members have probably become impatient. So, I will now say something about it.

श्री मध् लिस्ब (मुंगेर) : भारत सेवक समाज के बारे में कुछ कह दीजिए।

Shri Nanda: I think it is only after some years of probation that some of the hon. Members will make themselves eligible for service with BSS. I do not want to go into the defails. I will now deal with the Orissa case.

श्री ज॰ व॰ सिंह (घोसी): यह भारत सेवक समाज का नाम लेते ही गस्सा क्यों ग्राजाता है ? जरा सब से उसके बारे में बतलाइये ।

Shri Nanda: Because of the intemperate language used by the hon. Members, because of the wholly undeserved condemnation by the hon. Members and because of the lack of knowledge and because of the ignorance of the hon. Members on this subject.

Shri Hari Vishnu Kamath: The Public Accounts Committee: not we.

Shri Nanda: I am not referring to the Public Accounts Committee. The Public Accounts Committee is all right.

श्री मधु लिमये: पी. ए. सी. के द्वारा ग्राप के भारत सेवक समाज की निन्दा हो चुकी है।

Mr. Deputy-Speaker: Order, order. Hon. Members should hear the reply patiently.

Shri Nanda: Coming to the question of Orissa, in the first place, at the outset, I must commend the good work done by the CBI.

Shri Koya (Kozhikode): And Shri Kamath also.

Shri Nanda: I do not think that Shri Kamath has anything to do with it.

Shri Hari Vishnu Kamath: I have done what you have not.

Shri Nanda: Since it was referred to, I am going to say something about it. The work of the CBI was good in the Orissa affair, as in other cases, and it is improving steadily.

Shri Hari Vishnu Kamath: I agree there.

Shri Nath Pai (Rajapur): Why this halting admission? Why this grudging compliment?

Shri Hari Vishnu Kamath: Half-hearted.

Shri Nanda: The hon. Member can make up for any deficiency on my part. I say with all the facts in my possession that there is nothing to be said against those people.

There was some ridicule about the word 'investigation' versus inquiry. Hon. Members must know that these terms have specific meanings and we must be sure of what we are saving and we should not confuse The CBI was entrusted with the task of collecting some record or certain information. After that was done, a Committee was appointed by Prime Minister to deal with this matter. That Committee had before it a lot of information, a lot of records. That Committee consisted of Shri M. C. Chagla, the Education Minister, Shri A. K. Sen, the Law Minister, the Minister of Affairs, Shri Swaran Singh, all wellversed in legal matters, and gave a great deal of attention to this.

Shri Nath Pai: They are all well-versed in Law?

Shri Nanda: Yes. in legal matters. (Interruptions). Now, let me proceed. At the end, they may ask any questions they like. I was saying that this Committee looked into the records and gave a good deal of time to this work. It was a laborious work. Since they were well-versed in these cases, examination of data and so on, they naturally did the expert part of the work. I was only a layman in this committee.

Shri Hari Vishnu Kamath: You are a layman? You are well-versed in such matters, and in law.

Shri Nanda: I passed my examination in law, but I did not practise law.

Today, looking back on the conclusions which they have arrived at, all I can say is, if any independent body had been dealing with it, according to my assessment, the conclusions would not have been different.

Shri Nath Pai: Then why did you not appoint an independent body in this case?

Shri Nanda: I believe that we have to learn a lesson from this evperience. We find that whatever we do, we would not satisfy anybody. Those friends, Shri Mitra and Shri Patnaik, think that they have been very harshly treated and on this side everyone here feels that we have let them escape lightly.

श्री मध्र लिमयं: तो इसका फ़रैसला कौन करेगा ? न्यायिक जांच कराइये ।

Shri Hari Vishnu Kamath: Uniform procedure.

Shri Vasudevan Nair (Ambalaphuza): So, you are really nonaligned!

श्री बागडी: पटनायक ग्रीर मित्रा पर दया मत करो।

Shri Nanda: We have to follow it up. I think, this does call for a rethinking of the position. I may inform the House that the mind of the Prime Minister has been exercised over this matter and I can give an indication now on his behalf. He is thinking-I may say, he has already decided-that there should be some other approach adopted to a problem of this kind. Maybe, there may be numerous cases of wild, fantastic and baseless allegations and it is not at all necessary to send them up for any kind of inquiry. The Prime Minister will look at it and, on whatever personal inquiry he has to make, he will dispose of it. Then it is his responsibility. But if any inquiry is to be made at all, then it should not be this poor man and any of his colleagues, but it should be by an independent, impartial agency.

श्री मध् लिमये: तो बिहार से यह ग्रारम्भ कीजिए।

Shri Nanda: We are impartial, but we may not be called independent because we are part of the Government organisation. Therefore some such thing will have to be conharabia

Shri Hari Vishnu Kamath: I extremely sorry to interrupt but I raised that question yesterday which he has not answered vet, namely, whether the Minister himself in the Cabinet Sub-committee pleaded for a commission of inquiry and he was isolated, he was alone.

Shri Nanda: This is a secret which could not be stolen because it is not a part of any record.

श्री क्षागड़ी: रिकार्डहो, तो पहुंचा दीजिए ।

Shri Nanda: I know that we are not immune from those depradations.

Shri Hari Vishnu Kamath: What are those depradations?

Shri Nanda: I know that we have to tighten up our security so far as that is concerned.

Shri Hari Vishnu Kamath: Do. I understand.

श्री क्षागड़ी: सुखाड़िया साहब का क्या हो रहा है ?

श्री नाथ पाई: इंडिपेंडेंट एन्क्वायरी होगी ।

Shri Nanda: The recommendations of the Santhanam Committee have provided a scheme for fighting against corruption. Many of the recommendations of the Committee had been accepted. The main directions in which we are proceeding, I may say, are threefold. The first is strengthening the machinery for detection, investigation and streamlining the procedures for dealing with cases of corruption. For this purpose a substantial increase in the

strength of the CBI has been provided and sanctioned to enable this organisation to meet its growing responsibilities. A significant step taken was to establish an Economic Offences Division. This Economic Offences Division was set up in July last to exclusively with economic offences under the Customs Act, the Central Excise Act etc., and cases of smuggling with wide ramifications of an international character. attention is being given to recruitment and training programmes build up a permanent cadre in this department. Training COURSES in specialised subjects with regard to corruption cases have been Discipline and appeal rules duced. are under revision to simplify the procedures regarding disciplinary proceedings. An Anti-Corruption Law (Amendment) Act has been enacted and an important new provision of this is—this is important that the possession of disproportionate assets by public servants has been made a substantive Courts will now be free to order attachment of property believed to have been obtained by corruption under section 5 of the Prevention of Corruption Act. Then, there is creation of a special authority with wide powers and authority regarding cases of corruption in administration. This was one of the key recommendations.

In pursuance of this recommendation the Central Vigilance Commission was set up in February 1964. Its main function is to ensure that complaints of corruption on matters of integrity are given prompt attention and offenders are brought to book without favour, without fear. Eight States have set up commissions on the central model, two States have agreed to do so two States are considering the question and the remaining four States have set up organisations different from the central model.

I am not able to agree with Shri Mathur, the hon. Member who is not here, that the Vigilance Commission serves no useful purpose. He said that this was the fifth wheel or, perhaps he said, the sixth wheel. This is a pivotal recommendation of this Commission—I believe, hon Member, Shri Nath Pai, was on this committee—that a vigilance commission should be appointed having overall authority to prevent any complaint of corruption being neglected suppressed or inadequately attended to.

Another direction in which we have to move simultaneously is the type of measures for the prevention of corrupt practices. The revision of Government Servants' Conduct Rules, tightening up the provision regarding the acceptance of gifts and property returns, obligation for observing and ensuring integrity—these are steps in the right direction.

Shri Hari Vishnu Kamath: Lavish hospitality.

Shri Nanda: I did not take it up secause the hon. Member has menlioned it.

Shri Hari Vishnu Kamath: I said 'I hope it will apply to Ministers as

Shri Nanda: Very much so. Great care is being exercised in selecting officers for higher administrative posts and precaution is being observed that persons with doubtful integrity are weeded out at the time of promotion and grant of extension. Re-employment is made dependent on the officer's possessing high reputation for integrity. At the political level, as hon. Members know, a code of conduct for ministers has been adopted.

Our greatest hope for tackling the corrupt practices lies in the reform of administrative processes.....

Shri Nath Pai: You had promised the appointment of a Hoover type commission.

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Shri Nanda: I shall immediately deal with that since the hon. Member has evinced interest in that subiect.

Shri Hari Vishnu Kamath: The whole House is interested

Shri Nanda: Our greatest hope for tackling the corrupt practices lies in the reform of administrative processes, especially those relating to regulatory measures which are associated with a planned economy. Half battle will be won on this ground alone. Therefore, with the object of cutting down delays and opportunities and occasions for corruption to the minimum, a special programme of administrative reform; has been undertaken. I have already mentioned some of those teams and some of the departments to which this approach has been applied. More have been selected so that together as a whole, these departments will cover a large part a ubstantial part, of the economy of the country and the outlay and resources of the nation,

The measures that have been adopted so far have started yielding results. In respect of the number of new cases relating to bribery etc., involving public servants, taken up during the year 1964, there was an increase of nearly 40 per cent over the previous year and 67 per cent over the year before.

M. Banerjee (Kanpur): What is the percentage of corrup-

Shri Hari Vishnu Kamath: Imponderable figure.

Shri S. M. Banerjee I am serious.

Shri Nanda: The hon, Member may hold his soul in patience for a little while.

The percentage increase was 26 and 64 per cent respectively regarding the number of cases sent up for trial

to courts or reported to departments for action. Of the cases decided by the courts, not less than 83.6 per cent resulted in conviction. The percentage of cases of departmental action which resulted in puni hment was 85.9 per cent during this period, that is 1964. A number of special drives were launched durnig the year particularly in these departments at those points where the public generally comes into contact with the administration and where there is scope for appreciable los of public funds. 205 new cases for possession of disproportionate assets were taken up during 1965 relating to public undertakings.

The programme for the current year provides for special attention to relected departments including those which have been looked into by the teams already. Detailed plans have been worked out for this purpose. Large scale action is also proposed to be taken up in respect of misuse of permits, licences quotan etc. I have thought that this aspect of the administration should receive special I would like to have a talk on the subject with hon. Members, who believe that some new approach can be applied, that is, something which will take it to a new plane of independent decision not affected by any kind of official biac.

I would like to see if it can be done and I would like to have it done. But I have not been able to understand how all these things can looked after in this country. I would like to have a discussion. ln this intensified action, the initiative rests with the Ministries concerned and the active support of Government servants and their organisations will be enlisted. On the other side every effort will be made to secure the cooperation of the public organisations and association: which may be directly concerned with the departments. My intention is that in respect of these various new programmes the government servants should have a hand in them and they should go ahead with them. I have said that every effort will be made to secure the cooperation of the public organizations and associations which may be directly concerned with these departments.

I was rather not able to understand as to how we could reduce to statistical terms any impact that may have been made by any of these various measures that have been adopted, to see that we satisfy ourselves whether there is a decrease in the incidence of corruption.

Now we have applied in the case of customs and some other departments, a system of random sample or surprise checks and very good results have been obtained in the various periods after the drives. It is possible to compare how the various steps that have been taken have produced a good effect. These random or surprise checks will enable us to ascertain to what extent the actual operation of corrupt activities is and I can say diminished certain amount of satisfaction that these random checks and surprise checks have revealed that there is a certain amount of improvement.

Regarding the question of corrupt practices, I may say that I have tried to do comething—but it is not enough I may here state in very positive terms that it is not I, who initiated this campaign, it was the Prime Minister who was then the Hone Minister who appointed that Committee which has produced this report. So, I am not the only culprit in these matters. I do not know whether I should go into that at all.

श्री बागड़ी: कोटा परिमट का कुछ लिखा हुमा है क्या ? एक ठेका भी है जिसे बिडला को दिया है । Shri Nanda: I was just waiting for that reminder. It will be very easy for me and it will cause me no difficulty at all to say that on any day. I will not be sorry for that. I will have other reasons to be sorry for that. For that reason, Sir, I would like to give . . . (Interruptions).

Shri Hari Vishnu Kamath: We would like you to try, try and try again.

Shri Nanda: I would like to give the utmost attention, in whatever period it may be, to see that substantial results are produced and at any rate in a defined sphere where it is possible to judge—we have selected seven or eight big departments—whether things have improved. If that is so, then it is a matter of satisfaction; if they cannot oe improved with all the energy and with all the sustained effort, then we will all be sorry for that.

Shri Hari Vishnu Kamath: Quite. right.

Shri S. M. Banerjee: Why should you lose heart? We will take you to be the Robert Bruce of this Cibinet. You may try try and try again.

Shri Nanda: Sir, the Hon. ber wants me to try, try and try again. But this country cannot wait to try it hundred times. But it has to be done quickly; the country cannot wait; the people cannot wait. The impact has been made in terms of an awakening of the people, of arousing expectations of the people that sometimes will be done. We will not be lie those hopes. Therefore I hope that there will be difficulties and on my part I will try to remove them in my own approach and I will get the maximum support from all quarters in this matter. (Interruptions).

Dr. M. S. Aney: I would like to say 'don't give up your job; go ahead'...

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Shri Nanda: I have a certain moral obligation. I crave the indulgence of the House to turn to some other matters in which I figured personally. The justification for this is the fact that those matters occurred in speeches of several hon. Members and they will be expecting me to say something about them.

I may just briefly recall the intervention of Acharva Kripalani in this debate. In the entire gamut of the work of the Home Ministry, he could lay hands on no other topic than the conduct of the Home Minister and the activities of certain organizations in which he is associated. He has assumed the role of a mentor. I claim no moral superiority. I am a very ordinary man and I have a long way to travel before I can make any claim to be a humble disciple of Mahatma Gandhi.

Shri Hari Vishnu Kamath: He has paid you a tribute as a saintly man.

Shri Nanda: Myself and Acharya Kripalani belong to the same school. I am still at a loss to understand why after the matter had been closed by Acharya Kripalani Speaker, brought it back. The privilege of private conversation had been accepted. In the circumstances, there was no occasion for me to say anything more, and Acharya Kripalani's homilies and sermons were wholly uncalled for. I have not the slightest hesitation in saying so. I an not going to ask him what the background of his interest in this affair was and the moral aspect of it. But I feel that when he returned to this charge in the course of the discussion of this Ministry's Demands, the urge behind this was difficult to understand when he came to this for the second time. Why did he drag in the name of the INTUC? Why should he do that? I hold no position in this organisation now. Therefore it must be better than when I held position in it. It seems that Acharya Kripalani knows nothing about the INTUC. Other-

wise, he would not have talked lightly about it. It is a very important organization of the workers of the country-this is the biggest organization in this country. (Interruptions).

Shri Kapur Singh (Ludhiana): You fathered it

श्री हकम चन्द कछवाय : मालिकों के हाथ में हैं, मजदरों के हाथ में नहीं।

थी मधु लिमये: मालिकों ग्रौर सरकार के ब्राधार पर चलती है, मगदरों से उसका कोई सम्बन्ध नहीं है।

Shri Nanda: I own that mistake of having fathered it. He has done a grave wrong to this organization. Acharya Kripalani had much to say about the Bharat Sewak Samai. Prof. Ranga also who is not here was liberal in castigation of this body. Several other Members have spoken about it. For its vindication, the Bharat Sawak Samaj may have recourse to every legitimate mode of redress. It will be given an opportunity. fore I mention anything thout this organization. I would deal with the question of Hoover Commission

As I said, there were too approaches-one is an immediate process and operation of taking up departments one after the other; looking at the working; whatsoever is required to be done at once it is translated into practice. We have those Committees which take up those recommendations and deal with them im-And that is how implemediately. mentation is proceeding here very promptly.

There is this other aspect of the dimension of this larger question, the whole system, the structure. This, I believe, does need looking into also. It was asked, why cannot the commission be set up earlier, and why is it not being set up immediately. The answer, I had given in a way. I hope the hon. Members know what that Hoover type meant. It was on a scale for which today this country is not prepared, with 19 task forces which included 525 experts, plus assistance from private consultancy firms, and a large number of other persons who knew something about the subject to be drawn into this process. Therefore, what we have started doing is training of the people who will be able to do these studies. Well, I do not say it should be postponed indefinitely. The decision will come as to how to deal with this matter, not by me as a unilateral decision, but it will be by Members of Parliament. We have an informal Consultative Committee for our Ministry, and a Group has been selected, of twenty to twenty-one Members, who are taking interest in these problems. I have placed this matter before them. This matter has been discussed at some length. It will be discussed further and whatever conclusion is reached, we will certainly carry it out.

I shall say one or two things more about......

Shri S. M. Banerje: Why don't you say something about Whitley Council?

Shri Nanda: Whtley Council? I am very sorry that there has been some delay. The delay is not of my making. Hon. Member will remember that as Labour Minister I tried vigorously to pursue this idea, and now I find that it has got stuck up.

Shri Hari Vishnu Kamath: Where?

Shri Nanda: Because, well, unless I agree to everything that the representatives of the Association say—unless I agree to everything—the delay is mine, is it not? However, the delay comes, still it is mine! There was the question of ban on strikes. Well, we did not proceed with that idea. Then there was a plea made to the associations, "Please, when we are giving an arbitration on all the important matters, why would you not like to change the constitution—well if not

the constitution—, why would you not pass a resolution eschewing strikes"?

shri S. M. Banerjee: Sir, he mas suggested a decelaration on benalf of the Government and the employees. We, on behalf of the Defence Federation, are agreeing for a declaration. Why don't you accept it? Let there be a bold declaration.

Shri Nanda: All right, let there be a declaration. I will accept it and let us go ahead with it. Possibly it is known to him that I am having a conference again in a few days.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): He knows it.

Shri S. M. Banerjee: Why not call them together? You are having it separately on the 3rd, 4th, 5th and so on—again divide and rule.

Shri Nanda: There is no question of rule. The rule is of the association and of the government servants; I do not rule.

There will be meetings, and there may then be a meeting together, and I hope we will come to some decisions about it.

श्रीमधुलिमये:कुछ नजरबन्दों के बारे में भी कहिये।

Shri Nanda: Possibly the hoa. Member had gone out for something when I spoke about it.

Shri Maurya: About the Union Public Service Commission vis-a-vis the representation of the Scheduled Castes and Scheduled Tribes I want to know......

Mr. Deputy? Speaker: Order, order. The hon. Minister is not yielding. The hon. Member should not go on like that.

Shri Nanda: There is one thing on which I will devote just one minute and I shall stop with that. The name of a person who is not a Member of

[Shri Nanda]

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this House, Shri Brij Krishen Chandiwala, was brought in. Two Members spoke about it, and I must teil you. Sir, I have not suffered more agony than when I had to listen to this. Did the hon. Members have any personal enquiry into these things? person passes some paper into hands and although it involves assassination of character, there is no scruple about it. I may mention a few fact in this connection. In public life how will any kind of activity be possible if, entirely divorced from any context, charges are to be levelled in this House which enjoys privilege there can be no action taken outside? The hon. Member did so and another Member spoke about this matter. And I would request and plead with hon. Members to listen to me.

Shri Hari Vishnu Kamath: We want an enquiry into this matter, that is all.

Shri Nanda: There is the file of the case, I have seen all that. A case of eviction, well, it may be on some ground or other, a good case or not a good case. But what is it? As regards this gentleman, remarks have been made about my association with him and that I should not associate with him. Sir, I will go a thousand miles to associate with a person like that; it will be proud privilege.

Shri Hari Vishnu Kamath: I did not refer to your association at all.

Shri Nanda: There was a reference, if not by you, by somebody else. (Interruption). This case was about a trust property. Shri Brij Krishen had nothing to do with it. Property worth Rs. 20 lakhs, he already had, he gave it to Gandhiji, he may only be having some income for his needs. He is a very simple man, and whatever he has given, now if he is interested in something for the sake of, call it a school or college or night shelter. there can be no personal interest in it. It may be wrong so far as eviction is concerned. But to talk that language was not fair, I must say. And he has devoted his whole life, he is doing nothing else, he is only doing social work and voluntary service.

श्री वागड़ी: ग्रगर िरायेदारों को उजाड़ी के लिये जिन्दगी लगाई तो वह तो ग्रन्छा नहीं है।

Shri Nanda: The evictions may be wrong. The court judgment may be there, and therefore it has been carried out. There is no acquisition. The moment the court judgment comes, everything else follows. Well, it may be with regard to the tenants also, that there can be tyranny there also. I won't say more about it. I think this is enough.

श्री बागड़ी: ग्राप को सीधे कहना चाहिये इस के बारे में, किरायेदारों के पक्ष में जो ग्रदाक्षत का फैसला है इसके म्ताबिक।

Shri Maurya: Sir, he has not said even a single word about the Union Public Service Commission vis-a-vis the representation of the Scheduled Castes and Scheduled Tribes who are governed by special provisions in the Constitution.

Shri Nanda: I am not in a position to state it now, but I will give full thought to this question and see what we can do about it.

Shri Maurya: That is a very vital issue. You must take up this.

Shri Nanda: I am not being asked one question, and that is about language. I thought I need not say much about it at this juncture. But I want just to assure the House that the question of language is engaging our attention from day to day.

Shri Hari Vishnu Kamath: You mean official language? Not any other.

Shri Nanda: Yes. This problem, the controversy and this matter, a committee of the Cabinet is dealing with it. We are confronted with the complexity of the problem and it will not be good at all to do something in haste.

श्री प्रकाशबीर शास्त्री : उल्टी गंगा तो न बहे।

Shri Nanda: At the earliest moment when we are in a position to do so we will come up to the House and, may be, we will give some idea, the policy lines that can be evolved in this matter.

Shri Hiri Vishnu Kamath: In the next session.

Shri Nanda: What is being considered is: amending the Official Languages Act with a view to give statutory form to any assurances which are not fully covered by the existing provisions. That is one. The second is, suggestion for introducing regional languages as media of all-India and higher Central Service examinations. And then the question of implementation of the three-language formula fully and effectively.

श्री बागड़ी: डाक श्रीर तार विभाग को श्रेंग्रेजी में काम करने की हिदायत है, यह संविधान की हत्या है। इस के बारे में हमें बतलाया जाये।

Shri Nanda: There is also the important question of taking concerted measures for promoting the full development of Hindi and other national languages of the country, all the regional languages.—Hindi and all the regional languages.

श्री मधु लिनये: इस्तेम ल के बिना कोई भाषा विकसित नहीं होती है । श्राप भी इस्तेमाल करने दीजिये, भाषा विकसित हो जायेगी ।

Shri Nanda: This is one occasion when I a ree with the hon. Member. Now, I had been asked by hon. Members about my association with the Bhar it Sewak Samaj, the Bharat Sahdu Si maj, the Sadachar Samiti, etc. etc.......

श्री हरि विष्णु कामतः जाने दीजिए उसको बहत हो गया ।

Shri Nanda: For sometime past I myself have been worried about it. the exacting requirements of the Home Ministry, and when I came I was told that it was a jealous mistress-Sir, I wound it so very soonbut I find it not a jealous mistress which makes the Minister a slave. Some time back I declared that I would give up my position as the President of the Samiti. I have been on the look out for some arrangement-I could not find an arrangement-but now, I think, till I should give up, possibly some other arrangement may not be coming about. I have been considering what to do about the Bharat Sewak Samaj on these lines.....

Shri Hari Vishnu Kamath: Don't leave Sadachar.

Shri Nanda: When I give up my position as its President, I will ask the hon. Members, such of them who have got the inclination and time, to come...(Interruption). I do not say it should be only Congress, and I can say with complete confidence that the Bharat Sewak Samaj has been run without any kind of idea of a plitical exploitation for any purpose..... (Interruptions).

श्री बागड़ी: यह तो बिल्कुल कांग्रेस की दासी है।

Shri Nanda: I am speaking for myself. I do not know at some level something may be happening. There is one difference in this organisation and possibly in the Government also When in Government it takes a long time to remove a defect or to take action against a wrong-doer, I can say, without any hesitation, that any time, when anything comes to our notice, the remedial action is taken and there is no kind of covering up anything at all. Still there may be defects and, I believe, there are defects. Sir, I say with a full sense

[Shri Nanda] of responsibility and with a complete sense of assurance that I never had all these years any idea of making use of it for Congress purposes.....

श्री मधु लिभये: उसकी बुनियाद तो चोरी है, गोपाल कृष्ण गोखले के समाज का नाम चुरा कर श्राप ने भारत सेवक समाज का निर्माण किया ।

Shri Nanda: We had no idea of that—the translation is that—and we never used the word 'Servants of India'. But then, this organisation came into being in the presence of all the leaders of the country who sat in one place and who then asked Pandit Jawaharlal Nehru to become its President.

श्री मधुलिमय: पुराने भारत सेवक समाज के नेताश्रों ने इस चोरी के बारे में विरोध किया था।

Shri Nanda: That name was accepted by the leaders of this country and the Socialists-whatever the name, because they change their names so often; whatever name they then carried-were there and then some of them went out and they passed a resolution that they will not associate with the organisation before it actually started working. Now they say this. There are so many Congressmen. If it happens, is it a misfortune of the Congress that there are so many Congressmen working in the public field? They come and they work her also. But nobody is prevented from coming.....

श्री बूटा सिंह (मोगा): ग्राल इंडिया कांग्रेस के सेशन में क्या इसके वालंटियरों ने काम नहीं किया ?

Shri Nanda: No, Sir, as far as I know.

श्री बागड़ी: इसका चन्दा, बन्दा ग्रीर धन्धा कांग्रेस के लिये ही है । श्री हरि विष्णु कामतः भारत सेवक समाज बहुत हो गया, इसको जाने दीजिए, दूसरा कोई विषय लीजिए।

श्री हुकम चन्द कछवायः ग्रश्लील साहित्य, ग्रश्लील चित्र ग्रीर ग्रश्लील समाचार पत्रों के बारे में कछ कहिए ।

Shri Nanda: We have been giving thought to that problem of obscene literature and how to strengthen the law in this matter. We will be able to take action.

The hon, Member, Shri Kapur Singh, possibly will feel that all this time I have not mentioned his contribution to the debate. I must say, I am very sorry but I would plead with him: Did he think that we had become oblivious of that glorious chapter of Sikh history that he had to remind us about it? We remember the great contribution that the Sikh community has made and it being called upon to make more and more, year after year, and, therefore, they will have absolutely no kind of occasion for any complaint. They are being given a full place in the life of the community. in the Government, in the country to which they are entitled on their merits.

श्री बागड़ी: ले जाग्रो झोली भर के।

Shri Kaput Singh: My colleagues are taunting me with the remark: Take these empty words home.

Shri Nanda: These were not empty words. Only we felt that we expected to have a full rememberance of all that.

श्री प्रकाशबीर शास्त्री : विदेण मंत्रालय जैसा महत्वपूर्ण मंत्रालय उनको सौपा हुग्रा है ।

Shri Nanda: Sir, I have taken a lot of time....

Shri Hari Vishnu Kamath: It was worthwhile; it was well spent.

Shri Nanda: I may conclude and again go back to the first thing with which I started.....

एक माननीय सदस्य: प्राहिबिशन के बारे में कुछ कहिए ।

Shri Nath Pai: Prohibition?

Shri Nanda: That has been prohibited. The policy remains about prohibition. I am not called upon now to dilate on the whole policy of prohibition. I was once an honorary Prohibition Commissioner and I used to carry out raids at night and all that. I know that business: I know that illicit traffic and I used to do picketing of those shops and I can say-it is not for me because the Prohibition Enquiry Committee's Report is being considered still-that I had the most exhilerating experience in Ahmedabad. When that area was declared a dry area, in the course of a year or two, when those British officers who then first pooh-poohed it, later on came and saw it, they saw the wonderful change that had occurred in the life of the working class, their children were better clothed, they were being looked after better and all that. And yet I am quite sure that prohibition can never be a success on the strength of the force of the Government, the Excise and the Police. Unless we are able to harness.

श्री **बागड़ी** : इस पर पाबन्दी नहीं लगाते तो ग्रीर पाबन्दी भी हटा दो ।

Shri Nanda: This is a high national issue. If you want to get things done in this country, unaided efforts of the Government will not take you far. Political parties may do something; but more so voluntary organisations, whether it is in one field or another, will come to your rescue. If there is something wrong with them, please set them right. But don't discourage them. There are thousands of workers, dedicated workers, and I know the bulk of them are good, sincere and honest people. There may be some people who may not be so good. Well, I do not know which Party can say...

Shri Narendra Singh Mahida (Anand): I have done voluntary work for prohibition for 30 years. I did not receive any encouragement from the Government, nor did I receive one penny from the Government.

Shri Nanda: Sir, I now conclude. You have given me a lot of latitude and I do not want to abuse this. There were one or two things. But I can have other occasions for giving information about border security, for example,....

श्री बागड़ी: गांधी जी के भक्त बोल रहे हैं।

Shri Hari Vishnu Kamath: No-man's land.

Shri Nanda: Since I will be no longer the President of the Sadachar Samiti.....

श्री प्रकाशवीर शास्त्री : मिनिस्टर लोग शराब पीते हैं, उनको रोकने के लिए श्रापने क्या किया हम जानना चाहते हैं।

Shri Nanda: I do not know. Nobody has given any name of any Minister.

श्री हुकम चन्द कछवाय: मोरार जी भाई कहते हैं कि मंत्री लोग शराब पीते हैं।

Shri Nanda: I do not know whether Morarjibhai sat with any Minister while he was drinking....

श्री बागड़ी: प्रधान मंत्री का पो० ए० शराब पिए पकड़ाग्या ।

Shri Nanda: Then I would say this that after my having given up my association with the Sadachar Samiti, having become a liability to that organisation, I hope that the word 'Sadachar'.......

Shri Hari Vishnu Kamath: Will remain.

Shri Nanda:...will be redeemed and will not attract this bantering, this sarcasm and this cynicism which [Shri Nanda] it has evoked during the last few days,. The word 'Sadachar' is a good word.

श्री हुकम चन्द कछत्राय : सदा चार रुपये लेकर काम करो ।

Shri Nanda: It has been stated that the Sadachar Samiti has attracted some wrong people. That may be so. Then, my answer is this. Have we come to such a pass that even the Sadachar Samiti cannot shut its doors to such people and cannot prevent such people from coming in? Therefore, that is a bigger challenge.

श्री हुकम चन्द कछत्राय : सदा चोर बनेंगे ।

Shri Nanda: Let my hon, friend Shri Ranga or Shri Kamath or anybody else come forward and take charge of it and do it better than they have done.

Shri Nath Pai: They will.

Shri Hari Vishnu Kamath: If the hon. Minister could not succeed, how could we?

Shri Nanda: If the word 'Sadachar' is bad, then the other name will become worse later on. It is not the name that matters. We can get any other name instead, but it is what we do about it which matters.

श्री बागडी: नाम ग्रच्छा है।

श्री जगदेव सिंह सिद्धान्ती (अज्जर): क्या गृह मंत्री जी गोहत्या बंदी के बारे में भी एक, दो शब्द कहेंगे ?

श्री हुकम चन्द कछवाय : बम्बई के बन्दर-गाह में बहुत से बैल काटे जाते हैं।

भी बागड़ी: स्वामी रामेश्वरानन्द भूख हडताल पर हैं। Shri Nanda: I have my own approach to life, and this is one of the elements of that approach. As for Government's obligations etc., that is a different matter. I think that this has already been achieved in a number of States, and I believe that with the help of various sections of the community more than with the sanction of law this can be done better.

श्री मौर्य: नन्दा जी ने एक शब्द भी शैडयूल्ड कास्ट के लिए नहीं कहा जो कि देश का सब से पिछड़ा हुन्ना ग्रीर शोषित समाज है, करेंगे तो क्या ?

Shri Nanda: As regards Scheduled Castes, I may tell my hon. friend that I have been deprived of that Department.

भी मीर्थः उन के पास कोई शक्ति नहीं है। स्राप के पास शक्ति है इसलिए मैं ने स्राप से प्रार्थना की है कि स्राप कुछ करें।

Shri Nanda: And, therefore, I am not entitled to speak very much about it.

My hon. friend does not know that I had spent the best years of my life in serving the Harijans of Ahmedabad. Therefore, when they come into their own, when their condition improves, when their grievances are redressed, who feels happier than I?

Sir, I shall not trespass on the time of the House and the indulgence that the House has shown to me. In conclusion, I would go back to the first observation of mine about the situation in the country, and the call for unity, for solidarity and for sinking smaller issues and for joining hands together in fighting the threat and countering it and sparing no pains in doing it.

Shri Hari Vishnu Kamath: I had seen the Speaker yesterday in his Chamber, and he had permitted me to

raise this question after the hon. Minister's speech was concluded. I am sorry he is not in the Chair now; otherwise, he would have permitted me. I saw him yesterday in his Chamber at 4 p.m. and he was good enough to permit me to raise this question....

Mr. Deputy-Speaker: I take the word of the hon. Member.

Shri Hari Vishnu Kamath: Sir, you can check it up with the Speaker, before you permit me.

May I request that whatever points the hon. Minister has left untouched might be dealt with at leisure later on in his office or chamber—as the Railway Minister Shri S. K. Patil has done earlier—and the replies may be sent to the Members later on?

Shri Nanda: Yes, I shall do that.

Shri Hari Vishnu Kamath: The question that I was going to raise then was this. I had referred to this matter in my speech on the Motion of Thanks to the President's Address on the 22nd February, more than two months ago, and no answer has been forthcoming Then, I had sent in a question on that and that has not also been answered so far......

Mr. Deputy-Speaker: What is that question?

Shri Hari Vishnu Kamath: That question is pending still, because the Home Ministry apparently has not got the certified copy of the order of the High Court of Madras in writ petition No. 796 of 1960. I have got that copy with me. I do not know why the hon. Minister cannot get a copy of that order. I had referred to in that strictures passed judgment on the conduct of the present Minister of Food and Agriculture in a Madras case, in writ_ petition No. 796 of 1960. I wanted to know the facts of the case. The Home Ministry is still to answer the question. I had raised this matter in my speech on the 22nd February this year. The question also remains pending.

457 (Ai) LSD-7.

Mr. Deputy-Speaker: What is the question?

Shri Nanda: The hon. Member did not mention it in his speech. Therefore, the call for an answer did not arise

Shri Hari Vishnu Kamath: I had given notice of a question also later on. I have got with me a copy of the judgment, and I can read out the strictures passed by the High Court...

Mr. Deputy-Speaker: It is not necessary to read them out here.

Shri Hari Vishnu Kamath: The High Court had referred to the conduct of Shri C. Subramaniam in very harsh and severe language. Therefore, I had asked in my speech then whether the Prime Minister had considered the strictures passed by the Madras High Court and in the light of those strictures, the advisability of continuing Shri C. Subramaniam in the Cabinet.....

Some hon. Members: How is it relevant here?

Shri Hari Vishnu Kamath: This has not been answered so far.

Shri Hathi: I can answer it. Shri Kamath had not referred to this in his speech: He had referred only to one item, and that was in regard to the age of the Chief Justice of the Madras High Court. He never raised the other point at all. If he had raised it. I would have been prepared to answer it. I am prepared to reply to it.....

Shri Hari Vishnu Kamath: The hon Minister may reply.

Shri Hathi: This was a matter which happened in 1960. It is a five-year-old matter. There was the question about the appointment of some Government pleader, and some writ petition had been filed on that. This became the subject-matter of a privilege motion in the Madras Legislative Assembly. These ques-

[Shri Hathi]

tions were discussed there. The then Chief Minister Shri Kamarai had made a statement, and this was read out by Shri Bhaktavatsalam.

As regards the judgment that my hon. friend has referred to, there were two judges. The observations that my hon, friend has referred to were obiter dicta. The decision that was given was that there had been no violation of any rule, regulation or law. The question raised was whether there had been any such violation, and the answer or the judgment or decision was that there had been none, and, therefore, there was nothing to be done....

Shri Hari Vishnu Kamath: My hon. friend is only misleading....

Shri Hathi: I have not got today with me the judgment.

Shri Hari Vishnu Kamath: I have got it here with me.

Shri Hathi: If the hon. Member has got a copy of the judgment, then I would like him to read the last paragraph.

Shri Hari Vishnu Kamath: I can read it out.

Shri Hathi: I would like him refer to the observation of the second judge.....

Shri Hari Vishnu Kamath: was what the judge said. I think the hon. Minister wants me to read out the last paragraph only of that judgment.....

15 hrs.

Mr. Deputy-Speaker: It is not necessary to read it out now

Shri U. M. Trivedi: (Mandsaur): On a point of order? What is this discussion that we are having? What is this conversation going on between my hon. friend and the hon. Minister? Is it relevant to the present discussion?

Shri Hathi: I shall explain whole thing. This is the position This has been fully explained in a statement made by the Chief Minister of Madras in the Madras Legislative Assembly in 1960. After five years, Shri Kamath has brought up that question again even though the Assembly in Madras had been fully satisfied and nothing happened there afterwards.

Mr. Deputy-Speaker: I think that, that would be sufficient.

Some hon. Members rose-

Mr. Deputy-Speaker: Order, order. There can not be any more questions

Does any hon. Member want that any of his cut motions should be put to vote separately?

Shri Vasudevan Nair: I want that cut motion No. 84 may be put to vote separately.

Shri Narendra Singh Mahida: I request that cut motions Nos. 51, 55 and 81 may be put to vote separately.

Mr. Deputy-Speaker: Cut motion No. 55 has not been moved at all.

Dr. M. S. Aney: I request that cut motion No. 114 may be put to vote separately.

Mr. Deputy-Speaker: I shall first put cut motion No. 84 to vote.

The question is:

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1".

[Arrest and detention of political workers without trial] (84).

Let the Lobby be cleared.

Lok Sabha divided:

AVES

Division No. 16

[hrs. 15.03

Alvares, Shri
Badrudduja, Shri
Bagri, Shri
Bhatracharya, Shri Dinen
Chaudhuri, ShriTridib Kumar
Dharamalingam, Shri
Dwivedy, Shri Surendranath
Kachhavaiya, Shri Hukam Chand
Rakkar, Shri Gauri Shanker
Kamath, Shri Hari Vishnu
Lahri Singh, Shri

Lakhmu Bhawani, Shri Limaye Shri Madhu Mahato, Shri Bhajahari Miara, Dr. U. Mohan Swarup, Shri Mukerjee, Shri H. N. Mumu, Shri Sarkar Muzaffar Husain, Shri Nath, Shri Vasudevan Nath Pai, Shri I'andey, Shri Sarjoo Ramabadran, Shri Reddy, Shri Yallamanda Sez, Dr. Ranen Singh, Shri J. B. Singh, Shri Y. D. Swamy, Shri Sivamurthi Trivedi, Shri U. M. Utiya, Shri Warior, Shri Yashpal Singh, Shri

NOES

Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Alva, Shri A. S. Aney, Dr. M. S. Bakrishna Singh, Shri Balakrishnan, Shri Balmiki, Shri Barkataki, Shrimati Renuka Basappa, Shri Baswant, Shri Bhania Deo, Shri L. N. phattacharyya, Shri C. K. Borooah, Shri P. C. Brajeshwar Prasad, Shri Brij Raj Singh Shri Chakraverti, Shri P. R. Chanda, Shrimati Jyotsna Chandak, Shri Chandriki, Shri Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D. S. Chavan, Shri D. R. Chavda, Shrimati Joraben Chuni Lal, Shri Daljit Singh, Shri Das, Shri Sudhansu Deshmukh, Shri Shivaji Rao S. Dubey Shri R. G. Gahmani, Rhr Gajraj Singh Rao, Shri Ganga Devi, Shrimati Himatsingka, Shri Jadhav, Shri M. L.

Jena, Shri Kadadi, Shri Kamble, Shri Kotoki, Shri Liladhar Krira Shankar, Shri Krishnamachari, Shri T. T. Lahtan Chaudhry, Shri Lakhan Das, Shri Lakshmikanthamma, Shrimati Lalit Sen. Shri Mallick, Shri Rama Chandra Manivangadan, Shri Mantri, Shri D. D. Marandi, Shri Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Mishra, Shri Bibhuti Morarka, Shri More, Shri K. L. Mukane, Shri Muthiah, Shri Nanda, Shri Niranjan Lal, Shri Pandey, Shri Vishwa Nath Panna Lal, Shri Parashar, Shri Patel, Shri Man Sinh P. Patel, Shri N. N. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri J. S. Pratap Singh, Shri Raghunath Singh, Shri Rai, Shrimati Sahodra Bai Laideo Singa Sari

Ramshekhar Prasad Singh, Shri Rane, Shri Rao, Shri Jaganatha Rao, Shri Muthyal Reddiar, Shri Roy, Shri Bishwanath Sadhu Ram, Shri Samanta, Shri S. C. Sarma, Shri A. T. Satyabhama Devi. Shri S_{en,} Shri P. G. Shashi Ranjan, Shri Shastri, Shri Ramanand Shree Narayan Das, Shri Singh, Shri S. T. Soy, Shri H. C. Subbaraman, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumat Prasad, Shri Surendra Pal Singh, Shri Tahir, Shri Mohammad Tiwari, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Uikey, Shri Ulaka, Shri Ramachandra Upadhyaya, Shri Shiva Duti Valvi, Shri Varma, Shri Ravindra Vcerabasappa, Shri Venkatasubbaiah, Shri P. Vidyalankar, Shri A. N. Virbhadra Singh, Shri Vyas, Shri Radhelal Yadav, Shri Ram Harkh Yadave. Shri B. P.

Mr. Deputy-Speaker: The result of the division is:

Ayes 32; Noes 108.

Jedhe, Shri

Mr. Deputy-Speaker: I shall now put cut motions Nos. 9—14, 32—34 and 81 by Shri Narendra Singh Mahida.

The motion was negatived.

Cut motions Nos. 9 to 14 and 32 to 34 were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1".

[Failure to seriously tackle the malaise of corruption which fast becoming endemic (94)1.

The Lok Sabha divided:

Shri Vasudevan Nair: My machine did not work. I am for 'Ayes':

Division No. 171

11301

Alvares, Shri Bagri, Shri Berwa, Shri Onkar Lal Bhattacharyya, Shri Dinen Chaudhuri, Shri Tirdib Kumar Dharmalingam, Shri Dwivedy, Shri Surendranath Kachhavaiva, Shri Hukam Chand Kakkar, Shri Gauri Shanker Kamath, Shri Hari Vishnu Koya, Shri

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APRIL 27, 1965

Lahari Singh, Shri Limaye, Shri Madhu Mahato, Shri Bhajahari Misra, Dr. U. Mohan Swarur, Shri Mukerjee, Shri H.N. Murmu, Shri Sarkar Muzaffar Husain, Shri Pandey, Shri Sarjoo Ram Singh, Shri Ramabadran, Shri

[hrs. 15.05

Reddy, Shri Narasimha Reddy, Shri Yallamanda Sen, Dr. Ranen Singh, Shri J.B. Singh, Shri Y.D. Swamy, Shri Sivamurthi Trivedi, Shri U.M. Utiya, Shri Warior, Shri

NOES

Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Alva, Shri A.S. Aney, Dr. M.S. Bal Krishna Singh, Shri Balkrishnan, Shri Belmiki, Shri Barkataki, Shrimati Renuka Baswant, Shri Bhanj Deo, Shri L. N Bhattacharyya, Shri C.K. Boroosh, Shri P.C. Brajeshwar Prasad, Shri Brij Raj Singh, Shri Chanda, Shrimari Jyotsna Chandak, Shri Chandriki, Shri Chaturvedi Shri S.N. Chaudhry, Shri Chandramani Lal Chadhuri, Shri D.S. Chavan, Shri D.R. Chavda, Shrimati Joraben Chuni Lal, Shri Dalilt Singh, Shri Das, Shri Sudhansu De hmukh, Shri Shivaji Rao A Dubey, Shri R.G. Gahmari, Shri Gajraj Singh Rao, Shri Ganga Devi, Shrimati Himetsingka, Shri Jadhav Shri M.L. Jedhe, Shri

Jena, Shri

Kadadi, Shri

Kamble, Shri Kotoki, Shri Liladhar Kripa Shankar, Shri Krishnamachari, Shri T.T. Lahten Chaudhry, Shri Lakhan Das, Shri Lakshmikanthamma, Shrimati Lalit Sen. Shri Mallick, Shri Rama Chandra Maniyangadan, Shri Mantri, Shri D.D. Marandi, Shri Mehrotra, Shri Brij Bihari Mehta, Shri J. R. Mishra, Shri Bibhuti Morarka, Shri More, Shri K. I .. Muthiah, Shri Nanda, Shri Niranjan Lal, Shr Pandey, Shri Vishwa Nath Panna Lal, Shri Parashar, Shri Patel, Shri Man Sing P. Patel, Shri N.N. Patel, Shri P.R. Patel, Shri Rajeshwar Patil, Shri D.S. Pratap Singh, Shri Raghunath Singh, Shri Rai, Shrimati Sahodra Bai Raideo Singh, Shri Ramshekhar Prasad Singh, Shri Rane, Shri Rao, Shri Jaganatha Rao, Shri Muthyal

Reddiar, Shri

Roy, Shri Bishwanath Sadhu Ram, Shri Samanta, Shri S.C. Sarma, Shri A.T. Satyabhama Devi, Shrimati Sen, Shri P.G. Shashi Ranjan, Shri Shastri, Shri Ramanand Shree Naryan Das, Shri Singh, Shri S.T. Singh, Shri Y.D. Soy, Shri H.C. Subbaraman, Shri Subramaniam, Shri C Subramanyam, Shri T. Sumat Prasad, Shri Surendra Pal Singh Shri Tahir, Shri Mohammad Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Uikey, Shri Ulaka, Shri Ramachandra Upadhyaya, Shri Shiva Dutt Valvi, Shri Varma, Shri Ravindra Veerabasapoa, Shri Venkatasubbaiah, Shri 1'. Vidya ankar, Shri A.N. Virbhadra Singh, Shri Vyes, Shri Radhela! Yadav, Shri Ram Harkh

Yadava, Shri B.P.

Mr. Deputy-Speaker: The result of the division is:

Ayes 31; Noes 105. The 'Noes' have it: the 'Noes' have it.

The motion was negatived.

Mr. Deputy-Speaker: I shall now put cut motion No. 114 by Dr. Aney to the vote of the House.

The question is:

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100".

[Need to appoint a Commission to formulate principles for effecting merger with or separation from existing territory of Indian Union (114)].

The motion was negatived.

Mr. Deputy-Speaker: I shall now put all the remaining cut motions to the vote of the House.

All the other cut motions were also put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges which will come in course of payment during the year ending the 31st March, 1966, in respect of the heads of demands entered in the second column thereof against Demands Nos. 51 to 63 and 132 relating to the Ministry of Home Affairs".

The motion was adopted.

(The motions of Demands for grants which were adopted by the Lok Sabha, are reproduced below—Ed.).

DEMAND NO. 51—MINISTRY OF HOME

"That a sum not exceeding Rs. 4,04,34,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Home Affairs'."

DEMAND No. 52-CABINET

"That a sum not exceeding Rs. 44,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Cabinet'."

DEMAND No.53-ZONAL COUNCILS

"That a sum not exceeding Rs. 1,10,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1966, in respect of 'Zonal Councils'."

DEMAND No. 54—Administration of Justice

"That a sum not exceeding Rs. 2,69,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Administration of Justice'."

DEMAND No. 55-POLICE

"That a sum not exceeding Rs. 15,00,14,000 be granted to the President to complete the sum necessary to defray the charges will come in course of payment during the year ending the 31st day of March 1966 in respect of Police'."

DEMAND No. 56-CENSUS

"That a sum not exceeding Rs. 1,15,03,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Census'"

DEMAND No. 57-STATISTICS

"That a sum not exceeding Rs. 2,20,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Statistics'."

DEMAND No. 58—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

"That a sum not exceeding Rs. 86,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 59-DELHI

"That a sum not exceeding Rs. 19,78,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Delhi'."

DEMAND NO. 60—ANDAMAN AND NICO-BAR ISLANDS

"That a sum not exceeding Rs. 3,12,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Andaman and Nicabar Islands'."

DEMAND No. 61—Dadra and Nagar Haveli Area

"That a sum not exceeding Rs. 21,19,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Dadra and Nagar Haveli Area'."

DEMAND No. 62—LACCADIVE, MINICOY AND AMINDIVI ISLANDS

"That a sum not exceeding Rs. 48,22,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Laccadive, Minicoy and Amindivi Islands'."

DEMAND No. 63—OTHER REVENUE EX-PENDITURE OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 2,92,69,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

DEMAND NO. 132—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 72,73,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

MINISTRY OF FOOD AND AGRICULTURE

Mr. Deputy-Speaker: The House will now take up discussion and voting on Demand Nos. 42 to 47 and 128 to 130 relating to the Ministry of Food and Agriculture, for which 9 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND No. 42—MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs, 80,38,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Food and Agriculture'."

DEMAND No. 43-AGRICULTURE

"That a sum not exceeding Rs. 3,48,10,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1966, in respect of 'Ministry of Agriculture'."

DEMAND No. 44—Agricultural Research

"That a sum not exceeding Rs. 5,43,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Agricultural Research'."

DEMAND No. 45-ANIMAL HUSBANDRY

"That a sum not exceeding Rs. 1,07,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Animal Husbandry'."

DEMAND No. 46-Forest

"That a sum not exceeding Rs. 1,21,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Forest'."

DEMAND NO. 47.—OTHER REVENUE EX-PENDITUR OF THE MINISTRY OF FOOD AND AGRICULTURE

"That a sum not exceeding Rs. 29,37,12,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Food and Agriculture'."

DEMAND No. 128—CAPITAL OUTLAY ON FOREST

'That a sum not exceeding Rs. 1,57,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1966, in respect of 'Capital Outlay on Forest'."

DEMAND NO. 129—PURCHASE OF FOOD-GRAINS

"That a sum not exceeding Rs. 3,33,13,75,000 be granted to the President to complete necessary to defray which will come charges in course of payment during the year ending the 31st day of March 1966, in respect of 'Purchase of Foodgrains'."

DEMAND NO. 130—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AGRICULTURE

"That a sum not exceeding Rs. 70,29,77,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of paypayment during the year ending the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'."

The above demands are now before the House.

Shri Narasimha Reddy (Rajampet): I congratulate Shri C. Subramaniam on his second birth in this portfolio. In the wake of the anti-Hindi agitation in the South, he wanted to divest himself of an arduous and thankless job, but the cruel hand: of Kamaraj Nadar on the one side and of Shastri on the other,

[Shri Narasimha Reddy]

caught him while running, tied him nand and loot and brought him back like a sacrificial lamb to serve as target to the snarpened daggers of my leftist friends. I am told that Sari Subramaniam undertook a long journey to Australia with the laudau.e purpose of negotiating a deal for wheat, but when he went there with a goodly retinue of his officials, he was told by the Australian Government that he had come at a wrong time when that country was in the grip of drought and that there was no surplus to give, a fact which could easily have ascertained by communication spending one rupee stamp either to the Australian Government or to our Embassy. I hear a modest sum of Rs. 21 lakhs. of it in foreign exchange, has spent, on this modern voyage Jason in search of the golden fleece, but we hear that instead of golden fleece being brought. Government, Australian chukling inside, gave him a consolation prize of a milk bar which is intended to be installed in the Parliament House for the benefit of Members of liament, the mention of which makes our lips and tongues smack with a milky taste. I hear Sir, that there is a strong lobby of our Members of Parliament which is of opinion that since there is already a milk bar in the Parliament House a second milk bar is superfluous and they have preferred a bar other than that of the insipid milk. If that materialises it will offer a goodly sight those incorrigible prohibitionists like Shri Nanda and Shri Morarji Desai who would feast their upon their beloved Members of Parliament slaking their thirst in Parliament House and probably themselves too having a snap drink at it in some odd corner!

In this unbridled megalomania of our Government to send out foreign delegations of every sort, colour, type and variety, descript and nondescript and of official missions headed by ministers, their secretaries and whole bunches of lesser luminaries this little mission of Shri Subramaniam and his meagre staff of 10 persons is not considered a wasteful expenditure.

The Min.ster of Food and Agriculture (Shri C. Subramaniam): I wish the hon. Member is better informed with regard to the number of people in the delegation, the figures about foreign exchange and other things.

Shri Narasimha Reddy: He had better inform us in his reply.

Shri C. Subramaniam: It is not worth replying.

Shri Narasimha Reddy: Anyway, the people are of the opinion that this long voyage may not be a waste because they have returned with their vigour renewed, their health replenished amid the haunting beauties of the ozone-filled South Pacific Islands.

As important or even more important than either the Chinese gression or Pakistani incursion or even underground the activities Chinese communists, is the problem of food and agriculture. Everybody knows that the conditions of weather, wind rain drought, floods or have got to do a good lot in either increasing or decreasing food production. When there is a bad year, the production goes down and the prices naturally go up. On this account should there not be any panic country, spread in our cause the prices adjust themselves to lean as well as the surplus years of harvest. Last year was a year for crops, not only the prices of foodgrains rose in certain parts the country but even the required grain was not available at any price The Governin some other parts. ment naturally should have foreseen this contingency and created a bufferstock to meet the situation which it did not do. That is why the Government was the target of criticism on all sides, especially from my conimunist friends who being ever on the prowl to take advantage of the

slighest opportunity to press their pet lideas, prouded the Minister vigorously for the introduction of price control, procurement and State trading. The frightened Minister, instead of keeping his head cool, launched upon the policy of intervention into the free social market by introducing price control, procurement and State trading

Often, statements have been made in this House by Government spokesmen that there would be no procurement from the producers but only from the traders. Procurement has been clamped down upon the country wherever foodgrains are produced. In Andhra Pradesh, the Minister concerned has made statements in season and out of season, in the Asscripply and in the press, that under no circumstances there would be procurement from the producers. But now, notices have been issued to agriculturist to declare stocks once in 15 days and to go on declaring ad infinitum every fortnight not understanding that this process would involve undue hardship and considerably come in way of the illiterate ryot giving undivided attention to his agriculture. This sorry spectacle of ministers making public statements and going back on them within a few days is hardly worthy of the representatives of the people.

The prices that are now fixed are lower than the market rates. But the Government have not taken into consideration the price which the growers of foodgrains have to for other commodities in the market like sugar, cement, ghee, cloth, agricultural implements and milk, fruits, vegetables and a host of other things. Even the price of ghee that is sold in the Parliament House under the aegis of the Ministry of Food and Agriculture has been increased from Rs. So, per kilo to Rs. 9.25 per kilo. why should you penalise only foodgrain growers? Why not begin by controlling the industrial products? ! feel that this Government would not be able to control the prices of industrial products because the 413austriansis nave been the tne Congress financiers of party during elections and they do not want to strike the hand that feeds But money is not the only ractor that has placed the ruling party in the present position. If the ruling party is in power today it is on account of the support it had from the landed class, from the peasant proprietors, from the millions of agriculturisis who have given their votes to them. The agriculturists been the rock on which during successive elections, the ideology the propaganda of the communists have recoiled in despair. That why the communists at every available opportunity have been wanting to weaken the ryots and liquidate them even as ther kinsmen in sia and China have done. I would. therefore, warn the government not to fall as scared victims to their agitation and thus kill the very source of our country. Last year the President's Address indicated that there was decrease in production. How can governit be otherwise, when our ment's chief adviser and mentor is the Planning Commission whose outstanding achievements in the field of agriculture has been the introduction of famine conditions in our country? It can very well call itself as Famine Commission of India. I wish there was at least one person in the Plannig Commission who had for some years in the villages, wno had practical knowledge of agriculture and who was completely familiar with the living conditions of the villagers like my friends Mr. Karuthiruman of the Congress or Mr. Gounder of the D.M.K. Merely filling the Planning Commission persons whose only qualification seems to be book knowledge garnered by them in the storeyed palaces of metropolitan cities and the malleability of adjust themtheir disposition to selves to the fashionable winds socialism is not the way to deal with rural India.

I am sure the minister knows that

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there is a large influx of persons from the villages into the towns. Even confirmed agriculturists who been living for generations only on agriculture, are advising their sons to give up the profession of agriculture and take to other professions. People from rural areas are flocking to the towns, because they know that their integrated voice for emoluments would sound with the government and that their claims would be supported by loudthroated leftist elements. anxious for their support during the elections, keep the chorus all the year round. The minister must try to understand the root cause of the decrease in agriculture, why agriculturists are depressed and demoralised and there is a sense degeneration and frustration, and why they are not tempted to stay in their original profession. I will mention only a few things and if they are done, I believe agriculture would improve.

Apart from the supply of tractors, bull-dozers, agricultural implements and so on which are natural incentives to agriculturists at all times, I first of all suggest that the minister should abolish the food zones, remove all price controls and allow free trade. If the government wants to have surplus stocks, let the government compete with the traders, create buffer stocks and in times of need let them come to the rescue of the people in scarcity areas.

Next comes the question of supply of fertilisers which are not supplied at all to the ryots at proper times and proper prices. There is a great black market going on in fertilisers. Today I read a press statement in the Telugu papers that at a public meeting in Andhra Pradesh where both the Andhra Pradesh Congress President and the concerned minister were present and the A.P.C.C. President affirmed that the whole of Andhra Pradesh is saturated with black-

marketing in fertilisers. While touring my constituency, I have myself seen half-clad ryots waiting at the doors of these houses which were authorised to sell fertilisers and going back disappointed. Everywhere there is complaint against district marketing societies and 1 believe much useful purpose would be served if the minister takes it into his head to send the central CID to investigate into the doings of these marketing societies into which some of these daylight thugs have crept in and are abusing the powers and patronage of the government. I do not want to suggest Chittoor district. because it will be casting a reflection on the constituency of my leader, Prof. Ranga. I would request Mr. Subramaniam to send the central CID immediately to my district of Cuddapah to see how the marketing societies have been working for the last three years. I am sure the CID would be able to unearth these delinquents. When they are unearthed, I do not know whether my friend's government would be able to tackle them properly. I feel rather they can be tackled only in the communist manner and I would advise him to hand them over for proper punishment either to the Russian communists or to the Chinese Communists.

The next thing I suggest to minister is interest-free loans to the agriculturists. Short-term loans for 2 years must not bear any interest. Long-term loans must not carry more than 2 per cent interest. I find that ryots who have taken well-subsidies and spent not only that sum, but three times that amount and found rock inside, even that money was being collected mercilessly by the government, which acted as Shylock and not as a beneficent patron of agriculture. Crores of rupees are being wasted on Bharat Sewak Samaj, Khadi Industries Board, etc. Government has given about Rs. 50 crores to the Khadi Industries Board, which is

about to be written off. We hear there are many drones and parasites taking advantage of these societies. What is wrong in excusing some of these ryots who have put in their legitimate effort to put to good use the money they took from government and are unable to pay it back? I would request the minister to bestow thought on it and advise the local governments to behave properly in cuch matters with sympathetic human feelings.

In arid tracts of India like Rajasthan, Gujarat and Rayalaseema in Andhra, much irrigation could be done by boring tubes in the wells. In my district, there are big wells which are dried up and practically without water. But if boring is done to a depth of only 50 to 60 ft. there would be plenty of water. Some rich people have tried it and succeeded.

The most important factor is that the ryots have to pay enormou: taxes. Within the last two to three years, under the inspiration of this wonderful Planning Commission, the State Governments have increased taxes by 300 to 400 per cent. agriculturists who form the bulk of India's population have been bearing the brunt of all indirect taxes. Why should they continue to be fleeced by this land tax? Our party is of opinion that this land tax should be abolished altogether. But I do not know whether the present government has the pep to do it.

The ryots, the landed people have got the fear that their lands are in danger of being taken by the government at any time. They fear the land ceilings. The land ceilings also are not uniform in the whole of our country. Some States have got a ceiling of 25 acres, some 20 acres, some 30 acres and so forth. In this fluid state, the ryots are afraid that another freakish Congress government that may succeed the present Congress ministry may take it into its head to bring down the ceiling from 25 or 20 acres to 5 acres.

Therefore, I would advise the Government to re-consider all the land legislative measure; like land ceiling, tenancy and Seventeenth Constitution Amendment, and see that confidence is restored among the ryots

Sir a wonderful opportunity is presented before Shri Subramaniam to serve his country and his people. The torch and culture of our civilisation has been carried down from century to century through the last over five thousand years by the sturdy yeomen and devoted women of agricultural families who are the pride of our homes. Let not the peaceful pastoral setting of our country despoiled by alien creeds, by the onslaught of a ruthless, soulless and godless ideology. It is high time that the Minister puts his foot firmly down and stops the rot. Price control, coprocurement. operative farming, nationalisation of banks and State trading are different facets of hydraheaded communism which would strangulate our agricultural economy and dry up the last remaining springs of our culture. Shri Subramaniam belongs to an agricultural family. I will ask him to prove himself worthy of the blood of his ancestors. If such a time comes when he must needs bend before the aggressive forces let loose by Marxist disciplines and cut the throats of agriculturists, rather than do it, I would advise him to get into a helicopter go right over the Bay of Bengal and precipitate himcelf into the heaving depths below.

श्री विभूति मिश्र (मोतिहारी): उपाध्यक्ष महोदय, मैं फूड घौर एग्नीकल्चर मंत्रालय की मांगों का समर्थन करता हूं। मैं ग्रागे कहना चाहता हूं कि मैं 13 सालों से इस मंत्रालय के बारे में बोल रहा हूं लेकिन इसके बावजूद ग्राज तक खेती के मुहकमें से जो फायदा हमको होना चाहिए था वह नहीं हुगा। इस रिपोर्ट के पेज 1 के पैरा 5 में लिखा है:

"It is obvious that the lasting solution to the food problem lies

श्री विभृति भिश्री

in substantially increasing agricultural production. In the Five Year Plan it was clearly stated that 'both in formulating and implementing programmes for the development of agriculture and the rural economy, the guiding consideration is that whatever is physically practicable should be made financially possible and the potential of each area should be developed to the utmost extent possible'."

यह तो हम्रा. लेकिन मैं एक बात बतलाना चाहता हं कि हमारे यहां भ्राबपाशी को पोटेंशियल किएट किया पहली योजना में 6-5, दूसरी योजना में 11-6 श्रौर तीसरी योजना में 19-64 । लेकिन इसका पुरा यटीलाइजेशन नहीं हम्रा । इसका यटी-लाइजेशन पहली योजना में हभा 3-1 का, दूसरी योजना में 7-9 का ग्रीर तीसरी योजना में 15-41 का । किसान के लिए सबसे जरूरी चीज पानी है, इसके लिए किसान दौड़ा फिरता है। जब पानी हमारे यहां मिला तो उसका उपयोग होना चाहिए। सिचाई विभाग ने पानी पैदा कर दिया. भ्रब इस फड श्रीर एग्रीकल्चर विभाग का काम है कि उसका इस्तेमाल करे। इन्हीं की रिपोर्ट में लिखा है कि जो पानी पैदा किया गया उसका इन्होंने इस्तेमाल नहीं किया । ऐसी श्रवस्था में हमारी खेती की प्रगति कैसे हो। भ्रौर इसकी जिम्मेवारी फड एंड एग्रीकल्चर मिनिस्टर पर है। लेकिन हम देखते हैं कि सेंटर कह देता है कि यह स्टेट की जिम्मेवारी है, स्टेट कह देती है कि यह सेंटर की जिम्मेवारी है, कोई भ्रादमी पकड में नहीं भ्राता । भ्रगर रुपये पैसा की बात होती है तो कह देते हैं कि कोम्रापरेटिव डिपार्टमेंट में जाइए । बहां जाते हैं तो वह कहते हैं कि रिजर्व बैंक ने रुपया नहीं दिया । फिर एक ग्राम पंचायत बना दिया, कम्यनिटी डेवेलपमेंट बना दिया। यह समझ में नहीं ग्राता कि कौनसा ग्रादमी जिम्मेवार है। भ्राज स्वाधीनता प्राप्त हए 17 बरस हो गये। सन 1952 से मैं इस सदन का सदस्य हं, लेकिन मैं देखता हं कि भ्राज तक किसी ने यह जिम्मेवारी भ्रपने ऊपर नहीं ली कि हमको कृषि की पैदावार बढानी है। मैं कहता हं कि पहली जरूरी चीज तो यह है कि पैदावार बढे। फिर भ्राप उसे चाहे शहर को खिलावें या देहात को खिलावें । ग्रीर पैदावार बढाने के लिए सबसे जरूरी चीज है पानी । फरटीलाइजर म्रादि तो बाद में म्राता है। जो यहां किसान भाई बैठे हैं वह जानते हैं कि सबसे जरूरी चीज किसान के लिए पानी है। बिना पानी के पैदावार नहीं हो सकती । भ्रापने पानी तो पैदा किया. लेकिन रिपोर्ट को देखने से पता चलता है कि उस पानी का इस्तेमाल नहीं हम्रा है। फड भ्रौर एग्रीकल्चर मिनिस्टर साहब बतावें कि पानी का इस्तेमाल क्यों नहीं किया गया । इसका कारण यह है कि रेट बहत कड़ा कर दिया गया। स्राप ने डी० बी॰ सी॰ में जो पानी पैदा किया उसका रेट कडा रख दिया। नतीजा यह है कि किसान को परता नहीं पडता, तो किसान पानी ले कर क्या करेगा । इसलिए मेरा सुझाव है कि पानी का रेट कम होना चाहिए । ग्रगर पानी का रेट कम होगा तो उससे किसान को फायदा होगा भीर पैदावार बढेगी।

ग्राज 17 साल के राज के बाद भी हमारे देश में बहत काम कम हम्रा है। शेरशाह का पांच साल राज्य रहा था. लेकिन उसने उतने समय में ही कितना काम किया। उसने सारे देश का रेवेन्य डिपार्टमेंट संगठित किया, सड़कें बनायीं भीर भी बहत से काम किये। लेकिन हमारे 17 बरस के राज के बाद मंत्री जी जाते हैं तो व्याख्यान देते हैं कि मभी समय लगेगा । बाबा, यह तो कहिये कि इस देश की जनता भली है, श्रीर श्राप के साथी भले हैं कि प्राप को इतना मौका देते हैं। म्राज तक जो पैदावार नहीं बढी उसके लिए हमारी जिम्मेवारी है, हम ग्रपोजीशन की फिक नहीं करते । यह हमारी जवाबदेही है कि पैदावार क्यों नहीं बढ़ी । जो पानी पैदा किया गया उसका यूटीलाइजेशन नहीं हुग्रा इसकी जवाबदेही मिनिस्टर साहब की है ग्रौर सरकार की है । उनको इसका जवाब देना चाहिए ।

दूसरी बात मैं यह कहना चाहता हूं कि हमको सीमेंट नहीं मिलता, लोहा नहीं मिलता, जिसके कारण किसान कुऐं नहीं बना सकता, ग्रपने लिए श्रौजार नहीं बना सकता। सारा मुहकमा है लेकिन श्रसल चीज यह है कि किसान के गांव में जाकर किसान को कुछ मिला या नहीं मिला। इसको कोई पूछने वाला नहीं है, कोई इसकी देखभाल करने वाला नहीं है।

स्राज मैं यह बतलाना चाहता हूं कि हमारे बिहार में श्रीर उत्तर प्रदेश में बिजली से पानी पैदा करने का रेट बहुत ज्यादा है। यह काम हमारे मंत्री महोदय के जिम्मे है। इरींगेशन मंत्रालय ने यह विभाग इनके जिम्मे कर दिया है। मद्रास में 6 या 7 पैसे प्रति यूनिट बिजली किसानों को मिलती है लेकिन उत्तर बिहार में स्रोर पूर्वी उत्तर प्रदेश में इस का रेट बहुत बड़ा हुआ हैं। इस रेट के सम्बन्ध में इरीगेशन एंड पावर मिनिस्ट्री की रिपोर्ट में पेज 40 पर लिखा हैं:

"At the Ninth meeting of the Agricultural Production Board held on the 5th August, 1964, it was recommended that "it would not be desirable to subsidize electricity rates for agricultural purposes all over India and that special cases like those of Eastern Uttar Pradesh and North Bihar, where the rates were inordinately high, might be considered separately."

टह् 5 ग्रगस्त सन् 1964 का मामला है, पर ग्राज तक फैसला नहीं हुगा। इसमें लिखा है :

"In pursuance of this decision, the Governments of Uttar Pra-

desh and Bihar forwarded their proposals to the Ministry of Food and Agriculture (Department of Agriculture) and th€ matter is under examination in consultation with this Ministry. The Bihar Government have sought a subsidy of Rs. 2·8 lakhe and Rs. 5·6 lakhs during 1965-66 and 1966-67 respectively."

ग्राप देखिये कि ग्राज तक यह मामला मिनिस्टी में पड़ा हम्रा है स्रौर फुड एंड एग्रीकल्चर मिनिस्टर साहब बैठे हुए हैं । क्या स्टेप उन्होंने लिया पता नहीं । यह काम इस मिनिस्टी के जिम्मे कर दिया गया श्रौर यहां पड़ा हुआ है, तो इस मल्क का काम कैसे चलेगा । खेती के काम जल्दी होने चाहिएं। खेत की मिट्टी को नरम करने के लिए किसान हैजा लेने जाता है उतने समय में माइस्चर सुख जाता है ऐसा खेती का काम है। इसमें इतनी जल्दी करनी पडती है। लेकिन यह चीज मिनिस्टर साहव के यहां पड़ी है, न मालम वह कब फैसला करेंगे कब नहीं। न मालम क्या फैसला करेंगे । इस ग्रवस्था में ग्राप बताइये कि इस मुल्क की पैदावार कैसे बढेगी। पानी पैदा किया उसका इस्तेमाल नहीं किया। बिहार में ग्रौर उत्तर प्रदेश में बिजली का पानी पैदा करने का रेट ज्यादा है, वह कम होना चाहिए। ये दो चीजें मिनिस्टर साहब के यहां पड़ी हुई हैं, स्रभी तक इन्होंने कुछ ध्यान दिया है या नहीं यह कहना मुश्किल है। ग्रागे तीसरी बात यह कहनी है कि ग्राज हम देश में दो फसल काटते हैं। जहां पानी है वहां 14 फ़ीसदी होता है ग्रीर जहां पानी नहीं है वहां 15 फ़ीसदी होता है। जो खेती के जानकार हैं वे जानते होंगे कि एक फसल में कम पैदावार होती है दो फसल वाले में ज्यादा पैदावार होती है लेकिन हमारे कृषि महकमा को चाहिए कि जितना पानी का इंतजाम है, सिंचाई का इंतजाम है वहां पर चाहिए कि कम से कम 70-75 फ़ीसदी खेतों

[श्री विभूति मिश्र]

में दो बार फसल काटी जाय ताकि पैदावार भ्रधिक हो । भ्रगर होशियार किसान हो तो तीन बार फसल काट सकता है। इसी महीने में गर्स की फसल लगा सकता है. उसके बाद एक फसल काट सकता है ग्रीर धान के बाद उस में गेहं की फसल लगा सकता है तभी मल्क की पैदावार बढ सकेगी । अब यह कौन बताये ? इस महकमे में नीचे से ऊपर तक देख लीजिये. इसमें बड़े बड़े ग्राई० सी० एस० और बड़े बड़े पी० एच० डीज़० हैं लेकिन क्या यह बड़े बड़े श्रफसरान ऐक्चएली खेती हरते हैं ? क्या इन्हें खेती का कुछ भी प्रैक्टिकल अनुभव है ? यह तो दूसरे काम के लिए बनाये गये थे। जिस काम के लिए इन को बनाया गया था उनको वही काम दीजिये। श्रंप्रेज शासकों के डाफ्ट वगैरह तैयार करने के लिए इनको रक्खा गया था तो इन्हें उसी काम पर भेज दीजिये। यह लोग हल चलाना या खेती करना क्या जानें ग्रौर उस बारे में यह क्या उपयोगी सझाव दे सकते हैं ? यह खेद का विषय है कि हम किसानों की जिनकी कि जिंदगी इस काम में बोतती है उनकी राय इसमें नहीं ली जाती। ग्रगर इस बारे में विचार करने की कभी ग्रावश्यकता भी पडती है तो यह बड़े बड़े श्राई० सी० एस० श्रीर पी० एव० डीज़० बैठ कर मीटिंग करते हैं जबकि प्रैक्टिक न नोलिज खेनी की किसी को भी नहीं है। यह लोग महज बड़े लम्बे लम्बे नोटस तैयार कर देते हैं, कागज रंग देते हैं जिस पर कि हमारी सरकार बड़ी नाज करती है। इसी का यह क्रारिणाम है कि भाज भाजादी प्राप्त हर 17 साल से ग्रयिक हो गये लेकिन हम अपने उद्देश्य में असफल रहे हैं और जाहिर है कि ग्रगर हम इनी तरह से चलते रहे ग्रीर ग्रपना दृष्टिकोण हमने नहीं बदला तो हमें नाकामयाबी ही मिलती रहेगी। ऐसा न समझना चाहिए कि देश की हालत ऐसी ही चलती रहेगी और हम गद्दी पर मजे सेजमे बैठे रहेंगे। मेरा कहना है कि सरकार अपनी गफलत को त्यागे । हम लोगों की

जिंदगी थोड़ी है भीर हमें सभी से जुट जाना है क्योंकि कोई नहीं कह सकता है कि भागे क्या होने वाला है। अगर हमने भ्रपनी खेती की ओर ध्यान नहीं दिया और उत्पादन अधिक नहीं बढ़ाया तो हमारा यह सारा का सारा प्लान फेल हो जाने वाला है। इसलिए जरूरत इस बात की है कि भ्राज खेती की भोर विशेष रूप से ध्यान दिया जाय।

म्राज बहत सी जमीन बाढ़ के कारण बह जाती है। पंजाब में इमने यह चीज देखी। हर एक सबे में बाढ के कारण जमीन बह जाती है। इसका परिणाम यह होता है कि किसानों की फसल मारी जाती है। इसके लिए जरूरत इस बात की है कि डेनेज का इतजाम किया जाय जिससे कि खेत न बहें। ग्रगर खेती नहीं बहेगी तो ग्रापकी फसल तबाह होने से बच जाया करेगी । बहुत सी जगह ऐसा हमा कि पानी को रोकने के लिए गेट नहीं बनाये गये जिसका कि नतीजा यह हम्रा कि पानी निकल गया । पानी के बहने का इंतजाम कर दिया; नतीजा यह होता है कि जब पानी निकल गया भ्रोर बाद में भ्रगर पानी की जरूरत पडती है तो पानी रोका नहीं जा पाता है क्योंकि वहां गेट नहीं हैं।

जो हमारे पहले जमींदार लोग थे वे बेचारे किसानों का ख़याल करते थे, सिचाई और खेती की अन्य आवश्यकताओं के बारे में किसानों की मदद भी करते थे, उनके लिए कुएं आदि भी बनवाते थे लेकिन जबसे यह सरकारी जमींदारी हो गयी है तब से उसके द्वारा उधर ध्यान नहीं दिया जाता है। सरकारी जमींदारी यानी जो आपका मुहकमा है वह कहता है कि इसके लिए सैंक्शन नहीं है। अब हालत यह है कि जहां तक हमारे मिनिस्टर लोगों का सम्बन्ध है उन्हें बी॰ डी॰ श्रोज॰ के बहां जाने का मौका नहीं मिलता है और हमारे यह बी॰ डी॰ श्रोज॰ खुद उनके पीछे दौड़े फिरते हैं। इसके विपरीत हमारे औस साधारण जन बी॰ डी॰ श्रोज॰ के

यहां दौड़ते दौड़ते भले ही मर क्यों न जायं लेकिन काम नहीं होता । इसलिए मंत्री महोदय को इस ग्रपने विभाग में भी व्यापक सुधार करने की जरूरत है ।

स्रब स्राप देखें कि पंचायत का काम कैसे चलता है ! कम्युनिटी डेवलपमेंट में कहीं सिंचाई का काम होता है कहीं कोन्नापरेटिय से कर्जा मिलता है उसको स्राप देखें । उसमें सुधार करने की जरूरत है सीर स्रगर उस दिशा में कदम नहीं बढ़ाया गया तो स्रागे कुछ भला होता नहीं दिखाई पडता है ।

एक हमारे यहां गंडक योजना है। यह तो फुड एंड एग्रीकल्चर मिनिस्टरी का काम है कि वह इसको देखे कि कहां कहां सिंचाई की व्यवस्था की जाय ताकि देश का कृषि उत्पादन बढ़े। श्रभी श्रापस में कोई समन्वय नहीं है भीर किसी महकमे के जिम्मे एक काम है तो किसी महकमे के जिम्मे दूसरा काम है। कहां, कहां पानी हो इसके लिए फुड एंड एग्रीकल्चर मिनिस्टरी को बतलायें कि फलांनी फतांनी जगह श्राप को नहर बनाने की जरूरत है और फलांनी फलांनी जगह धाप को नदी को बांधने की जरूरत है। इस नदी को बांध कर ग्राप जमीन से पानी निकालिये । किसानों को खेत में पानी दीजिये लेकिन इस बारे में यह विभाग इया कर रहा है। इस्लिशन एंड पावर और इस मिनिस्टरी का एक कोग्रारडिनेणन बोर्ड बना है। हम लोगों से नहीं पूछा गया कि बिहार का कौन सा स्कीम लिया जाये। कुछ रोज हुए एक मीटिंग में मैं ने श्रपने फाइनेंस मिनिस्टर से कहा कि बिहार में सिचाई के ऊपर केन्द्रीय सरकार ध्यान नहीं देती तो उन्होंने कहा कि श्राप के यहां से कोई स्कीम नहीं आई है। कम से कम हम लोगों से पुछना तो चाहिए कि कौन सी स्कीम है ? हमारे यहां एक गंडक योजना है। उस योजना से नैपाल का खेत पटेगा, उत्तर प्रदेश का बेत पटेगा भीर बिहार का खेत पटेगा लेकिन सवाल यह है कि सैंटल गवर्नमेंट उस को लेकर जल्द

से जल्द बनाती ब्रीर ऐसा यदि होता है तो किसानों का इस से उपकार होगा।

जरूरत तो इस बात की है कि खेती के जो अफसर हैं उनके जिम्मे सिचाई वगैरह का भी काम खेती के काम के साथ साथ देखने के लिए कर दिया जाय। लेकिन अब खेती के मुहकमे के आदमी जोकि पी० एव० डी० होते हैं वह बी० डी० श्रोज० के मातहत रहें जोकि सिम्पुल ग्रेजुएट हैं तो यह एक आपस में टकराव होता है श्रीर उस झगड़े में खेती का काम नहीं होता है। इसलिए बेहतर यह होगा कि यह तमाम काम एग्रीकल्चरल डिपार्टमेंट के जिम्मे कर दिया जाय श्रीर ऐसा होने से ही ठीक से काम हो सकेगा श्रीर कृषि का उत्पादन बढ़ेगा।

जो टैकनिकल ऐडवाइस देने वाले हैं बह हमें समय समय पर ग्रावश्यक टैकनिकल ऐडवाइस दिया करते रहें ताकि किसानों को नई नई जानकारी होती रहे ग्रांर वह उनका लाभ उठा कर खेती की उन्नति कर सकें।

उपाध्यक्ष सहोदय : माननीय रादस्य का समय समाप्त हो रहा है ।

श्री किमूर्ति मिश्रः एक मन्तिम बात कह कर मैं समाप्त करूंगा । कुछ दिन पहले चीनी की कमी हो गई थी । इस साल ग्रंदाजी है कि 31 लाख टन चीनी होगी । हमारे उत्तर बिहार की ग्रीर ईस्टनं यू० पी० की, दोनों की, एक ही प्रावलम है । इस साल हमारे खेत से गन्ने की पैदाबार फ्रिधक हुई है । किसान फर्टिलाइजर माइंडेड हो गया है । जो किसान यह सोचता था कि मेरी जमीन में एक एकड़ में 300 मन गन्ना पैदा होगा उस के वहां 500, 550 मन ग्रीर कहीं पर तो 600 मन तक गन्ना पैदा हो गया है ।

हमारे यहां एक बगहा शुगर मिल है स्रौर एक मोतिहारी शुगर फैक्टरी है। दोनों शुगर फैक्टरीज में इतना गन्ना है कि ये दूसरी शुगर फैक्टरीज में गन्ना दे रहे हैं लेकिन बगहा

श्री विभति मिश्री

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शगर फैक्टरी के बारे में यह ग्रंदाजा लगाया जाता है कि यह सब करने के बावजद भी 2 लाख मन गन्ना रह जायेगा जिसको कि हमारी फैक्टरीज ऋश नहीं कर पार्थेगी। यह फैक्टरी सर 1934 के साल में लगी थी श्रीर यह श्रब काफ़ी पुरानी फैक्टरी हो गयी हैं। किसी की गन्ना पेरने की ताकत है 20 हजार मन तो किसी की ताकत है 25 या 30 हजार मन । जब यह फैक्टरीज लगाई गई थीं तब से प्रव टैकनिकल ऐडवांसमेंट बहुत ज्यादा हो गया है। जरूरत इस बात की है कि सरकार उन फक्टरीज को मौडरनाइज करे, उनका एक्सटैंशन करें भ्रौर एक्सपैंशन करें भ्रौर उनकी किशिंग कैपेसिटी को बढाये। ग्रगर सरकार धगले साल इन शगर फैक्टरियों के एक्सपैंशन म्रोर मौरडरनाइजेशन के लिए कुछ नहीं करेगी और इनकी कशिंग कैपेसिटी नहीं बढ़ायेगी तो किसानों के लिए यह एक बड़ी भारी समस्या हो जायगी क्योंकि उस हालत में काफी गन्ना किसानों का वगैर पिरे पड़ा रह जायेगा।

इस बारे में एक सेन कमीशन गया था। उस के जाने से हमारे यहां के किसानों के मन में यह भावना हो गयी है कि यह सारी की सारी गगर फेक्टरीज हटा कर साउथ में ले जाना चाहते हैं। में चाहता हं कि मंत्री महोदय इस बात की सफाई करें कि वहां से कोई भी शगर फैक्टरी नहीं हटायी जायगी । श्रगर एक भी चीनी मिल वहां से हटाई गई तो बलवा हो जाथेगा ।

प्राइस कमीशन बनाया गया है। हमारी श्राल इंडिया कांग्रेस कमेटी ने जिसकी कि बुनियाद पर हम यहां बहुतायत में हैं स्रीर सरकार को चला रहे हैं उस ने इस प्राइस के बारे में कहा है कि किसानों को सरकार को इंटेगरेटेड रैम्युनरेटिव प्राइस देनी चाहिए लेकिन उसे भाज तक हमारी सरकार ने नहीं माना है। जिस संस्था के बलब्ते पर देश का राज्य हम ने लिया भ्रौर देश का राजकाज

चला रहे हैं उस ग्रंपनी संस्था के इंटेगरेटेड रैम्यनरेटिव प्राइस के प्रस्ताव को सरकार ने नहीं माना है। वह दूसरा दफ्ज कहते हैं। जो कमीशन है उस में किसानों का कोई प्रतिनिधि नहीं है। तीसरी बात यह है कि कमीशन ने एक हिसाब किताब लगा कर जैसा कि अखबारों में श्राया है यह कह दिया है कि हम से यह काम नहीं होगा, स्टेट गवर्नमेंट दाम ठीक करे। मेरा कहता है कि जब किसान की बात आती है तो हमारी सरकार पीछे मकर जाती है। वह यह दलील देती है कि चंकि हम को शहर वालों को खिलाना है. शहर वालों को खिलाने के लिए और बड़े बड़े कारखाने वालों को, चंकि हमें खिलाना है इसलिए हम किसानों का भला नहीं करेंगे। तो मैं यहां एक बात का साफ़ ऐलान कर देना चाहता हं कि जिस समय कार्ल्स मार्क्स ने ग्रपनी किताब लिखी थी तो उसने सोचा था कि मजदूर रैवोल्शन कर सकते हैं लेकिन इस बात को चीन के माभ्रोत्से तंग ने साबित कर दिया कि मजदूर ही नहीं प्रपित किसान भी रैवोलशन कर सकते हैं श्रीर उस के पहले मोहनदास कर्मचन्द गांधी ने भी यह साबित करके दिखा दिया कि किसान भी रैवोल्शन कर सकते हैं। ग्रगर किसानों की ग्राप ने भलाई नहीं की तो किसान चप नहीं बैठने वाले हैं, उनके सब की इंतिहा हो चुकी है और वह भी इस देश में बगावत करेंगे श्रीर कोई एक दूसरी सरकार यहां पर स्थापित करेंगे। इसलिए ग्रब भी समय है यह सरकार वेते ग्रीर किसानों का हित करने के लिए सिकय कदम उठाये । किसानों को पानी, खाद, बीज ग्रादि की समचित सहायता मिले ताकि उन्हें ग्रधिक ग्रन्न उगाने में दिलचस्थी पैदा हो ।

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म्राज म्राप किसानों को उसकी उपज का मुनासिब दाम इसलिए नहीं देते हैं भ्रौर उसके हितों की इस लिए उपेक्षा करते हैं कि श्राज कि-सानों के हाथ में ग्रखबार नहीं हैं, उनकी ग्रावाज जोर से उठाई नहीं स्राती है। मुझे स्राशा है कि हमारे नये खाद्य मंत्री श्री सुब्रह्मण्यम इस स्रोर विशेष रूप से ध्यान देंगे। इन पिछले सत्तरह सालों में हम ने कई फूड मिनिस्टर्स को स्राते स्रोर फिर इस विभाग के बाहर जाते देखा है। स्रब चूंकि स्राप ने इस विभाग का चार्ज सम्हाला है इसलिये हम श्राशा करते हैं कि स्राप स्रपने व्यवहार से साबित करेंगे कि वास्तव में स्राप किसानों के शुभचिन्तक हैं श्रीर उनको प्रोत्साहन देकर वास्तव में स्राप देश में खाद्यान्न की पैदावार बढाना चाहते हैं।

श्री सरजू पाण्डेय (रसड़ा): उपाध्यक्ष महोदय, श्राज हम देश की कृषि श्रीर खाद्य समस्या पर बहस कर रहे हैं श्रीर इस में कोई शक नहीं है कि हमारे देश की खाद्य समस्या बहुत भयानक है। "मर्ज बढ़ता गया ज्यों ज्यों दवा की।" मंत्रियों ने बार-बार देश को इस बात का श्राश्वासन दिया कि हमारा देश धन्न के सम्बन्ध में श्रात्म-निर्भर हो जायेगा, मगर सत्नह बरसों के बाद जो तस्वीर श्राज मुल्क के सामने है, वह बहुत ही लज्जाजनक है।

मुझे याद है कि पिछले दिनों खाद्य मंत्री ने भाषा के प्रश्न पर बहुत ही परेशान हो कर इस्तीफ़ा दे दिया था। मैं समझता हूं कि अगर वह इस देश की खाद्य समस्या का समाधान नहीं कर सकते हैं, तो उन का यह नैतिक कर्तव्य हो जाता है कि वह अपने पद से इस्तीफ़ा दे दें और उन को कोई अधिकार नहीं है कि वह मंत्रि-मंडल में बैठे रहें। यह सही बात है कि वह इस देश की खाद्य समस्या को इल करने में बिल्कुल फेल हुए हैं।

देश में महंगाई की जो स्थिति है, वह सब को मालूम है। मैं ने पिछले दिनों अख़बारों में पढ़ा था कि पंजाब में एक रुपये किलो चना मिलता है और एक रुपये किलो अंगूर भी मिलता है। यह अजीब राज्य है, जहां चना और अंगूर एक भाव पर मिलते हैं। हमारे यहां देहात में एक कहावत है कि भंधेरनगरी चौपट राजा, टके सेर भाजी टके सेर खाजा। भाज वही हालत हो रही है। 457 (ai) LSD—8. भी राषेलाल व्यास (उज्जैन) : नासिक में बारह स्राने किलो है ।

श्री सरज् पाण्डेय : श्राज मंत्री महोदय को मुल्क के सामने इस बात का जवाब देना चाहिए कि हिमालय से लेकर कन्याकुमारी तक पूरे मुल्क में जो दूर॰यवस्था हो रही है उस के लिए जिम्मेदार कौन है। सरकारी म्रांकड़े हम को बताते हैं कि हम को बाहर से कितना गल्ला मंगाना पड़ रहा है। 1962 में 3.64 मिलियन टन, 1963 में 4.56 मिलियन दन और 1964 में 6, 27 मिलियन टन मनाज बाहर से मंगाया गया यानी 1962 की तुलना में 1964 में हम को तकरीबन दुगना मनाज बाहर से मंगाना पडा है। मैं निवेदन करना चाहता हं कि इस देश की गरीब जनता ने भ्रपना पेट काट-काट कर सरकार को टैक्स दिये हैं। इस मंत्रालय पर करोड़ों रुपये खर्च हो रहे हैं। इस का पिछला बजट 400 करोड रुपये का था ग्रीर इस बार का बजट लगभग 500 करोड़ रुपये से ज्यादा का है। लेकिन इतना रुपया खर्च करने के बाद भी खेती की हालत यह है कि सरकारी श्रांकड़ों के श्रनुसार 1963-64 में गल्ले की पैदावार 1960-61 के मुकाबले में 1.6 मिलियन टन कम हुई--1960-61 में 81 मिलियन टन भ्रनाज पैदा हम्रा था, जब कि 1963-64 में 79.4 मिलियन टन पैदा हुआ ।

श्रव मंत्री महोदय ने फ़रमाया है कि इस साल बहुत ज्यादा श्रनाज होने वाला है। इस सिलसिले में मुझे कभी कभी महमूद ग्रजनवी के दरबार की कहानी याद श्राती है कि किसी एक उल्लू ने दूसरे उल्लू से कहा कि मुझे चार उजड़े हुए गांव दे दो श्रीर दूसरे वे कहा कि महमूद ग्रजनवी सलामत रहे, हजारों गांव उजड़ जायेंगे। मैं समझता हूं कि मंत्री महोदय की कृपा से धगली फ़सल भी कुछ होने वाली नहीं है। सरकार की श्रोर से हम को जो भाव के श्रांकड़े दिये गये हैं, उन को देखने से मालूम होता है कि भावों में वृद्धि ही हो रही है, बे बट नहीं रहे हैं। सरकारी श्रांकड़ों के श्रनुसार उत्तर प्रदेश में फ़रवरी, 1965 में गेहूं का भाव 89. 20 रुपये पर-क्विटल, मार्च में 78. 12 बपये पर क्विटल श्रोर मार्च के दूसरे पखवाड़े में 86. 50 रुपये पर-क्विटल था। यह तो होलसेल प्राइस है। बाजार में उपभोक्ताशों हो तो उस ने भी महंगा गल्ला मिलता है।

सरकार बड़ी डींग हांकती है, लेकिन ःस ने क्या किया है ? मेरा चार्ज है, भारोप है कि उस ने जान-बझ कर भारत में कृषि-**स्पवस्था** को सुधारने में ग्रानाकानी की है श्रीर कोई संतोषजनक काम नहीं किया है। कांग्रेस मान्दोलन के समय की यह पुरानी मांग थी, जिसके लिए सैकडों कमेटियां बिठाई गई, कि देश में भिम-सुधार हो । जब तक देश में जमीन जोतने वालों को नहीं मिलेगी. तब तक खेती की पैदावार नहीं बढेगी। इस रिपोर्ट में कहा गया है कि सरकार के द्वारा भिम-सुधार की दिशा में बड़े बड़े कदम उठाये गये भीर पहला कदम है जमींदारियों को तोडना । वह तो सरकार ने ठीक किया है, लेकिन जमींदारियों को तोडने के बाद भी बमीन किसानों को नहीं मिली है, बल्कि उन्हीं बमींदारों के पास रह गई, जो कि पहले बड़ी बड़ी जमीनों के मालिक थे। उत्तर प्रदेश में या किसी भी दूसरे सूबे में जोतने बालों को जमीन नहीं मिली है।

इसके प्रलावा सरकार ने जोतों की हुए मुकरेंर करने के लिए सीलिंग एक्ट बनाया। उत्तर प्रदेश, पंजाब और कई दूसरे सूबों में सीलिंग एक्ट बनाये गये। इन कानूनों की बदौलत बड़े जमींदारों को इस बात का मौका दिया गया कि वे ग़रीबों के ज्यादा से ज्यादा खेत कानूनी प्रइचनों में डाल कर छीन लें। इस के बाद सरकार ने चकबन्दी की व्यवस्था की, जो कि मेरे ख़याल में महा-भयानक है । उत्तर प्रदेश में भी चकबन्दी की गई है ग्रीर यह चकबन्दी भ्रष्टाचार का भखाड़ा है । ग्रगर कोई इस की जांच करे, तो मैं बता सकता हूं कि सरकारी कर्मचारियों ने चकबन्दी के नाम पर ग़रीबों को उजाड़ा है, गांवों के ग्रसंख्य लोगों को तबाह कर दिया है ग्रीर करोड़ों रुपये रिष्वत के जरिये कमाये हैं, जिस के सबूत ग्रीर प्रमाण मौजूद हैं।

मैं ग्राप का ध्यान फोर्ड फाउंडेशन के विशेषज्ञ, लेडेजिस्की, की रिपोर्ट की तरफ दिलाना चाहता हं, जिस में कहा गया है कि हिन्दुस्तान में भूमि-सुधार तो हए, लेकिन वे इतने मुर्दा हैं कि जोतने वालों को जमीन नहीं मिली, बल्कि उन को तरह तरह के काननी शगडों में फंसा दिया गया है। भाज भी जमीन का बड़ा भाग उन्हीं लोगों के पास है, जो पहले जमीन के मालिक थे भ्रौर जो खेती नहीं करते हैं। स्रभी स्वतंत्र पार्टी के माननीय सदस्य ने भिम-स्धार का जिक्र किया। यह सच बात है कि इन भिम-स्धारों के द्वारा जोतने वालों को जमीन नहीं मिली है। प्रगर बेती करने वाली जनता को जमीन दी गई होती, तो पैदावार ज्यादा बढती ग्रौर वे लोग काम करते । कुछ ग़रीब लोगों के पास थोडे बहुत जमीन के टुकड़े रह गये, लेकिन बाकी लोगों को बेदखल कर दिया गया है। सरकारी भांकड़ों से माल्म होता है कि देश में 85.5 प्रतिशत लोगों के हाथ में कूल 27.4 प्रतिशत जमीन है भीर बाकी लोगों के पास बिल्कुल बमीन नहीं है । इस प्रकार सरकार क्षारा किये गये भूमि-सुधारों से जोतने वालों को बिल्कुल लाभ नहीं हुन्ना है । बल्कि स्थिति यह है कि किसानों के लगान बढ़ा दिये गये हैं, उन के खेत छीन लिये गये हैं, उन को कान्नी पचडों में डालकर ग्रपने खेतों से बेदखल कर दिया गया है। ये इस भूमि-सुधार के नतीजे

सरकार की घोर से योजना की बहत बात की जाती है। योजना बनाने में वह बहुत तेज है। मैं स्वयं भी बनियादी रूप से योजना में विश्वास रखता हं श्रीर समझता हं कि बरौर योजनाबद्ध विकास के देश तरक्की नहीं कर सकता है। मगर यहां जो योजना बनती है, वह तो श्रफ़सर-बढाश्रो योजना है भीर उससे खेती, सिचाई, खाद या किसान की इसरी सुविधात्रों में विद्ध नहीं होती है। श्रफ़सरों की संख्या में कितनी ज्यादा विद की गई है, यह इस रिपोर्ट के 13 वें पन्ने पर दिये बये इन वाक्यों से देखा जा सकता है :

"The Directorate of Extension provided the essential link for communicating the results of research to the extension workers at the ground level and the farmers through its 5 technical units, namely Extension Training Unit. Farm Advisory Unit, Agricultural Implements Unit, Farm Information Unit and the Package Programme Unit."

चन, 1964 तक 63,387 ग्राम-सेवक भीर 7.076 ग्राम-सेविकायें रखी गई हैं भीर उनके मलावा 7.840 विलेज लैवल वर्कर्ज भीर 731 ग्राम सेवकों को टेनिंग दी जा रही है। म्राप किसी भी ब्लाक में जाइये. वहां पर ग्रापको हजारों प्रक्रसर मिलेंगे । पगर पुछा जाये कि वे क्या काम करते हैं, तो कोई बोडा इंस्पैक्टर है, कोई "दीमक-मारो" इंस्पैक्टर है, कोई "मुर्गी-पालो" इंस्पैक्टर है, कोई गधा इंस्पैक्टर है। पता नहीं, कैसे कैसे मफ़सर सरकार ने रखे हुए हैं। भ्रौर ये लोग सारे मुल्क में चरते हैं, सारे मुल्क को बुरी तरह से खा रहे हैं।

हम यह भी देखते हैं कि एक बी० डी० भो० के नीचे सोलह ए० डी० भोज० होते हैं। भीर उनके काम क्या हैं? वे लोग इस बात का हिसाब रखते हैं कि गांव में मुर्गियां कितनी हैं, घोड़े कितने हैं भीर गधे कितने हैं भादि।

राज्य सरकारों ने इस बजट से गांवों में वोट लेने के लिए मशीनरी पैदा की है। गांवों के धन्दर एप्रिकल्चर की कतई तरक्की इस तरह से नहीं होती है। ए० डी० घो०, बी० डी० ध्रो०, ग्राम सेविका, ग्राम सेवक, सैकेटरी इत्यादि पता नहीं कितना ग्रमला वहां ग्रापने जमा कर रखा है। यह सब ग्रमला श्रापने इलैकशन के दिनों में काम में लाने के लिए जमा कर रखा है। इस प्लानिंग के बारे में ग्राम सेवक ने कहीं बताया था "नक्शा, मीटिंग धौर सलाम"। दिन भर नक्शे बनाते हैं. सारी दुनिया भर की बात होती हैं, नक्शे बनाते हैं मिटाते हैं, इस तरह के कामों से कुछ नहीं होगा। गलत श्रांकड़े श्रापको भेजे जाते हैं भीर गलत डेटों के ऊपर भेजे जाते हैं। श्रगर श्राप श्रपने कनक्लुशंज उनके ऊपर बेस करेंगे तो कभी भी ग्राप सफलतापूर्वक काम नहीं कर सकते हैं। देश रसातल को चला जायेगा । देश की ग्रन्न की समस्या को पाप कभी भी हल नहीं कर पायेंगे। देश को प्रक ग्राप कभी नहीं दे पायेंगे। वर्तमान नौकरशाही प्लानिंग की दूश्मन है । इसको कोई इल्म नहीं है, इसको प्लानिंग का कोई भ्राइडिया नहीं है, कोई जानकारी नहीं है।

of Food and

Agriculture

प्लानिंग में क्या क्या होता है ? इसमें म्रापने क्या क्या बनाया है ? ग्राम सेवक बनाया है, पाम सेविका बनाई है, मुर्गी पालन विभाग बनाया है, सुग्रर पालन विभाग बनाया है, घोड़ा विभाग बनाया है, गधा विभाग बनाया है। इस तरह से काम नहीं चल सकता है। सही मानों में काश्तकार की जो जरूरतें हैं, उनको स्राप पुरा करें। किसान की मांग है कि उसको पानी मिले. मेकिन पानी उसको मिलता नहीं है। नहर<mark>े</mark> बनी हुई हैं, उनमें पानी नहीं है। ट्यूब-वैस लगे हुए हैं, उनमें से एक बूंद पानी नहीं निकलता है। नेताश्रों ने श्रपने श्रपने प्रभाव के कारण, दबाव डाल करके भ्रपने श्रपने क्षेत्रों में ट्यूबवैल लगवा लिये हैं। मैं कई इस तरह की मिसालें श्रपने जिलों की श्रापको

[श्री सरजू पाण्डेय]

दे सकता हूं। श्राप जांच कराइये। जहां वे ट्यूबवैल लगे हुए हैं वहां इनकी कोई जकरत नहीं है। सिफारिश श्रीर दबाव में श्रा कर उनको लगा दिया गया है। जहां तक धर्च की बात है, वह तो बेतहाशा इन पर किया गया है। श्रापको चाहिये कि श्राप सिंचाई की व्यवस्था करें।

श्राज श्राप किस तरह के विभाग बनाते हैं, वन सम्पदा विभाग बनाया जाता है, गायों की रक्षा के लिए विभाग बनाया जाता है, फिशरी डिपार्टमेंट बनाया जाता है। जहां तक इस फिशरी विभाग का ताल्लुक है, नैनीताल में भ्राप चल कर मेरे साथ देखें । वहां पर भ्राप को तालाब कागजों में खुदा हुम्रा मैं दिखा इंगा । मछलियों के लिए यह तालाब है लेकिन वहां एक भी मछली नहीं है पानी भी नहीं है. एक कीडा तक उस में नहीं है। श्राप ने गो सेवा सदन खोले हैं । ग्राप गो सप्ताह मनाते हैं। गो सप्ताह में क्या होता है? कुछ नेता निमंत्रित किये जाते हैं, वे वहां श्राते हैं, पूरी मिठाई खाते हैं भीर गो संवर्द्धन पर भाषण होते हैं लेकिन एक गाय की तरक्की नहीं होती है। जो नस्ल है वह बरबाद होती जा रही है। मैं भ्रापको सच बताता हूं कि गांवों में एक इंच भी जमीन ऐसी नहीं है जो चरागाह के लायक हो, जिसको चरागाह कहा जा सके । जो चरागाह की जमीनें थीं, उन पर गांवों के गुंडों ने, वहां के बदमाशों ने कब्जा कर लिया है। सरकार के पास कोई कानून नहीं है कि उन जमीनों से, उन स्थानों से इन लोगों को बेदखल करवा कर गांव समाज को ये दी जायें। नतीजा यह है कि एक इंच भिम भी चरने के लिए नहीं है। जितनी गायें थीं. जितनी भैंसें थीं वे सब समाप्त हो गई हैं। कागजों पर गो सेवा सदन हैं भौर गो सप्ताइ मनाये जाते हैं . . .

श्री जगवेव सिंह सिद्धान्ती: मुर्गी, मछन्दी श्रांवि ही वस रह गई हैं। श्री सरजू पाण्डेय: मैंने श्रापको बतला तो दिया है कि तालाब बना हुआ है, उसमें मछली एक भी नहीं है।

मगर माप चाहते हैं कि दरम्रसल देश में मम की पैदावार बढ़े तो यह विशाल डिपार्टमेंट जो ग्रापने बना रखे हैं ग्रीर दुनिया भर की रिसर्च करते फिरते हैं इससे कुछ नहीं होगा। हमारे मिश्र जी ने ठीक ही कहा है कि यह नौकरशाही जिस ने कभी जमीन नहीं देखी है, जिस को खेती का कोई मनुभव नहीं है, इस सब को बिठा कर के भ्राप किसी बात को तय करवाना चाहें तो वह सौ बरस में भी तय नहीं हो सकती है। इनको कोई ज्ञान ही नहीं है कि खेती कैसे होती है, इसको कतई किसी बात का पता नहीं है। किस चीज का इसको ज्ञान है इसकी एक मिसाल मैं ग्राप को देता हूं। प्लानिंग की क्या व्याख्या है, इसको मैं ग्राप को बतलाता हूं।

मुझे संस्कृत बिपार्टमेंट के डायरेक्टर साहब मिले। मैंने पूछा कि भ्राप कौन सी योजना बना रहे हैं, संस्कृत कौन पढ़ रहा है, तो उन्होंने कहा मैं कोई योजना नहीं बनाता हूं, मैं तो कुछ गजेटिड भफसर बनाता हूं, भौर कुछ नान-गजेटिड भफसर बनाता हूं, कुछ भरती करता हूं भौर कुछ को निकालता हूं, तोड़ता हूं भौर यह सब इसलिए कि मुझे डर है कि हमारा विभाग ही न टूट जाये। इस वास्ते हम भादमी कुछ नीचे ऊपर बनाते रहते हैं। यह नीचे ऊपर की जो पालिसी है यह जानी चाहिये।

भाज जरूरत सिचाई की है भीर वह भी माइनर इरिगेशन की नहीं। भाप देखें कि चीजों का जो अभाव है, सिमेंट का जो अभाव है, लोहे का जो भभाव है, उनके कारण से कितनी दिक्कत होती है, कोई स्कीम्ज ही पूरी नहीं हो पाती हैं, माइनर स्कीम्ज भी नहीं बन पाती हैं। लोगों के पास जोतने के लिए जमीन तक नहीं है। इस साइटिफिक मुग में जबिक दुनिया इतनी तेजी के साथ भाग रही है, इतनी तेजी से बदल रही है, ग्राप किसान को यह कहते हैं कि तुम प्रपने खेत में जा कर पानी जुएं से निकाल कर ग्रपना काम चलाग्रो। इस तरह से उसको दिन भर में कितना पानी मिल सकता है क्या इस को भी ग्रापने देखा है। निश्चय ही ग्राजकल के ग्रादमी को दुराने ढंग की खेती पर नहीं लगाया जा सकता है। यही कारण है कि ग्राज पढ़े लिखे लोग नौकरी की तरफ भागते हैं ग्रौर कोई पढ़ा लिखा ग्रादमी खेती करना नहीं चाहता है। ये सब कारण हैं जिनसे मुण्कलात पेश ग्रा रही हैं।

श्राप यह भी देखें कि गांवों में एग्निक स-चरल केवर नहीं मिलती है । क्यों नहीं मिलती है क्या इसको भी श्राप ने देखा है ? इसका कारण यह है कि जो इसको सौ साल पहले मजदूरी मिलती थी वही मजदूरी श्राज भी मिलती है। पटेल श्रायोग ने चार जिलों का दौरा किया था श्रौर उसकी रिपोर्ट श्रापके पास है। ये चार पूर्वी उत्तर प्रदेश के जिले थे। उसने श्रपनी रिपोर्ट में लिखा है कि यहां पर श्राज भी सोलह नये पैसे रोजाना मजदूरी मिलती है। श्राप भव देखें कि सोलह नये पैसे में काम करने के लिए कौन श्रादमी श्राप को मिल सकता है।

माइनर इरिगेशन पर जो पैसा खर्च होता है, उस में सिवाय लूट के कुछ नहीं होता है। माइनर इरिगेशन के बजाय मेरा मुझाव यह है कि नहरें भ्राप बनायें, टयूबवैल भ्रधिक से भ्रधिक किसानों को दें। किसानों को भ्राप जोतने के लिए जमीन दें।

एक इंडियन एग्निकलचरल रिसर्चं इंस्टीटयूट दिल्ली में बना हुन्ना है। इसमें क्या होता है, इसको भी म्नाप देखें। इसमें काम करने वालों के लिए एक हुक्म जारी किया गया 14 मई, 1962 को जिसमें कहा गया वा कि जो कैज्युमल लेबर है, जो रोजाना वर काम करती है, उसको सत्तर क्यये माहवार दिये जायेंगे। उसके बाद एक दूसरा हुक्मनामा निकाल दिया गया कि इस में से जो श्रौरतें हैं उनको एक्सक्ल्यूड कर दिया जायेगा। श्रौरतों को नहीं रखा जायेगा, मर्दों पर ही यह बात लागू होगी। मेरी समझ में नहीं श्राया कि इस विभाग ने ऐसा हुक्मनामा क्यों जारी किया।

श्रापके डिपार्टमेंट की तरफ से कोश्रोप्रेटिब शूगर फैक्ट्रीज के लिए भी लाइसेंस दिये जाते हैं । उत्तर प्रदेश के नौ कोश्रोप्रेटिव शूगर फैक्ट्रीज के लाइसेंस भ्राप के यहां पड़े हुए हैं । मैंने खुद भी चिट्टियां लिखी थीं खाद्य मंत्री को । बिलया जिले में रसड़ा की कोश्रोप्रंटिव शूगर मिल के बारे में तीन बरस से लिखा जा रहा है, कोई फैसला ही नहीं होता है, लालफीता-शाही ही चलती रहती है । वहां शेयर जमा हो रहे हैं, सब कुछ हुआ है लेकिन फैक्ट्री ही स्टार्ट नहीं होती है, लाइसेंस ही नहीं मिलता है । मैं चाहता हूं कि उस पर भी गौर किया जाये।

प्लानिंग के जितने इंस्पैक्टर बगैरह म्रापने रखे हैं, इसको म्राप बन्द करें, इसकी कोई जरूरत नहीं है। जितने भ्रापने पालन विभाग, घोडा विभाग, गधा विभाग, मछली विभाग, वन विभाग इत्यादि बना रखे है भीर जिनको भ्रापने इलैकशन के दिनों में मदद देने के लिए बना रखा है, इनको भ्राप बन्द करें। सही मानों में समाजवाद तभी भ्राप ला सकेंगे जब भ्राप जोतने वाले को जमीन देंगे। किसान की जरूरतें प्राप को पूरी करनी चाहिये। खाद उसको म्राप को देना चाहिये। म्राप देखें कि खाद में भी कितनी मिलावट होती है। खाद का एक यैला मैंने चाकर सदन में रखा था जिसमें 50-80 प्रतिशत खाद का कंकड मिला दिया गया था, कभी कभी उसमें नमक मिला दिया जाता है। इस तरह के भ्रष्टाचार भीर चोरी को भ्राप दूर करें। ज्यादा से ज्यादा भ्राप सिंचाई की व्यवस्था करें। बिजली उनको दें। तभी खोती की तरककी हो सकती है।

[श्री सरजू पाण्डेय]

मन्त में मैं इतना ही निवेदन करना बाहता हूं कि खाद्य मंत्री को ग्रव कोई ग्रधिकार नहीं रह गया है बने रहने का । ग्राने वाले जुलाई ग्रगस्त मास बहुत भयानक होंगे । ग्रभी उस दिन मंत्री महोदय ने हमें बताया था कि क्या क्या कोटे मांगे गये हैं । मैं ग्राज भी कहता हूं कि जहां जहां बारिश हुई है, वहां वहां से इम्पोटिड ह्वीट की मांग ग्राप के पास भाई है ग्रौर ग्रागे भी ग्रायेगी । उत्तर प्रदेश को ही ग्राप देखें । वहां से तीन लाख टन की मांग ग्राई थी लेकिन उसको मिला केवल 57,000 टन । इसी तरह से ग्रग्नैल में उन्होंने तीन लाख टन की मांग की थी लेकिन केवल नब्बे हजार टन दिया गया । इस तरह से तो लोग भूखों मर जायें ।

सस्ते गल्ले की जितनी दूकानें हैं सारी की सारी कांग्रेस नेताग्रों के हाथ में हैं। धाप जांच करवा कर देख लें। जितने कांग्रेस के ये नेता हैं, जितने प्रमुख हैं, जितने बड़े लोग हैं वे सब इस गल्ले में ब्लैक करते हैं। ध्राजमगढ़ जिले में 23 कांग्रेसी इस कारण से पकड़े गये थे। ध्राप ध्रादेश दें कि किसी भी राजनीतिक ध्रादमी को कहीं भी गल्ले की ये सस्ती दूकानें न दी जायें।

Shri P. R. Patel (Patan): Mr. Deputy-Speaker, Sir, I support the Demands for Grants relating to the Ministry of Food and Agriculture and I congratulate the Minister in-charge of Food and Agriculture....

An hon. Member: He is not here.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): It will be conveyed to him.

Shri P. R. Patel: Whether it may be due to him or due to the climatic conditions that this time there has been more crop. He is a youngman, an intelligent man, a hard-working person but he lacks in one thing and that is he lacks touch with the farmers' community....

Shri K. C. Sharma (Sardhana): He is a farmer himself.

Shri Patel: Excuse me. He is a farmer, no doubt; he is coming from the farmers' family but that does not mean that he is in touch with the difficulties of the farmers. I wish that he may try to understand the mind of the agriculturists.

I saw some leaflets distributed and the plan before the Government is to establish agro-industries. It is a nice thing. But if the water is in the well, then only it will come to the field. If there is agriculture then there will be agro-industries. So, the first important thing is to increase agricultural production. So, our attention for the time being should be towards these basic things.

I would now refer to the position in some of the countries which are trying to increase agricultural production. First I shall take Russia, and I would refer to the speech made by Mr. Brezhnev very recently. This is what he has said:

"We must reconsider our attitude in relation to cereal crops. We must in every way encourage production of buckwheat, millet and also rice. A good purchasing price may be one such stimu-

I hope that our Government will understand this. Then he says:

"The draft resolutions which will be distributed among you, comrades, suggest, beginning with this year, payment of 300 roubles for a ton of buckwheat instead of 200 roubles, 110 roubles for a ton of the best varieties of millet instead of 80 roubles and the raising of the purchasing price for rice from 220 roubles to 300 roubles.

The importance of maintaining a proper price policy for agricultural products is convincingly

proved by our experience in increasing output of cotton and sugar-beet. Many comrades here will remember that in 1949 prices for raw cotton were substantially raised, and that this led to a rapid increase in its production. Then between 1958 and 1962, bonuses and exchange sales of grain and other goods to the cotton-growing collective farms. were abolished. As а result vields and gross output of cotton declined."

So, Russia now accepts that stimulus should be given to the agriculturist, and the price stimulus is the best stimulus

Shri D. R. Chavan: That is what is being done here.

Shri P. R. Patel: That is not being done here. I shall now read out a few more lines from Mr. Brezhnev's speech. He says:

"Their procurement quota; will be much lower. Moreover, prices for grain purchased from collective farms and state farms in these areas will be increased from 50 to 100 per cent against those valid today.".

Then, targets are fixed for the farms, and when certain farms achieve more than the target, impetus is given to them further. That is the new policy in Russia. Then Mr. Brezhnev says:

"To stimulate the sale by collective farms and state farms of agricultural produce over and above their targets it is proposed to establish a 50 per cent increase over the basic purchasing price for wheat and rye."

So, in Russia, they have come to the conclusion that the best way to increase production is to give more price to the farmer. Very recently.

they have increased the price by nearly 100 per cent. At the same time, they have also done one thing more. Because of the price policy. the collective farms had been very much indebted. You must have read in the issue of 21st April, 1965, of the Times of India that all the debts of the collective farms have been cancelled by the Soviet Government and they are today free from all debts. But here in our country, because of the price policy the farmers are indebted. Whereas in Russia, they have wiped off the debts of the collective farms here I do not know what will happen. What I am trying to point out is this that even a communist country like Russia has adopted a policy of giving stimulus to the farmer by increasing the prices.

Then I shall refer to what is done in Japan. In this connection, I would like to refer to an article published in the Yojana of November, 8, 1964. This is what the article says:

"The prices are set by a Price Committee composed of members of Parliament, representatives of consumers, and producers and people of professional standing."

But here in our country, the Agricultural Prices Commission is composed of men of professional standing only, and Members of Parliament have no place in this Commission.

Shri Subodh Hansda (Jhargram): They are jack of all trades.

Shri P. R. Patel: The representatives of the consumers also have no place. The representatives of the producers also have no place in this commission in our country.

Shri D. S. Patil (Yeotmal): Everyone is a consumer.

Shri P. R. Patel: So I would suggest that we should learn something from Japan in this regard.

[Shri P. R. Patel]

In Japan, the rice is collected by Government through Government agencies. We are also trying to do the same thing. Even though in Japan rice is collected through Government agencies yet there is blackmarketing there, and 38 per cent of it goes to the blackmarket. So, the mentality is the same everywhere, and it is, therefore, not fair to abuse our own people and praise other people as if they were gods.

Then, the article goes on to point out.

"The sale price of rice is lower than the purchase price, and this has reduced the dependence on black market."

In Japan the sale price is lower than the purchase price. Government pay more while purchasing and they sell to the consumer at a lower price, and in this transaction they incur some loss. In the case of wheat, the purchase price per tonne in 1958 was 102 dollars, whereas the sale price was 95 dollars; in the case of barley (common), the purchase price was 94 dollars, while the sale price was 89 dollars, and ir. the case of barley (naked), it was 106 dollars by way of purchase price while the sale price was 95 dollars per tonne. The Japanese Government were purchasing at a higher price and selling at a lower price, just in order to increase the production. The article further says:

"The prices of wheat and barley are set by a parity formula, the purpose being to compensate farmers for rise in prices of goods which they buy generally.".

So, if the prices of the goods or commodities that the farmers require go up, then they are paid more for their production. In this process, the Japanese exchemier loses about 9000 million yen. This is the loss that they incur in buying foodgrains at higher

prices and selling them at lower prices including administrative charges. There is one thing more. That is not followed here. In fact, we are doing something contrary to that here. There, they import foodgrains from outside, and the imported foodgrain is sold by Government through Government agencies, but profit is made out of it. In our country, the position is just the reverse. Here. import foodgrains and subsides those not our foodfoodgrains and grains. In Japan, it is the indigenous foodgrains which are subsidised and the imported foodgrains are sold at higher prices and profit is made out of that. That is the way to encourage agriculture that is local or indigenous agriculture.

Dr. M. S. Aney: The consumer is punished for the sake of the agriculturist.

Shri P. R. Patel: Here, what do we do in our country? We subsidise the imported foodgrains and incur loss to the tune of crores of rupees and thereby encourage the farmers of foreign difference countries. That is the between Japan and our country. hope Government will consider this point.

Then, I shall refer to what happens in Britain and what is done there to agriculture. In encourage Britain also-I am reading from a report published by the British Government, Agriculture in Britain, (p. 19):

"Agricultural Ministers review the economic conditions and prospect: of the industry. Between annual reviews, a special review may be held if the Ministers consider it warranted, but this has seldom been necessary. In holding reviews, the Ministers are required to consult with representatives of agricultural producersin practice the three farmers' unions in the United Kingdom". Even in Britain, representatives of the three farmers' unions are consulted. But here our Government feel shy of consulting representatives of our farmers. They only appoint

experts to look into this matter.

Now I will refer to page 24 of this booklet, Table 7. It shows that annual subsidies are given to the farmers from the exchequer. In 1962-63, this amounted to f 321 million. For cereals, (wheat and rye) in 1961-62, the subsidy was f 22 million; in 1962-63; f. 16.3 million.

An hon. Member: UK is not an agricultural country.

Shri P. R. Patel: You find that these subsidies are given there. For fertiliser also, subsidies are given. I would refer to Arya Swapatra of March 20, 1965, where it says that in Britain, the cost of a particular fertiliser is f. 32.5s. per ton; after the Ministry grant of f. 11.12s.10d. per ton the cost to the farmer comes down to f. 20.12s.2d. per ton. So there fertiliser is given at a low rate. But here, because our Sindri factory may not lose, the burden is borne by the agriculturists. There is an increase in the price of fertiliser. That is the policy followed.

Shri Subodh Hansda: What is the price charged here?

Shri P. R. Patel: Here naturally for the imported fertiliser is cheaper the price paid by Government is less. But the pool price is more, so that the loss to the Sindri factory is minimised.

So I submit that the Government should look into these things and try to help agriculturists one way or the other. In the USA also prices are fixed by Government in consultation with representatives of farmers' unions. In those countries, UK and US, the farmers are in a minority, somewhere about 8 per cent and 11-12 per cent; here they are about 70 per

cent. That being so, is it not the primary duty of Government to consult representatives of farmers organisations in fixing the prices and giving facilities to agriculturists for increasing production?

of Food and

Agriculture

What do we do here? Take crude oil used for well irrigation to run oil engines. In the last five years the price has doubled. So it should be subsidised. Here an hon. Member was saying that electricity should be given cheap. But in Gujarat we pay 3 annas per unit for agriculture. The price of crude is much high. Something must be done. The Agriculture Minister is thinking of giving some subsidy on the use of crude in agriculture, but the Finance Minister says he has some difficulties. If their difficulties are there, what about the difficulties of the agriculturists? You want to have more production from them, but you do not want to subsidise their operations.

Then take the question of tractors. We are importing them. We have already here, 40,000 out of which 20,000 are on sick leave because of want of spare parts. If 20,000 tractors are lying idle what is the sense in importing new tractors. Why not import spare parts?

Then we are spending a lot on the Indian Council of Agricultural Research. Those researches are but there is a big gap between search and its application in the fleld. The research results do not reach the farmers, do not go to the farm. So what is the sense in spending money on that, if it is not to go to the farm? We want technology and science in agriculture. The agriculturists must be scientists knowing something agricultural science and technology. But who can know those things, unless they are educated? Let us something to attract educated persons to the farm. But even here, educated persons who have qualified from agricultural colleges, graduates and double

[Shri P. R. Patel]

graduates, prefer service to the farm. That is the misfortune of agriculture in this country.

Mr. Deputy-Speaker: Hon. Members may now move the cut motions to Demands for Grants relating to the Ministry of Food and Agriculture, subject to their being otherwise admissible

Shri Narendra Singh Mahida: I beg

- (i) "That the deman1 under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to streamline the working of the Agriculture Department. (6)]
 - (ii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need for more fertilisers, improved seeds, water facilities and pesticides. (7)]
 - (iii) That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need for coherent and well understood policies in regard to prices and stockpiling. (8)]
 - (iv) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
 - [Failure of the land policy. (9)]
- Shri Warior (Trichur): I beg to move:
 - (i) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need for proper measures for ensuring reasonable prices of pepper and other spices crops at the time of collection of produce. (10)]
 - (ii) That the demand under the head Ministry of Food and

- Agriculture' be reduced by Rs. 100."
- [Need for introducing statutory rationing in Kerala State. (11)]
 - (iii) That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to raise the quota of rationed articles in Kerala State. (12)]
 - (iv) "That the demand under the head Ministry of Food and Agriculture' be reduced by Rs. 100"
- [Need to lower the price of rationed rice in Kerala State. (13)]
 - (v) "That the lemand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100"
- [Need to keep sufficient buffer stock in Kerala State before the monsoon starts. (14)]
 - (vi) 'That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100"
- [Need to provide standard meals in all important towns and industrial centres. (15)]
 - (vii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs.
- [Need to raise the quota of ration of rice in the coastal areas of Kerala State. (16).]
 - (viii) "That the demand under the head Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to establish a deep sea-fishing training centre in Kerala State. (17)]
 - (ix) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

[Need to retain and operate all Government depots of foodgrains existing at present by the Foodgrains Corporation. (18)1

D.G.-Min.

- (x) "That the demands under the head Ministry of Food and Agriculture be reduced by Rs. 100."
- [Need to retain the services of loading and unloading workers in the Central Government foodgrains depots Foodgrains Corporathe b_{11} tion. (19) 1.
 - (xi) 'That the demand the head 'Ministry of Food and Agriculture' be reduced by Rs. 100 -
- [Need to fix economic price rates for agricultural commodities. (20)1
 - (xii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to introduce more rackage programmes. (21)]
 - (xiii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to introduce crop insurance scheme for foodgrains. (22)1
 - (xiv) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to establish ice plants in the major fishing villages on the coast line in Kerala State. (23)]
 - (xv) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100.
- [Need to review the progress made in mechanising fishing boats Kerala State. (24)]
 - (xvi) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100.**

- Need for lending of boats and nets to fishermen in Kerala State. (25)1
 - (xvii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to develop jishing harbours and for establishing new harbours in Kerala State. (26)1
 - (xviii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- Need to make salt available to fishermen at concessional rates in Kerala State. (27) 1
 - (xix) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to establish cold storage facilities for storing fish in Kerala State. (28)1
 - (xx)"That the demand the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- Need to introduce frigidaire arrangements in railways and road transports to carry agricultural produces, fish, meat and dairy products in Kerala State. (29)1
 - (xxi) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to stop the collection of surcharge on the sale of rice in the ration shops in Kerala State. (36)]
 - (xxii) 'That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to continue the Central Coconut Committee and the Central Arecanut Committee. (31)]
 - (xxiii) That the demand under the head 'Ministry of Food and

[Shri Warior]

Agriculture' be reduced by Rs.

[Need to intensify the fight against large scale destruction of coconut trees in Kerala State due to pests. (32)]

Shri Koya: I beg to move:

- (i) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to start industries connected with fishery in the State of Kerala.
 (33)]
 - (ii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need to establish Sugar Mills in the vicinity of Katihar (Bihar). (34)]
 - (iii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

[Need for imparting higher education in fisheries technology in the sea fishery area of Kerala. (35)]

Shri Yashpal Singh: I beg to move:

- (i) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to reclaim the barren land. (36)]
 - (ii) That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to withdraw the restrictions imposed on movement of khandsari. (37)]
 - (iii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

- Need to supply small tractors to farmers at reasonable prices. (38)]
 - (iv) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to sink more tube-wells to improve irrigation. (39)]
 - (v) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to popularise the use of green manure and cow dung as fertilisers. (40)]
 - (vi) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to fix the minimum price of sugarcane at Rs. 3 per maund. (41)]
 - (vii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Failure to find a suitable colour for Vanaspati ghee. (42)]
 - (viii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to check the rise in prices of foodgrains. (43)]
 - (ix) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Irregularities in the distribution of imported foodgrains, particularly the non-supply of wheat to Uttar Pradesh according to commitment. (44)]
 - (x) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to improve the breed of cattle and review the work of Gosamvardhan Committee. (45)]

Shri Narendra Singh Mahida: I beg to move:

- (i) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to introduce crop and cattle insurance scheme for the benefit of farmers. (46)].
 - (ii) "That the demand under the head "Forest" be reduced by Rs. 100."
- [Need to preserve forest wealth against ruthless destruction (56)].

Dr. M. S. Aney: I beg to move:

That the demand under the head 'Other Capital Outlay of Food and Agriculture' be reduced by Rs. 100."

[Carelessness in sending fertilisers like ammonium sulphate in rotten bags, not sending Railway receipts in time and indifference to complaints by the customers and societies concerned. (57)]

Shri Sarjoo Pandey: Sir, I move:

- (i) "That the demand under the head 'Ministry of Food and Agriculture' be reduced to Re. 1."
- [Failure to make the country selfsufficient in foodgrains. (63)]
 - (ii) "That the demand under the head Ministry of Food and Agriculture" be reduced to Re. 1."
- [Policy in regard to procurement of foodgrains and prices of foodgrains. (64)]
 - (iii) That the demand under the head Ministry of Food and Agriculture' be reduced to Re. 1.*
- [Defective land reforms due to which land is not available to tillers. (65)]

- (iv) "That the demand under the head Ministry of Food and Agriculture' be reduced to Re. 1."
- [Failure to distribute wasteland among agricultural labourers. (66)]
 - (v) "That the demand under the head 'Ministry of Food and 'Agricultural' be reduced by Rs. 100."
- [Need to streamline the working of the Agriculture Department. (67)]
 - (vi) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need for more fertilisers, improved seeds and water facilities. (68)]
 - (vii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to reclaim the barren land (69)]
 - (viii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to supply tractors to farmers at reasonable prices (70)]
 - (ix) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to sink more tubewells in Eastern Uttar Pradesh (71)]
 - (x) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Need to check the rise in prices of foodgrains. (72)]
 - (xi) "That the demand under the head 'Agricultural Research' be reduced by Rs. 100."
- [Irregularities in the distribution of imported foodgrains particularly the non-supply of wheat to Uttar Pradesh according to commitment. (73)]

[Shri Sarjoo Pandey]

(xii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Failure to check the onslaught of locust. (74)].

(xiii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Failure to colourise Vanaspati Ghee (75)]

(xiv) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Failure to obtain cheap fertilisers. (76)]

(xv) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need for intensive cultivation (77)]

(xvi) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need for fixation of minimum prices of tobacco of different varieties, turmeric, chillies and other agricultural produce. (78)]

(xvii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Futility of sending officers to USA for training in Agriculture. (79)]

(xviii) "That the demand under the head 'Agricultural Research' be reduced by Rs. 100,"

[Tardy programme of Agricultural Research. (80)]

(xix) "That the demand under the head 'Agricultural Research' be reduced by Rs. 100."

[Failure to protect plants from pests. (81)]

(xx) "That the demand under the head 'Agricultural Research' be reduced by Rs. 100." [Failure to save paddy from diseases. (82)]

(xxi) "That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Lack of progress in the improvement of maize crop. (83)]

(xxii) "That the demand under the head 'Agricultural Research' be reduced to Rs 100."

[Failure to control pests destroying the potatoes crop. (84)]

(xxiii) "That the demand under the head 'Agricultural Research' be reduced by Rs. 100."

[Failure to give such pay scales to female workers as are equal to those being given to male workers in Indian Agricultural Research Institute. (85)]

(xxiv) "That the demand under the head 'Agricultural Research' be reduced by Rs. 106."

[Delay in the appointment of permanent staff. (86)]

(xxv) "That the demand under the head 'Animal Husbandry be reduced by Rs. 100."

[Failure of animal husbandry schemes. (87)]

(xxvi) "That the demnd under the head 'Animal Husbandry be reduced by Rs. 100."

[Failure to protect cattle from epidemics. (88)]

(xxvii) "That the demand under the head 'Animal Husbandry be reduced by Rs. 100."

[Extravagance in the name of Gosamvardhan Council. (89)]

(xxviii) "That the demand under the head Forest' be reduced by Rs. 100."

[Need to save forest wealth from destruction. (90)]

(xxix) "That the demand under the head 'Other Revenue Expenditure of the Ministry of Agriculture be reduced by Rs. 100."

[Failure to produce milk in sufficient quantity. (91)]

(xxx) "That the demand under the head 'Other Revenue Expenditure of the Ministry of Food and Agriculture be reduced by 100."

[Irregularities in Delhi Milk Scheme. (92)]

(xxxi) "That the demand under the head Other Revenue Expenditure of the Ministry of Food and Agriculture be reduced by Rs. 100."

[Failure to give encouragement for production of khandsari. (93)]

(xxxii) "That the demand under the head 'Purchase of foodgrains' be reduced by Rs. 100."

[Failure to bring the wholesale trade of foodgrains under the control of Government. (94)]

Shri Koya: I beg to move:

the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

[Failure to impress upon the Railways to give up the additional charge on fruit. (95)]

Shri Shivamurthi Swami (Kappal): I beg to move:

(i) "That the demand the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Need to allow Kamalpur ryots Tungabhadra Project area of Mysore State to start a Cooperative Sugar Factory. (96)]

(ii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100.

- [Necessity of at least five more Cooperative Sugar Factories under Tungabhadra Project area. (97)1
 - (iii) "That the demand under the head 'Agriculture' be reduced by Rs. 100."
- [Policy of foodgrains movements on restricted zonal and State area basis (98)1
 - (iv) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Need for reduction of land revenue on land where foodgrains are sown (99)1
 - (v) "That the demand the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- Policy regarding issue of licences to Cooperative Sugar factories by the Sugar Industry Directorate (100)]
 - (vi) "That the demand the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Failure to issue licences to Cooperative Sugar Factories under Tungabhadra Project area of Mysore. (101)]
 - (vii) 'That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs 100.
- [Failure to issue licence to Kamalpur Cooperative Sugar Factory (102)]
 - (viii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100.
- [Failure to stop import of foodgrains even after the end of Third Five Year Plan. (103)]
 - (ix) "That the demand under the head 'Ministry of Food and

[Shri Sivamurthi Swami.]

Agriculture' be reduced by Rs. 100.*

[Failure to increase Sugar production to meet the local and foreign demnd. (104)]

Shri Manoharan (Madras South): I beg to move:

- (i) "That the demand under the head 'Ministry of Food and Agriculture' be reduced to Re. 1."
- [Failure to increase sugar production to meet the local and foreign demand. (105)]
 - (ii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced to Re. 1."
- [Failure to make the country selfsufficient in foodgrains. (106)]
 - (iii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Ks. 100.*
- [Need to check the rise in prices of of foodgrains. (107)].
 - (iv) "That the demand under the head Ministry of Food and Agriculture" be reduced by Rs. 100."
- [Failure to colourise Vanaspati Ghee. (108)].
 - (v) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- [Failure to protect cattle from epide. mics. (109)]
 - (vi) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."
- '[Need to supply tractors to farmers at reasonable prices. (110)]
 - (vii) "That the demand under the head Ministry of Food and

Agriculture' be reduced by Rs. 100."

[Need to save forest wealth from destruction. (111)]

(viii) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

[Failure of animal husbandry schemes. (112)]

(ix) "That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

[Need to allow Dharmapuri District agriculturists of Madras State to start a co-operative sugar factory in their area. (113)]

Mr. Deputy-Speaker: These Cut Motions are before the House.

श्री चांडक (छिंदवाड़ा) : उपाध्यक्ष जी, सबसे पहले मैं एग्रीकल्चर मिनिस्ट्री ग्रीर मिनिस्टर साहब को धन्यवाद देता हूं कि उन्होंने काफी ग्रच्छी रिपोर्ट सदन में पेख की है।

हाउस जानता है कि कुछ महीनों पहले इस मुल्क में, हमारा यह देश कृषि प्रधान होते हुए भी भौर पिछली तीन पंचवर्षीय योजना में हमारा इतना कुछ करते हुए भी, हमारे यहां पिछले तीन साल में भ्रनाज की फसल कम हुई । इसी कारण भाव भी बढ़ता गया भौर मुल्क में गम्भीर स्थित पैदा हो गयी। भ्रनाज मिलना मुश्किल हो गया था भौर श्राये दिन लोग चिल्लाते थे कि भाव बढ़ गये, भाव बढ़ गये, भ्रम्न नहीं मिलता। मिनिस्टर साहब ने बड़ी कुशलता से इस परिस्थित को पार किया भौर भ्राज बढ़ होहल्ला नहीं सुनायी देता यह खुशी की बात है। इसके लिए मैं भ्रम्न मंत्री जी को धन्यवाद देता हं भौर उन की मिनिस्टरी को

मैं मुबारकबाद देता हं। लेकिन इस के साथ ही साथ भागे मुझे इस सम्बन्ध में कुछ कहना है। यह तो परिस्थिति के सम्बन्ध में मैं ने भाप से कहा लेकिन यहां माना गया है कि बेती एक बेसिक इंडस्टी है इस मल्क में जोकि एक कृषि प्रधान देश है। यहां के 70 प्रतिशतः लोग देहातों में रहते हैं । यह मानते हए हमेशा यह कहा जाता है कि एग्रीकलचर पर विशेष ध्यान दिया गया । मैं यह देखता हं कि पिछली इन तीन योजनाश्रों में यह सही है कि एग्रीक्लचर का नाम खुब लिया गया। खेती का विकास हो यह सब चाहते हैं लेकिन दुर्भाग्य की बात है कि कोई खास विकास हुन्ना नहीं इस क्षेत्र में । श्रब यह लोग ज्यादा महसूस करने लगे हैं, खास कर इन तीन प्लानों में, इन तीन योजनाम्रों में कि देहातों की तरफ़, खेती की तरफ़ जब भी ध्यान दिया गया वह केवल एक भ्राईवाश की तरह था, एक तरह से केवल मह पोंछने जैसा था। कोई विशेष गहराई से उस तरफ़ ध्यान नहीं दिया गया ऐसा मालुम होता है श्रीर ऐसा लोग महसुस करते हैं। देहातों की हालत बिलकुल नहीं सधरी है यह मैं नहीं कहता, खेती की स्थिति कुछ सुधरी है, डेवेलपमेंट हम्रा है, इरींगेशन की वृद्धि हुई है, यह सब कुछ हम्रा है लेकिन हम ग्रभी भी देखते हैं कि देहातों की हालत में कोई खास फर्क नहीं हुन्ना है। कम्यनिटी डेवलपमेंट डिपार्टमेंट ग्रौर ब्लाक्स वगैरह की योजना का काम करते हुए यह ग्राशा थी श्रौर इस उम्मीद से हम ने उस काम को किया था कि वह जाकर देहातों का स्वरूप बदल देगा श्रौर देहातों को सुखी बनाने में भीर उन की किसानी को बढाने में मदद करेगा । ऐसी हमारी श्राशा थी । लेकिन ऐसा कुछ हम्रा नहीं । म्रब क्यों नहीं हम्रा यह सोचने की बात है। यह सही है कि कुछ काम हुआ है और सैंकड़ों करोड़ रुपये खर्च हुए हैं लेकिन जैसा कि हमारे मित्र मिश्र जी ने भी कहा ग्रीर पटेल साहब ने भी कहा ग्रीर ग्रन्य कुछ मिलों ने भी कहा कि जो कुछ काम हम्रा है वह सी० डी० मुवमेंट के जरिये सूपरफलुग्रर्स 457 (Ai) LSD-9.

हुआ है। कोई ठोस कार्य खेती के विकास के लिए नहीं हुआ है। थोड़ा बहुत काम अलबता हुआ है। थोड़ी छोटी, मोटी सड़कें बनी हैं, कच्ची सड़कें बनीं, कुछ छोटी मोटी सड़कों का काम हुआ और कुछ पुलियां भी बनाई गईं। कुछ शाखाएं और छोटे अस्पताल भी बने और कुछ रपया खर्च हो गया। एलाटमेंट का 52 परसेंट सारा इस्टैब्लिशमेंट सार्जेंज में खर्च होता है और शेष दीगर कामों में भी थोड़ा पैसा खर्च होता है। लेकिन कृषि के विकास की आरे देखने की फुरसत नहीं है।

दूसरी बात यह है कि जब हमारे परमानैंट डिपार्टमेंट वहां पर मौजद हैं, पी० डब्ल्य० डी० वहां पर मौजद है, एग्रीकलचर डिपार्टमेंट वहां पर मौजद है, शिक्षा विभाग वहां पर मौजद है। लेकिन उस के बावजद भी वह सारा काम बंटा हम्रा है। यह सी० डी० डिपार्टमेंट जोकि खेती का काम करता है मझे समझ में नहीं स्राता कि इस डिपार्टमेंट की क्या कोई खास जरूरत है। जब कि यहां खेती का विकास होना है तो यह ग्रावश्यक है कि यह एग्रीकलचर डिपार्टमेंट श्रीर इरींगेशन डिपार्टमेंट का पूरा समन्वय होना चाहिए । एग्रीकलचर डिपार्टमेंट के हाथ में खेती के विकास का सारा काम होना चाहिए । पैसा खुब खर्च हुन्ना लेकिन उससे वांछित परिणाम क्यों नहीं निकला ? म्राज डिसेंटलाइजेशन म्राफ़ पावर हो गया है। पंचायतों से लेकर जिला परिषदें बन गयी हैं. ब्लीक का सारा काम उनके जिम्मे चला गया है। ग्रब इस डिपार्टमेंट की ग्रलग से क्या कोई खास जरूरत है यह मेरी समझ में नहीं श्राता है। कम से कम इस खेती का जो काम है वह उन से लेकर एग्रीकलचर के जोकि पेरेंट डिपार्टमेंट है उस के हाथ में दे दिया जाय ।

खेतों के विकास के लिए यह कहने की भ्रावश्यकता नहीं है भ्रौर वह एक मानी हुई बात है भ्रौर जो यह किताब हमारे पास भेजी गई है उसमें भी यह दिया गया है:—

"Agricultural development is an essential condition of economic

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growth in India. Agriculture contributes about 50 per cent of the national income, provides livelihood to 70 per cent of the people, supplies the bulk of wages and goods to the non-agricultural sector, produces raw material for a larger sector of industry and accounts for over 50 per cent of the export trade."

इन सब दिष्टियों से देखें तो एग्रीकलचर का स्थान पहले श्राता है। कृषि का विकास जब तक नहीं होता है, जब तक हम प्रोडक्शन की दृष्टि से सेल्फ सफिशिएंट नहीं होते हैं तब तक हमारा यह इंडस्टियल विकास अपूर्ण रहता है। इसलिए एग्रीकलचरल डेवलपमेंट की म्रोर सरकार को भ्रधिक से भ्रधिक ध्यान देने की प्रावश्यकता है।

श्रीमन दो चीजों यहां इस सत्र के सामने नई ग्राई हैं। ग्रभी शासन ने तय किया है। एक तो नेशनल फुड कारपोरेशन ग्रीर दुसरी प्राइस फिक्सेशन पालिसी । उस में यह बतलाया गया है कि किसानों को रैम्युनरेटिव प्राइस मिलनी चाहिए । ग्रावश्यक है कि किसानों को रैम्यनरेटिव प्राइस चाहिए, उन्हें इंसंटिव प्राइस मिलनी चाहिए। लेकिन मेरे खुयाल से यह शब्द कुछ वैंग सा हो जाता है। म्रब यह रैम्यनरेटिव प्राइस मिले तो कैसे मिले । इंडस्टीज का मामला बिलकुल भ्रलग है। जहां तक इंडस्ट्रीज का सवाल है इर इंडस्ट्री के लिए ग्रीर उस के हर ग्राइटम के लिए ग्राप कौस्ट प्राइस निकाल सकते हैं। जब तक ग्राप किसी पदार्थ की कौस्ट प्राइस निकालने का यंत्र न बना लें ग्रीर जब तक भाप उसकी कौस्ट प्राइस न निकाल लें तब तक बगैर कौस्ट प्राइस के निकाले हए यह **धा**प कैसे कहेंगे कि ग्रमुक प्राइस रैम्युनरेटिव है या नहीं? मगर एग्रीकलचरल प्रोडक्टस की इंडस्टियल प्रोडक्टस की तरह कौस्ट प्राइस निकालना बहुत मुश्किल बात है । मेरा सुझाव है कि सब से पहले एग्रीकलचर को

बेती को कृषि को ग्राप इंडस्टी समझें। ग्राप शब्दों में तो ऐसा जरूर समझते हैं लेकिन धाज तक व्यवहार से यह चीज दिखाई नहीं दी है। दरग्रसल एग्रीकलचरल एक बढी ग्रीर बेसिक इंडस्टी है, जरूरत इस बातः की है कि उस को ग्राप सबसे पहले इंडस्टी की तरह से टीट करें। जब ग्राप इंडस्टी की तरह से उसे टीट करेंगे तब ग्राप उस की कौस्ट प्राइस निकाल सकेंगे । वरना मेरे दिल में शक है कि यह रैम्युनरेटिव प्राइसेख ग्रीर इंसैंटिव प्राइसेज यह महज एक तरीके का शब्द जाल है। इस को ग्राप स्पष्ट कीजिये "व्हौट इज रैम्यनरेटिव एंड व्हौट इज इंसैंटिव"? जब तक भ्राप उसकी मशीनरी पैदा नहीं करेंगे तब तक कौस्ट प्राइस किस माधार पर निकालोंगे ? जब तक भ्राप यह नहीं बतलायेंगे तब तक यह रैम्यनरेटिव भीर इंसैंटिव प्राइसेज देने की बात करना बिलकुल गलत है। उसे तो यं कह सकते हैं कि हम ने उसकी ऐडहौक प्राइस मकर्रर कर दी है।

यह नेशनल फुड कारपोरेशन के हो जाने से देश में एक ग्रन्छा वातावरण पैदा होगा । लेकिन मेरा कहना है कि फड कारपोरेशन यदि भाती है तो वह खशी की बात है लेकिन फड कारपोरेशन को मार्केट में ऐज ए ट्रेडर आना चाहिए। देंडर की तरह वह मार्केट में भ्राये भ्रौर जितनी गवर्नमेंट को भ्रावश्यकता है वह बाजार में एक टेंडर की हैसियत से खरीदे । ऐसा होने से किसानों को पूरी प्राइस भी मिल सकती है ग्रीर गवर्नमेंट का ग्रन्न का भंडार भी: बढ़ सकता है।

ग्रभी पिछले दिनों जो यह फूड काइसिस म्राई थी तो कई बार यह कहा गया कि व्यापारी लोग गलत काम करते हैं, किसान गलत काम करते हैं, इस तरह से एक दूसरे के ऊपर जितना सारा दोष था वह मढने की कोशिश की गई। लोगों ने शासकीय अधि-कारियों को भी दोषी बतलाया। व्यापारियों

ने सरकारी नौकरों ग्रौर सरकारी ग्रधिकारियों पर दोष मढने की कोशिश की ग्रीर सरकारी मधिकारियों ने किसानों ग्रीर व्यापारियों पर बीष मढने की कोशिश की । हर एक ने एक दूसरे को बेईमान समझने की कोशिश की। मैं कहना चाहता हं कि जब सभी के सभी बेईमान हैं श्रीर एक वर्ग का दूसरे वर्ग पर भरोसा नहीं है, तो जनतंत्र का काम कैसे चल सकता है । श्राखिर जन्मतः कोई ग्रादमी बेईमान नहीं होता है। ग्रादमी में बाद में कुछ कारणों से बेर्डमानी ग्राती है। मैं शासन से कहंगा कि वह इस तरह के अविश्वास के श्राधार पर कोई योजना या कानून बनाने की कोशिश न करे। कानन में काफ़ी शक्ति है। सरकार ने काफ़ी शक्ति अपने हाथ में ली है। प्राफ़िटियरिंग ग्रौर होडिंग वर्गैरह के लिए काफ़ी शस्त्र सरकार के पास हैं।

फूडग्रेन्ज के मामले में सरकार एक फूडग्रेन्ज कार्पोरेशन बना चुकी है। वह भी ट्रेडर की तरह बाजार में ग्रायेगी। उस का एक भंडार बनेगा। सरकार को जितने ग्रनाज की ग्रावश्यकता है, वह बाजार से लेगी। उस के बाद सारा फूड का व्यापार नार्मल चैनल्ज से होने पर ही सब को सुविधा हो सकती है। उस दृष्टि से जब वाइयर्ज मार्केट होगा, जब बाजार में थोड़ा सा काम्पीटीशन होगा, तभी लेने वाले लोगों को, कन्ज्यूमर्ज को ग्रपनी इच्छा के ग्रनुकूल ग्रीर ठीक तरह से चीज मिल सकेगी। शासन इस ग्रोर भी ध्यान देने की कोशिश करे।

16.42 hrs.

[MR. SPEAKER in the Chair]

छोटी इरिगेशन और पावर की भी खेती के लिए बहुत आवश्यकता है। हमारे कई मित्रों ने—खासकर मिश्र जी ने—मंत्री महोदय का ध्यान इस ग्रोर आकर्षित किया है कि किसानों को बिजली सस्ते भाव पर मिले। जहां तक इरिगेशन का सम्बन्ध है, उस की बहुत चर्चा की जाती है, उस के लिए पैसा भी काफ़ी खर्च

हुआ है और बड़े बड़े डम्ज भी बनाये गये हैं— जो कि आवश्यक और उचित है—, लेकिन किसानों के खेतों में जो पानी पहुंचना चाहिए था, वह अभी तक नहीं पहुंच रहा है। मैं एक ऐसी जगह से आता हूं, जिस में कुछ हिस्सा मध्य प्रदेश का और विदर्भ के आठ जिले हैं। वहां पर इरिगेशन की कोई खास व्यवस्था नहीं है। न वहां नहरें हैं और न किसी दूसरी तरह की सिचाई की व्यवस्था है। वहां पर केवल कुओं से, लिपट इरिगेशन से, खेती हो सकती है। लेकिन कुएं बहुत कम हैं और उनमें पानी भी बहुत कम है। जब तक पानी और खाद की समस्या हल नहीं होती है, तब तक उत्पादन नहीं बढ़ सकता है।

जहां तक खाद का सम्बन्ध है, कहा जाता है कि खाद नहीं मिलती है श्रोर उस के भाव बहुत बढ़े हुए हैं। लेकिन टेक्नीकल— नो—हाऊ न होने की वजह से किसानों पर ऐसा श्रसर हुश्रा है कि वे केमिकल फ़र्टलाईजर को उपयोग नहीं करना चाहते।

श्रध्यक्ष महोदय: माननीय सदस्य श्रद खत्म करने की कोशिश करें।

श्री खांडक: मैं ग्रापको इसका एक उदाहरण देना चाहता हूं। लास्ट यीग्रर सन्तरों के बागीचों पर साइट्रस सिला नाम कि एक बीमारी ग्राई। उस के लिए हेली-कोण्टर से बागीचों पर दवाई डाली गई। बवाई डालने से वह बीमारी खत्म होनी चाहिए थी लेकिन कुदरत ऐसी हुई कि उससे उलटा हुग्रा। जिन किसानों के बागीचों में वह बीमारी थी, वह कहते हैं कि हमारे सन्तरे गिर गए ग्रीर संतरों के पेंड़ जल गए। मैं कहना चाहता हूं कि जब तक एग्रीकल्चर डिपार्टमेंट ग्रीर कम्यूनिटी डेवलप-मेंट विभाग की सारी मशीनरी के ग्रारा टेक्नी—कल नो—हाऊ ठीक तरह से लोगों तक नहीं

[श्री चांडक]

यहुंचाया जाता है, तब तक केमिकल फ़र्ट-माईजर्ज के सदुपयोग के वजाय दुरुपयोग हो सकता है। इस की तरफ़ भी ध्यान देने की श्रावश्यकता है।

मैं श्राप को बताना चाहता हं कि ग्राज देहातों की हालत क्या है। विदर्भ के आठ जिलों में से एक जिले से-नागपर डिस्टिक्ट से-मेरा विशेष सम्बन्ध है। वहां पर सर-कार की तरफ़ से ज्वार की मानोपली पर-चेजिंग हुई है स्रीर वह 45 रु प्रति-क्विटल के हिसाब से खरीदी गई है। लेकिन सरकार ने उसे बेचने का भाव 53 भीर 55 रपए प्रति क्विटल रखा है. यानी सरकार एक बोरे पर भ्राठ भ्रौर दस रुपये का मुनाफ़ा कमाती है। यदि किसान स्वयं बेचना चाहे तो वह नहीं बेच सकता है। सरकार किसान से 45 रु॰ प्रति स्विटल के हिसाब से वसूल करेगी श्रौर 53 से 55 रुपये के हिसाब से बेचेगी । जिस गांव में परचेजिंग सेन्टर है. वहां पर किसान से खरीद कर भंडार में ज्वार रखी हुई है, लेकिन बाजार में ज्वार का एक दाना भी नहीं है।

इसी तरह बाजार में गेहुं भी वही है, जो सरकारी गोदाम से ग्राता है ग्रौर वह विल्कुल थोड़ा है। यही स्थिति चावल की भी है। सरकारी भंडार तो ज्वार से भरा हुग्रा है, लेकिन बाजार में उसका एक दाना भी नहीं मिलता है जब कि वहां पर ज्वार खाने वाले लोग हैं। इस प्रकार लोगों को चावल, गेहूं ज्वार, कोई चीज भी नहीं मिलती है। ग्रगर कभी कभी कोग्रापरेटिव सोसायटी के जिरये मिलती भी है तो भी ग्रादमी एक माह के लिए दो किलो गेहूं ग्रौर दो किलो चावल मिलता है—इस से ज्यादा नहीं। मैं पूछना चाहता हूं कि दिन भर मेहनत कर ने वाला किसान दो किलो चावल ग्रौर दो किलो गेहूं से महिना भर किस प्रकार जिन्दा

रह सकता है। इस की तुलना में शहरों में फ़ी—मादमी तेरह किलो दिया जाता है। मेरा सीधा सवाल यह है कि शहरों और देहात में इतना फ़र्क किस बात के लिए है। एक जगह तेरह किलो और दूसरी जगह केवल दो किलो। मैं समझता था कि कुछ तारतम्य से विचार किया जाता है कि देहाती भ्रादमी, खेड़े में रहने वाला भ्रादमी, ज्यादा मेहनत करता है और ज्यादा भ्रानत करता है और ज्यादा भ्रान मिलना चाहिए, लेकिन उस को दो किलो दिया जाता है।

ग्रध्यक्ष महोदय : माननीय सदस्य ग्रद ग्रपना भाषण समाप्त करें।

श्री चांडक: वही हालत शहर की है। कहा जाता है कि इस साल हमारे यहां 32 लाख टन शक्कर पैदा होने वाली है। मैं समझता हं कि हिन्दुस्तान में श्रव भी 20, 22 लाख टन से ज्यादा शक्कर का खर्च नहीं है भीर जब 32 लाख टन शक्कर पैदा होने वाली है तो जितनी शक्कर बाहर भेजनी है, उस को भेजने के बाद भी 20, 22 या 25 लाख टन शक्कर सरकार को उपलब्ध हो सकती है। ऐसी स्थिति में शक्कर पर श्रन—नेसैसरी बंधन रखने से क्या फ़ायदा है? श्रगर इस बंधन को हटा दिया जाये, तो कोई दिक्कत नहीं होगी।

जहां तक उत्पादन बढ़ाने का सवाल है, गवर्नमेंट ने लैंड डेवलपमेंट कार्पोशन की एक योजना बनाई हुई है, जो कि बहुत श्रच्छी है। काग्रज पर तो योजनायें बहुत श्रच्छी और उत्तम मालूम होती हैं, लेकिन प्रश्न यह है कि उनका इंम्प्लीमेंटसन किस प्रकार से होता है। जब भी मुझे एग्रीकल्चर मिनिस्ट्री की डिमांडज् पर बोलने का श्रवसर मिलता है मैंने मुझाव दिया है कि हमारे यहां मध्य प्रदेश में जो चम्बल रेवाइन्ज हैं, वह डाकुश्रों के छिपने की जगह है श्रीर वहां पर डाकुश्रों का बहुत बड़ा प्रतिष्ठान रहता है। रीहैवी—

मीटेशन मिनिस्टी की श्रोर से मध्य प्रदेश में पच्चीस तीस हजार फेमिलीज जा रहीं हैं भौर कुछ पहुंची भी हैं। मैं ग्राप से निवेदन करना चाहता हं कि चम्बल की रेवाइन्स में लाखों एकड जमीन परती पड़ी हुई है । वह बहुत ग्रन्छी श्रीर उपजाऊ जमीन है। भावश्यकता इस बात की है कि उस जमीन को काम में लाया जाये भ्रौर उस को जोतने के लायक बनाया जाये। वहां पर कोस्रोप्रेटिब्ज करवाये. के जरिये खेती करवायें। इस माप के पास बहत बड़ा मनाज का भंडार ही सकता है। ग्रापने बड़ी बड़ी फैक्टियां बनाने की योजनायें भी रखी हैं. बड़ी बड़ी चीजें करने की भी कोशिश की है लेकिन मेरा आपसे यह निवेदन है कि चम्बल योजना को जरूर हाथ में लें. इसको जरूर ध्यान में रखें।

ग्रपनी कंस्टिटयुंसी बेतुल के बारे में मैं तीन चार साल से कहता ग्रा रहा हूं। गन्ने का उत्पादन वहां बहुत है। वहां पर शूगर मिल के वास्ते हम करीब करीब पांच साल से कोशिश कर रहे हैं। वहां पर सोसाइटी तैयार है, सब कुछ है लेकिन ग्रभी तक उसकी मंगूरी ही नहीं मिली है। नी मिलों की मध्य प्रदेश ने मांग की थी जिसमें से केवल दो की ही मंजूरी दी गई है। बेतुल में जहां सबसे ज्यादा बाइट प्रासपैक्टस हैं वहां के लिए नहीं दी गई है। मैं प्रार्थना करता हूं कि वहां के लिए भी ग्राप शूगर मिल देने की कृपा करें।

ग्रध्यक्ष महोदय: ग्रब माननीय सदस्य खत्म करें।

श्री चांडक: पिछली मर्तबा यह कहा गया था कि कारपोरेशन किस प्रकार से श्रनाज इकट्ठा करे श्रीर इस तरह की दूसरी बातें भनाज इकटठा करने के बारे में कही गई थीं। मैंने तब यह कहा था श्रीर श्रापको एक योजना भी बना कर दी थी जिसमें मैं यह सुझाव दिया था कि कि लैंड रेवेन्यू जो श्राप वसूल करते हैं वह पैसे में न करके यदि श्रनाज के रूप में वसूल करें तो श्रापको ज्यादा फायदा हो सकता है; भ्रापका भण्डार यों ही भर सकता है। उसके ऊपर भी मैं चाहता हूं कि भ्राप ध्यान देने की कोशिश करें।

भावों के बारे में एक बात मैं कहना चाहता हं। एक बार तो भ्रापको कंज्यूमर प्राइसिस भीर प्रोडयसर प्राइसिस फिक्स कर देनी चाहिये मिनिमम भौर रिम्यनेरेटिव प्राइसिस किसान को मिलनी ही चाहियें। एक लेबेल पर इन प्राइसिस को बांध देने से दूसरी प्राइसिस कों बांधने की श्रापको जरूरत नहीं होगी । श्राप इसको निश्चित मानिये कि जब तक ग्राप प्राइस इंसेंटिव नहीं देंगे किसान को तब तक भनाज ज्यादा पैदा करने की वह कोशिश नहीं करेगा । साथ ही जो भाव हैं उनको ग्रापको बारिश से पहले या जब फसल बोई जाती है. उससे पहले घोषित कर देना चाहिये। ग्रब जों भाव बांधने की पद्धति है, जो घोषित करने की पद्धति है, वह ब्र्टिपूर्ण है। उसे दुरुस्त करना चाहिये...

मध्यक्ष महोदय: श्रव मैं खत्म कर रहा हूं।

श्री ज्ञिवमीत स्वामी : फुड एण्ड एग्री-कल्चर मिनिस्ट्री की डिमाण्डज पर बहस में भाग लेते हुए मैं एग्रीकल्चर मिनिस्टर पर यह इल्जाम लगाता हं कि इन्होंने भ्रपनी जो नौ डिमाण्डज हैं उनमें से एग्रीकल्चर के ामों श्रीर उसको तरक्की देने के लिए जो रकम रखी है वह बहत ही कम है वह केवल 36 करोड़ रुपये ही है। इसके बाद ४४० 3500 करोड रूपया फडग्रेंज के परचेज के लिए होगा । मैं समझता हं कि जब तक इस मल्क की ग्राय का कमःसे कम पचास फीसदी एग्रीकल्चर डिपार्ट-मेंट के लिए नहीं रखा जाएगा तब तक खाद्य समस्या कभी हल नहीं हो सकेगी । ग्राप जानते ही हैं कि इस उद्योग में जो लोग ली हए हैं वे कम से कम ग्रस्सी परसेंट हैं कूल ग्रावादी के । इतने म्रधिक लोग इसमें लगे रहने के बायजद भी सिर्फ 36 करोड़ रुपया ही तमाम ह स डिपार्टमेंट के लिए लेना श्रीर परवेज श्राफ फुडग्रेंज के लिए 448 करोड़ रुपया लैना यह [श्री शिव मूर्ति स्वामी]

बहत ही अफसोसनाक बात है। मैं परजोर धपील करता हं खाद्य मन्त्री से कि वे इस मल्क की मश्किल खाद्य समस्या को देखते हुए तथा उसको हल करने के उद्देश्य से कम से कम पचास परसेंट इसके लिए रखें।

इस डिपार्टमेंट में बहुत से नाकारा भीर बैकार आगैनाइजेशन्ज हैं। हम आज चांद तक जाने की कोशिश कर रहे हैं, इतना साइंटि-फिकडिवेलेपमेंट हो रहा है, स्रासमान पर हम फिरते हैं लेकिन हम श्रपने गरीब किसानों को छोटी मोटी टैक्नीकल एड देने में भी ग्रभी तक कामयाब नहीं हए हैं। ग्रापकी एक नेशनल टैक्टर आर्गनाइजेशन है जो कि एग्रीकलच-रिस्टस से, फार्मर्ज से बहत ही दूर है। उसका कोई इस्तैमाल किसान के लिए नहीं किया जाता है। मैं भ्रपनी स्टेटका एक प्राग्नेसिवफार्मर हं। हम चाहे जितनी कोशिश करें हम पांच सौ एकड के एक फार्म के लिए टैक्टर लेने में कामयाब नहीं हो सकते हैं इसके लिये चाहे जितनी भागदौड कर ली जाए । कितने प्रयास कर कर लिये जायें, कामयाबी, हासिल नहीं होती है। एक गांव को तो एक टेकटर का इस तरह से मिलना दूर रहा, पूरे जिले में एक या दो गांवों को ही साल में ए दो ट्रैकटर मिल पाते हैं।मैं चाहता हूं कि हाजिर तरीके से उनको यह दैक्टर महैया होने चाहियें।

क्वालिटी कण्ट्रोल के बारे में मैं कहता हं! वनस्पति को कलर करने में श्राप श्रभी तक कामयाब नहीं हुए हैं। शुद्ध घी और श्रशद्ध बनस्पति में फर्क करन में भ्राप नाकाम हो गए हैं।

फारेस्ट प्रिजवशन के बारे में मैं भव कहता हं। मैसूर में बहत कीमनी चंदन के पेड़ हैं, सैंडल वड़ हैं। मैं नहीं समझता ऐसी कीमती बुड किसी और स्टेट में मिल सकती है। ग्राप देखें कि इस को किस बेरहमी से वर बाद किया जा रहा है। फारैस्ट झाफिसर या माप इस मोर कोई ध्यान नहीं देते माइन्दा जो पीड़ी भ्राएगी वह भगर यही हालत रही तो प्रका करेगी कि चंदन का पेड़ कैसा होता था। जन्द साल में ये सब बरबाद हो जायेंगे। एक एक पेड दस दस हजार की कीमत का होता है। मैं किस किस का नाम लंकि कौन कौन इनको बरबाद कर रहे है। किस व्यक्ति का. किस दल का, किस ग्रादमी का, किस मुखिया का नाम मैं लू। यह बहुत मुश्किल समस्या है। इस ग्रोर भी ग्रापका ध्यान जाना चाहिये ।

अपनी कुछ क्षेत्रीय समस्यात्रों की स्रोर भ्रब मैं ग्रापका ध्यान दिलाना चाहता हं। त्ंगभद्रा एरिया से मैं ब्राता हूं । तुंगभद्रा एरिया में ब्राठ लाख एकड़ के इरींगेशन की प्राजैक्ट है। इसमें से कम से कम मेरेजिले में गांच लाख पचास हजार एकड एरिया को इरिगेट करने का प्रोग्राम है। ग्रभी तक कागजों पर दो लाखरसत्तर हजार एकड एरिया में इरीगेशन हो रहा है। लेकिन अगर एक्चअल-फिजिकल तरीके से एसेसमेंट किया जाए तो ज्यादा से ज्यादा एक लाख सत्तर हजार में ही होता होगा । लेकिन स्रगर स्रापकी बात को ही मान लिया जाए कि दो लाख सत्तर हजार एकड़ में होता है तो एक शैतान की स्कीम को इन लोगों ने स्रमल में लाया है, एग्रीकल्चर डिपार्ट-मेंट ने सेंट्रल ग्रीर स्टेट गवर्नमेंट के, ग्रमल में लाया है। इसको लोकलाइजेशन स्कीम का नाम दिया गया है। इसके माने यह हैं कि वहां पर किसान हर साल राइस ही पैदा करे ग्रगर उसने राइस या पैडी पैदा करना शुरू कर दिया है। हमेशा और हर साल उसको लाजिमी तौर पर वही पैदा करना पड़ेगा। भ्रगर वह राइस को छोड़ कर गन्ना बोये या दूसरी कोई फसल बोये तो उस पर चार पांच साँ रुपया फी एकड़ जुर्माना किया जाता है। कोई जमीन श्रगर गन्ना बोने के लिए फिक्स हो गई है, उसका लोकलाइजेशन कर दिया गया

है तो वह किसान हर साल गन्ना ही बोयेगा। नान्ना बोने के लिए ग्रंब तक एक लाख मत्तर हजार एकड जनीन है। उसमें ही ऋाप गन्ने की होती है। इसमें से साठ सत्तर हजार एकड़ का लोकलाइजेशन कर दिया गया है और यहां सर हर किसान को मजबरन, कम्पलसैरिली गन्ना ही बोना पडता है। ग्रगर वह इसके बजाय धान पैदा करता है तो धान के लिए जितने पानी की जरूरत होती है, उतना पानी नहीं दिया जाता है। परसों मैं वहां गया हम्रा था। वहां के लोगों की ग्रांखों में ग्रांस थे. वे रो रहे थे। वहां पर गन्ना ही गन्ना है। ग्रगर कोई पैडी बोता है तो पानी चाहे बेकार समद्र में चला जाए लेकिन किसान को जिसने धान बोया है महीं दिया जाता है। पानी बरबाद कर दिया जाता है लेकिन उसका किसान को लाभ नहीं पहुंचाया जाता है। पांच लाख एकड को पानी देने के लिए भ्रापने जो रिजर्वायर बना रखा है. उसका पानी बरबाद हो रहा है। मैं प्रार्थना करता ह कि खदा के वास्ते इस लोकनाइजेशन स्कीम को कम से कम चार पांच साल के लिए आप खत्म कर दें। कम से कम इमर्जेंसी के िंविये तो इसे बन्द किया जाये । लेकिन यह बात नहीं होती । वह गन्ने का ही पानी देंगे, धान का ही पानी देंगे । इस तरह से मजबर करके वहां के लोगों से दस हजार एकड में गगर केन बोया गया है। जब इतना गगर केन बोया जाता है तो उसके लिये हमें मिल्स कितनी चाहियें । इसके लिये प्रयास करके जो स्टेट के चीफ मिनिस्टर श्री जती थे उन्होंने लोगों को उत्साह दिलाया कि लोग कोप्र। रेटिव फार्म करें। कोग्रापरेटिव मिल्स के लिये गवर्न-मेंट ग्राफ इंडिया ने रूल ले डाउन किया है कि ज्वायेंट स्टाक नहीं होगा । इस सम्बन्ध में मैं पहले की भी कहानी बतला दं। इस बार से पहले मैं जब लोक सभा में था तो उस वक्त भी एक कोग्रापरेटिव मिल खडी करने की कोशिश की गई। इसके लिये छ: लाख रुपया जमा कर के कोग्रापरेटिव सोसायटी का रजिस्ट्रेशन र्क्वभागया । उस का लाइसेंस भी दिया गया । लेंकिन उसको लाइसेंस देने के बाद दूसरे साल

जब दस लाख हु० जमा करने वाली मतं परी हो रही थी उस वक्त मालम नहीं शगर इण्डस्टी श्रीर शगर डाइरेक्टोरेट ने सेंटल गवर्नमेंट को क्या उत्साह दिलाया या स्टेट गवर्नमेंट ने दिलाया कि उस कोग्रापरेटिव मोमायटी को खत्म किया गया । उसको डिजाल्व करने का भादेश दिया गया भीर उनके लाइसेंस को खत्म कर दिया गया । इसके बाद एक मालदार श्रादमी श्री किला चन्द साहब थे उन्होंने एक बहत बडी ज्वायेंट स्टाक कम्पनी लगाई । उन्हें उसके लिये लाइमेंस दिया गया । लेकिन लाइसेंस पाकर भी वह कुछ नहीं कर सके। उनको कैपिटल का लाभ हम्रा । उस दिये हुए लाइसेंस को लेने के लिये कम से कम सन 1953 या 195 । से कोशिश हो रही है। न सिर्फ हमारी भ्रोर से बल्कि तंगभद्रा एरिया में जो लोग बसे हुए हैं वह भी बारह साल से कोशिश कर रहे हैं कि वह एक कोग्रापरेटिव मिल खड़ी करें। लेकिन वहां पर इसी हाउस के एक मेम्बर श्री मोरारका हैं उन्होंने एक फैक्टी लगाई है। मैं उनके लिये कोई श्रीर बात नहीं कहना चाहता । बल्कि मैं उनको बधाई देता हं कि उन्होंने वहां पर मिल कायम की । लेकिन फिर भी यह कहना चाहता हं कि नहीं मालम ग्राज पालिटिक्स में क्या रवैया पैदा हो गया है कि उनको एक मिल तो पहले ही दे दी गई थी उसके बाद कोग्रापरेटिव मिल खोलने की इजाजत न देकर उन को दूसरी मिल खोलने की भी इजाजत दे दी गई। आप जितनी मिलें भी उन को देने के लिये राजी हों, हम खद घपनी रियाया से कह कर उसे रिजर्ब करने के लिये तैयार हैं क्योंकि जब लाखों एकड में लोग गन्ना बो रहे हैं तो अगर दूसरे प्रान्तों से कैपिटल आये या कोई राजस्थान का मालदार भादमी भाकर उस काम को करे तो मैं खुशी से इसका स्वागत करता हुं। उनको मिल दी जाये। लेकिन जब हमने कोम्रापरेटिव मिल को बढ़ावा देने के लिये जो भी शतें थीं उनको पूरा कर लिया, जो रा मैटीरियल चाहिये वह रा मैटीरियल मौजूद है क्योंकि हजारों एकड़ में गन्ना बोया जा रहा है। इसके साथ लोकलाइजेशन स्कीव

[श्री शिव मूर्ति स्वामी]

भी है। 70 हजार एकड जमीन में गन्ना पैदा हो रहा है तो क्या उस सब का गुड़ बनाया जा चकता है, क्या इतनी लेबर को एम्प्लायमेंट मिल सकता है। क्या किसान को यह चीज ब्री महीं लगती है कि वाजु वाली जगह में जो गन्ना बाता है उसके लिये फी टन 60 रु मिलता है भौर उनका गन्ना यों ही सुख जाता है। इस साल तो यह हुआ कि श्री मोरारका की बो फैक्टी है उसके लिये 9 या 10 हजार एकड़ बमीन का रिजर्वेशन कर दिया गया। लेकिन रिजर्वेशन करने का नतीजा यह हम्रा कि वह इश नहीं कर सके। चुंकि वह ऋश नहीं कर सके इसलिये 3400 एकड़ का गन्ना बिल्कुल सुख गया । मैंने पिछले दिन इस हाउस में बतलाया था कि किस तरह से वह गन्ना सुख गया था । मैंने जो भन्दाजा लगाया है भ्रगर उसमें एक पैसा भी कम हो तो मैं इस हाउस से बाहर निकलने के लिये तैयार हं। इस मौसम में वहां के लोगों को पन्द्रह हजार रुपये का नुकसान हुम्रा है। चृंकि वहां रिजर्वेशन किया बया इसलिये रिजर्वेशन करने के बाद उस गन्ने को दूसरी तरफ नहीं ले जाया जा सका। गांबों 🗣 लोग कानुन की वजह से मजबूर हो गये। धाज वहां के लोगों का कहना है कि इसके लिये एक कमेटी बिठलाई जाये। यह एक साल से ही ही नहीं कहा जा रहा है। दस सालों से इस बात के लिये कोशिश हो रही है। श्राखिर सहनशी-की भी कोई हद हुआ करती है। ग्राज बहां के लोगों का गुस्सा भड़क उठा है।

परसों जब मैं किसानों के पास गया तो उन्होंने कहा कि स्वामी जी, क्या हम में से दस दस, बारह बारह झादमी जाकर प्रधान मन्ती के घर के सामने उपवास करें, क्या सुब्रह्मण्यम् साहब के घर के सामने उपवास करें ता ज्यादा अच्छा होगा । मैंने कहा कि उपवास करने की जरूरत नहीं है । उस से कोई फायदा महीं होगा। जब एग्रीकल्चर की डिमाण्ड झायेगी

तब मैं ग्रध्यक्ष महोदय की सहायता से ग्रीर दूसरे दलों के जो भाई हैं उनकी सहायता से इस सम्बन्ध में प्रयत्न करूंगा। इस बारे में दलबन्दी का कोई सवाल नहीं है। यहां जो सुब्रह्मण्यम साहब बैठे हैं वह भी उसी जिले से धाते हैं, उनसे कंसल्ट करूंगा । या उन को भी छोड कर जो नागान गौडा साहब हैं एग्रीकल्चर मिनिस्टर स्टेट के भौर एक कंस्ट्रक्टिव नुमा-इन्दे कांग्रेस के हैं उन की सहायता लगा। वहां की रियाया की स्थिति सुधारने के लिये श्री सुबह्मण्यम् साहब दया करके उनके साथ बात-चीत करें भौर मालूम करें वहां के किसानों की मुश्किलें क्या हैं। उसके बारे में मेरे पास खत घाया कि हम तो देते थे कोग्रापरेटिव मिल का लाइसेंस लेकिन चुंकि सेंट्रल गवर्नमेंट पर इस वस्त फाइनेन्शल बर्डेन बहुत है इसलिये मुस्किल है भीर गवर्नमेंट मजबर है। इसके बारे में मैंने खुद खत लिखा श्रौर श्रध्यक्ष महोदय के पास भी उसकी नकल भेजी है, प्राइम मिनिस्टर साहब को भी लिखा है कि कई कोग्रापरेटिक सोसायटी वालों ने लिखा है कि उन्होंने इस तरह का इन्तजाम कर लिया है। ग्रगर सेंट्रल गवर्नमेंट पैसा नहीं देना चाहती तो ऐसे बहुत से बैंक हैं, कनारा बैंक है, सिडिकेट बैंक है, मैसर स्टैट बैंक है, जो कि मामुली से इंटरेस्ट के ऊपर करोड़ों रुपये देने के लिये तैयार हैं। भाप पैसा नहीं देना चाहते तो न दीजिये । लेकिन जो कानून में रक्खा गया है, जो परमीशन या परिमट है, कोग्रापरेटिव मिल के लिये जो लाइसेंस का कागज है वह तो दिया जाना चाहिये । क्या हम इस सदन के सदस्यों से यह मांग नहीं कर सकते कि हम को इस मिनिस्ट्री से लाइसेंस दिलाया जाये। भीर कोई सहायता हम ग्राप से नहीं चाहते । ग्राप देखिये कि हम कितना पैसा जमा कर लेते हैं।

श्राज तुंगभढ़रा एरिया में दस फैबिट्रयां कायम हो सकती हैं, लेकिन पांच की तो बहुत ज्यादा जरूरत है। हम लोग कोग्रापरेटिव सोसायटी रजिस्टर कर के श्राप के पास श्राते हैं लेकिन कोई सुनवाई नहीं होती, इसकी क्या बजह है। मेरी समझ में नहीं स्नाता कि इसके बारे में क्या मश्किलें हक्मत को हैं। श्री मोरारका, जोकि इस सदन के सदस्य हैं, उनसे क्या ग्राप एग्रीमेंट कर लिया है कि उनके लिये रिजर्वेशन किया जायेगा। ग्रगर कर लिया है तो जितने रिजर्वेशन का एग्रीमेंट है उतना हम उनके लिये कर देते कमलापुर में कोग्रापरेटिव कारखाने का रजिस्टेशन हमा है। वह जगह बदल कर विजय नगर का जो पूराना शहर है वहां हम्पी का कारखाना हम कायम करना चाहते हैं। बहां की कोम्रापरेटिव सोसायटी एक भौर भाफर देने के लिए तैयार है। वहां एक छोटी नदी है । तकरीबन सौ या दो सी फीट लम्बा । ब्रिज हम उस पर बनालें । इस तरह से पुरा एरिया एक हो सकता है। ऐसा हो जाने पर उन को गन्ना मिलता है या नहीं इस का सवाल ही नहीं उठता । गंगावती एरिया है, अनागंदी एरिया है, सिदनीर एरिया है, सिवापूर एरिया है भ्रोर रायपूर एरिया है, मैं कौन कौन सा एरिया भाप को बतलाऊं। वहां इतना है-वलपमेंट करने के बाद भ्राप को एक लाइसेंस देने की तकलीफ हम भ्राप को देना चाहते थे लेकिन मैं समझता हुं कि भ्राप का जो शुगर हा रेक्टोरेट है उस में कोई रिएक्शनरी लोग बैठे हए हैं जहां पर किन्हीं मालदार भ्रादिमयों का प्रभाव है ग्रीर वे उन लोगों की बातें मानते हैं। ऐसे लोगों के काम से प्राप को कभी भी सफलता नहीं मिलेगी । मैं उन के सम्बन्ध में कोई श्रीर बात नहीं कहंगा लेकिन श्राप से इतना जरूर कहना चाहता हुं कि कोग्रापरे-टिव मुवमेंट इतना बढ़ गया है जिसका ठिकाना नहीं है । चार हजार तीन सौ या चार हजार चार सौ कोग्रापेटिव सोसायटियों पीटीशन भी दी है कि उनको कोग्रापरेटिव मिल चलाने की इजाजत दी जाय । इसी तरह से हमारे पूर्व वक्ता श्री पाण्डेय ने भी कहा कि सरकार इधर तीन, चार या पांच सालों से शुगर फॅक्टरी का लाइसेंस देने में कंजुसी क्यों कर रही है । क्या मैं पूछ सकता हूं कि क्या मुल्क में शगर की कमी नहीं है, क्या आप गांवों में उतनी शगर सप्लाई कर सकते हैं जितनी वह चाहते हैं। इस तरह से मुल्क में आर्टि— फिशल स्केसिटी क्यों पैदा की जाती है । क्या इसी दृष्टि से उन लोगों को ज्यादा गन्ना होते हुए भी लाइसेंस नहीं दिया जाता है । उधर हिन्दुस्तान में गन्ने की कमी हो सकती है, वहां शूगर फैक्टरीज फेल हो सकती है, वहां इस के बारे में सोच विचार हो सकता है, लेकिन क्या दक्षिण में कभी भी यह सवाल आया था कि गन्ना नहीं है । क्या आप के सामने किसी वक्त भी यह शिकायत आई है ।

दक्षिण के बारे में मैं भ्राप को क्या बत-लाऊँ। सुबह से लोग जाते हैं भीर गन्ना लेकर शाम के भ्राठ बजे तक बैलगाडियों के फेरे लगाते हैं भीर क्य लगाकर खडे होते हैं भीर भपने गन्ने को भागे करने के लिये क्या ग्राप जानते हैं कि मापने जो टर रखा था उस को कैंसिल कर देने से कितनी गलतफहमी होगी । श्राप ने ट्र फिक्स किया, उस के बाद उसे कैंसिल करने के लिये वंगलीर को वायर किया। कहा जाता है कि टुर कैंसिल हो गया । कहा जाता है कि मोरारका साहब से बात करके मिनिस्टर साहब ने भ्रपना ट्र कैंसिल कर दिया । यह गलत बात है । हो सकता है है कि उनके इन्फ्लएंस से ऐसा न हम्रा हो, लेकिन इस से गलत फहमी पैदा हो सकती है। खद मोरारका साहब ने एग्रीमेंट पर दस्तखत किए हैं, श्रीर श्राप उन को एक दो मिल श्रीर देना चाहते हैं तो दीजिए, लेकिन पूरा जिला उन के लिए गिरवी रखने को हम तैयार नहीं हम भी चन्द लाइसेंस लेने के लिए श्रागे भाना चाहते हैं । भाप इस मौसम में नहीं देंगे तो हमारा काम भ्रागे नहीं बढ़ सकेगा । एक ग्रजीब बात है कि सरकार ने एक कमेटी बिठायी थी उस की रिपोर्ट नहीं ग्रायी। हमने उपमंत्री से दरियापत किया था तो मालुम हमा कि जो रिपोर्ट था वह हमारे तास नहीं

[श्री शिवम्ति स्वामी]

श्रायी । लेकिन मोरारका साहब एन्यूमल रिपोर्ट में लिखते हैं कि कमलापूर कोग्नापरे— टिव सोसायटी को कैंसिल कर दिया जाये, ज्वाइंट स्टाक कम्पनी को एक्सपेंड करेंगे ।

मैं मिनिस्टर साहब को बताना चाहता हूं कि इस साल हमारा 15 लाख का नुकसान हुआ है उस की जिम्मेदारी इस डिपार्टमेंट पर हैं। हमारे यहा के चीफ मिनिस्टर ने रिक्मेंड किया लेकिन किर भी हमारी बात को मंजूर नहीं किया। मेरी समझ में नहीं श्राता है कि कारण क्या है।

कांग्रेस का उद्देश्य था कि कोग्रापरेटिव मवमेंट को बढ़ावा दिया जाये । इसी दुष्टि से कोग्रापरेटिय शगर फैक्टरी सोशलिस्ट पटर्न का नमना बन सकता है, भौर इस काम में किसी कैपिटलिस्ट का शेयर नहीं है, रैयत आगे श्रायी है। हम उनके लिए नौ हजार एकड. दस हजार एकड का एरिया रिजर्व करने को तैयार हैं लेकिन हमारी हम्पी फैक्टरी को बनाने का लाइसेंस दिया जाये। हम श्रापको ्डसके द्वारा कोम्रापरेटिव मुवर्मेट का नमुना बनाकर दिखाना चाहते हैं। ग्रांर इस प्रकार श्रापके हाथ मजबूत भएना जाहते हैं मैं इस ेलिए ग्रापसे परजोर भ्रपील करना चाहता है। मेरी प्रार्थना यह है कि इस भ्रपील को मंजूर ्करके श्राप कोश्रापरेटिव मुवर्मेंट को बहावा दें।

Shri K. C. Sharma: The story of food and agriculture is a very sad story. It is not given to one Minister, however competent he may be, nor even to one Government to change things.

Unfortunately, even though at the very dawn of civilisation, India was one of the countries which supplied to the world things that brought the modern industrial civilisation into existence yet, India is today one of the most backward countries. That is the paradox of history, and a very sad paradox indeed.

As far back as the fifth B.C. India was one of the countries where the people were well fed and well educated too. Up to the eleventh century A.D., the history goes on that India was one of the richest countries. Before the Industrial Revolution came. it was preceded by the agricultural revolution which began in 1750 and lasted up to 1850. The Industrial Revolution followed that and lasted from 1775 to 1848. Then, the great countries including Greece, India and which gave the material for human progress in the earliest era of civilisation did not change their way of living. There was no agricultural revolution, there was no industrial We remained a static people. Though we had the finest thought, the finest culture, the finest literature, yet our limbs remained weak and our brains did not cope with the changing conditions in the world. That is an unfortunate historical fact.

Now the time has come when we have to act. The struggle the Congress had waged, we have waged so far, is not comparable with the struggle towards the progressive industrial civilisation of the modern world. It was given to that great man, Pandit Jawaharlal Nehru, who had a dream, a vision, to build up a Greater India, to think of India coming into an industrial pattern of things. He tried his But one man, however great. cannot effect a quick march to industrialisation so far as the great mass of humanity here was concerned. That is a sad story. The man who is considered the first statesman of the new age, the greatest charismatic character of modern age, failed to change the character of the Indian masses.

Why? Because when the world thought in terms of how to possess and where to possess, the Indian still thought in terms of to be, to be truthful, to be honest and but not to be hardworking. We thought in terms of truth, in terms of spiritualism, but we did not think in terms of production and possession.

I have in elections met lakhs of people. I have said that things have changed; they must think in terms of their grandchildren, not in terms of the'r own lives. I have told them 'If you do not work hard, if your limbs are not stronger, if your brains are not wiser, if you are not willing to change from the person of today to the person of tomorrow your children will have no future'. When I talked with him at the tea table, this is what he said: 'This is the house where my grandfather used to live; my father used to live in it. Will this not be my refuge and shelter? W'll not my children have rest in this House?'

This is the story, the sad story. What is needed today is a change of attitude. It is not a simple question of a plough or a tractor. It is a question of change of character. It is unfortunate that to tell that education must have a utility character, you required a retired High Court Chief Justice. Only a Chagla could do it, because Chagla was doing Justice to the people. The man who was working for the people, the worker in the public worker, did not think in these terms; the man who was administering justice as part of his duty of doing justice to the people thought of That is a very unfortunate thing.

So the first and the most important thing is a change of attitude to be brought about, and for this a change in the education pattern is essential. Unless a man is educated and well-fed, he will not move. It is a great march, a great movement. It is not an ordinary thing. We still think in terms of astrology tradition, superstition; we do not think in terms of the coming generation. Even an animal, even a she wolf, will think in terms of its young ones, but the Indian does not think in terms of his grandchildren. That is the saddest spectacle, the most unfortunate spectacle.

Still we pass as a great people. Where does greatness lie if this state of affairs is not changed? So I want the Agriculture Minister to work hard,

to call a meeting of all the Agriculture Ministers of the states and to tell them that there is a sacred trust in their hands, to change the face of this great country, to make a change from the past and to say how the masses are to be changed how they are to think in terms of to be and not to be, how they are to pass from the static attitude to life to the ever-changing condition. The Chinese philosopher says that a man never bathes in the same river twice, because by the time he goes to the river the next day the man himself may change and the river also changes. Therefore, the man is different and the river is different. This is the attitude that the modern masses in India must accept. Then and then alone there is hope for us.

What I emphasise is education agriculture, because the agriculturist or the farmer must know what to produce; secondly, he must know what to grow on each field; thirdly he must know what equipment to use; fourthly, what farm practices are to be employed; fifthly, how much to use, that is, how much fertiliser, how much seed, how much water through irrigation, and be SO on, should used: sixthly. what fertiliser formula or feed ration has to be given, that is the quantity of fertiliser and other things for the soil; seventhly, the particular individual unit to be used and eighthly, the size of the operating unit. These are the eight necessary things that a farmer must know if he has to pass from the subsistence economy to an industrial enterprise. Our agriculture is now subsistence agriculture and to modernise our agriculture, it must be pass on to the position of an industrial enterprise. That is essential. For this, what is necessary?

Education is necessary. In the USA there are 46 agricultural universities and colleges. In a small country like the United Kingdom, there are 12 agricultural universities. How many colleges are there in India? But you can do the job: it is a simple question. Gandhiji simply said, non-violence and

[Shri K. C. Sharma]

truth. But the people became blind. Do you think we were spiritualised to think in terms of truth and non-violence? They were given to us because it is our ancient glory; it came like superstition; it caught hold of minds. If you employ the resources at your disposal, you can pass on the riches in the name of greater India, in the name of the grand-children. The children can use them. A lot of gold is hoarded 'n the rich man's house; let it be for a temple for good causes; let the children build a temple out of those resources. Thus, out of the resources at your disposal, you should build a new and greater India, and a new and greater India could not be built unless agriculture is changed. Nowhere in a country has industry flourished before agriculture made a great progress. So, the progress in agriculture must precede progress in industry.

The second problem, which is a problem all over the world, is that the fate of the farmer has been that he is in the lower strata. He is poorer than the industrialist or any other people in other professions. The reasons are two: first, the agriculturist has not so much of education as people in other professions. Second, he had no organisation of his own. So, the first thing is we should raise the physical productivity per man for which, as I said, adequate education should be imparted. Then comes the supply of fertilisers, irrigation, good seed, etc. In America, they have got country agents. Here we have BDOs. It is not true that BDOs do not do anything. I have had occasion to go to the villages and meet some of them. In my constituency, 2 or 3 young BDOs have done a wonderful job. They go to the villages and tell the farmers how much seed to put, how much manure to use, etc., how to get cement and other things. They are not blockheads. They are intelligent, hard-working men with a sense of mission. But sometimes departmental difficulties stand in their way.

Then, it is necessary to increase the demand for agricultural commodities. This is not likely to arise now. This is likely to arise when you change over from grain production to luxurious things like flowers, fruits, etc.

Then, it is necessary to raise price which the farmer gets for his produce. In India, if a farmer, with his capacity of brain, strength of limb. readiness and will to work, puts in the same labour in a factory, he will get Rs. 100, but from his farm he gets only Rs. 35. In USA, the farmer gets 99 per cent of what his counterpart gets in the other professions by putting in the same labour. In England, the agricultural population is only 4.1 per cent. But their national income is 4.2 per cent and £350 million are given every year to the farmers for help. You must have read in the papers what a demonstration place there about milk price. here for our farmer, if the crops come, the price falls. Now fortunately some change has come. But in my childhood, I know when I sell, it is kuchabav i.e. I will give 11 seers, but it will be counted for 10 seers. When I buy, It is puccabav, i.e. I will get 9 seers, but it would be counted as 10 seers. Like that I would be cheated. Now this is not possible, but many other things are possible to the farmer's disadvantage, because he cannot match the merchant in cleverness..

From Aristotle down to the present day, the middleman has been the curse of the man with the plough. Here the moneybag can challenge the minister and say "if you do not speak the words I want to you to speak your head will roll on the road." In other countries, such a thing will be an invitation to a revolution. This is the only difference. The middleman as such has always been the curse of the farmer throughout the world. It is true of the Indian farmer also.

Fourthly, there is the question of payment of subsidy to the farmer.

Here, we are not in a position to do it. Only, a small percentage of the people are engaged in industry and are paying income-tax. So, we cannot afford to pay subsidy to 70 per cent of the people. Therefore this question does not arise.

Fifthly, we have to make a direct grant to the farmer in order to raise his income, as England is doing.

Sixthly, there should be an integrated programme for agriculture. Here comes the question of introduction of machinery and co-operative farming. The surplus people must go out of agriculture. In India the problem is that 40 per cent more of people are working on the farm. Those surplus people should go out.

An hon, Member: Where?

Shri K. C. Sharma: Somewhere else. A democratic government is morally and legally bound to create work for them.

Seventhly, we have to encourage the farmers to combine themselves in their own economic defence. This is an organisational matter. My hor. friend was referring to the price fixation policy. But who will sit there on behalf of the farmers and say that this is the price we want? What is the mechanism to know what is the economic price for the farmer? Who is to help them? There is no organisation of the farmers. So. an organisation of farmers, competent enough to speak on behalf of the farmers, is a necessity. I repeat that a revolutionary change is necessary. My hon. friend has his grass roots in the soil and he is young. He can bring about a revolution, if he wills it. Do not be carried away by the language policy or other small things. You have to create for your grand children a new world, and greater opportunities, and I know that you can do it.

Shrimati Akkamma Devi (Nilgiris): Mr. Speaker, I thank you for giving me this opportunity. While support-

ing the demands of this Ministry, I congratulate the hon. Minister of Food and Agriculture for his practical approach to the problem. We have seen how he has tackled the food problem of our country when our country was passing through an acute shortage of food.

17:33 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

In my humble opinion, food and agriculture is not the responsibility of one Ministry alone. I think it is the responsibility of the Ministry of Community Development and Co-operation, Ministry of Irrigation and Power and also this Ministry. Therefore, when suggestions are made by members coming from different parts of the country, I wish all the three Ministers were present to hear them.

I will confine myself to the production side. Because, without production there is no place for distribution and price factor. The Food Corporation of India, which was established in January 1965, will undertake the responsibility of distributing food. seeds and fertilizers, fixing an incentive price etc. in addition to its work of procurement, storage and distribution. In my opinion, the Corporation should be entrusted, as a must, with the work of minor irrigation facilties to agriculturists. I am really very sorry to submit that in my constituency, specially in areas like Mettupalayam, Avinashi and Sulur there is lack of irrigation facilities. Even now, I am sorry to say, the electricity charges incurred by the people there for a month comes to only about one rupee. In the beginning, I did not believe it. But, during my tour of these areas, the receipts were shown to me. So, this shows that there is power in this area but there is no water in the well.

From this report we find that against the Third Plan target of 12.8 million acres the area benefited during

[Shrimati Akkamma Devi]

arst three years was of the order of 6.4 million acres. Even if 3.3 million more acres are achieved by the end of the Third Plan period, there will still be a shortfall of 3 million acres, when thousands of acres of fertile land are left uncultivated because of lack of irrigation facilities, specially in these areas. Even before 1962 it was decided to provide irrigation facilities by making use of the surplus water from the Kundah Project to these areas. Up to this date nothing has been The areas are the same as they were before. Therefore I request Minister as also our Irrigation Minister to impress upon the State Government to see that these dry areas are benefited by these irrigation facilities. The amounts should be enhanced and the work should be implemented that villagers will be benefited and thereby they will add to our agricultural production.

Secondly, we must provide land for the landless labour. In villages, in forest and slum areas we find thousands of acres of waste land, both in the plains and in the hill areas, on the one side, on the other side there are thousands of landless people. Given the opportunity, given the land they will be provided not only with employment but they will form into co-operative farming societies, put in their labour and add to our production.

Another point in this conection that I would like to submit is about adulteration. We hear of so much of adulteration to food; but here we hear about adulteration to fertilisers and insecticides also. In my constituency when the potato crop was attacked by the late blight disease, Government came forward to help the agriculturists with pesticides and insecticides concessional rates; but somehow these insecticides and pesticides entered into the market and our poor agriculturists were supplied with them after being adulterated-fertiliser with ash and pesticides with maida and chalk powder-and it was sold at such high

prices. Therefore I request the Government to take action and punish these offenders who stoop to adulteration.

Now I will come to my own area. It is a hill area. Regarding the development of hill areas I may submit here that inadequate attention been paid hitherto. Because of the extreme difficulty in transport and communications the task of development has become a very formidable task and it involves larger sums money better planning and work. Regarding all these difficulties the Indian Council of Agricultural Research organised a seminar in Simla in the year 1963 from the 12th to the 14th April. At this seminar a number of recommendations were made garding transport and communications, animal husbandry, fruit cultivation, processing industries, poultry pasture development. These recommendations were examined by Government in consultation with the State Government and the Hill Development Advisory Committee formed. The first meeting was held last year on the 1st of May. again, this Development Board passed a number of recommendations which would go to develop these hill areas which are also our border areas, but I am very sorry to submit that nearly a year has passed and nothing has been done. No second meeting has taken place. We do not know-we are still in the dark-whether these recommendations have been mented or not. Therefore, I again request the Minister to see to this and see that these hill areas are developed and given priority in this development work.

Coming to the other point about soil erosion, specially in hill areas we have the soil conservation scheme. Here, I would request the Community Development Minister to go to the block areas and see how work is being done by these officials. They go to the villages and instead of helping the vil-

lagers they create confusion in their minds and bring about unnecessary problems to these innocent farmers. When the report is submitted, it is different and what the advice is given to the villagers is different. For example, about 8 acres of land are terraced and the report will be as if the entire plot has been terraced. The work done is only one-third of that acreage.

They inform the villager that it will be on a subsidised basis and the amount can be paid in a number of instalments and that too after a very long time. But after a few months, the villager is shocked to get a notice from the Government saying that instalment has to be paid now and that is for the whole area even though one-third of the work has been com-Therefore, my humble submission is that our Minister should give strict instructions to officials that they should assist the farmers to increase production and not to create confusion and to give correct figures. Regarding the movement of files, this is also one of the causes for delay in the execution of work. They should be moved quickly, immediately after the inspection work is completed so that order is passed and the villagers are benefited with financial assistance and other incentives.

Coming to the cooperative farming societies, here again, there is avoidable delay. They form a society, get it registered and they wait for years for the sanction. The files are still there and they do not get any work done. Some have been sanctioned but there are still more on the list waiting for the sanction. So, regarding this formation of societies and by giving land to the landless people, not only the employment problem is solved but they will also put in labour and help to increase our agricultural production. I know our Minister is always practical and I know he will really take interest in this in the interest of the farmer. I will not go further into so many details as to bring about again confusion here.

With these two or three humble suggestions, I request our Minister to see that these dry areas, not only in my constituency, but in the whole country are given the irrigation facilities from whichever source which is nearest and given whatever huge amount it involves. I request the hon. Minister to give a practical consideration to my suggestions and thereby help the poor agriculturists.

Shri S. Kandappan (Tiruchengode): Mr. Deputy-Speaker, Sir, I congratulate the Minister in-charge of this portfolio and I wish that he has got a long lease in it. We know the importance of this Ministry as it is quite obvious, and in my view, the Prime Minister would not have had a better choice than entrusting this Ministry to hon Mr. Subramaniam. I say this, not because he hails from my State. but because we know that he proved himself to be a good administrator in my State as well as here. There is a curious sort of pest invading him now-he knows it well-and I hope he survives that.

Slir, the hon. Member, Mr. K. C. Sharma, who just now preceded me from the Congress benches, said that the history of this Department is very sad. I would rather say that the history of this Ministry, right from Independence up till now, has been very tragic. They have bungled basically. It is rather humiliating that a vast country with a rich potential for raising its agricultural production should be importing even its foodgrains from America, Australia and other countries.

There was some reference to the sugar industry. I would draw the attention of the Ministry to the basic fact that even a comprehensive survey in regard to the crop pattern is lacking in our country. In a vast country like ours with so many different climatic conditions and different soils, the first thing should be a survey of the crop pattern. I would view, the bungling in regard to the sugar industry only from this angle. There are

[Shri S. Kandappan]

two tnings regarding this which I would like to mention. Just by way of example, I am elaborating this, and I hope that I would not be misunderstood. The first thing is that sugarcane is a tropical crop. Unfortunately, that has not been realised. My hon. friend Shri Sivamurthi Swamy was pleading for the setting up of a sugar mill in his area in the co-operative sector. Similarly, all the States in the south are clamouring for more sugar mills. Even in my place, the people are very much aggrieved because they have not been given licences to establish sugar mills either in the private sector or in the co-operative sector. When Government have to consider this issue, there are two things which have to be remembered. I feel firstly that there is a powerful lobby here preventing the issue of licences for new mills in the south. Government have to take this into consideration. Secondly, perhaps they feel that if they issue more licences for new sugar mills in the south, then the pattern of cultivation of other food crops there might be affected. I think that these fears are genuine. We know that there are a number of sugar mills in UP. Bihar and in some other parts of the country which are most unecono-They are uneconomical because they are located in those areas. but because. . .

श्री हुकम चन्द कछकाय: उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। हाउस में कोरम नही है।

Mr. Deputy-Speaker: The hon. Member Shri S. Kandappan may resume his seat for a while. The quorum has been challenged. The bell is being rung—

Now, there is quorum. Shri S. Kandappan may now continue his speech.

Shri S. Kandappan: The per-acreyield in my State—and I think it is true of Karnataka area and the Southern States in general—is three times higher than the per-acre-yield in the north. So, I would rather prefer if Government would change over the crop pattern here and give more licences in the south, because the yield would be much better and that would ease the gravity of the situation in regard to the availability of sugar. But I do realise that it is not an easy thing, because those mills are already established, and there are tens of thousands of workers dependent upon them in the north.

Regarding the non-availability of foodgrains, Government have accused the farmers and the traders for the recent crisis and attempted to put all the blame on them.

I am not here to defend any trader. It may be true that a trader may be hoarding. But if there is enough production, the tendency to hoard will not be there. As far as improvement of production is concerned, the taste and aptitude of the farmers have got to be taken into account. There is an undue and unhealthy accusation that our farmers are not mechanicalminded, that they do not take to modern methods, that they are not fertiliser-minded and all that. not know about other states, but as far as my state of Tamil Nad is concerned, I should categorically state here-and I think that our Minister should agree with me-that our farmers are all for modernising their farming. In fact, there is a lot of clamour for more modern implements. I had raised this question so many times in this House. If, for example, there is a scheme to supply medium or smallsize tractors, there will not be lacking any number of demands for them in my district or in other places.

The thing to be attended in my place is the question of the supply of power for agriculture. There is, of course, a little achievement on that sector. But I should prefer power being given to the agricultural sector even at the cost of the industrial sector. There is every necessity for that.

Then there is the question of finding water resources. There are certain parts in the country where there are enough rivers and river water is being wasted. In fact, we do find in certain parts that farmers are utilising water to the extent available in the area. Unfortunately, my state is rather finding it a bit difficult to proceed and to show any further results on the agricultural front mainly due to shortage of water. There are a few schemes which can be taken up. This may not be the occasion to speak on that, but still I would draw tive attention of the Minister to some that have not been taken up in Tamil Nad so far. One such is the Thirumanimutthar-Ponnayar scheme. He knows it very well. In fact, he attended a conference of farmers who demanded that that scheme should be taken up and expedited by Government.

I should say one thing. The Government should think in terms of giving more, and quick, facilities to farmers who have got an aptitude and taste for agriculture, where the per acre yield is high. By giving more assistance to such areas, we can expect quick resulf. I do not think any regional considerations on the agricultural front would pay us in the long run. We should rather think in terms of greater production in quicker time by giving all facilities to areas where we find that the farmers are well equipped and have got good experience and taste for agriculture, where the per acre yield is considerably higher than in other places.

Before I conclude, I should again like to insist that more allocation should be made for irrigation and first priority must be given to irrigation, In respect of fertilisers also, there was a question put during the Question Hour, when some hon friends from Uttar Pradesh said that they have not got adequate fertilisers. It is a complaint not only from Uttar Pradesh but from all the other States, and the Minister has explained his difficulties. But my contention is that he should concentrate on giving priority to

places where the fertilisers are properly used and not waste them on other regions.

With these words, I resume my seat

श्री राषेलाल ग्यास : उपाध्यक्ष महोदय, ग्रापने मुझे जो इस समय बोलने का ग्रवसर दिया है उसके लिये मैं ग्रापका ग्रत्यन्त ग्राभारी हुं।

यह खाद्य समस्या हमारे देश के लिये एक बड़ी विकट समस्या चलो धारही है। देश के स्वतन्त्र होने के बाद यह तो निश्चित है कि हमारे यहां खाद्यान्न की कमी हो गई बर्मा ग्रोर पाकिस्तान के हिस्से के निकल जाने की वजह से, लेकिन इसके साथ ही जैसे ही हिन्द्स्तान स्वतन्त्र हथा शरू से ही इस घोर हमारा ध्यान रहा कि हम जल्दी से जल्दी इस मामले में घारम निर्भर हो जायें। सन 1947 से ही इसके लिये काफी प्रयत्न किये गये। हम को यह भ्राशायें दिलाई जाती रहीं, हमारे माननीय नेता स्वर्गीय श्री जवाहरलाल नेहरू ने राष्ट को यह ग्राश्वासन दिलाया कि पांच साल के ग्रन्दर हम ग्रात्म निर्भर हो जायेंगे : इस ग्रोर काकी प्रयत्न हुए, लेकिन <mark>ग्राज हम</mark> देखते हैं कि पहले जहां बीस या पच्चीस लाख टन मनाज बाहर से माता था वहाँ ग्राज साठ लाख टन से भी ज्यादा ग्रनाज हमको बाहर से मंगाना पड़ता है। यह देश के लिये कोई बहुत मच्छी बात नहीं कही जा सकती है।

इसके कई कारण हो सकते हैं। यह ठीक है कि इस वर्ष स्थिति बहुत ज्यादा भयंकर थी। कई प्रान्तों में बड़ी ध्रशान्ति उठी, धौर मैं समझता हूं कि हमारे वर्तमान खाद्य मंत्री ने बड़ी हिम्मत के साथ, बड़े साहस के साथ, इस कठिन समस्या का मुकाबला किया। धाज वह चिल्ल पों धौर वह असन्तोष जो उस समय उठा था, उस रूप में नहीं है। परन्तु हमें यह नहीं

श्री राधेलाल ब्यास]

भूलना चाहिये कि हम हमेशा बाहर से भ्रनाज मंगा कर उस पर निर्भर नहीं कर सकते हैं। हमें जल्दी ऐसे प्रयत्न करने चाहियें जिन ने हम भ्रपने पैरों पर खड़े हो सकें भ्रौर इतना भ्रनाज पैदा कर सकें जिससे हमारी जरूरियात पूरी हो सकें।

18 hrs.

यह ठीक है कि हमारे यहां जिमीन काफी है, लेकिन सबसे बड़ा प्रश्न जो इस देश के सामने है वह यह है कि प्रति एकड़ उत्पादन को बढाया जाये। दुनिया में हिन्तू-स्तान ही एक ऐसा देश है जहां पर एकड उत्पादन बहुत कम होता है। इस भ्रोर बहत ज्यादा ध्यान देने की जरूरत है। हम उत्पादन काफी भागे बढा सकते हैं लेकिन इसके लिये जो भी साधन हों उन्हें जुटाया जाना चाहिये। दो वर्ष पहले चीन ने हम पर हमला किया और आज फिर लडाई के बादल मंडरा रहे हैं। मालुम नहीं है कि ग्राज जो स्थिति हमारे वार्डसं पर है. हमारे सीमा प्रदेश पर है, वह और कितना भयंकर रूप धारण कर ले। इधर हमारी ग्राबादी भी प्रति वर्ष एक करोड ग्रधिक बढती चली जा रही है। इसलिये इस ग्रम्न के मामले में, कृषि के उत्पादन के मामले में जब तक एक क्रान्तिकारी कदम नहीं उठाया जायेगा तब तक कुछ नहीं हो सकेगा।

जिस प्रकार से हम भाज चल रह हैं, जिस योजना के अनुसार हम भाज चल रहे हैं उसमें हमें कोई ज्यादा भाशा नजर नहीं भाती। इसलिये इस पर पुनर्विचार करने की जरूरत है भौर कोई ऐसे ठोस कदम उठाये जाने चाहियें जिनसे हमारे यहां कृषि उत्पादन काफी बढ सके।

भी हुकम चन्व कछवाय । उपाध्यक्ष महोदय 6 बज गया है।

Mr. Deputy-Speaker: Let him finish.

Shri Radhelal Vyas: I will continue on the next day, Sir.

Mr. Deputy-Speaker: All right; he will continue on the next day.

18.01 hrs.

BUSINESS ADVISORY COMMITTEE
THIRTY-SIXTH REPORT

Shri Rane (Buldana): Sir, I beg to present the Thirty-sixth Report of the Business Advisory Committee.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 28, 1965/Vaisakha 8, 1387 (Saka).